Fourth Series Vol. XI No.-23

Thursday, December 14, 1967
Agrahayana 23, 1889 (Saka)

LOK SABHA DEBATES

(Third Session)

(Vol. XI contains Nos. 21-30)

LOK SABHA SECRETARIAT
NEW DELHI

Price : Rs. 1.00

CONTENTS

No. 23—Thursday, December 14, 1967/*Agrahayana* 23, 1889 (*Saka*)—

	COLUMNS
Oral Answers to Questions—	
*Starred Questions Nos.—661 to 663, 665, 669, 672, 675 and 676.	6745-79
Short Notice Question No. 14	6779-86
Written Answers to Questions—	
Starred Questions Nos. 664, 666 to 668, 670, 671, 673, 674, 677 to 688 and 690.	6786-98
Unstarred Questions Nos. 4171 to 4177, 4179 to 4238, 4240, 4243, 4245 to 4280, 4282 to 4285, 4287 to 4297, 4299, 4301 to 4343, 4345 to 4374, 4376 to 4383 and 4385 to 4418.	6798-6953
Calling Attention to Matter of Urgent Public Importance—	
Arrest of two Ministers of Uttar Pradesh in Delhi	6953-70
Announcement *Re.* Arrest of Member (*Shri Ram Gopal Shalwale*)	6970
Papers Laid on the Table . . .	6970-73
Statement *Re.* Social Control of Banks	6973-74
Shri Morarji Desai . . .	6973
Personal Explanation by Member .	6974-77
Shri M. R. Masani . . .	6974-76
Official Languages (Amendment) Bill .	6977-7098
Clause-2	6978-7098
Business Advisory Committee—	
Eleventh Report .	7099

*The sign + marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

LOK SABHA

Thursday, December 14, 1967
Agrahayana 23, 1889 (*Saka*).

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER *in the Chair*]

ORAL ANSWERS TO QUESTIONS

राजस्थान नहर परियोजना

*661. **श्री शिव कुमार शास्त्री** : क्या सिंचाई और विद्युत् मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राजस्थान नहर परियोजना में काम करने वाले कर्मचारियों में से 30 प्रतिशत कर्मचारियों की छटनी कर दिये जाने के परिणामस्वरूप इस परियोजना को पूर्ण करने के लिये निर्धारित की गई समय-सूची पर प्रतिकूल प्रभाव पड़ा है; और

(ख) यदि हां, तो परियोजना के पूर्ण होने पर पड़ने वाले इसके प्रभाव को ध्यान में रखते हुए क्या कार्यवाही करने का विचार किया गया है ?

सिंचाई तथा विद्युत् मंत्रालय में उप-मंत्री (श्री सिद्धेश्वर प्रसाद) : (क) जी, हां ।

(ख) यदि पर्याप्त धन ना मिला तो निर्माण की अनुसूची बदल जाएगी और प्रथम चरण भी 1970-71 के बाद ही पूरा होगा ।

श्री शिव कुमार शास्त्री : यह योजना निश्चय के अनुसार कब तक पूरी होनी थी ? इस में विलम्ब किस कारण से हुआ और अब इसके कब पूर्ण होने की सम्भावना है ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : The first stage of the Rajasthan Canal Project was to be completed by 1970-71. It is under financial strain. A substantial portion of it was to be completed by 1970-71, but now, due to financial strain, it is not quite clear whether we can do it by that time or we have to get it extended.

श्री शिव कुमार शास्त्री : राज्य सरकार की सीमित साधन-क्षमता को देख कर क्या केन्द्रीय सरकार यह विचार कर रही है कि इस योजना को अपने हाथ में लें ?

DR. K. L. RAO : There is no particular advantage in the Centre taking over the project. What the State Government has been saying and what has been under consideration for sometime was, whether more of extra finances will be coming in order to complete the project either within or outside the Plan.

SHRI N. K. SANGHI : May I know from the hon. Minister whether the policy of the Government of India changes with the change of the office of the Finance Minister ? Mr. T. T. Krishnamachari in his time had given a definite assurance that the Rajasthan Canal Project would be taken over by the Centre. The State Government had also accepted that they would be eager to give over this project to the Central Government. May I know what have been the reasons for the Central Government in not taking over this project when they have given the assurance and when the State Government had agreed to it ?

DR. K. L. RAO : There was no such assurance given. It is true that when Mr. T. T. Krishnamachari was the Finance Minister, consideration was being given whether the project could be taken over by the Centre. But that was only under consideration. It was not decided at any time that the project will be taken over by the Centre and it is the same as now.

SHRI D. N. PATODIA : It is immaterial whether the project is taken over by the Centre or remains with the State, because, on the 13th July, 1967, the hon. Minister had already stated that the entire cost of the project would in any case be borne by the Centre and the importance

of the project has also been established both by the Central and the State Governments. May I, therefore, know, irrespective of this importance, why this project is now being considerably delayed and will the Government give a second thought to examine it and see that the project gets completed within 1970-71 ?

DR. K. L. RAO : The hon. Member is quite correct : it does not matter whether the project is taken over by the Centre or not. The main point remains : that we should see and secure for this project a greater amount of finance every year in the next two to three years, so that the project may get accelerated and a substantial portion of it is at least fulfilled by 1970-71. That is also the idea of this Ministry to try to get as much financial assistance as possible for this project in the next two to three years.

श्री ओंकार लाल बेरवा : अभी कुछ समय पहले मुख्य मंत्रियों का एक सम्मेलन दिल्ली की राजधानी में हुआ था । मैं जानना चाहता हूं कि क्या राजस्थान के मुख्यमंत्री ने इस तरह की कोई मांग की थी कि राजस्थान नहर के लिये अतिरिक्त धन की व्यवस्था केन्द्रीय सरकार करे, क्योंकि हम इस में असमर्थ हैं ?

DR. K. L. RAO : It is true that the Rajasthan Government has been representing all the time and quite correctly that they are not able to spend more on this project to complete it under their own State ceilings and that is why consideration was given from time to time as to how the finances for this project can be increased. The annual amount allotted to this project is definitely much less than what should be allotted to it.

श्री ओंकार लाल बेरवा : श्रीमान् जी, मेरे प्रश्न का जवाब नहीं आया, मैंने मुख्य मंत्री के बारे में पूछा था । गवर्नमेंट ने मांग की थी, हम ने मांग की थी, यह तो ठीक है, लेकिन मैं तो सिर्फ यह जानना चाहता हूं कि जब इस विवाद पर चर्चा हुई थी तो क्या राजस्थान के मुख्य मंत्री ने भी इस के लिये अतिरिक्त धन की मांग की थी ?

DR. K. L. RAO : Not only in the National Development Council but everywhere every time, the Chief Minister has been requesting repeatedly that the State will not be able to adjust the amount allotted for the Rajasthan Canal Project within their ceiling and he would require something outside the ceiling.

श्री अचल सिंह : अध्यक्ष महोदय, मैं जानना चाहता हूं कि राजस्थान प्रोजेक्ट का एस्टीमेट कितना है, उस पर कितना काम किया गया है और कितना बाकी है ?

DR. K. L. RAO : Stage I costs Rs. 75 crores. So far we have spent Rs. 47 crores. Rs. 3 crores have been earmarked for this year and therefore by the end of March, 1968 we would have spent Rs. 50 crores.

INDUSTRIAL COMPLEX AT HALDI

+

*662. SHRI INDRAJIT GUPTA :
SHRI S. C. SAMANTA :

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether Government have examined the possibility of developing an industrial complex at Haldia based on by-products of the proposed Oil Refinery there; and

(b) if so, the decisions taken in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND SOCIAL WELFARE (SHRI RAGHU RAMAIAH): (a) and (b). A decision has been taken to set up a fertiliser factory at Haldia. In addition, the setting up of a petro-chemical complex to produce amongst other items Polyethylene, Vinyl Acetate, Polypropylene has been recommended by a Working Group on Petro-chemicals. But no decision in this matter has yet been taken.

SHRI INDRAJIT GUPTA : May I know what is the latest position regarding the proposed oil refinery itself ? Reports have appeared in the press that there has been some hitch in the agreement with the proposed foreign collaborators regarding the setting up of the refinery itself at Haldia.

THE MINISTER OF PETROLEUM AND CHEMICALS AND SOCIAL WELFARE (SHRI ASOKA MEHTA) : There is no hitch.

SHRI INDRAJIT GUPTA : May I know whether in view of the fact that it has been decided to postpone the fourth Plan till 1969-70, that is going to have any adverse impact on the construction work of the refinery project ? Is it also being postponed ?

SHRI ASOKA MEHTA : No; the refinery is going ahead.

श्री स० चं० सामन्त : क्या यह बात सच है कि एक दल केन्द्रीय सरकार की ओर से वहां पर भेजा गया था, जिसने रिकमेंड किया था कि हल्दिया नैशनल हाई वे नं० 6 को हल्दिया के साथ मिलाना जरूरी है । इस के बारे में सरकार क्या कर रही है ?

SHRI ASOKA MEHTA : I do not know about this. The Transport Ministry deals with the roads.

दिल्ली के अस्पतालों में दुग्ध-चूर्ण की सप्लाई

+

*663 **श्री प्रकाशवीर शास्त्री :**
श्री रामावतार शर्मा :
श्री शिवकुमार शास्त्री :
श्री रघुवीर सिंह शास्त्री :
श्री यशवन्त सिंह कुशवाह :
श्री रामजी राम :

क्या स्वास्थ्य, परिवार नियोजन एवं नगरीय विकास मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली के अस्पतालों में जो दुग्ध चूर्ण दिया जा रहा है वह मानवीय उपभोग के लिये अनुपयुक्त है ;

(ख) उस दुग्ध चूर्ण के समय पर उपयोग न करने के क्या कारण हैं; और

(ग) इसके लिये उत्तरदायी व्यक्तियों के विरुद्ध क्या कार्यवाही की गई है ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) and (b). Information collected so far from the various Government hospitals in Delhi indicates that wherever milk powder is used, it is ensured that it is of good quality.

(c) If any specific instance is brought to notice it will be enquired into.

श्री प्रकाशवीर शास्त्री : श्रीमान्, मैं यह जानना चाहता हूं कि कुछ समाचार पत्रों में इस सम्बन्ध में कई समाचार प्रकाशित हुए हैं कि दिल्ली के अस्पतालों में अनुपयुक्त दुग्ध चूर्ण का प्रयोग किया जा रहा है । क्या सरकार ने इन समाचारों की ओर ध्यान दिया है ? यदि दिया है तो क्या उसकी तह में जाने का प्रयत्न किया है कि इस में कहां तक सच्चाई है ? यदि कोई सच्चाई निकली है तो उस के विपरीत क्या कार्यवाही की गई है ?

SHRI B. S. MURTHY : The reports have been enquired into in respect of six hospitals in Delhi, namely, the Safdarjung Hospital, All India Institute of Medical Sciences, Lady Hardinge Medical College and Hospital, G. B. Pant Hospital, etc. They have said that they have not issued any unfit milk powder for consumption.

श्री प्रकाशवीर शास्त्री : अध्यक्ष महोदय, श्री सत्यानारायण सिन्हा यहां पर बैठे हुए हैं, वे मेरे प्रश्न को समझ गये होंगे—इस लिये कृपा कर वे उत्तर दें ।

स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मंत्री (श्री सत्य नारायण सिंह) : मैं ने आपके प्रश्न को समझा है, उन्होंने जवाब ठीक दिया है । जब ये खबरें अखबारों में निकलीं तो हम ने सफदरजंग अस्पताल, आल इण्डिया इंस्टीचूट आफ़ मेडिकल सायेन्सेज, लेडी हार्डिन्ग मैडिकल कालेज, वगैरह से पूछा, लेकिन कहीं ऐसी शिकायत नहीं आई । कई जगहों पर तो इस का इस्तेमाल नहीं होता है, लेकिन जहां होता है, वहां पूरी तरह से जांच कर लेते हैं ।

इस लिये ये जो खबरें अखबारों में निकली हैं, ठीक नहीं हैं ।

श्री प्रकाशवीर शास्त्री : मैं यह जानना चाहता हूं कि अभी पीछे जैसा समाचार पत्रों में प्रकाशित हुआ था कि विटामिन बी कोम्प्लैक्स के लगभग 2 लाख इंजैक्शन, जिनकी प्रयोग की तिथि समाप्त हो चुकी थी, उस के बाद भी प्रयोग किये गये और जिससे बड़ी हानि हुई क्या उसी प्रकार से सरकार ने दुग्ध चूर्ण के बारे में भी जानकारी हासिल की है ? मैं यह भी जानना चाहता हूं कि यह दुग्ध चूर्ण जहां से खरीदा जाता है, क्या वहां तो कोई गोलमाल नहीं है ? क्या यह दुग्ध चूर्ण अधिकृत व्यापारियों से खरीदा जाता है ?

श्री सत्य नारायण सिंह : दुग्ध चर्ण विदेशों से या जहां से भी हम खरीदते हैं तो हम वैसे उस की क्वालिटी के बारे में अपना संतोष कर लेते हैं लेकिन अगर उस सिलसिले में कहीं पर कोई गड़बड़ी हो तो हम उस की ज़रूर जांच करवायेंगे ।

श्री रामावतार शर्मा : क्या यह सम्भव नहीं है कि अस्पतालों में जो दुग्धचूर्ण दिया जा रहा है उस के बदले में शुद्ध दूध वहां पर दिया जाय और इस दुग्धचूर्ण का अन्य जगहों पर इस्तेमाल किया जा सके ? वैसे मैं बतलाना चाहता हुं कि दिल्ली मिल्क सप्लाई द्वारा दिल्ली में हम लोगों को जो दूध दिया जा रहा है उस में दुग्ध चूर्ण उपयोग में लाया जाता है और इसका मेरे पास प्रमाण है । मैं मंत्री महोदय से जानना चाहता हूं कि क्या यह सम्भव नहीं है कि अस्पतालों में मरीजों के लिए असल दूध ही काम में लाया जाय ?

श्री सत्य नारायण सिंह : दूध की कमी है वह तो सब को मालूम है और जितना दूध हम लोग चाहते हैं वह हम को मिलता नहीं है लेकिन देखा गया है कि इस दुग्धचूर्ण से काम चल जाता है और बाजारू दूध जो आम मिलता है उस से यह दुग्ध-चूर्ण अच्छा ही होता है ।

श्री शिव कुमार शास्त्री : इस दुग्धचूर्ण के खिलाफ़ क्या मरीजों से या उन के अभिभावकों के पास से शिकायत आई है कि उन के स्वास्थ्य के ऊपर इस का अच्छा प्रभाव नहीं पड़ रहा है और वह अनुपयुक्त है ?

श्री सत्य नारायण सिंह : हम लोगों के पास इस तरीक़ की कोई शिकायत नहीं आई है ।

श्री रघुवीर सिंह शास्त्री : क्या यह सही है कि जैसा कि मंत्री महोदय ने कहा कि चूंकि यह दुग्धचूर्ण हमें दान में मिलता है और दान में मिली हुई चीज का आमतौर से कोई मूल्यांकन नहीं करता इसलिये उस की बेकद्री है तो ऐसी अवस्था में सरकार क्या इस बात पर विचार करेगी कि जो दान में दुग्ध-चूर्ण आता है वह और संस्थाओं को दे दिया जाय और अस्पतालों को मूल्य वाला दूध दिया जाय ?

श्री सत्य नारायण सिंह : दान में प्राप्त की गई चीज की भी हम काफ़ी तरीक़े से जांच पड़ताल करते हैं ताकि ऐसा न हो कि दान की प्राप्त की हुई चीज के खाने से हम फ़ायदा होने के बजाय नुकसान हो जाय । यह दुग्ध चूर्ण दूसरी जगहों पर भेजा जाय यह मेरे अधिकार में नहीं है और हम इस का इस्तेमाल अस्पतालों में करते हैं । अन्य जगहों पर भी दुग्ध चूर्ण की हमें ज़रूरत है । जैसा मैं ने पहले कहा दुग्ध चूर्ण की ठीक तरीक़े से जांच की जाती है और उस में कोई ख़राब चीज नहीं है ।

श्री बलराज मधोक : क्या मंत्री महोदय इस बात को जानते हैं कि दिल्ली के अन्दर दूध की कमी है और हालत यह है कि न तो अस्पतालों को ज़रूरत के मुताबिक दूध मिल रहा है और न आम लोगों को ही उन की ज़रूरत भर का दूध मिल रहा है ।

यहां पर जो प्राइवेट दूध की डेरियां बनी हुई थीं उन को वहां से हटा दिया गया है। इस के अलावा जो दिल्ली मिल्क स्कीम का काम किया गया है वह एक हाथी के समान है जिसके कि दिखाने के दांत और हैं और खाने के दांत और हैंवह दिल्ली की आम जनता को उस की मिनिमम नीड्स का भी दूध नहीं दे पाते हैं और इस का मुख्य कारण यह है कि दिल्ली के अन्दर दूध का समुचित प्रबन्ध नहीं और दिल्ली मिल्क स्पलाई स्कीम की 7 मशीनें लगी हुई हैं।..क्या यह सत्य है कि दिल्ली के इर्द-गिर्द जहां-जहां से दूध मिलता है वहां कारखाने लग गये हैं मिल्क पाउडर बनाने के और इसलिए वहा से दिल्ली में जो दूध आ सकता है वह दूध नहीं आता और इसलिए अस्पतालों को वह नहीं मिल सकता इसलिए गवर्नमेंट क्या इस के लिए कोई पग उठाने जा रही है जिससे कि दिल्ली के इर्द-गिर्द के इलाक़ों का जो दूध है वह उन फैक्टरियों में जाने के बजाय दिल्ली में आ सके ?

MR. SPEAKER : You are going into an entirely different question.

SHRI BAL RAJ MADHOK : No, Sir, it is a relevant question connected with milk powder.

MR. SPEAKER : I will have to decide whether it is relevant or not. Let us go to the next question.

UNAUTHORISED HUTS IN THE CAPITAL

+

*665, SHRI BAL RAJ MADHOK :
SHRI MARANDI :
SHRI MAYAVAN :

Will the Minister of WORKS HOUSING AND SUPPLY be pleased ot state :

(a) whether it is a fact that a high level Committee has been set up by his Ministry to go into the question of unauthorised huts in the capital;

(b) if so, whether any report has been submitted; and

(c) how many of the recommendations of this Committee have been accepted and implemented ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) In a meeting held under the chairmanship of the Home Minister, a Study Group with the Minister of Works, Housing and Supply as Chairman was set up to consider the jhuggi and jhopri problem in Delhi.

(b) Yes.

(c) The recommendations of the Study Group are under consideration of the Government.

श्री बलराज मधोक : क्या यह सच है कि इस स्टडी ग्रुप ने यह सुझाव दिया है कि दिल्ली के अन्दर जितनी अनऐथोराइज्ड झुग्गियां हैं उन को शीघ्रातिशीघ्र हटा दिया जाय ताकि वह जो नई जगह पर उन को ले जाकर बसाना है वहां वह बस सकें और आज जो उन के मन में दुविधा है कि वह हटा दिये जायेंगे उस के बारे में सरकार का क्या मत है ?

श्री इकबाल सिंह : यह स्टडी ग्रुप दिल्ली की झुग्गी और झोंपड़ी समस्या पर विचार करने के लिए बना था। दिल्ली में जो अनऐथोराइज्ड आदमी गवर्नमेंट लैंड पर बैठे है उनको जल्द से जल्द उस इलाके से हटाया जाय और अगर हटाया जाय तो उन को क्या क्या सुविधाएं दी जायें, जो आदमी एलिजिबल हैं और जो अनएलिजिबल हैं उन के बारे में एक फेज्ड प्रोग्राम बनाया जाय और उस प्रोग्राम के मुताबिक चला जाय ताकि किसी आदमी को उस बारे में ऐतराज न हो कि यह क्यों हुआ ? किसी के साथ ज्यादती न हो इस तरह से इस सारी समस्या का समाधान निकाल कर जल्द से जल्द उस का सामना करना चाहिए यह स्टडी ग्रुप ने तय किया है।

श्री बलराज मधोक : यह जो एलिजिबल लोगों को हम 25 गज का प्लाट दे रहे हैं तो उस के बारे में कोई डवलपमट करने का और वहां उन को कोई पक्का स्ट्रक्चर बनाने का भी अधिकार दिया जायगा ?

श्री इकबाल सिंह : जो स्टडी ग्रुप ने सिफारिशें की हैं उन में से एक यह भी सोचा गया है कि यह 25 गज के प्लाट्स जिन आदमियों को दिये जायें उन को तीन, चार सालों में अगर उन की क़ीमत किसी ढंग से किश्तों में वह अदा कर सकें तो उन को वह दे दिये जायें। यह एक सिफारिश है।

श्री क० ना० तिवारी : सन् 1967 में कितने झुग्गी झोंपड़ी वालों को उन की पुरानी जगहों से हटाया गया और उन में से कितनों को प्रशासन द्वारा बसाया गया ? क्या इस तरह के लोग भी हटाये गये हैं जोकि स्मॉल स्केल इंडस्ट्रीज करते हैं और उन को हटाये जाने से उन की वह स्मौल स्केल इंडस्ट्रीज बन्द हो गयीं और उन को प्रशासन द्वारा अन्यत्र जगह नहीं दी गई ?

श्री इकबाल सिंह : इस समय तो मेरे पास यह दिल्ली के तमाम आंकड़े नहीं हैं कि पिछले साल कितने लोग हटाये गये लेकिन बहुत सी जगहों के लोगों को हम ने हटाया और उन हटाये हुए आदमियों में जो एलिजिबल आदमी थे उन को हम ने दूसरी जगह आलटरनेटिव जगह दी है बाक़ी ऐसे अनएलिजिबल आदमी जोकि उन झुग्गी झोंपड़ियों में रह रहे थे उन को भी जहां तक सम्भव हो सका है दूसरी जगह ले जाकर बैठाया गया है लेकिन सब के लिए यह बात नहीं कही जा सकती है। जहां तक कमर्शियल की बात है या कोई ख़ास काम का ताल्लुक है तो ऐसे लोग जो गवर्नमेंट की ज़मीन पर बगैर किसी हक के अनलाफुली बैठ गये थे उन को अलबत्ता जब वहां से हटाया गया तो सरकार द्वारा उन्हें कोई उस के लिए दूसरी जगह देने का बंदोबस्त नहीं है और उन्हें खुद उस के लिये कोशिश करनी है।

श्री जार्ज फरनेंडीज : इस देश में बेघर लोगों को बसाने के लिए लगभग साढ़े सात करोड़ मकानों की आवश्यकता है तो मैं जानना चाहता हू कि क्या सरकार कोई ऐसी भी नीति अपनायेगी कि जिससे उन तमाम झुग्गियों में रहने वाले लोगों को चाहे वह एलिजिबल हों अथवा इनएलिजिबल हों, उस में कोई फर्क न करते हुए, उन सब के वास्ते कोई न कोई तरीक़े से मकानों का इंतज़ाम किया जाय ?

श्री इकबाल सिंह : यह बात ठीक है कि हमारे देश में कोई साढ़े सात करोड़ मकानों की आवश्यकता है, यह ऐसे मकान हैं जो दुबारा बनने चाहिएं या जिनमें कोई सुधार होना चाहिए और जो नये बनने चाहिएं लेकिन उस के लिए 30 हज़ार करोड़ से ज्यादा रुपया चाहिए और आज हमारे पास उतने साधन सुलभ नहीं हैं तो सरकार के पास जितने साधन सुलभ हैं जितना रुपया पास है उस में ही इस बारे में इम्प्रूवमेंट लाने की कोशिश करना चाहिए और वह ही हमारे द्वारा किया जा रहा है।

श्री अटल बिहारी वाजपेयी : श्रीमन्, आजकल सर्दी के दिन हैं, दिल्ली में कड़ाके की सर्दी पड़ रही है तो क्या यह झुग्गी-झोंपड़ी वालों को हटानें का काम सर्दी समाप्त होनें तक के लिए नहीं रोका जा सकता था ?

श्री इकबाल सिंह : जहां तक दिल्ली में इन झुग्गी-झोंपड़ी वालों को वहां से उठाने का सवाल है तो उस के लिए प्रशासन द्वारा पहले से प्रोग्राम बन जाता है और वह प्रोग्राम एक कमेटी के सामने आया था कि उन के लिए आलटरनेटिव जिस जगह पर जाना हो उस के लिए प्रबन्ध कर दिया जाता है और उस के बाद ही उन को उठाया जाता है। लेकिन जहां तक इस बात का ताल्लुक है कि अब सर्दी है, अब बरसात है तो यह उठानें का प्रोग्राम चल नहीं सकता है लेकिन यह जरूर है कि अगर बरसात हो तो उन दिनों में उन को नहीं उठाया जाता है।

श्री प्रेम चंद वर्मा : मैं पूछना चाहता हूं कि वह 1966 में जितने झुग्गी-झोंपड़ी वाले लोग थे वह 1967 में किस तरीक़े से उस के

डेढ़ गुने हो गये और क्या इस झुग्गी-झोंपड़ी के मामलें में अधिक लोगों के बढ़ने का कारण यह सरकारी कर्मचारी लोग हैं जोकि वहां उन जगहों पर बैठ जाते हैं और उस का नाजायज़ फ़ायदा उठाते हैं और क्या यह भी दुरुस्त है कि जिन लोगों की कोठियां बनी हुई हैं उन लोगों ने इस झुग्गी-झोंपड़ी स्कीम में अपने लिए ज़मीन ऐलाटमेंट कराई है ?

श्री इकबाल सिंह : मेरे पास कोई इस तरीक़े की इनफ़ारमेशन नहीं है बाक़ी अगर माननीय सदस्य के पास ऐसी कोई इत्तिला हो तो वह मुझे लिख कर भेजें और मैं उस की इनक्वायरी कराऊंगा ।

श्री प्रेम चन्द वर्मा : अध्यक्ष महोदय, अखबारों में उस की चर्चा हो रही है और मंत्री जी कहते हैं कि उन्हें उस का पता नहीं है. . .

अध्यक्ष महोदय : आर्डर, आर्डर ।

श्री कंवर लाल गुप्त : सन् 1961 में दिल्ली में करीब 25,000 झोंपड़ियां थीं और अभी आप का यह क्लिएरेंस का काम चल रहा है लेकिन आज दिल्ली में करीब 1 लाख 10 हज़ार झोंपड़ियां हैं, उन में से काफ़ी आप नें हटा भी दी हैं लेकिन उस के बाद भी अभी यह झोंपड़ियां काफ़ी स्पीड से बढ़ रही हैं यानी १ साल में 25,000 के करीब नई झोंपड़ियां बनती हैं तो मैं पूछना चाहता हूं कि नई झोंपड़ियां न बनें और आप ने उसे एक ओफैंस भी बनाया है कि ऐसा करने वाला व्यक्ति पकड़ा जायगा लेकिन उस के बाद भी झोंपड़ियां बनती चली जा रही हैं तो आप कि इस स्टडी ग्रुप नें क्या सिफारिशें की हैं ? ताकि नई झोंपड़ियां न बनें । मेरे सवाल का दूसरा हिस्सा यह है कि 31-3-68 तक अभी चार महीने बाक़ी हैं और इस दौरान में आप इन झुग्गी झोंपड़ी वालों को कोई आल्टर-नेटिव जगह देने वाले हैं और देने वाले हैं तो कितनों को देने वाले हैं ?

श्री इकबाल सिंह : जहां तक इस बात का ताल्लुक है कि नई झोंपड़ियां न बनें यह तो दल्ली एडमिनिस्ट्रेशन का काम है कि वह देखे कि नई झोंपड़ियां न बनें या जो इनका प्रबन्ध करते हैं उनको यह देखना है कि न बनें । यह उन के जिम्मे काम है कि वे इनको न बननें दें । जो बनी हुई हैं उनको हटानें का जहां तक ताल्लुक है दिल्ली एडमिनिस्ट्रेशन और दिल्ली म्यूनिसिपल कारपोरेशन फेज्ड स्कीम बनाती है और उसके मुताबिक काम चलता है । जहां तक स्टडी ग्रुप का सम्बन्ध है उसने सुझाव दिया है कि एक आर्डिनेंस बनाया जाए ताकि अगर कोई आदमी गवर्नमेंट की ज़मीन पर कब्ज़ा करता है उसको सज़ा दी जा सके और उस पर जुर्माना किया जा सके । ला मिनिस्ट्री के साथ इसके बारे में सलाह मश्विरा किया जा रहा है और उसके बाद कोई फैसला किया जाए ।

श्री कंवर लाल गुप्त : मैंने यह भी पूछा था कि 31-3-68 तक हटाने का कोई प्रोग्राम लोकल बाडीज़ नें तय करके आपको दिया है ?

श्री इकबाल सिंह : यह तो दिल्ली एड-मिनिस्ट्रेशन और म्यूनिसिपल कारपोरेशन करती है । जितने प्लाट तैयार होंगे उसके मुताबिक ही लोगों को हटाया जाएगा । जिस हिसाब से प्लाट तैयर होते हैं उस हिसाब से इनको हटाया जाता है । हर चीज़ का फैसला दिल्ली एडमिनिस्ट्रेशन को और दिल्ली म्यूनिसिपल कारपोरेशन को करना होता है । टारगेट भी उनको बनाने होते हैं । कितनी फैसिलिटीज़ देनी है, हमें तो यही देखना होता है ।

श्री शिव नारायण : यह बताया गया कि एक लाख दस हज़ार झुग्गियां यहां हैं और अगर एक-एक झुग्गी में पांच पांच आदमी भी हम लगायें तो इनकी तादाद पांच लाख से ऊपर जाती है । मैं जानना चाहता हूं

कि पांच लाख में से कितने हरिजन हैं और उनके लिए आपने क्या प्रबन्ध किया है। हरिजन कालोनी जो गांधी जी ने बनाई थी दिल्ली में वहां इनको बसाने का आप क्या इंतजाम कर रहे हैं ?

श्री इकबाल सिंह : अंदाज़ा यह है कि कि एक लाख और एक लाख दस हज़ार के करीब झुग्गियां दिल्ली में हैं। अगर उन में रहने वाले लोगों की तादाद को देखा जाए तो यह सही है कि उनकी आबादी कोई चार पांच लाख के करीब हो सकती है। इसका कोई अंदाज़ा नहीं लगाया गया है कि इन में कितने हरिजन हैं और कितने दूसरे हैं।

श्री राम चरण : दिल्ली में तीन प्रकार के आदमी रहते हैं। एक तो वे आदमी हैं जो अपने मकान बना कर चार चार और छः छः उनको किराये पर उठा देते हैं। दूसरे वे हैं जो किराये के मकानों में रहते हैं। तीसरे वे हैं जिन के पास किराये का पैसा देने के लिए नहीं होता है और जो इस तरह से झुग्गियां बना कर रहते हैं और इन में हरिजन तथा दूसरे गरीब मजदूर आते हैं। ये ऐसे लोग हैं जो कि एक या डेढ़ रुपया रोज़ाना कमा कर अपना गुज़ारा करते हैं और झुग्गियां डाल कर जिन्दगी बसर करते हैं। मैं जानना चाहता हूं कि जिन के पास तीन-तीन और चार चार मकान हैं उनके मकानों को एक को छोड़ कर जो कि उनके रहने के लिए जरूरी है बाकियों को डिमालिश करके छोटे-छोटे मकान उन जगहों पर बना कर इन झुग्गी वालों को आप देंगे और इस तरह से आप उनको बसायेंगे ? क्या सरकार इसके लिये तैयार है ?

श्री इकबाल सिंह : यहां पर सवाल तो इतना ही है कि जो आदमी गवर्नमेंट की ज़मीन पर बैठता है और उसको बैठने का हक नहीं है, उसको हमने हटाना है।

श्री राम चरण : रहने का हक सब को है या नहीं है ?

श्री इकबाल सिंह : जहां तक गरीब आदमियों का ताल्लुक है, सारे देश में और भी गरीब आदमी हैं और दिल्ली में भी गरीब आदमी हैं। दिल्ली के गरीब आदमियों के लिए हम क्या कर रहे हैं यह तो आपको मालूम ही है। जितना उनके लिए किया जा सकता है हम कर रहे हैं। आपको यह भी सोचना होगा कि देश में और जो गरीब आदमी हैं, उनके लिए भी कुछ किया जाए।

श्री मोलहू प्रसाद : मकानों की समस्या जटिल होती जा रही है। यह दिल्ली की ही बात नहीं है, बम्बई, कलकत्ता आदि सभी बड़े-बड़े शहरों में जटिल होती जा रही है। क्या इसका कारण यह नहीं है कि सारे जितने कारखाने हैं या कार्यालय हैं वे शहरों में ही केन्द्रित होते जा रहे हैं और इस कारण से देहातों के लोग शहरों की तरफ आते जा रहे हैं ? यदि हां तो इसको देखते हुए और मकानों की भी समस्या को हल करने के लिए क्या सरकार के पास कोई योजना है जिससे कारखानों और कार्यालयों को विकेन्द्रित किया जा सके ? मैं जानना चाहता हूं कि क्या सरकार ने इस पर विचार किया है और अगर किया है तो इसका क्या परिणाम निकला है ?

MR. SPEAKER : It is about Delhi. He can answer about Delhi if he has some information.

श्री इकबाल सिंह : अगर कहीं पर कारखानें बनते हैं तो उस के मुताबिक वे मजदूरों के लिए मकान भी बनाते हैं। सरकार के पास यह प्रोग्राम है कि कारखानों का सारे देश में डिसपर्सल किया जाए।

SOME HON. MEMBERS *rose*—

MR. SPEAKER : No, not so many of you. He was asking about Bombay, Calcutta and all places. I think, I will have to go to the next question. It is not a discussion. I cannot allow so many of them now. At least, 20 or 30 of you more want to put a supplementary; I cannot allow this. It has been answered sufficiently enough.

SHRI SRADHAKAR SUPAKAR : May I know what percentage of the needs of those people who are entitled to allotment of plots on account of the removal of the unauthorised huts has been met ?

श्री इकबाल सिंह : आज तक तकरीबन पचास हजार आदमी थे जो कि एलिजिबल थे और जिन को प्लाट दिये जानें थे । इन में से 21,000 के करीब आदमियों को प्लाट दिए गए हैं और इन में कोई सात आठ हजार के करीब ऐसे हैं जो प्लाटेस पाने के लिए एलिजिबल नहीं थे । उन से ज्यादा किराया लिया जाता है । चौंतीस हजार के करीब ऐसे आदमी हैं जिन को प्लाट देने ह ।

श्री ओ० प्र० त्यागी : झोंपड़ियों में रहने वाले अधिकांश आदमी गरीब हैं और जो इनको आल्टरनेटिव जगह दी गई है वह ऐसी जगह पर दी गई है जो शहर से दूर है । मैं जानना चाहता हूं कि क्या वे वहां रह सकेंगे ? क्या वे लौटकर कर नहीं आ जाते हैं ? क्या सरकार उनको जमीन के साथ-साथ काम देनें की भी कोई व्यवस्था करेगी ताकि वे जिन स्थानों पर उनको भेजा गया है, वहां बने रह सकें ?

श्री इकबाल सिंह : जहां तक कालोनीज का सम्बन्ध है जहां जमीन मिल सकती है वहां ही कालोनीज बनाते हैं । हमारी कोशिश यही होती है कि नजदीक उनकी कालोनीज बनाई जाएं । लेकिन मुश्किल यह है कि नजदीक एक तो जमीन है नहीं और अगर है तो उसके दाम बहुत अधिक हैं । अगर अधिक दाम दिये जयें तो बहुत कम प्लाट बन सकेंगे । इस वास्ते सब चीज को देखना होगा । कालोनीज बनाते समय सब चीज का ध्यान रखा जाता है । नजदीक जमीन न होने के कारण नजदीक दी नहीं जा सकती है ।

SHRI S. M. BANERJEE : I would like to know whether the hon. Minister is aware that because an international conference is going to be held in the Oberoi Hotel Continental, to make that place neat and clean, all those people who were staying in those jhuggies just near the Oberoi Hotel are being removed forcibly; if so, I would like to know whether they have been given alternative accommodation before removal.

श्री इकबाल सिंह : कहां से झुग्गियां हटानी हैं इसका फैसला दिल्ली एडमिनिस्ट्रेशन और दिल्ली म्यूनिसिपल कारपोरेशन को करना होता है ।

श्री चंद्रिका प्रसाद : झोंपड़ियों में रहने वाले लोगों का प्रदेश वाइज आंकड़ा क्या है । विशेष कर मैं जानना चाहता हूं कि ईस्ट यू० पी० और वैस्ट बिहार के कितने लोग इन में हैं ?

MR. SPEAKER : I do not think we have satistics about it.

श्री शिव चरण लाल : झुग्गियों में रहने वाले लोगों को आप दिल्ली के बाहर बसा रहे हैं । इन में जो सरकारी कर्मचारी हैं, जो लोग नई दिल्ली, पुरानी दिल्ली में नौकरी कर रहे हैं उनको आने जाने की सुविधा हो, इसके लिए आप क्या प्रबन्ध कर रहे हैं ? क्या आप उनको कोई सुविधा प्रदान करेंगे ताकि वे नौकरी पर आ जा सकें ?

श्री इकबाल सिंह : यह सरकारी कर्मचारियों का सवाल नहीं है । यह बिल्कुल अलग सवाल है ।

FERTILIZER FACTORIES IN PUNJAB

*669. SHRI YAJNA DATT SHARMA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether Punjab Government have approached the Centre for technical help in setting up fertilizer factories to boost up wheat output in the State; and

(b) if so, the details of the help sought for and the Centre's reaction thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) and (b). Yes, Sir. The proposal is to set up

jointly with Central Government a naphtha based fertilizer plant in the Bhatinda-Jakhal Complex with a capacity of 200,000 tonnes of nitrogen in the form of Urea. A similar proposal has also been submitted by the Punjab State Industrial Development Corporation (A Punjab Government Undertaking) for setting up a fertilizer plant at Bhatinda, which is under examination of the Government. The proposal of Punjab Government as well as of Punjab State Industrial Corporation will be kept in view while formulating the future programme of production.

श्री य० द० शर्मा : मंत्री महोदय जानते हैं कि पंजाब में नया नंगल की जो फर्टलाइजर फैक्टरी है, वह पंजाब सरकार की लेनदारी नहीं है, देनदारी है, क्योंकि भाखरा में पैदा होने वाली लगभग आधी से ज्यादा बिजली उस में खप जाती है । उस सूरत में मैं यह जानना चाहता हूं कि जो प्रदेश अन्नोत्पादन की दृष्टि से बचत के प्रदेश हैं, उन की उपज को और ज्यादा बढ़ाने के लिए जो साधन उन को चाहिए, देश की वर्तमान अन्न-संकट की स्थिति को दृष्टि में रखते हुए उन साधनों को जल्दी से जल्दी उपलब्ध कराने के सम्बन्ध में केन्द्रीय सरकार की क्या नीति है। अभी उन्होंने कहा है कि ....

अध्यक्ष महोदय : मिनिस्टर साहब को मालूम हो गया है। अब उन को जवाब देने दें ।

श्री य० द० शर्मा : आप को तो मालूम हो गया है, लेकिन मंत्री महोदय को नहीं हुआ है ।

SHRI RAGHU RAMAIAH : The question is whether expansion of the project should be done or this should be gone into. Government is examining all aspects of it....

SHRI BAL RAJ MADHOK : He has not followed the question.

श्री य० द० शर्मा : अध्यक्ष महोदय, मैंने ठीक कहा था न कि मंत्री महोदय नहीं समझे हैं, क्योंकि हम उन की तासीर पहचानते हैं। मैं फिर प्रश्न करता हूं ।

पंजाब में जो नया नंगल की फर्टलाइजर फैक्टरी है, इस समय वह पंजाब सरकार की लायबिलिटी है, एसेट नहीं है, क्योंकि भाखरा में पैदा होने वाली बिजली में से आधी से ज्यादा इस फैक्टरी में खप जाती है। मैं यह जानना चाहता हूं कि उस सूरत में फूड प्रोडक्शन को बढ़ावा देने के सम्बन्ध में सेंट्रल गवर्नमेंट की क्या नीति, पालिसी है, ताकि सरप्लस स्टेट्स अपनी उपज को और ज्यादा बढ़ा सकें ।

SHRI RAGHU RAMAIAH : The policy is certainly to take into account all these requirements and to produce as much as possible. But it has to be fitted into a certain programme depending upon the availability of resources.

श्री य० द० शर्मा : मैं यह जानना चाहता हूं कि पंजाब सरकार और कारपोरेशन ने जो सुझाव केन्द्रीय सरकार को दिये हैं, उन को तेजी से कार्यान्वित करने की दृष्टि से और भटिंडा में नेप्था-बेस्ड फर्टलाइजर फैक्टरी बनाने की दृष्टि से केन्द्रीय सरकार कितने समय के अन्दर निश्चित रूप से उन को सहायता देने वाली है ।

पैट्रोलियम और रसायन तथा समाज कल्याण मंत्री (श्री अशोक मेहता) : मैंने इस हाउस में कई बार बताया है कि इस वक्त पब्लिक सेक्टर के चार खाद के कारखानों में प्रोडक्शन हो रहा है । दूसरे दो कारखाने प्रोडक्शन करना शुरू कर देंगे और पांच दूसरे कारखाने बनाने का काम हम ने हाथ में लिया है। उसके बाद का जो आगे का प्रोग्राम है, हम उम्मीद रखते हैं कि उस में पंजाब के कारखाने के बारे में भी विचार होगा। लेकिन जैसा कि अभी बताया गया है, नंगल का कारखाना एक्सपैंड करने और भटिंडा में दूसरा कारखाना बनाने के बारे में जांच और तहकीकात हो रही है।

श्री महाराज सिंह भारती : नंगल के कारखाने में बिजली बहुत सस्ते पैसों पर ले कर खाद बनाई जाती है। सरकार ने यह निश्चय कर लिया है कि अब ऐसा कोई कारखाना देश के किसी और हिस्से में नहीं लगेगा, क्योंकि उस में घाटे पर बिजली देनी पड़ेगी। जब पूरे देश में वैसा और कोई कारखाना नहीं लगना है, तो नंगल फर्टलाइजर फैक्टरी का विकास एक तरह से रूल आउट हो गया है—वह नहीं हो सकेगा। क्या सरकार इस स्थिति में पंजाब, हरियाणा और उस के साथ लगते हुए हिस्से में उत्तर पश्चिम के इलाके में, जहां खाद बनाने का कच्चा माल उपलब्ध नहीं है और केवल बिजली को ही कच्चे माल के रूप में इस्तेमाल किया जा सकता है, नये किस्म के न्युक्लियर फीडर या रीएक्टर खड़े कर के, जहां सस्ती बिजली तैयार की जा सकती है, खाद के कारखाने बनाने के प्रश्न पर विचार कर रही है ?

श्री अशोक मेहता : जहां तक नंगल फैक्टरी के विकास का सवाल है, मेम्बर साहब ने कहा है कि वह रूल आउट हो जाता है। ऐसी बात नहीं है, क्योंकि उसका एक्सपेंशन बिजली की बुनियाद पर नहीं, बल्कि नेप्था की बुनियाद पर करने का विचार है। जहां तक इस बात का सवाल है कि फर्टलाइजर फैक्टरी खड़ा करने के लिए एटामिक स्टेशन डाला जाये या नहीं, यह मेरे बस में नहीं है और मैं इस में नहीं जाना चाहता हूं, लेकिन हम ने सोचा है कि आने वाले दिनों में हम नार्थ-वेस्ट में एक रिफाइनरी डालेंगे, जिस से इस हिस्से में भी नेप्था वगैरह का प्रबन्ध हो जायेगा, जिस का इस्तेमाल फर्टलाइजर बनाने में किया जायेगा।

SHRI D. C. SHARMA : The Chief Minister of Punjab, Sardar Lakshman Singh Gill, has been in correspondence with the Government of India for some time about the requirements of fertilisers of different kinds in Punjab. May I know what amount of fertilisers is required by Punjab and how the Government is going to supply these fertilisers ? What percentage is going to be supplied and how are they going to make good the deficit of Punjab so far as fertilisers are concerned ?

SHRI ASOKA MEHTA : As to the requirements of fertilisers for different States, the matter is decided by the Ministry of Food and Agriculture. At present, the requirements are being met by indigenous production as well as through imports. To the best of my knowledge, there is no particular deficit which is being experienced by the Government of Punjab.

SHRI NAMBIAR : In view of the fact that there is a shortage of foreign exchange and there is the need to import liquid ammonia from abroad, and also due to the fact that the Indian engineers and experts are of the opinion that naphtha-based fertilisers are harmful to the country and, therefore, they must be more from coal-based, may I know whether it is the policy of the Government to encourage imports of liquid ammonia....

MR. SPEAKER : This does not arise out of this Question.

SHRI NAMBIAR : It does. The question is whether the Punjab Government have approached the Centre for technical help in setting up fertiliser factories to boost up wheat output in the State, and the answer is that there is a proposal to set up a napatha-based fertiliser plant. My submission is whether it is in the larger interest of the country to have a naphtha-based fertiliser plant rather than a coal-based one because coal is more easily available in this country and there is also the shortage of foreign exchange.

SHRI RAGHU RAMAIAH : All the assumptions made by the hon. Member in the first part of his statement are entirely wrong. As far as the desirability of basing our fertiliser production on naphtha is concerned, there can be no two opinions on this. If and when the question arises whether liquid ammonia import should be considered, it will be a special case to be considered on merits.

श्री ज० सी० सहगल : मैं यह जानना चाहता हूं कि किन किन प्रान्तों में

अपने यहां कोल-बेस्ड फर्टीलाइजर फैक्टरी बनाने के सम्बन्ध में केन्द्रीय सरकार को एप्लीकेशन्सज दी हैं ।

SHRI RAGHU RAMAIAH : About coal-based, we are considering Korba.

U.S. AID

+

*672. SHRI O. P. TYAGI :
SHRIMATI TARKESHWARI SINHA :

Will the Minister of FINANCE be pleased to state :

(a) whether Government's attention has been drawn to the statement made by Mr. William S. Gaud that U.S.A. will have to impose very deep cuts on foreign aid programmes for India;

(b) if so, whether it is going to affect foreign aid prospects seriously; and

(c) the steps Government propose to take to meet the situation ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Newspaper reports have come to Government's attention about the concern expressed by Mr. Gaud to the U.S. Senate Appropriations Committee regarding the proposed cuts in the American aid programme.

(b) Although aid authorisations will be lower than as recommended by the U.S. Administration, the extent to which aid to India will be affected will only be known after the appropriate legislative processes have been completed.

(c) As the aid prospect is not yet clear, no definite steps can be indicated at this stage. It is, however, hoped that the aid available will not be materially short of our inescapable requirements.

श्री ओम प्रकाश त्यागी : मैं यह जानना चाहता हूं कि क्या अमरीकी सरकार की सहायता में कमी होने के कारण हमारी चौथी पंचवर्षीय योजना पर भी कुछ प्रभाव पड़ने की सम्भावना है ।

श्री मोरारजी देसाई : चौथी पंच-वर्षीय योजना तो अगले साल सोची जायेगी । उस के ऊपर आज कैसे प्रभाव पड़ जायेगा ।

श्री ओम प्रकाश त्यागी : चौथी पंचवर्षीय योजना के निर्माण कार्य में जो कि आप इस समय बना रहेहैं, क्या उस कारण से उस पर पर कोई प्रभाव पड़ेगा या नहीं ? यह मेरे प्रश्न का उद्देश्य है ।

श्री मोरार जी देसाई : इस के ऊपर प्रभाव पड़ने का आधार तो रहेगा अगले सालों में क्या वहां से मिलेगा । इस साल के ऊपर प्रभाव नहीं पड़ेगा ।

श्री ओम प्रकाश त्यागी : क्या उस कमी का ध्यान रखते हुए सरकार ने उस कमी की पूर्ति के लिए दूसरे देशों से सहायता लेने का प्रयत्न किया है ? यदि किया है तो उस दिशा में क्या उन को सफलता मिली है ?

श्री मोरारजी देसाई : दूसरे देशों से ज्यादा मिलने की ऐसी कोई बहुत सम्भावना मैं नहीं समझता हूं और प्रयास करने का मतलब अगर किसी के पास मांगने जाना है तो मैं मांगने जाने वाला नहीं हूं ।

श्री रवि राय : मैं पूछना चाहता हूं कि वर्ल्ड बैंक की ओर से जो सहायता दी जाती है उस पर क्या कोई शर्त्त लगाई जाती है और लगाई जाती है तो क्या उस शर्त्त में अब कोई परिवर्तन होने वाला है ?

श्री मोरारजी देसाई : कोई शर्त नहीं लगाई जाती ।

SHRI LOBO PRABHU : Would it be possible for the Finance Minister to state what proportion of the amount of American aid already sanctioned remains unused ?

Secondly, would it be possible for the Minister to explain how the recent British devaluation affects tied aid from America ? Will it not make that aid more expensive

to us if it is in the tied form ?

No. 3—whether the Minister....

MR. SPEAKER : Supplementary should be only one question.

SHRI MORARJI DESAI : So many questions have been asked together that I have almost forgotten them. I do not know which is the first question.

SHRI LOBO PRABHU : My first question is about the proportion of American aid given which remains unused.

SHRI MORARJI DESAI : It is not possible for me to give these figures today. If they are asked for, I shall certainly give them.

But, in the matter of unused aid, it is not unused. Some aids are used over a period of time and, therefore, it may remain unused in that sense.

SHRI SURENDRANATH DWIVEDY : And it is nothing unusual also.

SHRI LOBO PRABHU : What is the effect of British devaluation on American tied aid ? Does the aid become more expensive and, therefore, less useful to us ?

SHRI MORARJI DESAI : It is not. If it is tied aid, this devaluation can have no effect on it. We have to buy from America. It has no effect on it whatsoever.

SHRI BEDABRATA BARUA : The hon'ble Minister recently visited the United States. Will he be pleased to say whether he was sounded about such possibilities and whether he took up the matter with the United States administration at that time ?

SHRI MORARJI DESAI : What possibilities ?

SHRI BEDABRATA BARUA : About these aid cuts. Was this brought to his notice at that time ? Were any such proposals mooted ?

SHRI MORARJI DESAI : I knew they were going on. It was futile to discuss. It was a matter for the Congress to decide.

SHRI V. KRISHNAMOORTHI : Is it not a fact that when other Governments are giving aid to India for projects, the American aid is mostly non-project aid ? May I know from the hon'ble Finance Minister whether the Government of India have at any time insisted that the aid from the United States should be more of project aid than of non-project aid ? If so, what was the reaction of the United States Government ?

SHRI MORARJI DESAI : There is also project aid and non-project aid, both from this country.

SHRI V. KRISHNAMOORTHI : I wanted to know whether they have at any time insisted and what was the reaction. That was what I asked.

SHRI MORARJI DESAI : We have not put any cash balance in the United States so that we can insist on them to give us more project aid.... (*Interruptions*)

SHRI V. KRISHNAMOORTHI : He is not answering the question.

MR. SPEAKER : He has answered it.

SHRI V. KRISHNAMOORTHI : Sir, United States is a friendly country, and with a friendly country he has got every right to insist, 'Whatever you give, you give it in the form of aid for projects and not for something like wheat or PL 480', because the non-project aid affects our country much more than the project aids.

SHRI MORARJI DESAI : The hon'ble Member seems to have some different ideas about non-project aid and project aid. Non-project aid is required even more than the project aid for our imports of raw materials and components. Therefore, it is not at the cost of one that the other should be taken. Both are required and they are given according to as they want to give us.

श्री राम सेवक यादव : उप-प्रधान मन्त्री जी ने एक प्रश्न के उत्तर में बताया कि अमेरिका से मिलने वाली सहायता जो कम हो रही है वह कोई प्रभावकारी ढंग से नहीं कम हो रही है । तो मैं जानना चाहूंगा कि कितनी उन को

वहां से सहायता मिलने की आशा थी और उस में किस हद तक कटौती हो रही है और कैसे वह कहते हैं कि वह मैटीरिअल रूप से प्रभावकारी नहीं है ?

श्री मोरारजी देसाई : मैंने पहले ही जवाब दिया था, शायद सम्मानित सदस्य जो अंग्रेजी में जवाब दिया जाता है उस पर ध्यान नहीं देते होंगे, मगर मैंने कहा था कि आज मैं नहीं कह सकता हूं। जब वहां आखीरी फैसला हो तब मालूम होगा कि कितना कम होगा कितना नहीं होगा।

श्रीमती लक्ष्मीकान्तम्मा : बाहर से अधिक सहायता आने की आशा अब कम है तो अब देश के अन्दर साधन जुटाने की कोशिश क्या हो रही है ..... (**व्यवधान**) ....

MR. SPEAKER : Order, order. Hon. Members are only encouraging her to take up more time of the House.

श्रीमती लक्ष्मीकान्तम्मा : अध्यक्ष महोदय, मैं यह बताना चाहती हूं कि इस सदन में इस के बाद में हिन्दी ही बोलूंगी ।

MR. SPEAKER : What I am saying is that hon. Members should not disturb her.

SHRI V. KRISHNAMOORTHI : We have already donated her to the Hindi area.

MR. SPEAKER : I want to give a chance to the hon. Member to put her question, but other Members want to disturb her and the time of the House is lost thereby. Now, let her come along with her question.

श्रीमती लक्ष्मीकान्तम्मा : मैं यह पूछना चाहती हूं कि इस को देखते हुए देश के अन्दर साधन जुटाने की क्या कोशिश हो रही है और उस में क्या प्रगति है ?

श्री मोरारजी देसाई : प्रगति तो हो ही रही है। मगर इन दो तीन सालों में ज्यादा प्रगति नहीं हुई क्योंकि हालत खराब है।

श्री शिव चन्द्र झा : मैं जानना चाहूंगा कि क्या यह बात सही नहीं है कि अब मदद देने के लिए अमेरिका कुछ ऐसी शर्तें रख रहा है जिससे हमारे अन्दरूनी बातों में दस्तंदाजी होगी जो हिन्दुस्तान नहीं मान रहा है और इसलिए वह मदद देने में कटौती कर रहे हैं ? जैसे फूड जोन का हटाना, रुपये के अवमूल्यन को फिर करना इस तरह से दबाव दे कर अन्दरूनी बातों में वह दस्तंदाजी करना चाहता है। मैं जानना चाहता हूं कि क्या ऐसी शर्तें अमेरिका नहीं रख रहा है और जिन को भारत कबूल नहीं कर रहा है जिससे वह कटौती कर रहे हैं?

श्री मोरारजी देसाई : यह बात बिलकुल गलत है ।

SHRI KRISHNA KUMAR CHATTERJI : In view of the fact that the Deputy Prime Minister has very often given the idea that he would be forgoing foreign aid, as early as possible, may we have the target date by which we can do away with US aid which is very much dependent on many factors such as their whims and caprices and political designs ? What is the date that he visualises for doing away with foreign aid ?

SHRI MORARJI DESAI : The hon. Member can make a reflection if he likes on me and this Government, but he need not make any reflections on the American Government. Why does he want to do that ? It is not a question of caprices or other things but it is a question of their conditions and also their necessity to use some things themselves; they are also getting into difficulties as a result of all this. Therefore, that cannot be a question.

It is very difficult to give the exact target date, but we do hope within ten years to be self-supporting that way.

श्री स्वतन्त्र सिंह कोठारी : अमेरिका की मदद और वर्ल्ड बैंक और दूसरे देशों की मदद में कोई आटोमेटिक कनेक्शन है क्या और यदि यूनाइटेड स्टेट्स की मदद कम होगी तो उस से दूसरे देशों की मदद भी अपने आप उसी

अनुपात में कम हो जायगी क्या ? क्या ऐसा कुछ कनेक्शन है ?

श्री मोरारजी देसाई : ऐसा कोई कनेक्शन नहीं है। मगर वहां से कम होता है तो जो वर्ल्ड बैंक में एड आती है, उस में कमी हो जाय तो वहां से कम मिल सकता है।

EXPORT OF SILVER

*675. SHRI N. K. SOMANI : Will the Minister of FINANCE be pleased to refer to the reply given to Starred Question No. 1726 on the 10th August, 1967 and state :

(a) whether any decision in the matter of allowing export of silver in any form has since been taken; and

(b) if so, the nature thereof ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). It has been our policy *not* to allow export of silver by the private trade. However silver manufactures are permitted to be exported provided the f.o.b. value of the silver content is not less than 5% above the prevailing price of silver in London or New York whichever is higher.

SHRI N. K. SOMANI : In view of the present regulations, as the Deputy Prime Minister is aware, large-scale smuggling goes on from India *via* Kuwait to the international markets. What particular objection have Government got to allowing export of silver in ingot form through private traders ?

SHRI MORARJI DESAI : Because we do not want silver to be drained away from India.

SHRI N. K. SOMANI : According to the Reserve Bank of India estimates, the stock of silver in India is of the order of 6.6 million ounces. I am sure the Deputy Prime Minister will agree that silver is not an essential commodity but it is a commodity that will earn us foreign exchange because our parity is favourable. In addition to this, large-scale smuggling goes on from this country because of these regulations. In view of these considerations, would the Government of India reconsider the policy ?

SHRI MORARJI DESAI : Large-scale smuggling is on not because of these regulations, but because of the prices going higher in other countries. That is why some of the smuggling goes on. We are trying to stop it. But whether you allow private trade or not, smuggling is not going to be affected.

SHRI S. R. DAMANI : What is the quantity of silver seized while being smuggled, and has any quantity been released ?

MR. SPEAKER : It is entirely a different question.

SHRI MORARJI DESAI : I require notice for that.

श्री मधु लिमये : मैं मंत्री महोदय से जानना चाहता हूं कि क्या सोने के आयात से हमारा नुकसान होता है, जो तस्कर व्यापार से आता है और जो चांदी है, उस के आयात से हमारा फायदा होता है, अर्थात् जो चीन वगैरह से आ रही है तस्कर व्यापार के जरिये, उस में आपको फायदा है, नुकसान नहीं है ? तस्कर व्यापार द्वारा सोने के आयात को रोकने और चांदी के निर्यात को रोकने के लिये सरकार क्या कदम उठाने जा रही है ? साथ ही साथ पाकिस्तान आदि देशों के द्वारा कोशिश की जा रही है कि तस्कर द्वारा सोने का हिन्दुस्तान में निर्यात कर के हिन्दुस्तान को ठगाया जाय— इस के बारे में भी सरकार क्या कर रही है ?

श्री मोरारजी देसाई : तस्कर व्यापार रोकने के लिये जितनी कोशिश हो सकती है, वह कर रहे हैं। मगर दुनिया में तस्करी बिलकुल बन्द हो जायगी—ऐसा मानना फिजूल है।

श्री मधु लिमये : लेकिन कोशिश तो आपको करनी चाहिये।

श्री मोरारजी देसाई : कोशिश तो हम कर रहे हैं, लोगों को पकड़ रहे हैं, सजा भी दे रहे हैं।

श्री राम सेवक यादव : सफलता कितनी होती है ?

श्री मोरारजी देसाई : जितना इन्सान सफल हो सकता है, उतना होते हैं । इससे ज्यादा क्या हो सकता है । माननीय सदस्य अपने प्रयासों में कितने सफल होते हैं, वे खुद ही कहें, सफलता और असफलता तो होती ही है ।

श्री राम सेवक यादव : आप जानते हैं, हमारी सफलता के बारे में, ... **व्यावधान**

श्री मधु लिमये : मैंने दार्शनिक सफलता असफलता की बात नहीं की है, सरकार के नाते, शासन के नाते वे क्या कर रहे हैं । हर चीज को आप दार्शनिक स्तर पर ले जाते हैं ।

श्री मोरारजी देसाई : दार्शनिकों के साथ मुझे दार्शनिक की बातें करनी पड़ती हैं । दार्शनिक तो सब ही हैं । मैं अगर दार्शनिक की थोड़ी सी बात करूं, तो इस में उन को ईर्ष्या क्यों होती है । फिर मैं भी उतना दार्शनिक बननेवाला नहीं हूं—यह मैं कुबूल करता हूं । इस में दार्शनिकता का सवाल नहीं है—यह मैं मानता हूं इस लिये जितना स्मगलिंग बन्द हो सके, उतना बन्द करने की कोशिश की गई है, लेकिन हर चीज की मर्यादा होती है । मैं यह नहीं कहता कि हमारी सत्ता में यह बिलकुल बन्द हो जायगी ।

श्री हुकम चन्द कछवाय : मैं जानना चाहता हूं कि दूसरे देशों से हमारे देश में प्रति वर्ष कितनी चांदी आती है और हमारे यहां से जो सामान बन कर जाता है, वह कितना जाता है ? आपने अपने अच्छे विचारों से जो स्वर्ण नियन्त्रण किया था उस में आप को कितनी सफलता प्राप्त हुई ?

श्री मोरारजी देसाई: दूसरे देशों से चांदी यहां नहीं आ रही है, क्योंकि वहां महंगी है. हमारे यहां सस्ती है ।

श्री अटल बिहारी बाजपेयी : तिब्बत से आ रही है ।

श्री मोरारजी देसाई : पहले आ रही थी, अब नहीं आ रही है, चूंकि बाहर की दुनिया में भाव ज्यादा है, इस लिये अब बाहर से यहां आने का सवाल पैदा नहीं होता है । चूंकि बाहर दाम ज्यादा है, इस लिये कुछ लोगों ने बाहर भेजना शुरू किया है—इसके अलावा और कोई मामला नहीं है ।

श्री हुकम चन्द कछवाय : बाहर कितनी जाती है ? जितने अच्छे विचारों से आपने स्वर्ण नियन्त्रण किया था, उस में आपको कितनी सफलता प्राप्त हुई ?

श्री मोरारजी देसाई : अगर मैं जानता कि इतनी जाती है, तो मैं उसको बन्द कर सकता था । चूंकि मैं नहीं जानता हूं इस लिये बन्द नहीं कर सकता हूं । अन्दाजा कैसे लगाऊं, अन्दाजा तो आप लगा सकते हैं, मैं अन्दाजा लगाऊं तो दीवाना हो जाऊंगा ।

REPORT OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES

+

*676. SHRI RANDHIR SINGH :
SHRI P. R. THAKUR :

Will the Minister of SOCIAL WELFARE be pleased to state :

(a) whether Government have fully implemented the recommendations made by the Commissioner for Scheduled Castes and Scheduled Tribes in his reports of the last year and this year;

(b) if so, to what extent; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA) : (a) to (c). The recommendations, which are not mandatory, have been examined and communicated to the State Governments and others concerned. A statement of action taken on these reports will be laid on the Table of the House in the near future.

श्री रणधीर सिंह : माननीय स्पीकर साहब, मैं मिनिस्टर साहिबा से पूछना चाहता हूं कि पिछले पांच सालों में आई० ए० एस०, आई० एफ०, एस० आई० पी० एस० और दूसरी सैन्ट्रल सर्विसेज में हरिजनों का कितना कोटा बना और उन में कितने हरिजनों की एप्वाइन्टमेंट हुई, अगर नहीं की गई तो क्यों नहीं की गई ? इसमें जो कसर बाकी रह गई है, उस को आगे पूरा करने का उनका ख्याल है या नहीं ?

SHRIMATI PHULRENU GUHA : I do not have all this information with me just now. We can place a statement on the Table of the House or give it to him, whatever you direct.

MR. SPEAKER : You can lay it on the Table of the House. If you are prepared to give him, why not give others also ?

श्री रणधीर सिंह : मेरा दूसरा सवाल आप की मारफत मिनिस्टर साहिबा से यह है कि अनटचेबिलिटी खुद हरिजनों में बड़ी है, चमार, धानक, स्केवेन्जर्स —इन के अलग अलग कुएं हैं, वे अलग अलग कुओं से पानी भरते हैं। तो अनटचेबिल्टी को रूट आउट करने के लिये इस सरकार ने, जो रिकमेंडेशन्ज शेड्यूल्ड कास्ट और शड्यूल्ड ट्राइब्स कमिश्नर ने की हैं, क्या उन को इम्पलीमेंट किया है ? अगर नहीं किया है तो क्यों नहीं किया है ? अगर करेंगे तो कब करेंगे।

THE MINISTER OF PETROLEUM AND CHEMICALS AND SOCIAL WELFARE (SHRI ASOKA MEHTA) : As promised earlier, a detailed report on implementation is going to be placed on the Table of the House in this session. I would request my hon. friend to wait till he sees the report, and then put any question he likes.

श्री राम सिंह अयरवाल : मंत्री महोदय ने बतलाया है कि वह प्रतिवेदन पेश कर दिया जायगा लेकिन उन्होंने स्पष्ट रूप से यह नहीं बतलाया कि वह कब तक पेश कर दिया जायगा ? इस का स्पष्ट रूप से उन्हें उत्तर देना चाहिए।

दूसरे यह जो शैड्यूल्ड कास्ट्स ऐंड शैड्यूल्ड ट्राइब्स कमिश्नर की रिपोर्ट है उस को कब तक आप सही ढंग से लागू करने वाले हैं ? यह जो आपने बतलाया कि प्रतिवेदन सरकार पेश करने वाली है तो स्पष्ट रूप से बतलायें कि आखिर कब उसे वह पेश करेगी ?

श्री अशोक मेहता : इस हाउस में पहले भी कहा गया है कि जहां तक अगली रिपोर्ट का सवाल है उस के ऊपर कार्यवाही की गई है और वह रिपोर्ट इस सैशन में पेश की जायगी ।

जहां तक शैड्यूल्ड कास्ट्स ऐंड शैड्यूल्ड ट्राइब्स कमिश्नर की रिपोर्ट का सवाल है वह बजट सैशन में पेश की जायगी यह मैंने 4 महीने पहले कहा था....

श्री राम सेवक यादव : यह खाली कहते ही हैं करते कुछ नहीं हैं।

श्री अशोक मेहता : किस ने कहा कि हम नहीं करते हैं। हवाई बातें मत करो।

श्री मोलहू प्रसाद : मैं सरकार से यह जानना चाहता हूं कि जितने प्रश्न किये गये इस मामले में सभी में यही उत्तर मिलता है कि उन को कोई संवैधानिक अधिकार नहीं है तो उन को वह संवैधानिक अधिकार देने के लिए सरकार कौन सी कार्यवाही कर रही है ? उस के लिए सरकार क्या एक संसदीय समिति नियुक्त करने वाली है यदि हां तो वह कब तक गठित की जायगी और उस को कब तक संवैधानिक रूप दिया जायगा और जब तक उसे संवैधानिक रूप नहीं दिया जायगा तब तक यह पूरा कैसे होगा और आखिर यह नौटंकी क्यों रची जा रही है ? मंत्री जी इसका जवाब दें

श्री राम सेवक यादव : आज यह अशोक मेहता जी हंसे हैं इस के लिए हम उन को धन्यवाद देते हैं ।

SHRI ASOKA MEHTA : As far as the setting up of a committee is concerned, some of the hon. Members know that we had discussions with leading representatives of both the Houses and later on, recently, there was a meeting with Ministers for Social Welfare from different States. As a result of these discussions, certain proposals have emerged and we are considering them. If a proper notice is given, I am willing to give all the information as to what views different States have given and at what stage our formulations of the proposals are.

SHORT NOTICE QUESTIONS

Supply of Water in Kathua Canal

SNQ 14. SHRI GULAM MOHAMMAD BAKSHI : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) the effects of Indus Water Treaty after the construction of Mangla Dam on Rivaz Award of 1905 regarding Ravi Waters; and

(b) how many cusecs of water will be available for Kathua Canal, Jammu during Rabi and Kharif seasons ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) and (b). Under the Rivaz Award of 1895 the Kashmir Canal could draw a maximum of 120 cusecs in *kharif* and nothing during *rabi*. Under the Indus Waters Treaty, there is practically no restriction on the withdrawals by India from the river Ravi during the *kharif* seasons and the Kathua Feeder is already able to draw up to its full capacity of 400 cusecs during the kharif season, except for April 1-10 and September 21-30, when we have to give water to Pakistan through Central Bari Doab Channels.

With the completion of the Mangla Dam and connecting link canals additional water will become available to India in terms of the Indus Water Treaty during September 11-30 and the *rabi* season, and the exact quantities will have to be agreed upon by the two Commissioners for Indus Waters for each year till 31st March 1970. For the current *rabi*, it was agreed to release 1.60 lakh acre ft. from 21st November onwards till end of March for use in India. This means an additional supply of about 600 cusecs on an average. The share of Jammu & Kashmir in this will be of the order of 16 to 28 cusecs, depending upon the actual river flows. During *rabi* 1968-69 and 1969-70, the Jammu & Kashmir share may be much more appreciable but its exact magnitude can not be specified at this stage. After the anticipated end of the Transition Period, on 31st March, 1970, the entire river will be available to India and the share of Jammu & Kashmir during the *rabi* season will be about 300 cusecs, on an average.

श्री गुलाम मुहम्मद बख्शी : मैं आनरेबुल मिनिस्टर से यह जानना चाहता हूं कि इंडस वाटर्स ट्रीटी का जहां तक ताल्लुक है उसको देखते हुए इस रिवाज ऐवार्ड की आज क्या स्पैसिफिक पोजीशन है, आया वह खत्म होता है या नहीं जोकि उस वक्त पंजाब गवर्नमेंट और जम्मू कश्मीर गवर्नमेंट के दरमियान हुआ था ? अगर यह सिलसिला 1970 तक जारी रहेगा तो जिस पानी की हम को जरूरत है मंगला डैम बनने के बाद भी, अगर हम उस पानी को हासिल नहीं करेंगे तो जो करोड़ों रुपये से सैंट्रल गवर्नमेंट से और खास तौर से मिनिस्टरी आफ इर्रीगेशन ऐंड पावर के मशविरे से आज से पांच साल पहले बनाई गई थी वह कैनाल बेकार पड़ी है और वह रुपया जाया हो रहा है तो उस के लिए मिनिस्टर साहब को क्या कहना है ? मैं उन से स्पैसफिक तौर पर जानना चाहता हूं कि यह रिवाज ऐवार्ड इंडस वाटर्स ट्रीटी के बाद खत्म होता है या नहीं ।

[میں آنریبل منسٹر سے یہ جاننا چاہتا ہوں کہ انڈس واٹرس ٹریٹی کا جہاں تک تعلق ہے اس کو دیکھتے ہوئے رواز ایوارڈ کی کیا پوزیشن ہے۔

آیا وہ ختم ہوتا ہے یا نہیں جو کہ اس وقت پنجاب گورنمنٹ اور جو کشمیر گورنمنٹ کے درمیان ہوا تھا - اگر یہ سلسلہ ۱۹۷۰ تک جاری رہے گا تو جس پانی کی ہم کو ضرورت ہے منگلا ڈیم بننے کے بعد بھی اگر ہم اس پانی کو حاصل نہیں کرینگے تو جو کروڑوں روپیہ سینٹرل گورنمنٹ اور خاص طور پر منسٹری آف اری گیشن اینڈ پاور کے مشورے سے آج سے پانچ سال پہلے بنائی گئی تھی وہ کینال بیکار پڑی ہے اس کے لئے منسٹر صاحب کو کیا کہنا ہے - میں اسپیسیفک طور پر یہ جاننا چاہتا ہوں کہ یہ رواز ایوارڈ انڈس اوائرس ٹریٹی کے بعد ختم ہوتا ہے یا نہیں -]

DR. K. L. RAO : The Riwaz Award is now obsolete and now the flow of water into the Kathua Canal will be regulated purely under the Indus Water Treaty. So far as kharif season is concerned, there is plenty of water. In the rabi season, as I said there will be some amount of water this year, but from next year onwards there will be more and more water and in another 3 years, the full quota of 300 cusecs will be available.

श्री गुलाम मुहम्मद बख्शी : मंत्री महोदय ने बतला दिया है कि वह रिवाज ऐवार्ड ओबसैलीट हो गया है और इस इंडस वाटर्स ट्रीटी के तहत आप ग्रेजुएली ज्यादा पानी हासिल करेंगे 1970 तक लेकिन उस वक्त तक आप ने उस कैनाल को फीड करने के लिए क्या सोचा है ताकि हम कैनाल से पूरा फायदा उठा सकें और वह जो जमीन बेकार पड़ी हुई है उस से भी फायदा उठाया जा सके ? व्हौट डू यू थिंक ऐबाऊट इट सर ?

[منتری مہودئے نے بتلا دیا ہے کہ وہ رواز ایوارڈ اوبسلیٹ ہو گیا ہے اور اس انڈس واٹرس ٹریٹی کے تحت آپ گریجوئلی زیادہ پانی حاصل کرینگے ۱۹۷۰ تک لیکن اس وقت تک آپ نے اس کینال کو فیڈ کرنے کے لئے کیا سوچا ہے تاکہ ہم کینال سے پورا فائدہ اٹھا سکیں اور جو زمین بیکار پڑی ہے اس سے بھی فائدہ اٹھایا جاسکے -

What do you think about it, Sir ?]

DR. K. L. RAO : Actually in 1963 the Punjab Government agreed to give during the rabi season about 20 cusecs of water.

SHRI GULAM MOHAMMAD BAKSHI: For drinking purposes ?

DR. K. L. RAO : For irrigation purposes.

SHRI GULAM MOHAMMAD BAKSHI : It is not sufficient even for drinking purposes, what to talk of irrigation.

DR. K. L. RAO : I quite appreciate it because the canal can carry 400 cusecs, but since Punjab could not spare more water, in 1963 they agreed to give 20 cusecs. Now under the Indus Water Treaty J&K will be getting additional water. The question is whether the Punjab Government will give that 20 cusecs also. I will have to discuss it with the Punjab Government, before I can say anything.

SHRI GULAM MOHAMMAD BAKSHI : I hope you will take it up with the Punjab Government, because 20 cusecs is not sufficient for drinking purposes even. Will the Minister persuade the Punjab Government to give us enough water during kharif as well as rabi season for both drinking as well as irrigation purposes ?

DR. K. L. RAO : Quite so. I entirely agree. During kharif season, there will be no difficulty. The question is only during the *rabi* season. I will try to persuade the Punjab Government to give more water.

MR. SPEAKER : Shri Hem Barua.

SHRI GULAM MOHAMMAD BAKSHI : May I seek one more clarification ?

MR. SPEAKER : Supplementary questions are always by way of clarification. I have already allowed you three questions instead of two.

SHRI GULAM MOHAMMAD BAKSHI : It is a very important question.

MR. SPEAKER : I know it is important, but you can ask for a discussion, etc.

SHRI GULAM MOHAMMAD BAKSHI : Please allow at least a one-hour discussion on this.

MR. SPEAKER : You have to write for a half-hour discussion and it will be considered along with such requests. I do not promise anything on the floor. I do not know how many notices are pending.

SHRI HEM BARUA : Sir, the hon. Minister in the course of his statement just now said that after the construction of the Mangla Dam some quantity of water will be available for us for our use. In this connection, may I know whether this quantity of water will be available automatically or Pakistan will have to agree to that also ?

DR. K. L. RAO : The availability of water till 1970 has to be agreed to between the two Commissioners. For this year it has been settled. We are getting this year an average of 600 cusecs.

SHRI INDERJIT MALHOTRA : The hon. Minister just now said that he has not discussed this matter with the Punjab Government. I would like to remind him that about four years back he promised us in Srinagar that he will take up this matter with the Government of Punjab. If during this period of time he has not taken up this matter with the Government of Punjab, may I know what was the difficulty and when he is planning to take up this matter with the Government of Punjab so that the people of that area can be assured of irrigation water being made available during the *rabi* season ?

DR. K. L. RAO : I am afraid the hon. Member has understood me correctly. What I said was that the Government of Punjab has very kindly agreed, in 1963, to give out of their water 20 cusecs. That they do. This year only more water has become available. The question is whether the water to which we are entitled under the Indus Treaty is in addition to what the Punjab Government is prepared to give us. That I am not able to say now, I have to discuss it with the Government of Punjab (*Interruption*).

SHRI BAL RAJ MADHOK : The hon. Minister just now said that the Rivaz Award is dead and that is good. He has also said that some more water will be given to Jammu and Kashmir State after the completion of Mangla Dam. As you know the Kathua Canal passes through an area which is sandy in which there can be no tubewell dug and where rain-water also cannot be stored. Therefore, this canal serves the double purpose of providing irrigation water and also drinking water, while in Punjab for some time tubewells are dug and other arrangements are also made. May I know whether he is going to approach the Government of Punjab or take a decision by himself to see that first priority is given to supply of water to this canal because the needs of this area are more pressing as no alternative supply of water is available in this area ?

DR. K. L. RAO : I quite appreciate the point made by the hon. Member. Unfortunately, I am not able to say anything on the subject until and unless I discuss the matter with the Government of Punjab.

SHRI SRADHAKAR SUPAKAR : May I know why no steps were taken to see that the minimum quantity of water that is necessary both for drinking purposes and also irrigation was not assured when this Indus Treaty was entered into and while this process of construction was going on ?

DR. K. L. RAO : No. I do not follow exactly the hon. Member's question, but as a result of the understanding between various States they have allotted 4 per cent of water that will become available under the Indus Treaty to Jammu and Kashmir and they are entitled to have that water.

SHRI GULAM MOHAMMAD BAKSHI : According to the Indus Treaty what-

ever water we had has been given to Pakistan and now for whatever water we want he wants the permission of someone else to give us that water (*Interruption*).

SHRI S. KUNDU : This Indus Water Treaty comes to an end by the year 1970. Till 1970 it was agreed that Pakistan will be allowed some replacement work and as soon as the replacement work will be finished this agreement will cease to operate. During these years Pakistan is paying a nominal sum of Rs. 4 crores to India. Besides this we are losing a large sum of money as Pakistan is taking excess of water also. Since the Mangla Dam has been completed before 1970, will the hon. Minister take immediate steps to scrap off this treaty and say that we will realise our due amount from the Government of Pakistan ?

DR. K. L. RAO : I cannot understand what the hon. Member is driving at. Indus Treaty has been entered into between India and Pakistan and has to be observed.

SHRI D. C. SHARMA : Sir, I have to pass through Kathua on my way to one of my constituencies and I go there quite often.

SHRI HEM BARUA : Sir, how many constituencies does the hon. Member represent ?

SHRI INDERJIT MALHOTRA : My constituency is cut into two by river Ravi.

MR. SPEAKER : Even then it is only one constituency. Because a river comes in the way it cannot become two.

SHRI D. C. SHARMA : I have eight assembly constituencies.

SHRI NAMBIAR : My constituency is divided by the river Kaveri.

SHRI D. C. SHARMA : Sir, I was submitting very respectfully that I have to pass through Kathua on my way to one part of my constituency and the people there tell me that this Indus Water Treaty has done them the utmost harm. The gap between 400 cusecs of water required and 20 cusecs of water given is a gap which can only make the hon. Minister comfortable but it makes me uncomfortable. May I ask him if he will devise any method, apart from getting water from the Government of Punjab, to make good at least 200 cusecs of water for this Kathua canal so that the people of Kathua do not go bankrupt ?

SHRI PILOO MODY : That is very simple; he has only to add a zero.

DR. K. L. RAO : I may tell the hon. Member that it is almost impossible.

श्री प्रकाशवीर शास्त्री (हापुड़) : काश्मीर से जो नदियां निकलती हैं उन में मुख्यरूप से जेहलम, चिनाब और सिंध इन तीनों नदियों का अधिकांश पानी मंगला डैम को जायेगा। अब केवल रावी रह जाती है । रावी के पानी का उचित उपयोग काश्मीर के निवासी न कर सकें तो इससे काश्मीर के अन्दर स्वभावत: प्रतिक्रिया पैदा होगी । मैं मंत्री महोदय से जानना चाहता हूं कि रावी के पानी का सिचाई के लिए और पीने के लिए उपयोग वे लोग उचित मात्रा में कर सकें, इसके लिए आप क्या कोई जल्दी ही उचित व्यवस्था करने जा रहे हैं ?

DR. K. L. RAO : That is what we are going to do. In 1970 every drop of ravi water will be assigned to India.

WRITTEN ANSWERS TO QUESTIONS

GANDHIAN PRINCIPLES AND FAMILY PLANNING

*664. SHRI BIBHUTI MISRA: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that to impose family planning strictly, Government have under contemplation certain measures such as raising of the age of marriage, liberalisation of abortion law, compulsory sterilization after three children; and

(b) whether these measures are in consonance with the Gandhian principles ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR) :

(a) and (b). Government are considering the proposals for raising the age of marriage and liberalising the abortion law. The proposal for making sterilisation compulsory in the case of all citizens having three or more children was made by the Government of Maharashtra but has since been withdrawn by that Government and it has been decided not to pursue it. While the raising of the age of marriage is in consonance with the Gandhian principles as it means, in a broader sense, applying 'Samyama' or self restraint, liberalisation of abortion law is considered desirable from health and social points of view.

THEFT IN OPIUM FACTORY, GHAZIPUR

*666. SHRI BABURAO PATEL : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that some time back, theft of opium had taken place in the Ghazipur Opium Factory;

(b) if so, the quantity and value of opium stolen and the results of the investigations made, if any;

(c) whether it is also a fact that in the theft of opium from the opium factories, the complicity of the Police and Excise authorities has been established;

(d) if so, whether in view of this complicity, Government propose to hand over such investigations to the Central Bureau Investigation after the thefts have taken place; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : (a) No Sir. No theft of opium has taken place some time back in the Ghazipur Opium Factory. However, a theft of opium occurred in the Government Opium Factory, Mandsaur, in the early hours of the 15th September, 1967.

(b) and (c). The loss of opium discovered till now by the Department amounts to 18 bags weighing 628.500 Kgs. (net) valued at Rs. 19,325.34.

As a result of the investigations carried out, 39 persons have been arrested so far. Out of these, according to the information at present available, 15 are employees of the Opium Factory and 10 of the Police Department.

(d) Soon after the theft, the Central Bureau of Investigation were consulted and they agreed to associate one of their officers with the investigations by the local police. The investigations have now been taken over by the C.I.D. of Madhya Pradesh from the local police. The Central Bureau of Investigation, however, continue to be associated with the investigations.

(e) Does not arise.

INCOME-TAX ARREARS

*667. SHRI M. L. SONDHI : Will the Minister of FINANCE be pleased to state the reasons for the accumulation of the Income-tax arrears to the tune of Rs. 540 crores and which type of assessees, in terms of income bracket, have to pay these arrears ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : The arrears of Income-tax as on 31st March 1967 amounted to Rs. 541.71 crores. Out of this a sum of Rs. 145.02 crores had not fallen due for collection upto 31st March, 1967. The balance arrears of Rs. 396.69 crores were pending for the following reasons :—

(In crores of Rupees)

(a) Amount pending settlement of Double Income-tax relief.	4.19
(b) Amount due from persons who have left India.	6.53
(c) Amount due from companies under liquidation.	6.24
(d) Amount pending disposal of appeals.	23.44
(e) Amount covered by certificates.	166.01
(f) Amount under protective assessments.	5.22
(g) Amount pending disposal of scaling down petitions.	9.33
(h) For other reasons.	175.73
Total :—	396.69

The information regarding the types of assessees in terms of income brackets, who have to pay these arrears, is not maintained.

बोकारो ताप-बिजली घर

*668. **श्री निहाल सिंह :** क्या **सिंचाई तथा विद्युत** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि बोकारी ताप-बिजली घर का 110 टन क्षमता का वह ट्रांसफार्मर, जिसे राष्ट्रविरोधी तत्वों द्वारा आग लगा दी गयी थी, पूर्णतया जल गया था;

(ख) यदि हां, तो सरकार द्वारा इस सम्बन्ध में क्या कार्यवाही की गई है; और

(ग) इसके परिणामस्वरूप कितनी हानि हुई है ?

सिंचाई तथा विद्युत मंत्री (डा० कु० ल० राव) : (क) से (ग). 25 जुलाई, 1967 को बुशिंग में खराबी के कारण बल्क आयल ब्रेकर ने काम करना बन्द कर दिया जिसके परिणामस्वरूप 132 के० वी० वाले बोकारो—वर्ही पारेषण तथ में शार्ट सर्किट हो गया । ब्रेकर को क्षति पहुंचने के कारण बोकारो ताप बिजली घर की बिजली बन्द हो गई । ट्रान्सफार्मर को कोई नुकसान नहीं पहुंचा । दामोदर घाटी निगम के तकनीकी विशेषज्ञों ने इस मामले की छान बीन की थी जो इस निर्णय पर पहुंचे हैं कि यह दुर्घटना एक आयल सर्किट ब्रेकर में किसी बिजली सम्बन्धी खराबी के कारण हुई थी । उन्होंने तोड़-फोड़ की सम्भावना को स्वीकार नहीं किया है । आयल सर्किट ब्रेकर को काफी नुकसान पहुंचा है, अत : इसे तब्दील किया जाना है । इसकी तब्दीली तथा जनित्र की बियरिंगों को ठीक करने में लगभग 2.7 लाख रुपये की लागत लगेगी ।

ACUTE SHORTAGE OF FUNDS IN IMPHAL MUNICIPALITY

*670. SHRI M. MEGHACHANDRA : Will the Minister for HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that the Imphal Municipality has been suffering from acute shortage of fund and is finding difficult to meet its expenditure on establishment and the pay of the staff;

(a) whether it is also a fact that tax arrears are piling up and its accounts are lying unaudited; and

(c) if so, the steps the Government propose to take to meet the situation ?

THE MINISTER OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI SATYA NARAYAN SINHA) : (a) No.

(b) The tax in arrears is about Rs. 1.00 lakh. The Municipality is taking steps to realise the arrears. The accounts of the Municipality are regularly audited by the Accountant-General, Assam and Nagaland, the last audit for 1966-67 having been conducted in October, 1967.

(c) Although the financial position of the Municipality is not good, they are in a position to meet the expenditure on establishment and pay of its staff. Suitable advice has been conveyed to the Government of Manipur to improve the finances of the Imphal Municipality.

SECURITY PAPER

*671. SHRI RAM KISHAN GUPTA : Will the Minister of FINANCE be pleased to state :

(a) whether India will become self-sufficient in security paper by the end of the Fourth Five Year Plan; and

(b) if not, the steps under consideration to achieve self-sufficiency in this regard ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). The country is expected to become self-sufficient in respect of currency and bank note paper by 1969-70. It is also expected that by the

end of 1971, except for a relatively small quantity of adhesive stamp paper, the requirements of other security paper would also be met from indigenous sources. The possibility of production of adhesive stamp paper at the Security Paper Mill will also be explored when the Mill goes into full production by 1969-70.

REPORT OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES

*673. SHRI MAYAVAN :
SHRI P. R. THAKUR :

Will the Minister of SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that the two-day Conference of State Ministers held in Delhi has recommended the setting up of a broad-based *ad hoc* Committee to follow up action on the Report of the Commissioner for Scheduled Castes and Scheduled Tribes;

(b) if so, the reaction of Government thereto;

(c) when the Committee is likely to be set up; and

(d) what will be its functions and powers ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA) : (a) Some did not want any type of Committee; some advocated a broad-based Committee.

(b) to (d). The matter is under consideration.

SCHEDULED CASTES AND SCHEDULED TRIBES

*674. SHRI P. R. THAKUR : Will the Minister of SOCIAL WELFARE be pleased to state :

(a) the existing set-up of the administrative machinery at the Union, State and Local government levels for the enforcement of the constitutional provisions for the Scheduled Castes and Scheduled Tribes; and

(b) the authority and means possessed by the various levels of Government to safeguard the rights of these people ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA) : (a) The information is contained in the annual reports of the Commissioner for Scheduled Castes & Scheduled Tribes. The regional offices of the Commissioner have recently been re-organised into five Zonal offices.

(b) The executive powers of Government are exercised in accordance with the provisions in the Constitution.

DEVALUATION

*677. SHRI S. M. BANERJEE : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that there is a growing pressure by U.S.A. on India for a second devaluation; and

(b) if so, the reaction of Government thereto ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) No, Sir.

(b) Does not arise.

नगरीय क्षेत्र में सम्पत्ति की अधिकतम सीमा

678. **श्री देवराज पाटिल :**
श्री अमृत नाहटा :

क्या **वित्त** मंत्री यह बताने की कृपा करेंगे कि :

(क) नगरीय भूमि के वैयक्तिक स्वामित्व के बारे में अधिकतम सीमा निर्धारित करने के बारे में सरकार ने क्या उपाय किये हैं; और

(ख) यदि उपरोक्त भाग (क) का उत्तर नाकारात्मक हो तो इसके क्या कारण हैं ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) और (ख) : शहरी जमीनों पर, वैयक्तिक स्वामित्व की अधिकतम सीमा निर्धारित करने का प्रश्न शहरी जमीनों सम्बन्धी नीति का अंग है, जो राज्यों का विषय है। भारत सरकार ने, 1963 में, शहरी जमीनों सम्बन्धी नीति के बारे में एक अन्तर्राज्यीय समिति नियुक्त की थी, जिसने शहरी जमीनों पर, वैयक्तिक स्वामित्व की अधिकतम सीमा निर्धारित किये जाने की बात समेत इस प्रश्न के विभिन्न पहलुओं पर भी विचार किया था। इस समिति की सिफा-

रिशों का सारांश, सितम्बर, 1965 में स्वास्थ्य मंत्री ने सभा की मेज पर रखा था। इन सिफारिशों को क्रियान्वित करने की जिम्मेदारी राज्य सरकारों पर है।

M/s. STRETCHLON (P) LTD.

*679. SHRI MADHU LIMAYE : Will the Minister of FINANCE be pleased to state :

(a) whether Government are aware that Stretchlon (P) Ltd. is a firm with some relation with M/s. Aminchand Pyarelal Group of firms;

(b) whether Government's attention has been drawn to the notes attached to forming part of the Balance Sheet as on the 12th November, 1966 in which attention has been drawn to several irregularities, violation of various laws;

(c) whether Government are aware that these notes have since been suppressed; and

(d) if so, the action taken against this firm owned by relations of M/s. Aminchand Pyarelal ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : (a) The relationship between the two concerns is being investigated.

(b) Yes, Sir.

(c) Investigations are in progress in the matter by the Registrar of Companies and the Income-tax Department.

(d) The question of taking any action will arise on completion of the investigations.

जीवन बीमा निगम का पुनर्गठन

680. **डा० सूर्य प्रकाश पुरी :**
श्री रामावतार शर्मा :
श्री शिव कुमार शास्त्री :
श्री रामगोपाल शालवाले :

क्या **वित्त** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने जीवन बीमा निगम के पुर्नगठन के प्रश्न पर विचार कर लिया है; और

(ख) यदि हां, तो इस बारे में क्या निर्णय किया गया है ?

वित्त मंत्रालय में उप मंत्री (श्री जगन्नाथ पहाड़िया) : (क) तथा (ख) मामले पर विचार किया जा रहा है।

AID FROM DEVELOPING COUNTRIES

*681. SHRI HIMATSINGKA : Will the Minister of FINANCE be pleased to state :

(a) whether while inaugurating the 5th Annual Congress of Cotton and Textile Industries in New Delhi recently he called upon the developing countries to fulfil the U.N. recommendation to give 1 per cent of their gross national product for the development of the developing nations as aid;

(b) if so, the response of the Members at the Congress thereto; and

(c) the concessions and aid expected from the developed countries for the development of textile industry in this country in the light of the discussions and decisions taken at the said Congress ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) I said on that occasion, that advanced nations must try to implement the U.N. recommendation that they should give 1% of their GNP by way of assistance to the developing nations.

(b) The delegates present at the Congress were not expected to indicate their response to this.

(c) This would depend upon the efforts of the International Federation of Cotton and Allied Textile Industries to influence the various Governmental Organizations in their respective countries to the adoption of constructive actions towards the needs of the developing countries.

SEPARATION OF EXECUTIVE AND JUDICIAL FUNCTIONS IN RESPECT OF CUSTOMS AND EXCISE CASES

*682. SHRI S. S. KOTHARI : Will the Minister of FINANCE be pleased to state :

(a) Whether the executive and judicial (adjudication) functions in respect of Customs and Excise Cases are performed by different officials or the same official;

(b) if so, why the separation of such powers has not been effected and adjudication functions assigned to a Tribunal; and

(c) the steps Government propose to take in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE, (SHRI K. C. PANT) : (a) to (c). The executive officers of the Customs and Excise Departments perform quasi-judicial functions of adjudication also. The two functions are, however, kept separate in-as-much-as the officer, who investigates a particular case, does not adjudicate the same. In view of this, assignment of adjudication functions to a tribunal is not considered necessary.

KRISHNA-GODAVARI WATER DISPUTE

*683. SHRI SHRI CHAND GOEL : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether it is a fact that the Maharashtra Government have served a legal notice on the Andhra Pradesh Government regarding the Krishna-Godavari water dispute; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) No, Sir, according to the communication from the Maharashtra Government.

(b) Government of India hopes that every attempt should be made to settle these inter-State disputes amicably through mutual discussions and negotiations.

BANK RATE

*684. SHRI LOBO PRABHU : Will the Minister of FINANCE be pleased to state :

(a) whether Government are aware that consequent on its raising of the Bank rate to 6 per cent, the commercial bank rates have been increased from 7 to 9½ per cent and more;

(b) whether Government are also aware that the raising of the Bank rate has not served the purpose of reducing consumption because banks lend only for production; and

(c) if so, whether Government propose to reduce the bank rate and to regulate the rate on advances corresponding to the bank rate and the rates of deposits ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) It is not clear why this question is being raised now, since the Bank rate was raised more than two years ago in February, 1965 and since then it has not been raised further. Following the rise in the Bank rate commercial bank rates also increased.

(b) The increase in the bank rate in the situation prevailing then helped in better regulation of credit and its flow to more productive channels.

(c) Government and the Reserve Bank keep under review interest rate policy; it is not, however, possible to give any indication of the prospective policies in this regard.

DEVALUATION BY U.K.

*685. SHRI D. C. SHARMA : Will the Minister of FINANCE be pleased to state :

(a) whether any estimate has been made of the fall in value of sterling assets on account of devaluation of pound by Britain; and

(b) if so, the details thereof ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). As I said in my statement made in the House on the 20th November, 1967, on account of the U.K. devaluation, our sterling holding worth £ 34 million came down in value by 14.3% in terms of gold or dollar.

IMPORT OF CATALYSTS

*686. SHRI SAMAR GUHA : Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the reply given to Starred Question No. 116 on the 16th November, 1967 and state :

(a) the amount in foreign exchange spent annually for importing each item of catalysts required for the manufacture of sulphuric acid, synthetic ammonia, nitric acid, vegetable ghees, ethylene and other chemical products;

(b) the categories of catalysts for which technology are being developed by the Fertilizer Corporation of India;

(c) when such catalysts are likely to be produced in India; and

(d) the other steps under consideration for the manufacture of catalysts and the types of catalysts to be manufactured ?

THE MINISTER OF PETROLEUM AND CHEMICALS AND SOCIAL WELFARE (SHRI ASOKA MEHTA) : (a) to (d). A statement is placed on the Table of the House. [*Placed in Library. See* No. LT-2005/67].

परिवार नियोजन कार्यक्रम

*687. श्री शशि भूषण बाजपेयी : क्या स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्तमान उपायों के अतिरिक्त सरकार ने जनता में यह भावना उत्पन्न करने के लिये कि परिवार नियोजन अत्यावश्यक है, और क्या उपाय किये हैं; और

(ख) क्या सरकार का निकट भविष्य में इसे कानूनी रूप देने का कोई प्रस्ताव है ?

स्वास्थ्य, परिवार नियोजन तथा नगर विकास मन्त्रालय में राज्य मंत्री (डा० श्रीपती चन्द्रशेखर) : (क) सरकार का दृष्टिकोण

यह है कि परिवार नियोजन कार्यक्रम की वर्तमान नीति लोगों को परिवार नियोजन की मूलभूत आवश्यकता को समझाने के लिए पर्याप्त है। यह नीति छोटे परिवार के सन्देश के प्रति सामाजिक जागृति और स्वीकृति पैदा करने की है। इसमें विभिन्न प्रकार के कामगरों, सामाजिक और स्वयंसेवी संगठनों आदि के द्वारा शहरी और गांव वाले लोगों तक पहुंचने वाले जन सम्पर्क के सभी साधन और विस्तार के तरीके शामिल हैं।

(ख) परिवार नियोजन कार्यक्रम का का आधार यह है कि लोग अपनी इच्छा से छोटे परिवार के नियम को अपना लें। इस के लिए सरकार के द्वारा आवश्यक प्रचार और शिक्षा के प्रयत्न किये जाते हैं और सेवाओं और जरूरी चीजों की सप्लाई का प्रबन्ध किया जाता है। परिवार नियोजन को कानूनी तौर पर बाध्य बनाने का कोई प्रस्ताव विचाराधीन नहीं है। फिर भी सरकार वर्तमान कानून में संशोधन करने के प्रस्ताव पर विचार कर रही है ताकि लड़कों और लड़कियों की विवाह योग्य आयु को बढ़ाया जा सके।

DEFICIT FINANCING

*688. SHRI D. N. PATODIA : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the Union Minister of Industrial Development and Company Affairs and the Chief Minister of Mysore have made positive statements recommending deficit financing for productive purposes;

(b) whether these views have been taken into account by Government; and

(c) if so, Government's reaction thereto ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Government are aware that statements on these lines have been made.

(b) and (c). The desirability or otherwise of deficit financing would depend on circumstances. This is a matter which is continually kept under review having regard to the state of the economy.

GOLD SEIZED IN KOLABA DISTRICT NEAR BOMBAY

690. SHRI RABI RAY : Will the Minister of FINANCE be pleased to state :

(a) whether one of the biggest hauls was brought by the officials of the Maharashtra Anti-Corruption Bureau when they seized gold biscuits and guineas worth Rs. 83 lakh near Khopoli in Kolaba District about 70 miles from Bombay on 28th November, 1967;

(b) whether it is a fact that foreign marks were located on the gold; and

(c) if so, whether Government made a thorough probe about it and if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : (a) On 28th November, 1967 the officers of the Anti-Corruption Bureau Bombay seized gold bars weighing 40,000 tolas valued at Rs. 39,37,600/- at the international rate and 2000 gold guineas valued at about Rs. 1,20,500/- at a place about eight miles from Pali village on the Pali-Khopoli Road in Kolaba district.

(b) Yes, Sir.

(c) The Customs authorities who have taken over the case for further action under the Customs law are conducting investigations which are still in progress.

ALLOCATION FOR EDUCATION OF SCHEDULED TRIBES IN GUJARAT

4171. SHRI NARENDRA SINGH MAHIDA : Will the Minister of SOCIAL WELFARE be pleased to state the amount allocated in the Fourth Plan for higher education of students belonging to Scheduled Tribes in Gujarat ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA) : The Fourth Five Year Plan has not yet been formulated.

SPECIAL GRANTS TO TRIBAL EDUCATIONAL INSTITUTIONS IN GUJARAT

4172. SHRI NARENDRA SINGH MAHIDA : Will the Minister of SOCIAL WELFARE be pleased to state the amount of special grant proposed to be paid during the Fourth Plan period for developing tribal educational institutions and giving scholarships to the tribal students in Gujarat ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA) : The financial dimensions of the fourth five year plan have yet to be determined.

FINANCIAL LOSS BY MAHARASHTRA ELECTRICITY BOARD

4173. SHRI DEORAO PATIL : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether it is a fact that the Maharashtra State Electricity Board is undergoing a loss of crores of rupees every year;

(b) if so, the details thereof; and

(c) the measures suggested by Government to prevent the loss ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) The accumulated deficit of the Maharashtra State Electricity Board as on 31st March, 1967, is of the order of Rs. 439.83 lakhs.

(b) and (c). The Central Government reviews the progress of the State Electricity Boards in achieving the return on the capital base as recommended by the Venkataraman Committee. The Maharashtra State Electricity Board expects to wipe out the accumulated deficit by 1970-71, mainly by increasing the tariffs, improvement and extension of generating stations and construction of new power stations, gradual closing down of uneconomic diesel stations and rationalisation of financial arrangements.

FRIENDS CENTRAL GOVERNMENT EMPLOYEES COOPERATIVE HOUSE-BUILDING SOCIETY, NEW DELHI

4174. SHRI P. K. DEO : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether complaints have been received by the Registrar of Cooperative Societies, Delhi against "The Friends Central Government Employees Cooperative Hous-Building Society", Babar Lane, New Delhi-1;

(b) the nature of complaints and action taken thereon;

(c) the action taken by the Registrar; and

(d) if not, why not ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) Yes.

(b) to (d). The complaints are :—

1. that the Managing Committee is squandering away the funds of the society;
2. that certain members of the society have been expelled illegally; and
3. that the share money of certain members has been returned in contravention of the provision of the bye-laws of the society.

A statutory inquiry under section 43 of the Bombay Cooperative Societies Act, 1925 (as extended to Delhi) has been ordered by the Registrar of Cooperative Societies on 7th September, 1967.

UNITED PROVINCES COMMERCIAL CORPORATION

4175. SHRI BABURAO PATEL : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether it is a fact that Chairman of United Provinces Commercial Corporation was arrested for cheating Government to the extent of Rs. 2,16,64,800/- in respect of road rollers and bailed out by the Chief Presidency of Calcutta;

(b) the stage at which the above case is at the moment;

(c) the reason why the other Directors of the United Provinces Commercial Corporation and the brothers of the Chairman of the Corporation who are also conspirators in the above fraud have not been prosecuted; and

(d) whether Government have taken all precautions to prevent the Chairman from transferring his assets to Swiss banks where he has got his considerable assets ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) Yes, Sir.

(b) The case is still under investigation.

(c) In view of (b) above, this does not arise.

(d) Yes, Sir.

BEAS DAM PROJECT

4176. SHRI VIRENDRAKUMAR SHAH : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether it is a fact that the estimates cost of the two units of Beas Project has been recently revised upwards by about Rs. 80 crores; and

(b) if so, the main reasons therefor ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) There has been an increase in the cost estimates of Units I & II of the Beas Project, and the revised figures are being worked out.

(b) The increase is mainly due to devaluation, general rise in prices, and increase in labour cost.

SMALL-POX VACCINES

4177. SHRI SRINIBAS MISRA : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) the total requirement of freeze-dried small-pox vaccine in India;

(b) the quantity produced in India and quantity of its imports; and

(c) the names of the countries from which such vaccines are imported and the cost incurred thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) 200 million doses per annum.

(b) 3.6 million doses of freeze-dried small-pox vaccine are now being produced indigenously every month and 726.72 million doses of the vaccine have so far been imported from abroad since 1964.

The production of this vaccine was started in the country in 1962 and is expected to be raised to 172 million doses per year from 1969.

(c) The bulk of the vaccine is being received, as a free gift, from the Government of U.S.S.R. and small supplies on an *ad hoc* basis have also been received from the Netherlands, Switzerland, United Kingdom, Madgascar, German Protestant Organisation and the United States Agency for International Development.

UN-ACCOUNTED MONEY SEIZED IN BOMBAY

4179. SHRI N. K. P. SALVE : Will the Minister of FINANCE be pleased to state :

(a) whether any action has been taken on the seizures of undeclared and black money from various individuals in Bombay and other places including film artistes during the current year;

(b) whether it is a fact that the cash and other articles of considerable value seized from them is being treated as voluntary disclosures; and

(c) if so, the reasons therefor ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE, (SHRI MORARJI DESAI) : (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

COUNCIL OF HEADS OF PUBLIC UNDERTAKINGS

4180. SHRI N. K. P. SALVE : Will the Minister of FINANCE be pleased to state :

(a) whether Government have any proposal under consideration for instituting an informal Council of all the Heads of the Public Sector undertakings to discuss mutual problems of administrative, operational and personnel nature and also to co-ordinate their activities; and

(b) if so, the details thereof ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). There is no proposal for instituting such a Council. However, there have been meetings called on different occasions of Heads of Public Sector Undertakings to discuss matters of common interest.

PYRITES AND CHEMICALS DEVELOPMENT CO. LTD.

4181. SHRI N. K. P. SALVE : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether it is a fact that the Pyrites and Chemicals Development Company, Ltd. was first conceived in 1955, the detailed project report prepared in 1960-61 and approv-

ed by Government in 1965, has still to go into production;

(b) whether it is also a fact that this project is expected to save the huge foreign exchange; and

(c) if so, the steps taken for speedy implementation of this project ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) Yes; it may, however, be stated that the Pyrites and Chemicals Development Co. Ltd. was set up as a subsidiary of the National Industrial Development Corporation in 1960 and as an independent Company in 1963. The project report had to be revised and re-revised. The project is expected to go into production by the middle of 1968.

(b) Yes; the projects of the Company will save foreign exchange to the extent pyrites will be used for the manufacture of Sulphuric Acid in substitution of sulphur, which is being imported at present.

(c) Substantial foreign exchange necessary for the import of key mining machinery has been released and orders placed. Some of the machinery has actually arrived. Besides, some coal type equipment has been produced from the National Coal Development Corporation to mechanise the mine. Another pair of adits has been opened to accelerate the mining programme.

Electrification of Pumps in Maharashtra

4182. SHRI DEORAO PATIL: Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether any special allocation has been made to the Government of Maharashtra for electrification of pumps for irrigation purposes during the current year;

(b) if so, the amount allotted; and

(c) if not, the reasons therefor ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) and (b). An amount of Rs. 413 lakhs has been earmarked as Central Assistance during the year 1967-68 to the Government of Maharashtra for rural electrification schemes with the main emphasis on the energisation of pumping sets.

(c) Does not arise.

Rural Housing Scheme in Maharashtra

4183. SHRI DEORAO PATIL : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether Government have chalked out any Housing Scheme for rural areas in Maharashtra under the Housing plan of the Central Government;

(b) if so, the number of villages where the above scheme will be implemented;

(c) whether there is any housing scheme for agriculture labourers; and

(d) if so, the details thereof and the number of villages where such houses have been constructed and the number thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) Yes; the Village Housing Projects Scheme of this Ministry is in operation in Maharashtra.

(b) Out of the 470 villages allotted to the State, the Scheme is at present being implemented by the State Government in 440 villages.

(c) and (d). Under the Village Housing Projects Scheme, the agricultural workers are eligible for loan for construction or improvement of houses. The Scheme also provides for allotment of free housesites to landless agricultural workers. The Central Government gives 100% grant to the State Governments for this purpose. According to progress reported in September 1967, the State Government had not yet taken up this programme for implementation.

Seizure of Smuggled Watches

4148. SHRI BABURAO PATEL : Will the Minister of FINANCE be pleased to state :

(a) the number of smuggled watches seized in various raids and their total value during three years ending the 31st March, 1967;

(b) the number of seized watches auctioned during three years ending the 31st March, 1967 and the amount realised from such auction sales;

(c) the number and value of smuggled watches still on hand and when it is proposed to auction them;

(d) the names of countries where these watches were manufactured and details of the manner in which they were smuggled into the country;

(e) whether attempts were made through our Embassies in the said foreign countries to find out the buyers of these watches by contacting the manufacturers and if so, the results of such efforts; and

(f) the names of the twenty largest smugglers caught with numbers of watches in each case during the last 3 years and the steps taken against them and with what results ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) to (f). Information in this regard is being collected and will be laid on the Table of the Sabha.

राष्ट्रीय जल सम्भरण तथा स्वच्छता योजना

4185. **श्री गं० च० दीक्षित** : क्या स्वास्थ्य, परिवार नियोजन तथा नगर विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) केन्द्रीय सरकार द्वारा मध्य प्रदेश की तीसरी पंचवर्षीय योजना की अवधि से राज्य के ग्रामीण तथा नगरीय क्षेत्रों में राष्ट्रीय जल सम्भरण तथा स्वच्छता योजना को कार्यान्वित करने के लिये कितनी तथा किस रूप में सहायता दी गई है;

(ख) जिन नगरों अथवा ग्रामों में यह योजना चालू की गई है अथवा चालू की जायेगी उनके नाम क्या हैं ;

(ग) राष्ट्रीय जल सम्भरण योजना के अन्तर्गत बुरहानपुर और खण्डवा नगरों के लिये किस रूप में और कितनी सहायता दी गई; और

(घ) यदि कोई सहायता नहीं दी गई तो उसके क्या कारण हैं ?

स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मंत्रालय में उपमंत्री (श्री ब्र० सू० मूर्ति) : (क) केन्द्र सहायियत योजनाओं के लिए राज्यों को केन्द्रीय सहायता देने के बारे में 1966-67 तक प्रचलित प्रणाली के अनुसार सभी स्वास्थ्य योजनाओं के लिए जिनमें ग्राम जलपूर्ति योजनाएं भी सम्मिलित हैं केन्द्रीय सहायता एक मुश्त दी जाती थी। इसलिए किसी खास केन्द्र सहायियत 'स्वास्थ्य' योजना के लिये किसी राज्य को कितनी केन्द्रीय सहायता दी गई यह बतलाना संभव नहीं है। तीसरी योजना अवधि में मध्य प्रदेश सरकार को ग्राम जलपूर्ति योजनाओं सहित सभी 'स्वास्थ्य' योजनाओं के लिए निम्नलिखित धनराशि दी गई:—

वर्ष	(रुपये लाखों में)
1961-62	101.81
1962-63	148.28
1963-64	151.94
1964-65	136.06
1965-66	172.82

जहां तक जलपूर्ति योजनाओं का संबंध है तीसरी पंचवर्षीय योजना अवधि में मध्य प्रदेश सरकार को ऋण के रूप में दी गई केन्द्रीय सहायता का ब्यौरा इस प्रकार है:—

वर्ष	(रुपये लाखों में)
1961-62	74.96
1962-63	70.00
1963-64	48.00
1964-65	69.50
1965-66	125.50

राष्ट्रीय जलपूर्ति एवं सफाई कार्यक्रम के अन्तर्गत दी जा रही केन्द्रीय सहायता का स्वरूप इस प्रकार है:—

नगर जलपूर्ति योजना 100 प्रतिशत ऋण

ग्राम जलपूर्ति योजना 50 प्रतिशत सहाय्यानुदान

(ख) से (घ). राज्य सरकार से सूचना एकत्र की जा रही है और प्राप्त होने पर सभा-पटल पर रख दी जायेगी।

मध्य प्रदेश में प्राथमिक चिकित्सा केन्द्र

4186. **श्री गं० च० दीक्षित** : क्या स्वास्थ्य, परिवार नियोजन तथा नगर विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1966-67 में मध्य प्रदेश में प्राथमिक चिकित्सा केन्द्र खोलने के हेतु मध्य प्रदेश के लिए कितनी धन राशि निश्चित की गई है ;

(ख) इस सम्बन्ध में अब तक कितना धन खर्च किया गया है ;

(ग) मध्य प्रदेश में कितने प्राथमिक चिकित्सा केन्द्र पहले ही खोले जा चुके हैं और वहां पर और कितने केन्द्र खोलने का विचार है; और

(घ) क्या वर्ष 1967-68 में होशंगाबाद और पूर्व निमाड़ के जिलों में एक एक प्राथमिक चिकित्सा केन्द्र खोलने के बारे में कोई प्रस्ताव हुआ है ?

स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मंत्रालय में उपमंत्री (श्री ब०सू० मूर्ति) : (क) से (घ). अपेक्षित सूचना मध्य प्रदेश सरकार से एकत्र की जा रही है तथा यथा-समय सभा-पटल पर रख दी जायेगी।

SCHEDULED CASTES IN GUJARAT

4187. SHRI NARENDRA SINGH MAHIDA : Will the Minister of SOCIAL WELFARE be pleased to state :

(a) the population of each of the castes included in the list of Scheduled Castes of Gujarat State according to 1967 census;

(b) whether persons belonging to the Scheduled Castes have embraced Buddhism, Christianity or Islam since 1961 in Gujarat State; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA) : (a) This information is available in the 'Census of India, 1961, Volume I—India Part V-A(i)—Special Tables for Scheduled Castes' available in the Parliament Library.

(b) and (c). Such information is not collected by Government.

HOUSING SCHEME FOR RURAL AREAS IN GUJARAT

4188. SHRI NARENDRA SINGH MAHIDA : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether Government have chalked out any housing scheme for rural areas in Gujarat under the Housing Plan of the Central Government;

(b) if so, the number of villages where the above scheme will be implemented;

(c) whether Government grant loans for the construction of houses only or whether there is any scheme of free housing also; and

(d) whether there is any housing scheme for agriculture labourers and if so, the number of houses to be constructed ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) Yes; the Village Housing Projects Scheme of this Ministry is in operation in Gujarat.

(b) Out of 195 villages allotted to the State, the Scheme is at present being implemented by the State Government in 31 villages.

(c) The Government grant only loans for construction and improvement of houses and there is no provision for any free housing.

(d) Apart from loans for construction or improvement of houses, the Village Housing Projects Scheme also provides for allotment of free house sites (or at a nominal cost) to landless agricultural workers. The Central Government gives 100% grant to State Government for this purpose. According to the progress now reported, the Government of Gujarat have allotted 285 house-sites under this programme upto the 30th September, 1967. The landless agricultural workers to whom house-sites may be allotted, are also eligible for grant of loans for construction of houses.

RISE IN OVERTIME ALLOWANCE CONSEQUENT ON INCREASED DEARNESS ALLOWANCE

4189. SHRI RAMESH CHANDRA VYAS: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the by recent increase in the dearness allowance to Government employees with the retrospective effect has, in many cases, changed the slab of emoluments for the purpose of claiming Overtime Allowance with effect from the 1st February, 1967 and 1st July, 1967;

(b) if so, whether instructions with regard to the payment of difference of Overtime allowance has been issued; and

(c) if not, the reason therefor?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE, (SHRI MORARJI DESAI): (a) to (c). According to existing orders, overtime allowance payable to Officers and other comparable staff is related to emoluments including dearness allowance. Recalculation as a result of increase in emoluments will become necessary where the grant of additional dearness allowance results in crossing over to the next higher slab. No separate orders are necessary for payment of Overtime Allowance at the higher rates in such cases.

REMOVAL OF ENCROACHMENTS MADE BY ALLOTTEES IN D.I.Z. AREA, NEW DELHI

4190. SHRI RAMESH CHANDRA VYAS: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) whether it is a fact that certain allottees of Government Quarters in D.I.Z. Area were asked to remove encroachments on the bajri path in front of their quarters;

(b) whether it is also a fact that some of the allottees have either not removed these encroachments or have re-encroached; and

(c) if so, the action taken against such allottees?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH): (a) Yes.

(b) No case of re-encroachment has come to the notice of the Government but some allottees have not yet removed these encroachments.

(c) The necessary action under the rules is being taken to get these encroachments removed.

ENCROACHMENT OF GOVERNMENT LAND IN D.I.Z. AREA, NEW DELHI

4191. SHRI RAMESH CHANDRA VYAS: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) whether it is a fact that certain unauthorised persons have encroached upon Government land in between blocks of 'C' type quarters in D.I.Z. area, New Delhi; and

(b) if so, the action proposed to be taken by Government against them?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH): (a) Yes.

(b) Action has been initiated to get the encroachments removed.

EXPENDITURE ON DECORATION OF MINISTER'S RESIDENCES

4192. SHRI JYOTIRMOY BASU: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) whether it is a fact that Ministers on taking over their assignments are sanctioned varying sums to re-decorate and refurnish their residences; and

(b) if so, the details thereof, stating the amounts given to the individual Ministers on this account during the last one year?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS HOUSING AND SUPPLY (SHRI IQBAL SINGH): (a) Under the Ministers' Residences Rules 1962, Ministers are provided furniture and electrical appliances in their residence free of rent of the value of Rs. 38,500/- and in the case of Deputy Minister the financial ceiling is Rs. 22,500/-. Against these ceilings, items of furniture and electrical appliances are supplied at the residences of the Ministers and Deputy Ministers out of the existing stocks of the C.P.W.D. It is only in respect of such items of furniture and

electrical appliances as are not available in the stocks of the C.P.W.D. that amounts are required to be sanctioned for the purchase of these items subject to the aforesaid ceilings.

(b) Does not arise.

ARTIFICIAL KIDNEY TESTING MACHINE

4193. SHRI KIRUTTINAN : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that an artificial kindney testing machine has been imported for Safdarjung Hospital, New Delhi;

(b) if so, the cost thereof;

(c) whether it is also a fact that the machine is being kept idle; and

(d) if so, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNNG AND URBAN DEVELOPMENT (SHR B. S. MURTHY) : (a) and (b). There are three units. One was obtained in 1961 at a cost of Rs. 21,000/-. The second one was obtained at a cost of Rs. 20,900/- and the third one was gifted to the hospital in 1966.

(c) All these units are functioning.

(d) Does not arise.

TRAINING OF CLINIC PSYCHOLOGISTS

4194. SHRI SHASHI RANJAN : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to refer to the reply given to Unstarred Question No. 8836 on the 10th August, 1967 and state :

(a) whether the information asked for has since been collected; and

(b) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNNG AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) Yes.

(b) A statement is laid on the Table of the House. [*Placed in Library. See* No. LT—2006/67].

RECRUITMENT OF ENGINEERS IN C.P.W.D.

4195. SHRI G. S. MISHRA : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether C.P.W.D. is only Department in the Central Government, which is recruiting Engineers in the Class II category from competitive Engineering Service Examination, and at the same time from *ad-hoc* recruitment made by the UPSC on behalf of this Department;

(b) whether it is also a fact that other Government Departments are recruiting engineers from the Competitive Engineering Service Examination in two categories *viz.* Class I permanent, and Class II temporary; and

(c) if so, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) Yes. Recruitment of Class II engineers by the method of advertisement and interview by the U.P.S.C. in 1963 had been necessary because the regular recruitment of Class II engineers through the competitive examination as required by the Recruitment Rules fell far short of the requirements of the Department.

(b) No.

(c) Recruitment to the various grades are made according to the needs of the individual Department.

DEMANDS OF CLASS II ENGINEERS ASSOCIATION OF C.P.W.D.

4196. SHRI G. S. MISHRA : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether Class II Engineers Association of C.P.W.D. have approached the authority with the demand of changing over the Class II permanent to Class I temporary for those candidates selected from Engineering Services Examination;

(b) if so, the Government's reaction thereof;

(c) whether they have also desired to reduce the eligibility period to 5 years, as it was previously for the next promotion to Executive engineer; and

(d) if so, the Government's reaction thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) No, Sir. There was however such a demand from the C.P.W.D. Engineers' Association.

(b) Recruitment to Class I and Class II of the Central Engineering Service is done strictly in accordance with the recruitment rules. There is therefore no question of elevation of Class II recruits to Class I junior cadre.

(c) The Class II direct recruits Association have requested that the period of eligibility for Assistant Engineers (Class II officers) for promotion as Executive Engineer may be kept the same as for Class I direct recruits *viz.*, 5 years.

(d) The eligibility criterion for promotion to the grade of Executive Engineer of Assistant Engineers is 8 years. It cannot be kept the same as for Class I direct recruits as the Class II officers should put in more service to get senior time-scale than Class I officers in the junior time-scale.

CONFIRMATION OF EXECUTIVE ENGINEERS IN C.P.W.D.

4197. SHRI G. S. MISHRA : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether there are Executive Engineers in C.P.W.D. who are officiating as Executive Engineers for the last 12 years without confirming them to that post; and

(b) if so, the reasons therefor and action taken to confirm them ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) Yes.

(b) Confirmations in the grade of Executive Engineers are made in the ratio of 2 from promoted Assistant Executive Engineers Class I and one from Assistant Engineers promoted from Class II. As a large number of posts of Executive Engineers is temporary, the bulk of these posts are filled up by promotion from Class II side. Class I direct recruit officers who are recruited against permanent posts only are generally not available for such promotions. In addition, a large number of officers have to be sent out on deputation outside the Department. All these have resulted in promotion of Class II officers far in excess of their quota of 33⅓%. Thus there are a number of officers officiating for quite a long time in the grade of Executive Engineer without being confirmed.

Such officers can be confirmed only in accordance with the quota if more permanent posts are available. Conversion of temporary posts into permanent ones is reviewed annually.

RENT TRIBUNALS, DELHI

4198. SHRI ESWARA REDDY : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) the period during which the Rent Tribunals, Delhi did not function since the application of Delhi Rent Control Act, 1958;

(b) the number of appeals and stay applications pending during this period;

(c) the number of persons who were ejected by the Rent Controller and the decrees passed by the Courts of Small Causes, pending the decision on the appeals and stay applications and complaints by the Tribunals and the District Judge, Delhi, respectively; and

(d) the number of cases in which the orders and explanations of the courts officials are missing from the office of the District Judge ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) to (d). The information is being collected and will be placed on the Table of the House in due course.

CENTRAL REVENUE COLLECTED IN NIZAMABAD DISTRICT (ANDHRA PRADESH)

4199. SHRI M. N. REDDY : Will the Minister of FINANCE be pleased to state :

(a) the amount of Central Revenues Collected in the District of Nizamabad (Andhra Pradesh) under the heads :—

(i) Income-tax,

(ii) Central Excise Duty;

(iii) Wealth Tax

(iv) Gift Tax during the years 1960-61, 1961-62, 1962-63, 1963-64, 1964-65, 1965-66 and 1966-67;

(b) the annual excise duty collected from the Nizam Sugar Factory Bodhan, District Nizamabad from 1964 to 1967;

(c) the total amount of excise duty collected on tobacco in the district of Nizamabad during the year, 1964-65, 1965-66 and 1966-67;

(d) the total number of income-tax paying assessees in the district of Nizamabad during 1966-67;

(e) the total number of assessees in Nizamabad district in 1966-67 who are in arrears of income-tax for more than 3 years; and

(f) the total number of persons assessed to Wealth Tax in 1965-66 ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) to (f). The information is being collected and will be laid on the Table of the Sabha.

पाकिस्तान में चोरी छिपे वस्तुओं का ले जाया जाना

4200. **श्री निहाल सिंह** : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि जम्मू और काश्मीर नेशनल कांफ्रेस में यह विचार व्यक्त किया गया है कि केन्द्र द्वारा काश्मीर को सप्लाई की जाने वाली वस्तुएं चोरी-छिपे पाकिस्तान ले जायी जाती हैं;

(ख) यदि हां, तो क्या सरकार ने इस सम्बन्ध में जांच की है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) और (ख). जम्मू तथा काश्मीर नेशनल कांफ्रेस द्वारा दिये गये ऐसे किसी वक्तव्य की सरकार को जानकारी नहीं है। जम्मू तथा काश्मीर विधान सभा के पिछले सत्र में नैशनल कांफ्रेस के कुछ सदस्यों द्वारा आरोप लगाये गये थे कि काश्मीर से अनाज चोरी छिपे, पाकिस्तान ले जाया जा रहा है, किन्तु इस मामले में की गयी पूछताछ से इन आरोप की पुष्टि नहीं हुई है।

(ग) यह प्रश्न नहीं उठता।

AID-INDIA CONSORTIUM

4201. **SHRI D. N. PATODIA :**
SHRI R. R. SINGH DEO :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that U.S.A. has indicated its reluctance in fulfilling its contribution to the Aid India Consortium in the absence of matching contribution by other nations;

(b) whether it is also a fact that in spite of efforts made by India, matching contributions from other nations are not forthcoming; and

(b) whether it is also a fact that in spite far committed by other nations compares with the contribution made by the U.S.A. ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). No. Sir.

(c) The concept of matching aid was put forward with reference to and was applicable in the case of food assistance only. Against its provisional offer of 3 million tonnes of food assistance, subject to appropriate matching, USA has so far given 2.5 million tonnes. Against the target of 3 million tonnes for matching, we have so far received in the shape of foodgrains, as assistance of 600,000 tons of foodgrains from Canada and 150,000 tonnes of foodgrains from Australia. In addition to this other countries such as Japan, Germany, U.K., Canada, Australia etc. have given debt relief or cash assistance enabling deployment of free foreign exchange for purchase of foodgrains.

अपना धर्म परिवर्तन करने वाले आदिवासी लोगों को रियायतें

4202. **श्री ओ० प्र० त्यागी** : क्या समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या किसी आदिवासी को, धर्म परिवर्तन के बाद भी आदिवासी ही समझा जाता

है और क्या सरकार द्वारा उसे विशेष रियायतें दी जाती हैं जब कि ये रियायतें अपना धर्म परिवर्तन करने वाले अनुसूचित जातियों तथा अनुसूचित आदिम जातियों के लोगों को नहीं दी जाती हैं ; और

(ख) यदि हां, तो इसके क्या कारण हैं ?

समाज कल्याण विभाग में राज्य मंत्री (श्रीमती फुलरेणु गुह) : (क) और (ख). अनुसूचित जातियों का उल्लेख करने वाले विभिन्न आदेशों के अनुसार ऐसा कोई व्यक्ति, जो हिन्दू अथवा सिख धर्म से भिन्न कोई धर्म मानता हो, अनुसूचित जाति का सदस्य नहीं समझा जाएगा । अनुसूचित आदिम जातियों के सम्बन्ध में ऐसी कोई पाबन्दी नहीं है।

WORLD BANK PRESIDENT'S SPEECH

4203. SHRI ISHAQ SAMBHALI :
DR. RANEN SEN :

Will the Minister of FINANCE be pleased to state :

(a) whether Government's attention has been drawn to the observation made by the World Bank President, Mr. George Woods in his latest annual report that the Bank should play its role not as interlopers but as collaborators and that the discussion between the Bank and the Member-States seeking Bank's aid and IDA loans include fundamental policies governing the day-to-day administration; and

(b) if so, Government's reaction thereto ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) The 1966-67 Annual Report of the World Bank and I.D.A. contains an excerpt from a lecture delivered by the President of the World Bank in the Columbia University. A copy of the excerpt is laid on the Table of the House. [*Placed in Library. See* No. LT—2007/67].

(b) Government does not find it necessary to react to the above statement.

WATER SUPPLY TO PAKISTAN

4204. SHRI S. M. BANERJEE :
SHRI MOHAN SWARUP :
SHRI BASWANT :
SHRI K. P. SINGH DEO :
SHRI YAJNA DATT SHARMA :

Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether Pakistan has demanded compensation from India alleging that adequate water has not been given to them under the Indus Water Treaty; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) No, Sir.

(b) Does not arise.

U.S. AID FOR FAMILY PLANNING

4205. SHRI ONKAR LAL BERWA :
SHRI SRADHAKAR SUPAKAR :
SHRIMATI TARA SAPRE :

Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that the U.S. Agency for International Development has offered to assist India in its Family Planning Programmes in a massive way; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR) : (a) and (b). U.S. Agency for International Development offered assistance for various aspects of Indian Family Planning Programme. After discussions, agreements for assistance in the following fields have so far been arrived at :

(i) Demographic Training and Research Centre, Bombay (Equipment, consultancy & Participants Programme).

(ii) Oral Contraception Demonstration Pilot project Programme; (Supply of oral pills).

(iii) Condoms Distribution Programme (Supply of condoms).

(iv) Strengthening of Family Planning Training Centres (Consultancy & equipment).

उड़ीसा के भूतपूर्व मुख्य मन्त्री

4206. **श्री यशवन्त सिंह कुशवाह** : क्या **वित्त** मन्त्री यह बताने की कृपा करेंगे कि :

(क) उड़ीसा के भतपूर्व मुख्य मंत्री श्री **बीजू** पटनायक के परिवार के लोगों की कितनी **फर्में हैं और** उनमें से प्रत्येक के बारे में क्या **ब्यौरा** है;

(ख) क्या यह सच है कि इन फर्मों द्वारा देय आयकर की बड़ी भारी राशि बकाया है; और

(ग) बकाया आयकर वसूल करने के लिये सरकार ने क्या कार्यवाही की है ?

उप-प्रधान मंत्री तथा वित मंत्री (श्री मोरारजी देसाई): (क) श्री बीजू पटनायक के परिवार के लोगों की कोई फर्म नहीं है। श्री पटनायक तथा उनके परिवार के अलग-अलग सदस्यों के निम्नलिखित कम्पनियों में शेयर हैं:—

1. मेसर्स कलिंग ट्यूब्स लिमिटेड
2. ,, बी० पी० माइन्स लिमिटेड
3. ,, कलिंग एयरलाइन्स लिमिटेड
4. ,, बी० पटनायक एण्ड कम्पनी लिमिटेड
5. ,, कलिंग इंडस्ट्रीज लिमिटेड
6. ,, कलिंग कन्स्ट्रक्शन लिमिटेड
7. ,, उड़ीसा टेक्स्टाइल्स मिल्स लिमिटेड
8. ,, कलिंग आटो (प्राइवेट) लिमिटेड
9. ,, काक्स इण्डियन लिमिटेड

(ख) यह सच है कि जिन कम्पनियों से श्री पटनायक सम्बन्धित हैं उनमें से कुछ से आयकर की बड़ी-बड़ी रकमें वसूल होनी बाकी हैं।

(ग) आयकर की मांग के अधिकांश भाग की वसूली कलकत्ता उच्च न्यायालय के आदेशों के अन्तर्गत स्थगित कर दी गई है। बकाया रकम की वसूली के लिये निम्नलिखित कदम उठाये गये हैं:—

(i) कर-वसूली अधिकारी को आय-कर अधिनियम, 1961 की धारा 222 के अन्तर्गत प्रमाणपत्र जारी कर दिए गये हैं;

(ii) खास-खास देनदारों को आय-कर अधिनियम, 1961 की धारा 226(3) के अन्तर्गत अभि-ग्रहण नोटिस जारी कर दिये गये हैं;

(iii) आयकर अधिनियम, 1961 की धारा 222 के अन्तर्गत दण्ड लगाये गये हैं।

उड़ीसा के भूतपूर्व मुख्यमंत्री

4207. **श्री यशवन्त सिंह कुशवाह** : क्या **वित्त** मंत्री यह बताने की कृपा करेंगे कि :

(क) उड़ीसा के भतपूर्व मुख्य मंत्री श्री बीजू पटनायक की आरम्भ में कुल चल अचल सम्पत्ति कितनी थी ;

(ख) मुख्य मंत्री बनने से पूर्व उनके कितने और कौन-कौन से कारखानें थे;

(ग) इन कारखानों में लगाई गई धन-राशि कितनी थी ; और

(घ) पिछले 10 वर्षों में उनकी फर्मों को सरकार ने कितनी विदेशी मुद्रा दी है ?

उप-प्रधान मन्त्री तथा वित्त मन्त्री (श्री मोरारजी देसाई) : (क) 31-3-1957 को, श्री पटनायक द्वारा जाहिर की गई चल तथा अचल सम्पत्ति का मूल्य 12.76 लाख रुपये था।

(ख) उनके मुख्य मंत्री बनने से पहले अथवा बाद में वह किसी कारखाने के मालिक नहीं रहे हैं। कुछ कम्पनियों में उन के शेयर थे।

(ग) 31-3-1961 को कम्पनियों के शयरों में लगी रकमें नीचे दी जा रही हैं:—

		रुपये
1.	मेसर्स कलिंग ट्यूब्स लिमिटेड	70,8,000
2.	,, बी० पी० माइन्स लिमिटेड	2,000
3.	,, बी० पटनायक एण्ड कं० लिमिटेड	720
4.	,, कलिंग इन्डस्ट्रीज लिमिटेड	2,29,000
5.	उड़ीसा टेक्सटाइल मिल्स लि०	64,000
6.	,, कलिंग एयरलाइन्स लि०	2,500
7.	,, यूनाइटेड इन्डिया पीरियाडिकल्स लि०	10,000
8.	,, कलिंग आटो (प्रा०) लि०	12,500
9.	,, अलका कोआपरेटिव शुगर इन्डस्ट्रीज लि०	12,540

(घ) सूचना इकट्ठी की जा रही है और सदन की मेज पर रख दी जायगी।

CREDIT AGREEMENT WITH EAST EUROPEAN COUNTRIES

4208. SHRI MADHU LIMAYE: Will the Minister of FINANCE be pleased to state:

(a) whether it is correct to describe that credit agreements with East-Eureopan Countries as a genuine rupee payment agreements;

(b) if so, why did they have to be revised after devaluation;

(c) whether it is also a fact that the agreements stipulated the existing gold parity of the rupee as the basis for settlement and, therefore, the balance had to be revalued because of this stipulation; and

(d) if the reply to part (c) above is affirmative, whether it is a fact that this part of the agreement was never published or at least adequately publicised?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) to (c). Under the general pattern of the Economic Co-operation Credit Agreements with the East European countries, the quantum of the credit is expressed either in Indian rupees or in the currency of the lending country. Repayments towards principal and payments of interest are made in Indian rupees and credited into a special account. It is also provided in the agreements that in case of any change in the gold parity of the rupee, which is indicated, the debt liability, in terms of rupees, will be revalued. Because of this stipulation, the balances in the special accounts were revalued in June, 1966.

(d) Copies of the credit agreements have been placed in the Parliament Library. Moreover, the supply contracts financed under these credit agreements include a provision in regard to the gold parity of the Indian rupee and the Indian importers are generally familiar with this requirement.

CREDIT AGREEMENTS WITH EAST EUROPEAN STATES

4209. SHRI MADHU LIMAYE: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that credit with East-European States do not specifically provide for the settlement of balances in convertible currency;

(b) whether it is also a fact that Government have, in fact, settled these balances in convertible currency since 1960; and

(c) if so, the amounts so settled and the currencies in which they were so settled?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Repayments towards principal and payments of interest under the Economic Co-operation Credits extended by East European Governments are made in Indian rupees which are utilised for purchase of Indian goods. In some agreements, however, there is the additional provision that these amounts may be converted into Pounds Sterling.

(b) No, Sir.

(c) Does not arise.

TRIBAL BLOCKS IN ORISSA

4210. SHRI SRADHAKAR SUPAKAR : Will the Minister of SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that the number of Tribal Development Blocks in Orissa is very small as compared to the number of blocks in other States like Maharashtra, Gujarat and Madhya Pradesh; and

(b) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA) : (a) and (b). The position is as follows :

State	*No. of T.D. Blocks.*
Orissa	75
Gujarat	55
Maharashtra	48
Madhya Pradesh	127

The allotment of blocks is decided according to the concentration of tribal population.

ATTAPADY DEVELOPMENT SCHEME

4211. SHRI E. K. NAYANAR : Will the Minister of SOCIAL WELFARE be pleased to state :

(a) whether any survey has been made of the Attapady Valley Palghat district, Kerala for the purpose of drawing up a scheme for the welfare of tribal people;

(b) whether the cost of the survey is being met from the Attapady Valley Development Funds;

(c) whether it is a fact that similar backward areas in Laccadives and Andaman were developed at the cost of Government; and

(d) if so, the steps taken to develop the Attapady area ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA) : (a) to (d). The required information has been called for from the State Government and will be laid on the Table of the House, when received.

AGRICULTURAL DEVELOPMENT FUND

4212. SHRI RAM KISHAN GUPTA : Will the Minister of FINANCE be pleased to state the contribution Government propose to make to the Agricultural Development Fund for South-East Asia decided to be raised in December last year by the 9-Nation Conference on Agricultural Development held in Tokyo to promote Agriculture in the region ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : At the Ministerial Conference on Agricultural Development in South-East Asia, held in Tokyo in December, 1966, it was decided to move the Asian Development Bank for setting up a Special Fund for Agricultural Development to be used for development of South-East Asian region. India did not participate in this conference. Subsequently, the Board of Directors of the Asian Development Bank has accepted, in principle, the idea of creating such a fund under the auspices of the Bank for agricultural development of all developing member countries of the Bank. However, details such as the quantum of the fund, amount of contributions from various countries etc. have not been worked out yet. No decision has yet been taken about India's contribution to the fund.

SENIORITY LIST IN STATIONERY OFFICE

4213. SHRI VISWANATHA MENON :
SHRI SATYA NARAIN SINGH :
SHRI UMANATH :
SHRI E. K. NAYANAR :

Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether Government are aware of the resolution passed by the All-India Stationery Employees' Association regarding the separate seniority/gradation list

prepared by the Assistant Controller, Regional Stationery Depot, New Delhi; and

(b) if so, the action taken by Government thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) Yes.

(b) The matter is under consideration.

PROMOTION OF AYURVEDIC SYSTEM OF MEDICINE

4214. SHRI HARDAYAL DEVGUN : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether the Ayurvedic System in the country needs further development; and

(b) if so, the concessions and facilities which are proposed to be provided to the persons in this profession ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) Development of the Ayurvedic System of Medicine is a continuing process and is taking place on the lines already set.

(b) No special concession or facilities are proposed to be provided to the persons in this profession.

BEHAVIOUR OF STAFF OF WILLINGDON AND IRWIN HOSPITALS WITH PATIENTS

4215. SHRI PREM CHAND VERMA : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether Government are aware that the staff of Willingdon and Irwin Hospitals in Delhi do not behave properly with the patients; and

(b) if so, the measures taken by Government in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) Occasional complaints are received against the staff from time to time.

(b) Such complaints are investigated and suitable action taken.

ATTAPADY VALLEY DEVELOPMENT FUNDS

4216. SHRI E. K. NAYANAR : Will the Minister of SOCIAL WELFARE be pleased to state :

(a) the amount allotted to the Attapady Valley Development Funds during 1962 to 1967, year-wise, and the schemes for which allotted; and

(b) the reasons for reducing the amount when the demand is increasing ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA): (a) No grants have been given specifically towards the Attapady Valley Development Funds from the provision available under the Backward Classes sector.

(b) Does not arise.

BRAIN DRAIN IN PUBLIC UNDERTAKINGS

4217. SHRI BIBHUTI MISHRA : Will the Minister of FINANCE be pleased to state :

(a) whether Government's attention has been drawn to the Statesman of the 23rd August, 1967 under the caption "Public Sector threatened with Brain Drain";

(b) if so, whether it is a fact that many Engineers and other employees from the public sector are leaving for want of proper work given to them and proper behaviour meted out to them; and

(c) Government's reaction thereto ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) Yes, Sir.

(b) and (c). The number of all categories of employees who resigned from Public Enterprise during 1965 was 3069; these resignations were for betterment of prospects, higher studies, domestic circumstances, etc. Government have however, been paying constant attention to the salary scales, allowances, housing facilities, incentives, career prospects, etc., provided for the employees in the public sector with a view to miniming the drift of personnel.

CONFISCATION OF PROPERTY OF TAX EVADERS

4218. SHRI MADHU LIMAYE : SHRI YAJNA DATT SHARMA:

Will the Minister of FINANCE be pleased to state :

(a) whether the legislation as promised by him during the Budget debate last session to confiscate the property of tax-evaders has been drafted; and

(b) if so, when it will be introduced in Parliament ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). The matter is being examined in the light of the legal issues involved.

ATTAPADY TRIBAL BLOCK

4219. SHRI E. K. NAYANAR : Will the Minister of SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that Government have given additional grant of Rs. 1 million for the Attapady Tribal Block;

(b) if so, the reasons for delaying this additional grant so far; and

(c) the steps taken to utilise this amount for the welfare of tribal peoples and the scheme for which being used ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA): (a) Every Tribal Development Block gets an additional grant of Rs. 10.00 lakhs in stage I of 5 years over and above the normal grant admissible to it from the Community Development Budget. Attapady Block was started in the year 1962-63 and Rs. 10.00 lakh were allotted to it from the year 1962-63 to 1966-67 at the rate of Rs. 2.00 lakh per year.

(b) Dose not arise.

(c) The welfare schemes in a Tribal Development Block are implemented by the State Government and the expenditure is planned by pooling the funds available from the Tribal Development Block Budget and the Community Development Block Budget. No rigid schematic budget has been prescribed but the expenditure is booked under the following major group heads :

Economic Development	Rs. 4.80 lakhs
Communications	Rs. 2.00 ,,
Social Services	Rs. 1.20 ,,
Vehicles	Rs. 0.50 ,,
Project Office Personnel	Rs. 1.50 ,,
Total	Rs. 10.00 ,,

OUTPUT OF FERTILIZERS FROM NAPHTA BASED PLANTS

4220. SHRIMATI TARKESHWARI SINHA : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state the annual out-put of fertilizers from the naphtha-based plants ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH): The capacity and the output for 1966-67 of the projects using naphtha as feed-stock are given below :

Name of the factory	Annual capacity in terms of 'N'	Production in terms of 'N' in 1966-67 (Tonnes)
A. *Public Sector*		
* Trombay	90,000	35,763
* FACT (Alwaye)	70,000	24,477
B. *Private Sector*		
* Ennore	8,000	4,484
* Gujarat	96,000	Started production w. e. f. June, 1967.

* Naptha is used along with other raw materials.

SECURITY ARRANGEMENTS IN PUBLIC SECTOR INDUSTRIAL UNDERTAKING

4221. SHRI NITIRAJ SINGH CHAUDHARY : Will the Minister of FINANCE be pleased to state :

(a) the number of officers and other personnel appointed for a security purposes in the public sector industrial undertakings;

(b) whether these arrangements ensure full safety of public sector undertakings; and

(c) if not, the steps proposed to be taken to improve the security arrangements ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) The information is being collected and will be placed on the Table of the House as soon as possible.

(b) and (c). The present security arrangements in Public Enterprises show that there is room for further strengthening in certain directions. The proposal to constitute a Central Industrial Security Force is under consideration.

INCOME-TAX COMMISSIONER FOR ORISSA

4222. SHRI SRINIBAS MISRA : Will the Minister of FINANCE be pleased to state :

(a) whether the Income-tax assessees of Orissa have demanded a separate Income-tax Commissioner for Orissa;

(b) whether the employees of the Income-tax Department in Orissa have also made similar demands;

(c) whether Government have caused any independent enquiry into the matter; and

(d) if so, with what result ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) Yes, Sir.

(b) Yes, Sir.

(c) and (d). Government are keeping the matter under review in the light of all relevant considerations.

FOREIGN EXCHANGE SPENT ON TOUR ABROAD OF MINISTERS AND LEGISLATORS

4223. SHRI SHRI CHAND GOEL : Will the Minister of FINANCE be pleased to state the amount of foreign exchange spent on tours of Ministers and Legislators out of the total amount of foreign exchange earned by our country during the years 1965-66 and 1966-67 ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): The required information will be collected and placed on the Table of the House.

स्वर्गीय जे० बी सिंह, संसद् सदस्य की मृत्यु

4224. **श्री रामावतार शास्त्री** : क्या स्वास्थ्य, परिवार नियोजन तथा नगर विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि संसद् सदस्य स्वर्गीय श्री जय बहादुर सिंह मृत्यु से लगभग दो मास पहले से इलाहाबाद में हृदय रोग से पीड़ित थे;

(ख) क्या इलाहाबाद के एक अस्पताल में उनकी चिकित्सा होने के बाद विलिंगडन अस्पताल, नई दिल्ली में वह दाखिल हुए थे, जहां 15 दिन तक उनकी चिकित्सा होती रही ;

(ग) क्या विलिंगडन अस्पताल के हृदय रोग विशेषज्ञ (कार्डिआलोजिस्ट) ने कहा था कि वह हृदय रोग से पीड़ित नहीं थे; और

(घ) यदि हां, तो उनकी अचानक मृत्यु का क्या कारण था और क्या इस मामले की जांच करवाने का सरकार का विचार है ?

स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मंत्रालय में उप मंत्री (श्री ब० रू० मूर्ति) : (क) स्वर्गीय श्री जय बहादुर सिंह, संसद सदस्य को 5, जून, 1967 को, अर्ध-मूर्छित हालत में मोती लाल नेहरू मेडिकल कालेज, इलाहाबाद से संलग्न एस० आर० एन० अस्पताल में दाखिल किया गया था उस समय उन्हें छाती में तीव्र दर्द था और शरीर पर पसीना आ रहा था। आवश्यक उपचार के

उपरांत उन्हें 9 जुलाई, 1967 को अस्पताल से छुट्टी दे दी गई तथा उन्हें सलाह दी गई कि वे अपने भोजन में परहेज रखें और गतिविधियां कुछ कम कर दें ।

(ख) श्री जय बहादुर सिंह को, कफ, छाती में दर्द तथा स्वास की तकलीफ के उपचार के लिए 17 जुलाई, 1967 को विलिंगडन अस्पताल में दाखिल किया गया । कई बार बिद्युत-कडियोग्राम लिया गया तथा उपचार किया गया । उनको 24 जुलाई को छुट्टी दी गई और उन्हें शराब तथा धूम्रपान प्रयोग न करने तथा समय-समय पर स्वास्थ्य परीक्षा कराते रहने की सलाह दी गई ।

(ग) कार्डियोलोजिस्ट को उनको बाईं ओर के मध्य भाग में कुछ स्थानीय आद्रगिन्तुक ध्वनि तथा कुछ अधिक रक्त चाप सी मालूम पड़ी । चार बार कार्डियोग्राम लिया गया और उनको पूरी तरह सामान्य पाया गया ।

(घ) शव-परीक्षा के अभाव में मृत्यु के कारण की स्थापना न की जा सकी । सरकार का इस मामले में छानबीन करने का विचार नहीं है ।

PAY-SCALES OF TRANSLATION STAFF IN MINISTRIES

4225. SHRI SHRI CHAND GOEL: Will the Minister of FINANCE be pleased to state :

(a) whether any proposals for removing certain anomalies in the pay-scales of staff engaged on translation work were made by certain Secretariats/Departments;

(b) if so, the action taken thereon; and

(c) whether Government have any proposal to grant advance increments to the staff keeping in view the quantum of work being done by them ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

SHORTAGE OF DRINKING WATER

4226. SHRI PREM CHAND VERMA : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that there are very large areas in the country where people do not get drinking water;

(b) whether newly reconstituted Planning Commission has made an assessment of the problem and allotted it the topmost priority; and

(c) if so, how much funds have been allocated to the project and the funds to be spent in various States during the current financial year?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) About 40% of urban population are yet to be provided with piped water supply schemes and one-third of the rural population are estimated to be living in difficult and scarcity areas.

(b) No assessment has been made by the newly reconstituted Planning Commission. The Government of India gives high priority to the water supply and sanitation programme.

(c) Rs. 350 crores has been tentatively allocated for Water Supply and Sanitation Programme in the Fourth Plan. For the current year a provision of Rs. 1,800 lakhs has been made for giving loans to the State Governments for urban schemes and Rs. 300 lakhs has been made for giving grants to States for rural schemes. For these schemes Central assistance is given by way of loan to the extent of 100% for urban schemes and 50% by way of grant for rural schemes.

Since the Water Supply and Sanitation Programme is a Centrally aided scheme, the entire provision has to be made in the State Plans; but, by and large, the State Governments have not been making adequate provisions for this scheme in their Annual Plans.

विदेशों से सहायता

4227. **श्री हुकम चन्द कछवाय:** क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1950 से अब तक कनाडा, सोवियत संघ, अमरीका, ब्रिटेन और फ्रांस ने भारत को कितनी तथा किस प्रकार की वित्तीय, सैनिक, सांस्कृतिक तथा अन्य प्रकार की सहायता दी;

(ख) इस सम्बन्ध में भारत सरकार ने कितना विदेशी मुद्रा बना ली थी; और

(ग) 1967-68 के अन्त तक भारत ने उपरोक्त देशों से कितनी सहायता की मांग की है और उस धन राशि को किस प्रकार चुकाया जायेगा ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) और (ख). सभा की मेज पर दो विवरण रख दिये गये हैं । **[पुस्तकालय में रख दिये गये। देखिये संख्या** L/T—2008/67] ।

(ग) कनाडा, संयुक्त राज्य अमेरीका, ब्रिटेन और फ्रांस, 'भारत सहायता संघ' के सदस्य हैं। ये देश संघ की बैठकों म हुए निर्णयों के आधार पर सहायता के वचन देते हैं। सहायता के परिमाण के संबंध में अलग से अनुरोध नहीं किया जाता। 1967-68 के लिए गैर-प्रायोजना सहायता इस प्रकार दी गई है:

कनाडा	504.10 लाख डालर
ब्रिटेन	844.00 लाख डालर
फ्रांस	150.00 लाख डालर
संयुक्त राज्य अमेरीका	700.00 लाख डालर (अमेरीका के सहायता सम्बन्धी बजट के लिए वहां की कांग्रेस की अनुमति मिलने तक, यह प्रारम्भिक सहायता के रूप में है)

जहां तक प्रायोजना सम्बन्धी सहायता का सम्बन्ध है, संयुक्त राज्य अमेरिका ने 1 करोड़ 20 लाख डालर और कनाडा ने 2 करोड़ 85 लाख कनाडियन डालर दिये हैं।

उपर्युक्त सहायता के अतिरिक्त, 1967-68 में संयुक्त राज्य अमेरीका और कनाडा ने क्रमश: 25 लाख मेट्रिक टन और 6 लाख टन अन्न की सहायता दी है।

जहां तक सोवियत समाजवादी जनतंत्र संघ का सम्बन्ध है, चालू वर्ष में सहायता के सम्बन्ध में अभी तक कोई बात-चीत नहीं हुई है।

SHOPS IN GOLE MARKET, NEW DELHI

4228. SHRI RAM SWARUP : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that the old Municipal Shops Nos. 1 to 62 in Gole Market, New Delhi, were specially designed and constructed for particular trades and were offered by N.D.M.C. for running the said trades only about 30 years ago; and

(b) whether the shops have already outlived their lives and will be dismantled under the Master Plan ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) The Municipal Shops at Gole Market, New Delhi, were originally allotted through public auction for specific trades about 30 years ago.

(b) The shops on the ground floor and the first floor are quite safe. Whenever necessary, repairs are done by the N.D.M.C. As per Development Plan of DIZ area, these shops have to be dismantled as they are coming in the re-alignment plan of the area.

SHOPS IN GOLE MARKET, NEW DELHI

4229. SHRI RAM SWARUP : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether the allottees of old Municipal Shops Nos. 1 to 62 at Gole Market,

New Delhi, are recognised as tenants or licencees;

(b) whether any agreement has been executed and if so, on what term and whether the agreements are renewed thereafter or fresh quotations are invited;

(c) the legal claim of occupants after the expiry of term and against infringement by them of any term of the agreement;

(d) whether the New Delhi Municipal Committee has been receiving much higher offers in inviting fresh quotations for the shops vacated; and

(e) whether the New Delhi Municipal Committee is charging very nominal monthly rents/licence-fees from these allottees, as compared to its Lodi Road Main Market and if so, the steps taken by Government to avoid this loss?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) The allottees are recognised as licencees.

(b) Agreements were executed but the period has since expired. The allottees are, however, allowed to continue to be in occupation of the shops on the same terms and conditions unless any infringement of the terms is noted.

(c) For infringement of any of the terms, allotment is cancelled and action as provided under the Public Premises (Eviction of Unauthorised Occupants) Act, 1958, is taken. After cancellation of the allotment, the unauthorised occupants have no legal claim.

(d) Whenever any shop falls vacant tenders are called. It is correct that much higher offers than the original licence fee are received whenever any shop is put to tender.

(e) The area of the shops at Lodi Road is much larger than those of the Gole Market shops. Moreover, there are residential flats above the shops of the Central Market, Lodi Road. There can, therefore, be no comparison of the licence fee being charged from the shops of the two markets. The licence fee of shops at Gole Market varies from Rs. 14/- to Rs. 355/- and that of Lodi Road Market from Rs. 150/- to Rs. 520/- per month.

LOAN TO MESSRS. SRI RAM BEARINGS LTD.

4230. SHRI P. K. GHOSH: Will the Minister of FINANCE be pleased to state:

(a) the amount of loan Government have given to M/s. Bharat Ball Bearing, Ltd. (now renamed as Sri Ram Bearing Ltd.) through different agencies like Industrial Finance Corporation of India, State Bank of India and the terms and conditions thereof;

(b) whether the said company is paying back these loans plus interest thereon as per the terms under which they were advanced; and

(c) if not, the steps Government propose to take in order to recover the loans and the interest?

THE DEPUTY PRIME MINISTER AND THE MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) No loan has been given by Government to Sri Ram Bearing Ltd. The Industrial Finance Corporation of India, an autonomous statutory corporation, has, however, sanctioned a loan of Rs. 6 lakhs on its own usual terms and conditions.

Government are not aware of loans, if any, given by the State Bank of India, as that Bank is prohibited by its statute from disclosing information about its clients.

(b) Yes, Sir.

(c) Does not arise.

EVICTION OF DISPLACED PERSONS SETTLED IN PUSA ROAD AND OTHER AREAS IN DELHI

4231. SHRI SARJOO PANDEY: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) whether it is a fact that the displaced persons from West Pakistan who built houses on Government land before the 15th August, 1950 on Main Paiz Road, Subhash Nagar, Pusa Road and the Ridge Road, in Delhi and New Delhi areas and have since settled down there, are now being evicted and their houses demolished despite the Gadgil Assurances given in the House on the 29th September, 1951 that their pucca constructions would be regularised; and

(b) if so, the reasons for evicting them from those sites and demolishing the pucca structures built by them thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH): (a) and (b). According to the Master Plan of Delhi, the land under the unauthorised structures put up in these areas is earmarked for widening of roads/ schools/recreational 'Green' etc. As such, these structures should not be allowed to stay there.

WEEVIL-INFESTED CORN SOYA MEALS RECEIVED FROM U.S. THROUGH UNICEF

4232. SHRI K. P. SINGH DEO :
SHRI MOHAMMAD ISMAIL :

Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that about 70 bags of corn soya meals (CSM) received from the U.S. Government through U.N.I.C.E.F. are infested with weevils; and

(b) if so, the reaction of Government thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) and (b). The UNICEF had recently supplied 32 tons (1,400 bags) of Corn Soya Milk to the Delhi Municipal Corporation from the U.S. Government. Of these 295 bags were received in damaged condition and found to be largely infested with weevils. Subsequently, some of the other bags were also found to be infested with weevils. In consultation with UNICEF authorities, the Delhi Municipal Corporation has decided to segregate the damaged stock and utilise only such quantities which are found fit for human consumption after getting them tested in the laboratory.

FOREIGN EXCHANGE SPENT BY PUBLIC AND PRIVATE SECTORS

4233. SHRI SHIVA CHANDRA JHA : Will the Minister of FINANCE be pleased to state the foreign exchange spent by both the Public and Private Sectors in their investment during all these Plan periods, sector-wise ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): Statistics regarding imports are kept by commodities by the Director General of Commercial Intelligence and Statistics. Balance of Payments data also are analysed by the Reserve Bank of India only in terms of commodities. These data are not kept according to the nature of the enduse, such as agriculture, industry, mining, transport, health, education, family planning etc. Also the foreign exchange data regarding allocation and licensing are not compiled to show investment as distinct from consumption. There is the further factor that investment goods are not always wholly imported but are also fabricated in the country and the fabrication involves imported components and raw materials. The agency importing the goods (in the public or private sector) is also not necessarily the one which uses them. For all these reasons, an analysis as desired in the question is not available.

KOLAR GOLD MINES

4234. SHRI G. Y. KRISHNAN : Will the Minister of FINANCE be pleased to state :

(a) whether Government are aware that the technical supervision is lacking in Kolar Gold Mines and thereby the output is very low; and

(b) whether it is proposed to provide a technical General Manager to assist the Managing Director and reducing the unskilled lower supervisory staff ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) No, Sir. Experienced technical officers at Kolar Gold Mining Undertakings provide the necessary technical supervision. However, production at the Mines has been adversely affected by several natural calamities.

(b) No, Sir.

KOLAR GOLD MINES

4235. SHRI G. Y. KRISHNAN : Will the Minister of FINANCE be pleased to state :

(a) when the Northern project of Mysore Mines (Bangarugunta) was started and what is its yield;

(b) whether it is a fact that it is very much closer to Nundydroog Mines; and

(c) if so, the reasons for not attaching it to Mysore Mines ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) The Bangarugunta project was started during 1963 and has so far yielded 33,374 gms. of gold.

(b) Yes, Sir.

(c) This project is attached to the Mysore Mine on account of administrative convenience keeping in view the shrinkage in operation at the Mysore Mines, and the availability of men and material.

KOLAR GOLD MINES

4236. SHRI G. Y. KRISHNAN : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that several officers including the Chief Personnel Officer of Kolar Gold Mines have accumulated huge wealth by illegal transactions in connection with the operations of mines;

(b) whether Government have investigated in the matter; and

(c) if so, the result thereof ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) No such case has come to the notice of the Government.

(b) and (c). Do not arise.

भारत तथा पाकिस्तान के बीच तस्कर व्यापार

4237. **श्री ओ० प्र० त्यागी** : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि काश्मीर से बहुत बड़ी मात्रा में चावल चोरी छिपे पाकिस्तान ले जाया जा रहा है तथा उसके बदले वहां से सेंधा नमक लाया जा रहा है ; और

(ख) यदि हां, तो इसे रोकने के लिये सरकार ने क्या कार्यवाही की है ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) और (ख). जहां तक सरकार की जानकारी है, सेंधा नमक के बदले में काश्मीर से पाकिस्तान को चावल का कोई बड़े पैमाने पर तस्कर-निर्यात नहीं हो रहा है। सीमा पर तैनात सीमा-शुल्क अधिकारियों को सतर्क कर दिया गया है।

KOLAR GOLD MINES

4238. SHRI G. Y. KRISHNAN : Will the Minister of FINANCE be pleased to state :

(a) the investment made on Yerragonda Mines and what is the output of the Mines;

(b) whether it is a fact that the same has been closed recently after huge investment;

(c) whether any proper survey was done before investment was made in that mine; and

(d) if not, the reasons therefor ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) to (d). The Yerragonda Project was taken up during 1963 on the basis of old assay values and surface trenching results by the Exploration Department of the Kolar Gold Mining Undertakings, which indicated a series of reef lines. An amount of approximately Rs 3 lakhs was invested in the project and the approximate output was 8,400 gms. of gold. (Some of the material issued for this project are recoverable).

However, the values encountered in the area were not encouraging and the returns were not commensurate with the expenditure incurred and the project was abandoned in September, 1967 on the recommendations of the Superintendent of the Mines and the advice of Consulting Engineers.

पोस्त की खेती

4240. **डा० सूर्य प्रकाश पुरी:**
श्री शिव कुमार शास्त्री:
श्री रामावतार शर्मा:
श्री रामगोपाल शालवाले:
श्री प्रकाशवीर शास्त्री:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि किन-किन देशों को भारतीय अफीम का निर्यात किया जाता है तथा प्रत्येक देश को अफीम का वार्षिक कितना निर्यात किया जाता है ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : जिन देशों को 1964, 1965 तथा 1966 में और 1967 में जनवरी से नवम्बर तक भारतीय अफीम का निर्यात किया गया उनके नाम तथा निर्यात की गई अफीम की मात्रा नीचे दी जा रही है (इनमें वे देश शामिल नहीं हैं जिन्हें आधे टन से कम अफीम निर्यात की गई है):—

		90 प्रतिशत घनत्व वाली निर्यात की गई अफीम की मात्रा (मीट्रिक टन)			
क्रम सं०	देश	1964	1965	1966	1967 (नवम्बर तक)
(1)	(2)	(3)	(4)	(5)	(6)
1.	संयुक्त राज्य	165	181	243	157
2.	सोवियत रूस	116	120	138	60
3.	फ्रांस	76	30	50	30
4.	जापान	41	30	30	29
5.	संयुक्त राज्य अमरीका	44	51	68	56
6.	इटली	31	13	22	22
7.	पश्चिम जर्मनी	—	—	—	12
8.	स्पेन	—	—	—	12
9.	बेल्जियम	—	—	4	—
10.	अर्जेन्टाइना	—	2	—	2
11.	चीनी गणतन्त्र (ताइवान)	—	—	—	1

GARDEN AT SHANTIVAN

4243. SHRI MRITYUNJAY PRASAD: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether Government propose to lay a garden at Shantivana on the Japanese pattern; and

(b) if so, the expenditure involved in laying a garden on the Japanese pattern and one on the indigenous pattern ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH): (a) and (b). The plan of comprehensive development of Shantivana has not yet been finalised. There is no proposal for laying a Japanese garden in the Samadhi area. The cost of laying a garden of the Indian type cannot be estimated before the final plans are prepared.

ADMISSION IN MEDICAL COLLEGES

4245. SHRI D. N. PATODIA : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that several types of discriminations are being practised by various Medical Colleges in the

different States in matter of admission of students;

(b) whether it is also a fact that some State Governments are a party to such discriminations on regional basis; and

(c) if so, the steps Government propose to take in the matter ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) and (b). Admissions to the Medical Colleges in India are governed by the rules and regulations framed for the purpose by the authorities of the Medical Colleges and the Universities concerned. These rules and regulations take into account the minimum percentage of marks obtained by the candidates for selections, results of pre-entrance tests, and also domiciliary considerations, if any.

(c) The regulation of admission to Medical Colleges lies within the jurisdiction of State Governments and the Universities concerned and as such the question of any action in this regard by the Central Government does not arise.

LAND ACQUIRED FOR PUBLIC UNDERTAKINGS

4246. SHRI P. R. THAKUR : Will the Minister of FINANCE be pleased to state:

(a) the exact locations of the various public undertakings set up throughout the country since the 15th August, 1947;

(b) the area and nature of previous utilization of land acquired for each of the undertakings;

(c) the number of persons displaced and the type of compensation paid for each of the undertakings;

(d) the percentage of displaced persons who have been given employment in each one of them as manual labourers and as skilled technicians after training, etc.; and

(e) the percentage of those who have been given alternative land for housing and agricultural purposes ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) to (e). The information asked for is being collected and will be placed on the Table of the House as soon as possible.

PAY REVISION OF P.W.D. EMPLOYEES IN MANIPUR

4247. SHRI M. MEGHACHANDRA : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether it is a fact that certain sections of Government employees of Manipur including work-charged employees in the P.W.D., Manipur are still left out of the pay revision given effect to from the 1st April, 1964; and

(b) if so, the reasons for the delay and the steps taken to implement it ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH): (a) and (b). In accordance with the Pay Commission's recommendations, the scales of pay of the employees of the Government of Manipur are based on scales of pay obtaining in Assam for equivalent posts. The Government of Assam revised the scales of pay of their employees with effect from 1st April 1964. The Government of India have, therefore, also revised the scales of pay of most of their employees including those of the workcharged employees of Manipur P.W.D. borne on regular establishment with effect from 1st April 1964. There are, however, certain posts in the Wireless Department carrying Central scales of pay whose scales of pay have not yet been revised. The question of bringing their scales on to the Assam pattern is under consideration.

4248. श्री चन्द्रिका प्रसाद : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उत्तर प्रदेश के पूर्वी जिलों विशेषतया बलिया, गाजीपुर, देवरिया और बस्ती में सूखे और बाढ़ के कारण गम्भीर संकट हो गया है; और

(ख) यदि हां, तो क्या केन्द्रीय सरकार द्वारा बिहार के अकालग्रस्त क्षेत्र में गरीब विद्यार्थियों को मुफ्त पुस्तकें और शुल्क में पूरी छूट देने की जो सुविधायें दी गई थीं वे सुविधायें इस क्षेत्र के लोगों को भी दी जायेंगी ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) उत्तर प्रदेश के पूर्वी जिलों में पिछले साल सूखा पड़ने और इस वर्ष बाढ़ आने के समाचार उत्तर प्रदेश सरकार से मिले थे।

(ख) प्रभावित क्षेत्रों के छात्रों को फीस की रियायत और किताबें मुफ्त देने की सुविधाएं देने के सम्बन्ध में विचार करना राज्य-सरकार का काम है।

COMMITMENT CHARGES/COMMISSION/SERVICE CHARGES ON FOREIGN AID AGREEMENT/CONTRACTS

4249. SHRI S. R. DAMANI : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that commitment charges/commission/service charges had been paid in respect of any agreement or contract for foreign aid during the last three years;

(b) if so, whether Government propose to lay on the Table a statement detailing the commitment charges/commission/service charges paid to different countries;

(c) whether it is a fact that more countries have imposed commitment charges; and

(d) if so, the reasons therefor ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). Yes, Sir. A statement showing commitment/service charges paid by the Government of India to different countries/agencies is laid on the Table of the House. [*Placed in Library. See* No. LT-2009/67]

No commission charges are payable to the lending agencies by the Government in respect of the loans received from them.

(c) No, Sir.

(d) Does not arise.

EDUCATION OF CHILDREN OF SCHEDULED CASTES AND SCHEDULED TRIBES

4250. SHRI RANDHIR SINGH : Will the Minister of SOCIAL WELFARE be pleased to state :

(a) whether Government are aware that a large percentage of Scheduled Castes and Scheduled Tribes children are not sent to village schools for education despite free education facilities provided to them; and

(b) if so, the steps taken to put maximum percentage of children of these poorest sections of society to schools to ameliorate their backwardness ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA) : (a) and (b). Over 50 per cent of Scheduled Caste and Scheduled Tribe population in the school-going age-group are now receiving primary education. Most States now supplement free education by the supply of clothing, mid-day meals and text books. In the higher Classes, Scholarships and stipends are also made available, besides hostel facilities. Such incentives have been yielding good results. Compulsory education has been introduced in most of the States at the primary level and the compulsions of the State Laws made in this regard are applied to the Scheduled Caste and Scheduled Tribe population in the same way as they are applied to the other Sections of the population. The process of change in the rural areas is, however, understandably slow and cannot be accelerated beyond a limit.

WELLS FOR HARIJANS

4251. SHRI RANDHIR SINGH : Will the Minister of SOCIAL WELFARE be pleased to state :

(a) whether Government are aware that in certain parts of the country, different sections of Scheduled Castes and Scheduled Tribes have separate wells for purpose of drinking water and do not allow the use of their respective wells to all sections which encourages non-Harijan sections of the population to practice untouchability; and

(b) the steps Government propose to take to put a stop to this malpractice ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA): (a) No specific case has been brought to notice of Government; such situations cannot be generalised, but isolated instances might exist.

(b) In the case of public wells, situations of this type are dealt with as an offence cognisable under Section 4 of the Untouchability (Offences) Act, 1955.

CANCER INSTITUTE, CALCUTTA

4252. SHRI S. M. BANERJEE : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether his attention has been drawn to a news-item in Kalantar alleging malpractices and corruption in the Cancer Institute, Calcutta; and

(b) if so, the action taken by Government thereon ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) No.

(b) The allegations of malpractices in the Chittaranjan National Cancer Research Centre received from time to time have been examined and found to be without truth.

PRICE OF PETROL

4253. SHRI S. M. BANERJEE : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) the efforts made to reduce the price of petrol;

(b) whether it is a fact that the foreign oil companies have not agreed to the request of Government to reduce the price; and

(c) if so, the reaction of Government thereto ?

THE MINISTER OF PETROLEUM AND CHEMICALS AND SOCIAL WELFARE (SHRI ASOKA MEHTA): (a) The basic ceiling selling prices of petrol and other bulk refined petroleum products ex-oil companies' storage points are determined on the basis of import parity on the lines of the formula referred to in the Government of India Resolution No. 101(26)/65-PPD dated 1-2-66, which will apply till 31-12-67 and for such further period or periods as Government may decide. During the currency of this price formula the question of reducing the price of petrol by the oil companies does not arise.

(b) The question does not arise, as no such proposal was made to the oil companies.

(c) Does not arise.

ARREST OF INTERNATIONAL SMUGGLERS AT PALAM AIRPORT

4254. SHRI S. M. BANERJEE : Will the Minister of FINANCE be pleased to state :

(a) whether some international smugglers were arrested by the Customs Department at Palam Airport in October, 1967; and

(b) if so, whether prosecution have been launched against them ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) On 25th October, 1967 a Jordanian national, who is suspected to be involved in a case of seizure of gold effected by the Customs authorities in May, 1960, was arrested when he arrived at Palam Airport from abroad.

(b) After the identity of the person arrested is established, the question of prosecution will be considered.

राष्ट्रीय जल सप्लाई योजना

4255. श्री देवराव पाटिल : क्या स्वास्थ्य, परिवार नियोजन एवं नगर विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) सभी ग्रामीण क्षेत्रों में पीने का पानी उपलब्ध कराने के लिये सरकार ने अपने

राष्ट्रीय कार्यक्रम के अन्तर्गत क्या कार्यवाही की है; और

(ख) यह लक्ष्य कब तक पूरा होगा ?

स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मंत्रालय में उप-मंत्री (श्री ब० सू० मूर्ति) : (क) राष्ट्रीय जलपूर्ति एवं सफाई कार्यक्रम के अन्तर्गत ग्रामों की नलों द्वारा पानी दिये जाने की योजनाओं के लिए राज्यों को 50 प्रतिशत तक अनुदान के रूप में केन्द्रीय सहायता दी जाती है। 1954 से, जब से यह कार्यक्रम शुरू किया गया था विभिन्न राज्यों में लगभग 58 करोड़ रुपये की लागत की 2327 योजनाएं कार्यान्विति के लिए स्वीकृत की गई हैं। पहली तीन योजना अवधियों में यह कार्यक्रम लगभग 17,000 गांवों में कार्यान्वित किया गया जिनके अन्तर्गत मोटे रूप में एक करोड़ बीस लाख की आबादी आती है। चौथी योजना में भी इस कार्यक्रम को जारी रखा जा रहा है।

(ख) देश के सभी ग्रामीण क्षेत्रों में सुरक्षित पानी की न्यूनतम व्यवस्था के लिए कुल 762.00 करोड़ रुपये की आवश्यकता का अनुमान किया गया है। इस के विपरीत चौथी योजना में इस कार्यक्रम के लिए सिर्फ 125 करोड़ रुपये की अस्थायी व्यवस्था की गई है। आगे आने वाली योजना अवधियों में यह लक्ष्य कहां तक पूरा होता है, यह साधनों की उपलब्धता पर निर्भर करेगा।

GOLD SEIZED FROM BOAC PLANE

4256. SHRI MADHU LIMAYE : Will the Minister of FINANCE be pleased to state :

(a) whether the investigation into the gold seized by the Customs/Government from the B.O.A.C. plane at Delhi some weeks ago has since been completed;

(b) whether the gold was intended for smuggling;

(c) the laws (Customs, gold control, etc.) which were violated by the B.O.A.C.; and

(d) whether adjudication has started/ whether the gold has been confiscated ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) Yes, Sir. Investigations in the case of seizure, by the Customs authorities, of gold from a B.O.A.C. plane at Palam airport, Delhi on the 15th September, 1967 have been completed.

(b) The gold does not appear to have been brought with the intention of smuggling it into India.

(c) Foreign Exchange Regulation Act, 1947 read with the Customs Act, 1962.

(d) Adjudication proceedings have been initiated in this case, show cause notices having been issued to the parties concerned. After receipt of the replies to these notices, the case will be adjudicated by the Collector of Central Excise and Customs, Delhi.

L.I.C. LOAN TO BIRLAS

4257. SHRI ARJUN SINGH BHADORIA : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the Life Insurance Corporation of India has granted a loan for Rs. 50 lakhs to the Birla Group of industries during the last six months; and

(b) if so, the purpose for which and under what terms and conditions the loan was sanctioned ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Yes, Sir. A mortgage loan of Rs. 50 lakhs was granted by the Life Insurance Corporation of India in May 1967, to the Hindustan Times Ltd., which, according to the Monopolies Inquiry Commission Report, belongs to the Birla Group.

(b) The loan was granted for construction of a 17 storeyed building in New Delhi. In addition to the usual terms and conditions of the Corporation's Scheme for grant of loans on mortgage of immovable properties several other special conditions have been stipulated. These special

conditions *inter-alia* include the following:—

(i) The loan will be advanced in 4 instalments—the first instalment of Rs. 20 lakhs or 50% of the then value of the properties as assessed by LIC's Valuer, whichever is less to be paid on execution of the Mortgage Deed provided that the Applicant—Company initially spends a sum of Rs. 25 lakhs from out of its own resources towards the construction, the second instalment of Rs. 15 lakhs on LIC's Valuer certifying that the Applicant-Company had spent the first instalment of Rs. 20 lakhs and a further sum of Rs. 15 lakhs from out of its own resources towards the construction, the third instalment of Rs. 10 lakhs on LIC's Valuer certifying that the Applicant—Company has spent the second instalment of Rs. 15 lakhs and a further sum of Rs. 20 lakhs from out of its own resources towards the construction and the last instalment being the balance of the loan, on completion of the building in all respects provided the value of the building (excluding land) on the land at Curzon Road is Rs. 137.50 lakhs;

(ii) the loan will be for a period of 12 years including a moratorium for three years in respect of repayment instalment of principal only, and the rate of interest will be 9% with a rebate of 1% for punctual payments;

(iii) the Applicant-Company shall raise an unsecured loan of Rs. 24 lakhs from M/s Birla Brothers Pvt. Ltd., before any instalment of the LIC's loan is disbursed. The Applicant-Company shall not repay either wholly or partly the said loan from M/s Birla Brothers Pvt. Ltd., Calcutta, so long as any part of the loan from the LIC is outstanding;

(iv) the Applicant-Company shall not redeem the five thousand Redeemable Preference Shares of Rs. 100 each fully paid, during the pendency of the loan from the LIC; and

(v) the Applicant-Company will be required to release to the Corporation the entire portion admeasuring about 38,000 sq. ft. occupied by it at present in the Corporation's Bombay Life building at Connaught Circus, New Delhi, as soon as the proposed multi-storeyed building at 18/20, Curzon Road, New Delhi, offered to the Corporation as mortgage security is ready.

INCOME-TAX EVASION BY FRUIT MERCHANTS OF DELHI

4258. SHRI ARJUN SINGH BHADORIA: Will the Minister of FINANCE be pleased to state:

(a) the names of fruit merchants of Subzi Mandi, Delhi who have income more than fifty thousand rupees during the last five years; and

(b) the steps taken to enforce recovery of Income-tax from them?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) The information is given in the Annexure laid on the Table of the House. [*Placed in Library. See* No. LT-2010/67].

(b) Appropriate steps, as provided in law, for recovery of tax, are taken on the merits and circumstances of each case.

INCOME-TAX EVASION BY FILM PEOPLE.

4259. SHRI ARJUN SINGH BHADORIA: Will the Minister of FINANCE be pleased to state:

(a) the number and names of Film people against whom prosecution cases for evasion of Income Tax allowed by the Income-tax Department during the years 1962-63, 1963-64, 1964-65, 1965-66 and 1966-67;

(b) the total amount of Income-tax arrears involved; and

(c) the number of cases in which (i) punishment was awarded, (ii) compromise was made, and (iii) dismissed without any punishment?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) 1962-63 to 1965-66—Nil.

1966-67—One. Shri T. S. Baliah of Madras.

(b) The amount of income-tax arrear involved in the case of Shri T. S. Baliah is Rs. 1,15,165/-.

(c) The only prosecution case referred to in part (a) of the reply is pending.

दिल्ली में सरकारी क्वाटर

4260. **डा० सूर्य प्रकाश पुरी :**
श्री शिवकुमार शास्त्री :
श्री रामावतार शर्मा :
श्री राम गोपाल शालवाले :

क्या **निर्माण, आवास तथा पूर्ति** मंत्री यह बताने की कृपा करेंगे कि :

(क) नई दिल्ली में गोल मार्केट में डी० आई० जेड० क्षेत्र में कुल कितने सरकारी क्वार्टर हैं ;

(ख) उनमें कितने क्वार्टर खाली पड़े हैं तथा कितने समय से खाली पड़े हैं ; और

(ग) उसके क्या कारण हैं ?

निर्माण, आवास तथा पूर्ति मंत्रालय में उप-मंत्री (श्री इकबाल सिंह) : (क) से (ग). सूचना एकत्रित की जा रही है तथा सभा पटल पर रख दी जायेगी ।

गोल मार्केट क्षेत्र में बहुमंजिले क्वार्टर

4261. **डा० सूर्य प्रकाश पुरी :**
श्री राम गोपाल शालवाले :

क्या **निर्माण, आवास तथा पूर्ति** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि गोल मार्केट के डी० आई० जेड० क्षेत्र में वर्तमान सरकारी क्वार्टर की भूमि में बहुमंजिले क्वार्टर बनाने की योजना समाप्त कर दी गई है और इस क्षेत्र को प्राइवेट स्कूल बनाने के लिए एलाट करने का विचार है ; और

(ख) यदि हां, तो इसके क्या कारण है ?

निर्माण, आवास तथा पूर्ति मंत्रालय में उप-मंत्री (श्री इकबाल सिंह) : (क) और (ख). डी० आई० जैड० क्षेत्र के अनुमोदित जोनल प्लान में निवास स्थान, स्कूल, बाजार, सामुदायिक केन्द्रों आदि के निर्माण के लिए स्थान की व्यवस्था है । रिहायश के लिए निर्धारित स्थान पर सरकारी कर्मचारियों के लिए बहुमंजिले मकान बनाए जायेंगे । अन्य स्थान जोनल प्लान में निर्दिष्ट प्रयोजनों के लिए आवंटित किये जायेंगे ।

हृदय तथा फेफड़ों के रोगों के इलाज का नया तरीका

4262. **डा० सूर्य प्रकाश पुरी :**
श्री रामावतार शर्मा :
श्री प्रकाशवीर शास्त्री :

क्या **स्वास्थ्य, परिवार नियोजन एवं नगरीय विकास** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि वल्लभ भाई पटेल चैस्ट इंस्टीट्यूट के निदेशक ने कोई ऐसा तरीका निकाला है जिससे कि हृदय तथा फेफड़े के रोगों का उपचार सम्भव हो गया है ;

(ख) क्या यह भी सच है कि उक्त निदेशक ने 12 वर्ष पहले श्वास रोग का उपचार निकाला था ;

(ग) क्या यह भी सच है कि इस आविष्कार के बारे में सबसे पहले प्रयोग रूस तथा ब्रिटेन में किये गये थे ; और

(घ) यदि हां, तो क्या सरकार ने उसका चिकित्सा के लिए प्रयोग करने की दृष्टि से उसकी जांच की है ?

स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मंत्रालय में उप-मंत्री (श्री ब० सू० मूर्ति) : (क) और (ख). वल्लभ भाई पटेल वक्ष रोग संस्थान् के वर्तमान निदेशक ने 12 वर्ष पूर्व फेफड़ों में डीपलेशन रिसैप्टरों का पता लगाया और ठोस प्रमाण प्रस्तुत किया कि संभावतया ये संग्राहक (रिसैप्टर) ही दिल तथा फेफड़ों की कतिपय बीमारियों

में, जिनमें वे सम्भावतया उत्तेजित हो जाते हैं, दु:श्वास संवेदन के लिये उत्तरदायी हैं। ये संग्राहक (रिसैप्टर) वेगस से मस्तिष्क तक विद्यमान संवेदी नाड़ी तन्तुओं से, जुड़े रहते हैं। अत: अगला तर्कसंगत कदम, यह था कि दिल तथा फेफड़ों की कतिपय विशिष्ट बीमारियों के परिणाम स्वरूप गम्भीर श्वसनाभाव से पीड़ित रोगियों में वेगस को काट दिया जाय।

(ग) वेगस नर्व को काट कर अलग करने या किसी औषधि से चेतना शून्य करने का काम इंग्लैण्ड में डा० गज़ तथा उनके सहयोगियों ने कुछ रोगियों पर किया जिनमें से कुछ मामलों में उन्हें नाटकीय सफलता प्राप्त हुई।

(घ) जी नहीं। किन्तु एक विशेषज्ञ जो कि ब्रिटेन में रोगियों में वेगस को चेतना-शून्य कर रहा है उसके भारत आने तथा वल्लभ भाईपटेल चैस्ट इन्संटीट्यूट में वर्तमान निदेशक के साथ कतिपय बुनियादी अनुसंधान प्रोजैक्ट्स में काम करने की संभावना है उनकी उपस्थिति में कतिपय भारतीय चिकित्सा विशेषज्ञों को इस तकनीक को सीखाने का विचार है।

WELFARE OF TRIBALS

4263. SHRI NITIRAJ SINGH CHAUDHARY: Will the Minister of SOCIAL WELFARE be pleased to state:

(a) the total number of tribals in the country, State-wise; and

(b) the amount spent, State-wise, since the 15th August, 1947 on their welfare?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA): (a) This information is contained in the Census of India Compilation, 1961.

(b) The information is given in the statement laid on the Table of the House. [*Placed in Library. See* No. LT-2011/67].

मूल्यों को बढ़ने से रोकना

4264. **श्री विभूति मिश्र**: क्या **वित्त** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का ध्यान 23 अगस्त, 1967 के "नवभारत टाइम्स" में छपे "मूल्यों को बढ़ने से रोकने में सफलता की कोई संभावना नहीं" शीर्षक की ओर दिलाया गया है; और

(ख) यदि हां, तो इस बारे में सरकार की क्या प्रतिक्रिया है?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई): (क) जी, हां।

(ख) सरकार ने इस लेख में कही गयी बातों को नोट किया है।

U. K. LOAN

4265. SHRI HIMATSINGKA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that U.K. has recently offered £32 million loan for 1967-68;

(b) if so, what are the main terms of the offer and how much of the offered loan is non-project loan; and

(c) the schemes which are proposed to be financed with this loan and the goods which are to be imported under it?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) to (c). Upto now loan agreements for £19 million for Britain's assistance to India for 1967-68 have been signed as follows:—

1. £7 million signed on 19-6-67 for providing goods and services from Britain for the following:

(i) Britsh oriented industries.

(ii) Bhopal Heavy Electricals (India) Ltd.

(iii) Components for boilers to be manufactured in India with British collaboration, and

(iv) Any other item as may be agreed.

2. £12 million signed on 21-7-67 for a debt refinancing (£ 11.6 million) *cum* General Purpose (£0.4 Million) Loan. The above loans are repayable over a period of 25 years inclusive of a grace period of 7 years and are free of interest or any other charge.

In addition to the above loans Britain has recently indicated that a further £13 million would be made available as assistance for 1967-68. A loan agreement for this is under discussion with the British Government.

FLOODS IN MIDNAPORE DISTRICT (WEST BENGAL)

4266. SHRI S. C. SAMANTA: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) the recommendations made by the Committee appointed under the chairmanship of Shri Man Singh to cope with the flood revages in the District of Midnapur, West Bengal; and

(b) whether any of the recommendations have been implemented?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): (a) and (b) A statement giving the requisite information is laid on the Table of the House. [*Placed in Library. See* No. LT-2012/67]

GAS WELL IN GAGRET (HIMACHAL PRADESH)

4267. SHRI HEM RAJ: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that seepage of gas has been noticed in a tube-well near Gagret in Kangra District of Himachal Pradesh; and

(b) if so, whether any investigations have been made to find out the availability of natural gas in that well and its vicinity.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH): (a) Yes, Sir.

(b) The location has been visited by an official of the O.N.G.C. Detailed investigations will be carried out in the near future.

BEAUTIFICATION OF PARK AT CHANAKYAPURI, NEW DELHI

4268. SHRI MOHAN SWARUP: Will Minister of HEALTH PLANNING AND URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that a 65 acre national park project in Chanakyapuri to be named after Shri Jawahar Lal Nehru was inaugurated by the late Prime Minister, Lal Bahadur Shastri;

(b) whether it is also a fact that during all these years nothing was done to lay the park; and

(c) if so, the reasons for the delay?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) In a function held on the side of Nehru Park in February, 1965, the late Prime Minister, Lal Bahadur Shastri laid the foundation stone of the 'Nehru Park'.

(b) The work of preparation of the design and its approval by the Committee was completed only in January, 1967 in respect of the 'Nehru Park'. The first phase of this work involving the development of the site was awarded in the second week of November, 1967, after calling open tenders.

(c) The N.D.M.C. had given low priority to this project in the matter of implementation as it was not a revenue earning project. However, when the Union Home Minister, Shri Y. B. Chavan, visited an Exhibition of models of multi-purpose projects launched by the N.D.M.C., he express the desire that the 'Nehru Park' should also be given higher priority in view of there being a need of this amenity in the Diplomatic enclave. As a result of this, the Committee took immediate action to call tenders and started the construction work, last month.

CUT IN ALLOCATION FOR TRIBAL WELFARE

4269. SHRI MOHAN SWARUP : Will the Minister of SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that there has been a 60 per cent cut in the Central allocation for Tribal Welfare for the current year over the previous years figure;

(b) if so, the reasons therefor; and

(c) how far it will adversely affect the welfare schemes?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA) : (a) The amount provided in the budget for the current year is less than the corresponding figure for the previous year by about 31.6%.

(b) Strain on financial resources of the country.

(c) It has been decided not to open new Tribal Development Blocks during the current year.

MASTER PLAN FOR DEVELOPMENT OF ATTAPADY (KERALA)

4270. SHRI E. K. NAYANAR : Will the Minister of SOCIAL WELFARE be pleased to state :

(a) whether the Kerala Government have sent a Master Plan for the development of Attapady, Palghat District, Kerala State;

(b) if so, the reasons for the delay in its execution;

(c) when it is likely to be implemented;

(d) whether Government propose to constitute an autonomous Attapady Valley Development Board on the lines of Damodar Valley Scheme; and

(e) if not, the steps taken to solve the development problems of the Attapady area?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA) : (a) No, Sir.

(b) and (c). Do not arise.

(d) No, Sir.

(e) A Tribal Development Block has been opened in Attapady area for its development since 1962-63.

PETROL FILLING STATIONS IN DELHI

4271. SHRI S. S. KOTHARI : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) the sites for petrol filling stations in Delhi area suggested by the Delhi Development Authority to the Indian Oil Corporation Limited;

(b) the number of sites allotted and the criteria for allotment;

(c) the owners of the plots and how is release obtained from them;

(d) the number of applications or letters directly received by the Chairman for allotment of petrol pumps and/or sites; and

(e) the action taken on these aplications?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) and (b). During the last three years, 57 sites in the Delhi area were suggested to the Indian Oil Corporation by the Authorities; possession only 26 of these sites has been obtained so far. In Delhi, a Master Plan for Petrol Pump sites has been evolved by the Delhi Development Authority, under instructions from the Chief Commissioner, in consultation with all concerned Departments and the allocation of sites is made in accordance with this Plan.

(c) Of the 26 sites so far obtained, 17 are on private lands and 9 on Government lands. In the case of private land. Indian Oil Corporation has negotiated directly with the private owners. For sites on Government land, the Indian Oil Corporation is expected to approach the respective Departments for releasing the land on payment of the rentals fixed by the Departments.

(d) and (e). Some applications are addressed by the parties directly to the Chairman of Indian Oil Corporation who sends them to the Marketing Division of the Corporation for being considered along with the other aplications for dealership of retail outlets. Information regarding the number of such applications received is not available.

उत्तर प्रदेश और मध्य प्रदेश में बन्ध्यीकरण के मामले

4272. **श्री हुकम चन्द कछवाय** : क्या **स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास** मंत्री यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश और उत्तर प्रदेश में परिवार नियोजन के अन्तर्गत जनवरी, 1967 से कितने व्यक्तियों के बन्ध्यीकरण के आपरेशन किये गये और उनमें से जिलेवार पुरुष और स्त्रियों की संख्या कितनी थी ;

(ख) इस अवधि में सरकार ने इस पर कितनी रकम खर्च की ;

(ग) डाक्टरों और रोगियों को कितनी रकम दी गई ; और

(घ) सरकार द्वारा उक्त राज्य सरकारों को किस प्रकार की और कितनी सहायता दी गई ?

स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मंत्रालय में राज्य मंत्री (डा० श्रीपति चन्द्रशेखर) : (क) से (घ) . यह सूचना एकत्र की जा रही है और उपलब्ध होते ही सभा पटल पर रख दी जाएगी ।

निजामुद्दीन रेलवे स्टेशन पर सोने का पकड़ा जाना

4273. **श्री हुकम चन्द कछवाय** : क्या **वित्त** मंत्री 27 जुलाई, 1967 के अतारांकित प्रश्न संख्या 6912 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि ;

(क) निजामुद्दीन रेलवे स्टेशन, नई दिल्ली, पर पकड़े गये सोने के बारे में की जा रही जांच पड़ताल में कितनी प्रगति हुई है; और

(ख) यदि नहीं, तो इसमें कितना समय और लगने की संभावना है ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) और (ख) . इस मामले में जांच-पड़ताल पूरी हो चुकी है । मामले पर विभागीय न्याय निर्णय किया जा रहा है ।

राज्यों से बकाया आय-कर

4274. **श्री हुकम चन्द कछवाय** : क्या **वित्त** मन्त्री यह बताने को कृपा करेंगे कि :

(क) विभिन्न राज्यों से बकाया आय-कर की धनराशी कितनी है ;

(ख) उसे वसूल करने के सम्बन्ध में सरकार ने क्या कार्यावाही की है ; और

(ग) आय-कर की वसूली न होने के कारण सरकार की प्रतिवर्ष कितनी हानि हो रही है ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) अपेक्षित सूचना राज्य-वार तो नहीं, परन्तु आयकर आयुक्तों के कार्यक्षेत्र वार उपलब्ध है । यह सूचना सभा पटल पर रखे गये अनुबन्ध में दी जा रही है । **(पुस्तकालय में रख दिया गया । देखिये संख्या** एल० टी०-2017/67) ।

(ख) बकाया रकमों की वसूली के लिये हाल ही में कुछ महत्वपूर्ण उपाय किये गये हैं जो इस प्रकार हैं :—

(i) राज्य सरकारों से वसूली का कार्य धीरे-धीरे (केन्द्र में) ले लेना । राज्य सरकारों से वसूली का कार्य दिल्ली, आन्ध्र प्रदेश, गुजरात और राजस्थान के आयकर आयुक्तों के कार्यक्षेत्रों में पूर्ण

रूप से तथा आयकर आयुक्त : पश्चिम बंगाल, मद्रास और मैसूर के कार्यक्षेत्रों में आंशिक रूप से ले लिया गया है।

(ii) निरीक्षी सहायक आयुक्तों के 67 रेन्जों में काम के अनुसार कार्य विभाजन की एक योजना लागू की गई है, जिसके अधीन कर की बकाया की वसूली कार्य पूरी तौर से इसी कार्य पर लगे आयकर अधिकारियों को सौंपा जाता है।

(iii) वसूली के लिये बकाया पड़ी रकमों के मामलों में उपयुक्त कार्यवाही करने की जिम्मेदारी नीचे दिये अनुसार अधिकारियों विशेष पर रख दी गई है :—

आयकर अधिकारी	1 लाख रुपये से कम की बकाया के मामले।
निरीक्षी सहायक आयुक्त	1 लाख रुपये से अधिक और 5 लाख रुपये से कम की बकाया के मामले।
आयकर आयुक्त	8 लाख रुपये से अधिक की बकाया के मामले।

(iv) विलम्ब से की गई अदायगियों के मामले में 1 अक्तूबर, 1967 से व्याज की दर 6 प्रतिशत से बढ़ाकर 9 प्रतिशत कर दी गई हैं।

(v) बकाया मांगों की शीघ्र वसूली पर नजर रखने के लिये आयकर आयुक्तों के कार्यक्षेत्रों में विशेष वसूली अनुभागों की स्थापना।

(vi) सभी कम्पनियों के मामलों में और यदि निर्धारित आय 20,000 रुपये से अधिक हो तो कम्पनी भिन्न-मामलों में बकाया बताने वाले विवरण रखना।

(ग) केवल उन मामलों को छोड़कर जिन में अनेक कारणों से आयकर की बकाया की वसूली हो ही नहीं सकती, अन्य मामलों में सरकार को कोई हानि नहीं होती, क्योंकि आयकर की बकाया की वसूली के लिये कानून संगत सभी कदम उठाये जाते हैं।

श्री बीजू पटनायक द्वारा देय आयकर की बकाया राशि

4275. **श्री निहाल सिंह** : क्या **वित्त** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने श्री बीजू पटनायक की कम्पनियों द्वारा की गई अनियमितताओं की जांच की है ;

(ख) यदि हां, तो उनका ब्यौरा क्या है; और

(ग) यदि नहीं, तो क्या इस मामले में सरकार का जांच करने का विचार है ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) जिन कम्पनियों के साथ श्री पटनायक का सम्बन्ध है उनमें से कुछ कम्पनियों के आयकर के मामलों में जांच पड़ताल अभी भी चल रही है।

(ख) और (ग). अब तक की जांच-पड़ताल से निम्नलिखित अनियमितताओं का पता चलता है :

(i) कलिंग एयरलाइन्स लिमिटेड ने अपने कर्मचारियों के वेतनों से आय-कर की कटौती कर ली लेकिन उसे सरकार को अदा नहीं किया।

(ii) कलिंग ट्यूब्स लिमिटेड ने लाभांशों से आय कर की कटौती करली लेकिन उसे सरकार को अदा नही किया।

(iii) कलिंग ट्यूबस लिमिटेड ने अपनी बिक्री के बारे में जानकारी दबाई ।

क्षयरोग का अस्पताल, महरौली (नई दिल्ली)

4276. **श्री निहाल सिंह** : क्या **स्वास्थ्य, परिवार नियोजन एवं नगरीय विकास** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को कोई ऐसी शिकायतें प्राप्त हुई हैं कि महरौली (नई दिल्ली) के क्षयरोग के अस्पताल के अधिकारियों ने चोर बाजार में औषधियां बेची थी ; और

(ख) यदि हां, तो सरकार ने इस बारे में क्या कार्यवाही की है ?

स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मंत्रालय में उपमंत्री (श्री ब० सु० मूर्त्ती) : (क) ऐसी कोई शिकायत प्राप्त नहीं हुई है ।

(ख) यह प्रश्न नहीं उठता ।

DEVALUATION

4277. SHRI LOBO PRABHU : Will the Minister of FINANCE be pleased to state the steps taken by Government to reduce the inflation arising from the 57.5 per cent increase on price and duties of imported items?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : The impact of the increase in rupee costs of imports consequent on the devaluation of the Indian Rupee on internal prices is expected to be offset to the extent that costs are reduced through fuller utilisation of capacity, expansion and diversification of output and by import substitution.

PLANTS IMPORTED AFTER DEVALUATION

4278. SHRI LOBO PRABHU : Will the Minister of FINANCE be pleased to state :

(a) whether Government have investigated as to how plants imported at higher cost after devaluation have competed with older plants; and

(b) if so, the result thereof?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) No Sir.

(b) Does not arise.

RISE IN INTERNAL PRICES

4279. SHRI LOBO PRABHU : Will the Minister of FINANCE be pleased to state :

(a) whether Government have connected the rise in internal prices to the impetus given by imports at higher prices; and

(b) if so, whether this has made the prices of our exports uncompetitive in spite of devaluation?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). Only a part of the rise in internal prices can be ascribed to the higher costs of imports. There are other factors in the price situation. It is not correct to conclude that all exports have become uncompetitive despite devaluation. In selected cases, Government seeks to assist exports in a variety of ways to help them overcome handicaps resulting from high internal costs or other factors.

FINANCIAL ADVANTAGE FROM DEVALUATION

4280. SHRI LOBO PRABHU : Will the Minister of FINANCE be pleased to state the total financial advantages Government have drawn from devaluation through Customs duties, foreign aid (including food) receipts during the last financial year?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DEASI) : Following the devaluation of the rupee, export duties on a number of articles were increased yielding an additional revenue of Rs. 116 crores. Simultaneously, import duties and excise duties on certain articles were reduced involving a loss of Rs. 42 crores. Budgetary receipts corresponding to foreign aid and

investments on account of PL 480 deposits went up by Rs. 273 crores. Devaluation also resulted in the cost of debt servicing and of Government imports including food and fertilizer imports going up by Rs. 371 crores. Taking the above and a few other items the effect of devaluation on the budgetary position of the Centre during 1966-67 was a net deficit of about Rs. 45 crores.

DEVALUATION OF POUND STERLING

4282. SHRI RABI RAY :
SHRI NITIRAJ SINGH CHAUDHARY :
SHRI CHARANJIT RAI :

Will the Minister of FINANCE be pleased to state the steps taken by Government to see that the Indian Rupee's value is not diminished in the context of the devaluation of the pound-sterling by U.K.?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : In my statement to the Parliament on the 20th November, 1967, I have categorically said that the exchange rate of the rupee in terms of gold or U.S. dollars will remain unchanged and will not be affected by the U.K. devaluation. I have also repeated that the par value of the Indian rupee will not be changed. Thus, the question does not arise.

SUICIDE CASES

4283. SHRI RABI RAY : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that an interim report about suicides between the period from 1st to 30th September, 1967 has been submitted by the Director of Psychological Research, Ministry of Defence to the Indian Council of Medical Research;

(b) if so, the findings thereof; and

(c) the steps taken by Government to implement them?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) Yes. The interim report only deal with the etiological factors.

(b) The analysis showed that the suicides mostly occurred amongst low income groups and among people in the prime of their lives who possibly felt the futility of their existence in the face of tensions resulting from marital discord, discord with parents/guardians, chronic physical and mental illness and economic stress.

(c) The study in regard to preventive measures has not yet been completed.

BUDGETING PROCEDURE IN IOC

4284. SHRI N. K. P. SALVE : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether budgeting procedure in the Indian Oil Corporation has been reoriented in order to make budgeting control by the top management effective;

(b) whether it is a fact that the actual amalgamation of the Indian Refineries Limited and the Indian Oil Company Limited has achieved the intended objectives of economic efficiency and co-ordination; and

(c) if so, the reasons for the uneconomical working of this public undertaking ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) and (b). Yes, Sir.

(c) Does not arise.

FOREIGN LOANS

4285. SHRI KANWAR LAL GUPTA : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that some countries have reduced the rate of interest on the loans advanced by them; and

(b) if so, the details thereof ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Yes, Sir.

(b) (1) Canada, Denmark and United Kingdom have started giving interest free loans from the dates noted against each.

(i) *Canada* : From 1966-67 (The first loan received in April, 1966 carried a commitment charge of ¼% but this has been removed in the case of subsequent agreements).

(ii) *Denmark* : From 1966-67.

(iii) *United Kingdom* : From October, 1965.

(2) The rates of interest have been reduced in the case of loans received from the following countries, as indicated against each :

(i) *Netherlands* : Loan agreements signed since January, 1966 carry interest at 3% as against 5½% formerly.

(ii) *West Germany* : Agreements signed from 1966-67 carry an interest of 3% as against 4.35% to 6.75% applicable to the earlier loans.

(iii) *Japan* : The rate of interest applicable to the VIII Yen Credit (agreement signed on the 5th September, 1967) is 5½% as against 5¾% in the case of earlier agreements.

SHORTAGE OF HOUSES IN DELHI

4287. SHRI KANWAR LAL GUPTA : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) the total shortage of tenements in Delhi in 1962 and 1967;

(b) the target for constructing houses in Delhi in public and private sectors in the Third Five Year Plan;

(c) whether the target has been achieved;

(d) if not, the reasons therefor;

(e) the steps Government propose to take to remove the shortage of tenements up to 1980 as provided in the Master Plan for Delhi; and

(f) the targets fixed for the Delhi Development Authority, Central Government, Delhi Municipal Corporation and other local bodies, Co-operative Societies and private sector for 1967, 1968 and 1969 ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) The housing deficit in Delhi in 1961 was estimated to be between 1,40,000 and 1,50,000 dwelling units. The figures of shortages in 1967 are not available at present.

(b) Master Plan recommended construction of 1.25 lakhs houses in Delhi in the Third Plan period as follows :—

(i) To be built by the Government (e.g. C.P.W.D., Ministries of Railways and Defence, Delhi Administration, undertakings and local bodies, etc) for their employees.	25,000
(ii) To be built by the Municipal Corporation of Delhi for slum dwellers etc.	25,000
(iii) To be built in the private sector (including those built with Government assistance.	75,000
Total :	1,25,000

(c) and (d). The achievement in the field of housing during the Third Plan period by the various agencies is estimated to be as under :—

Agency	*Housing Units*
(i) Government (for M.P.s and Government employees).. ..	15,800
(ii) Corporation (for slum dwellers etc.)	29,500
(iii) Private builders with Government assistance.	8,000
(iv) Private builders without Government assistance.	17,600
Total :	70,900

The deficit is due to lack of adequate resources and the need of funds for more urgent purposes.

(e) The following measures are proposed to lessen the shortage of houses in Delhi :

(i) provision of larger funds;

(ii) provision of more plots for people in the low income groups;

(iii) supply of building materials *i.e.*, bricks, lime, surkhi mortar at reasonable rates;

(iv) large scale acquisition and development of land;

(v) allotment on hire purchase basis of houses built by the Delhi Development Authority to the general public; and

(vi) utilisation of L.I.C. funds for construction of houses.

(f) The information is being collected and will be placed on the Table of the House.

INCOME-TAX COLLECTION IN DELHI

4288. SHRI KANWAR LAL GUPTA : Will the Minister of FINANCE be pleased to state :

(a) the total collection of Income-tax and other Central taxes from Delhi;

(b) whether it is also a fact that Delhi is given proportionately less amount out of the receipt of these central taxes than of the other States; and

(c) if so, the reasons therefor ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) The total collections from Income-tax, Corporation Tax, Union Excise Duties, Customs Duties, Central Sales Tax etc. in the Union Territory of Delhi amounted to nearly Rs. 49 crores in 1966-67.

(b) and (c). No share out of the shareable Central Taxes and Duties is payable to Delhi, which is a Union Territory. However, the entire expenditure of the Union Territory is met out of the Consolidated Fund of India.

दिल्ली में केन्द्रीय सरकारी स्वास्थ्य सेवा के औषधालय

4289. **श्री रघुवीर सिंह शास्त्री** : क्या **स्वास्थ्य, परिवार नियोजन एवं नगरीय विकास** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली में केन्द्रीय सरकारी स्वास्थ्य सेवा के कुछ औषधालयों में रोगियों को डाक्टरी सहायता प्राप्त करने में काफी समय तक प्रतिक्षा करनी पड़ती है ;

(ख) यदि हां, तो इसके क्या कारण हैं; और

(ग) इस समस्या को हल करने के लिये सरकार का क्या कार्यवाही करने का विचार है ?

स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मंत्रालय में उप-मन्त्री (श्री ब० सू० मूर्ति) : (क) केन्द्रीय स्वास्थ्य योजना डिस्पैन्सरियों में चिकित्सा पाने के लिये रोगियों को कितना समय लगाना पड़ता है इस विषय में डिस्पैन्सरी वार सूचना उपलब्ध नहीं है । तथापि 1964 में किए गए नमूना सर्वेक्षण के अनुसार केन्द्रीय स्वास्थ्य योजना डिस्पैन्सरियों चिकित्सा पाने के लिये एक रोगी को औसतन 30 मिनट लगते हैं । प्रतीक्षा में इतना समय अनावश्यक रूप से लम्बा नहीं कहा जा सकता ।

(ख) यह प्रश्न नहीं उठता ।

(ग) यह प्रश्न नहीं उठता ।

स्वास्थ्य सेवाओं का महानिदेशक

4290. **श्री रघुवीर सिंह शास्त्री** : क्या **स्वास्थ्य, परिवार नियोजन एवं नगर विकास** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि स्वास्थ्य सेवाओं के महानिदेशक को दिल्ली के केन्द्रीय सरकार के अस्पतालों के कार्य-संचालन की जांच

करने के लिये बनाई गई समिति का चैरमैन नियुक्त किया गया है ;

(ख) क्या यह भी सच है कि इन अस्पतालों में चिकित्सा प्रबन्धों के लिये वही उत्तरदायी हैं; और

(ग) यदि हां, तो उनको इस जांच समिति का चरमैन नियुक्त करने के क्या कारण हैं ?

स्वास्थ्य, परिवारनियोजन तथा नगरीय विकास मंत्रालय में उपमंत्री (श्री ब० सू० मूर्ति) : (क) जी हां। वह दिल्ली के केन्द्रीय सरकारी और दिल्ली प्रशासन के अस्पतालों के कार्य-संचालन की जांच करने के लिए बनाई गई समिति के अध्यक्ष हैं।

(ख) जी हां।

(ग) उन्हें इस जांच-समिति का चैयरमैन इसलिए नियुक्त किया गया है क्योंकि वे देश के चिकित्सा अधिकारियों में वरिष्ठ हैं और उन्हें चिकित्सा प्रशासन का व्यापक अनुभव है।

FINANCE MINISTER'S VISIT TO NEPAL

4291. SHRI D. C. SHARMA : Will the Minister of FINANCE be pleased to state :

(a) whether Nepal has desired that remittances to Nepal *via* India prior to 1960 in lieu of the salaries of Gurkhas employed by Britain should be made in sterling;

(b) whether Nepal has also desired the conversion by India of its sterling reserves into foreign currency required by it; and

(c) if so, Government's reaction thereto ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) No request of this nature has been received from the Nepal Government during recent months.

(b) No, Sir.

(c) Does not arise.

मैसर्स झुनझुनवाला एण्ड ब्रदर्स

4292. **श्री ओंकार सिंह** : क्या **वित्त** मंत्री 30 नवम्बर, 1967 के अतारांकित प्रश्न संख्या 2415 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि मैसर्स झुनझुनवाला एण्ड ब्रादर्स के बारे में की जा रही जांच कब तक पूरी हो जाने की संभावना है ?

उपप्रधान मन्त्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : फर्मों के पारस्परिक लेन-देनों सम्बन्धी हिसाबों की विस्तृत जांच तथा छानबीन के व्यापक स्वरूप के कारण यह निश्चयपूर्वक कहना संभव नहीं है कि जांच पड़ताल कब तक पूरी होने की संभावना है।

INCOME-TAX WRITTEN OFF

4293. SHRI BABURAO PATEL : Will the Minister of FINANCE be pleased to state :

(a) the number, names of persons or companies and the amount of income-tax, wealth-tax other tax arrears written off in each case during two years ending the 31st March, 1967;

(b) the particulars of the steps taken in each case prior to the write-off and the precise reasons why the arrears were written-off;

(c) the number and names of officers of the Income-tax Department and his Ministry who authorised these write-offs, and the procedure followed in each case; and

(d) whether the sanction of the Finance Minister is required at any stage of the write-off proceedings or the whole affair is settled at the officers' level ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) to (c). The required information is being collected and will be laid on the Table of the House as early as possible.

(d) The sanction of Finance Minister is required in cases where arrear demand pro-

posed to be written off is Rs. 25 lakhs or more in one case.

ABORTION CASES

4294. SHRI BABURAO PATEL : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether any statistical data regarding abortions and deaths as a result thereof is maintained; and

(b) if not, the basis on which he got the figures of 40 lakh abortions and 2 lakh deaths mentioned by him in a recent seminar ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR) : (a) Information in respect of cases of abortion treated in hospitals only is recorded.

(b) The figures are more or less guestimates.

उत्तर प्रदेश और मद्रास में नलकूपों का लगाया जाना

4295. **श्री मोलहू प्रसाद** : क्या **सिंचाई तथा विद्युत** मंत्री 10 अगस्त, 1967 के अतारांकित प्रश्न संख्या 8771 के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) मद्रास और उत्तर प्रदेश में नलकूपों के लिये बिजली दिये जाने की संख्या में भारी असमानता के क्या कारण हैं,

(ख) 1967-68 के दौरान भी उत्तर प्रदेश और मद्रास के बीच 1 और 3 के अनुपात को बनाय रखने के क्या कारण हैं ;

(ग) क्या उत्तर प्रदेश राज्य को मद्रास राज्य के समान लाने के लिये सरकार का विचार उत्तर प्रदेश सरकार को कोई विशेष सहायता देने का है; और

(घ) यदि नहीं, तो उसके क्या कारण हैं ?

सिंचाई तथा विद्युत मंत्री (डा० कु० ल० राव) : (क) से (घ) : प्रथम पंच वर्षीय योजना के आरम्भ होने से पहले ही मद्रास राज्य ने उत्तर प्रदेश की अपेक्षा अपने ग्रामीण क्षेत्रों में बिजली की पारेषण तथा वितरण प्रणालियों का अधिक लम्बा चौड़ा तारजाल बना रखा था। 31 मार्च, 1951 को मद्रास के 7.4 प्रतिशत गांवों में बिजली लगी हुई थी जबकि इसके विपरीत उत्तर प्रदेश के केवल 0.52 प्रतिशत गांवों में ही बिजली थी। प्रथम, द्वितीय और तृतीय पंच वर्षीय योजनाओं के दौरान मद्रास में 8,374 गांवों को बिजली दी गई और उत्तर प्रदेश में 9,192 गांवों को। 1966-67 से ग्राम बिद्युतीकरण में पम्पों के अर्जित करने पर बल दिया जा रहा है। मद्रास में 1966-67 के दौरान 34,139 नलकूपों/पम्पों को अर्जित किया गया और उत्तर प्रदेश में 12,919 को। 1967-68 के दौरान मद्रास में 32,000 और उत्तर प्रदेश में 10,443 नलकूपों/पम्पों को अर्जित करने का विचार है। 1967-68 में ग्राम विद्युतन कार्यक्रमों के लिये, जिनके अन्तर्गत नलकूपों/पम्पों के अर्जित करने पर बल दिया गया है, मद्रास का 6 करोड़ रुपयों और उत्तर प्रदेश को 7.15 करोड़ रुपयों की निर्धारित केन्द्रीय सहायता दी गई है।

सफदरजंग अस्पताल, नई दिल्ली में रोगियों का दाखिला

4296. **श्री मोलहू प्रसाद** : क्या **स्वास्थ्य, परिवार नियोजन एवं नगरीय विकास** मंत्री यह बतानें की कृपा करेंगे कि सफदरजंग, अस्पताल, नई दिल्ली के विभिन्न वार्डों में, किन-किन आय वर्गों के रोगियों को दाखिल किया जाता है ?

स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मंत्रालय में उप-मंत्री (श्री ब० सू० मूर्ति) : सफदरजंग अस्पताल में आवास का केवल एक ही दर्जा है जिसमें सभी रोगियों को भर्ती किया जाता है चाहे उनकी आय कुछ हो।

सफदरजंग अस्पताल, नई दिल्ली में मरने वालों की अत्यधिक संख्या

4297. **श्री मोलहू प्रसाद** : क्या **स्वास्थ्य, परिवार नियोजन एवं नगरीय विकास** मन्त्री 27 जुलाई, 1967 के अतारांकित प्रश्न संख्या 6948 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि शल्य क्रिया से किये गये आपरेशनों के परिणामस्वरूप सफदरजंग अस्पताल, नई दिल्ली में विलिंगडन अस्पताल की अपेक्षा अधिक संख्या में मृत्यु होनें के कारण क्या हैं ?

स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मंत्रालय में उप-मंत्री (श्री ब० सू० मूर्ति) : सफदरजंग अस्पताल में 10 प्रतिशत की मृत्यु दर पर विचार करते हुए यह बात ध्यान में रखनी होगी कि इस अस्पताल में आपरेशन के लिये आने वाले अधिकांश रोगी जीर्ण रोगी होते हैं। इसके साथ ही यहां एक बड़ा कैंसर वार्ड भी है जिसमें बड़े-बड़े आपरेशन किये जाते हैं ।

बिजली के विकास के लिए राज्यों को प्रति व्यक्ति आधार पर नियतन

4299. **श्री मोलहू प्रसाद** : क्या **सिंचाई और विद्युत्** मंत्री 10 अगस्त, 1967 के अतारांकित प्रश्न संख्या 8773 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :—

(क) बिजली के विकास के लिये पिछले पांच वर्षों में (मार्च, 1967 तक) क्रमशः उत्तर प्रदेश, मद्रास और पश्चिम बंगाल को प्रति व्यक्ति आधार पर कितनी राशि दी गई;

(ख) क्या सरकार का विचार उस राज्य को जिसे प्रति व्यक्ति आधार पर सब से कम राशि मिली है, आगामी पांच वर्षों में अधिक धन देनें का है; और

(ग) यदि नहीं, तो उसके क्या कारण हैं ?

सिंचाई तथा विद्युत् मंत्री (डा० कु० ल० राव) : (क) उत्तर प्रदेश, मद्रास और पश्चिम बंगाल में मार्च 1968 को खत्म होने वाली पंच वर्षीय अवधि में बिजली विकास पर हुए व्यय, 1967 में अनुमित जनसंख्या और प्रति व्यक्ति व्यय का ब्यौरा नीचे दिया जाता है :—

राज्य	अप्रैल 1962 से मार्च 1967 के दौरान हुआ व्यय (लाख रुपयों में)	1967 में अनुमित जनसंख्या (लाखों में)	प्रति व्यक्ति व्यय (रुपयों में)
उत्तर प्रदेश .	20236	849	23.8
मद्रास .	13918	375	37.1
पश्चिम बंगाल .	7495	414	18.2

(ख) और (ग) . उपर्युक्त खर्चों का कुछ भाग तो राज्य के अपने संसाधनो से किया गया है और कुछ केन्द्र द्वारा दिये गये ऋणों से, जिनका ब्यौरा मालूम नहीं है । जिन राज्यों में बिजली का विकास कम हुआ है, उन को अधिक धन राशि देने के प्रश्न पर उस समय विचार किया जाता है जबकि विभिन्न राज्यों की वार्षिक योजनाओं को अन्तिम रूप दिया जाता है ।

CENTRAL ASSISTANCE TO NASHA BANDI SAMITI

4301. SHRI D. N. PATODIA :
SHRI MARANDI :
SHRI S. C. BESRA :
SHRI MAYAVAN :

Will the Minister of SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that the Delhi Administration is opposed to the Central assistance being given to Nasha Bandi Samiti;

(b) whether it is permissible for members of the Samiti to utilise the funds for air travels to other States for propagating the cause of prohibition;

(c) whether the Central Government have considered the stand taken by the Delhi Administration; and

(d) if so, whether any change in the sanctioning of grant is contemplated ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA) : (a) The Delhi Administration is not in favour of assistance to the Nasha bandi Samiti for the Nasha bandi Lok Karya Kshetras run by it.

(b) The approved pattern of expenditure for the Nasha bandi Lok Karya Kshetra does not envisage expenditure on air travels.

(c) and (d). The matter is under consideration.

Circulation of Forged Currency

4302. SHRI SAMAR GUHA : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that forged Indian currencies of various denominations are in circulation;

(b) if so, what is the expected amount of circulation of such forged currencies;

(c) the effect of such forged currencies on inflation; and

(d) the steps being taken by Government to stop printing and circulation of such forged currencies ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) to (c). Reports about seizure of such notes in different denominations are received now and then but it is not possible to ascertain the value of such forged notes *in circulation*, as they come to light only when they are detected. There is no data to indicate that the proportion of such notes in circulation is significant.

(d) The offences relating to counterfeiting of currency and Bank notes come under the Indian Penal Code which already provides for deterrent punishment. The offences of counterfeiting and forgery are dealt with by the State Police authorities, who keep a watch in this behalf. The Central Bureau of Investigation under the Ministry of Home Affairs also keeps the problem of counterfeiting of Indian currency under continuous study by keeping records of different techniques adopted and by reviewing periodically appearance of counterfeit Indian currency. They also assist the State Police authorities in specific cases.

Action Against Reserve Bank of India Employees at Gauhati

4303. SHRI DHIRESWAR KALITA : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the Reserve Bank Employees of Gauhati Sub-office (Assam) have been served with notices threatening action by the Deputy Manager;

(b) if so, the reasons therefor;

(c) whether it is also a fact that the employees are agitating over this notice for withdrawal; and

(d) whether Government propose to hold an enquiry in this regard ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). The work in the Note Examination Section of the Gauhati Sub-office of the Reserve Bank was affected on the 21st September, 1967 because of the refusal of twenty note examiners to carry out certain instructions, given by the Deputy Manager, pertaining to their work. As their action amounted to a breach of discipline, they were served with memoranda advising them that any repetition of their behaviour in future would make them liable to disciplinary action.

(c) Yes, Sir. The employees are insisting on the unconditional withdrawal of the memoranda.

(d) As the Reserve Bank is fully competent to take such action as is called for, Government do not propose to hold any enquiry in this regard.

भूतपूर्व नरेशों को दी गई कर से छूट

4304. **श्री शशिभूषण बाजपेयी** : क्या वित्त मंत्री यह बतानें की कृपा करेंगे कि :

(क) कितनें भूतपूर्व नरेशों को पेट्रोल पर उत्पादन-शुल्क से छूट प्राप्त है;

(ख) क्या उन्हें उनके हैलीकोप्टरों में इस्तेमाल किये जाने वाले पेट्रोल पर भी करों की अदायगी से छूट प्राप्त है;

(ग) यदि उन पर कर लगाया जाये तो इससे प्रतिवर्ष कितनी आय होगी; और

(घ) कर से यह छूट दिये जाने के क्या कारण हैं ?

उपप्रधान मंत्री तथा वित मंत्री (श्री मोरारजी देसाई) : (क) ग्यारह ।

(ख) जी, हां ।

(ग) यह प्रत्येक वर्ष की वास्तविक खपत के अनुसार बदलती रहेगी । भूतपूर्व शासकों को दिये जानें वाले पेट्रोल पर कर लगाये जाने से लगभग 1.75 लाख रुपये की वार्षिक आय होगी ।

(घ) भारतीय रियासतों के विलय के फलस्वरूप 19 और उससे अधिक तोपों की स्थायी सलामी पाने के अधिकारी शासकों को उनके निजी उद्योग अथवा उनके परिवार के सदस्यों के उपयोग के लिये उत्पादनशुल्क-मुक्त पेट्रोल की सप्लाई पानें का अधिकर माना लिया गया था । व्यक्तिगत विशेषाधिकारों को जारी रखनें के लिये शासको के साथ हुए सामान्य करार के विबन्धनों के अनुरूप यह विशेषाधिकार अभी भी जारी है ।

विदेशी दूतावासों के कर्मचारियों द्वारा बाहर से शराब का लाया जाना

4305. **श्री शशिभूषण बाजपेयी** : क्या वित्त मंत्री यह बतानें की कृपा करेंगे कि विदेशी दूतावासों के कर्मचारियों द्वारा भारत में बाहर से प्रतिवर्ष कितनी मात्रा में कर-मुक्त आधार पर शराब लाई गई ।

उपप्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : वर्ष 1966 में विदेशी दूतावासों के कर्मचारियों द्वारा शुल्क-मुक्त आधार पर भारत में लायी गयी विदेशी शराब की मात्रा नीचे दी दिये गये अनुसार है :—

वर्ष	क्वार्ट बोतलों में मात्रा
1966 . . .	4,01,891

भूतपूर्व नरेशों द्वारा लायी गई वि देशी शराब

4306. **श्री शशिभूषण बाजपेयी** : क्या वित्त मंत्री यह बतानें की कृपा करेंगे कि :

(क) जिन भूतपूर्व नरेशों को शराब के सम्बन्ध में कर से छूट मिली हुई है वे प्रति वर्ष कितनी मात्रा में विदेशी शराब का आयात करते हैं या खरीदते हैं; और

(ख) यदि उन पर उत्पादन शुल्क लगता तो इससे कुल कितनी धनराशि प्राप्त होगी ?

उपप्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) और (ख). सूचना इकट्ठी की जा रही है और सदन की मेज पर रख दी जायगी ।

उत्तर प्रदेश में कृषकों को बिजली का दिया जाना

4307. **श्री चन्द्रिका प्रसाद** : क्या सिंचाई तथा विद्युत मंत्री यह बतानें की कृपा करेंगे कि :

(क) क्या सरकार को इस बात की जानकारी है कि उत्तर प्रदेश सरकार द्वारा आरम्भ की गई बिजली के वितरण की नई प्रणाली के कारण समूचे विकास तथा औद्योगिक कार्य में बाधा पड़ गई है;

(ख) क्या यह सच है कि उत्तर प्रदेश सरकार प्रत्येक कृषक से 1,000 रुपये प्रति फर्लांग की दर से अग्रिम राशि की मांग कर रही है जोकि कृषकों, विशेषतया बलिया, आजमगढ़ तथा गोरखपुर के पूर्वी जिलों के कृषकों, के लिये दे सकना संभव नहीं है; और

(ग) यदि हां, तो क्या सरकार ने राज्य सरकार से इस मामले में बातचीत की है और यदि हां, तो उसके क्या परिणाम निकले ?

सिंचाई तथा विद्युत मंत्री (डा० कु० ल० राव) : (क) से (ग). कृषकों द्वारा यह शिकायत करने पर कि उत्तर प्रदेश राज्य बिजली बोर्ड उन के पम्पों को बिजली देने के लिये पेशगी मांगता है, केन्द्रीय सरकार ने उत्तर प्रदेश राज्य बोर्ड से इस बारे में पत्र-व्यवहार किया था । उत्तर प्रदेश राज्य बिजली बोर्ड ने यह स्पष्ट किया है कि पम्पों को बिजली देनें का साधारण कार्यक्रम अभी चालू है जिसके अन्तर्गत 5 हार्स पावर तक के लिये दो फर्लांग तथा 7.5 और उससे अधिक हार्स पावर के लिये तीन फर्लांग तक लाईन मुफ्त लगाई जाती है । जहां प्रति कनक्शन लागत सारे राज्य की औसत लगाने पर 4750 रुपये और उत्तर प्रदेश के पूर्वी जिलों की औसत लगाने पर 5200 रुपये आती है, व्यवहारतः इन कनक्शनों को देने में प्राथमिकता दी जाती है । किन्तु जहां प्रति कनक्शन लागत 6000 से 8000 रुपये तक आती है, वहां पम्पों को शीघ्र ऊर्जित करने के लिये राज्य बिजली बोर्ड ने पेशगी जमा कराने की स्कीम चला रखी है । संक्षेप रूप में स्कीम निम्नलिखित है :—

(1) जो उपभोक्ता तार पथ तथा उपकेन्द्र की पूरी अनुमित लागत बोर्ड को ऋण के रूप में देने के लिये तैयार होंगे उनको समझौते पर हस्ताक्षर होने और पैसों की अदायगी के एक मास के अन्दर बिजली दे दी जाएगी । इस ऋण का समायोजन बिजली के बिलों में कर दिया जाएगा ।

(2) जो उपभोक्ता अपने प्रतिष्ठानों तक की लाईन के लिये 1000 रुपये प्रति फर्लांग की दर से रुपये ऋण के रूप में देंगे उनको तीन मास के अन्दर बिजली दी जाएगी । इस ऋण का समायोजन भी ऊपर लिखित ढंग से होगा ।

(3) अनुपात आधार पर मुफ्त लाईन लगाने की सामान्य रियासत भी दी जायगी ।

(4) जितनी देर उपभोक्ता का पैसा बोर्ड के पास रहेगा, उपभोक्ता को उस पर 3 प्रतिशत सूद दिया जाएगा यह स्कीम सर्वथा एच्छिक है और उन उपभोक्ताओं के लाभ के लिये है जिन को बिजली देने की लागत बहुत अधिक है और जिनको अन्यथा बिजली देने के लिये बहुत देर प्रतीक्षा करनी पड़ती ।

Vacant Quarters in R. K. Puram, New Delhi

4308. **SHRI PREM CHAND VERMA** : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether it is a fact that about 2,000 Government quarters in Ramakrishnapuram, New Delhi which were completed in 1963 have not so far been allotted to Government employees;

(b) whether it is also a fact that a large quantity of equipment from the quarters have been stolen making the quarters unfit for living and causing heavy loss to Government;

(c) whether it is further a fact that the monthly rent of these houses is about a lakh of rupees and thus a revenue loss of about Rs. 60 lakhs has been incurred as a result of non-allotment of these houses;

(d) if so, whether any inquiry has been constituted to determine the responsibility for this loss; and

(e) if so, the findings thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) About 1800 quarters were under construction sometime back in Sectors VIII, IX and XII of Ramakrishnapuram. Some of them were completed between January/June, 1966, except for finishing items. There has been some delay in allotment of quarters due to non-availability of water and electricity. Water supply has since been arranged and completed quarters are being allotted in batches, without electricity. Supply of electricity for domestic use is expected in the course of next year.

(b) No.

(c) As stated some of the quarters were completed in January/June, 1966 except for electricity and water supply. None of the quarters was completed in 1963. The assessed loss is therefore not correct.

(d) No.

(e) Does not arise.

INCOME-TAX EVASION

4309. SHRI PREM CHAND VERMA : Will the Minister of FINANCE be pleased to state :

(a) the number of cases of Income-tax evasion investigated during the first half year of 1967-68, the number of cases in which prosecution was launched and the result of the investigations and prosecutions;

(b) the total extent of income-tax evasion; and

(c) whether any officials of the Income-tax Department were connected with these cases and if so, the details thereof ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Investigations are being made in a number of evasion cases and it is not possible to give the precise number. Investigations take time. Wherever concealment is detected penalties are levied. In suitable cases, prosecution is also launched.

In the first half year of 1967-68, prosecution has been approved in 7 cases. Information regarding the number of cases in which prosecution was launched and the result of prosecutions will be laid on the Table of the House.

(b) In view of reply to part (a), it is not possible to give the extent of evasion involved in such cases.

(c) There is no such information.

CONFERENCE OF INCOME-TAX COMMISSIONERS

4310. SHRI PREM CHAND VERMA : Will the Minister of FINANCE be pleased to state :

(a) whether a Conference of Income-tax Commissioners was held in August, 1967;

(b) if so, the subjects discussed and recommendations made thereat; and

(c) the nature and extent of their implementation by Government ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Yes, Sir.

(b) The subjects discussed and the recommendations made are :

(i) *Functional distribution Schemes* : It was recommended that further facilities regarding sanction of staff, accommodation, furniture etc., should be given.

(ii) *Collection of Arrears* :

(a) The question was discussed and it was recommended that personal responsibility should be fixed for recovery of arrears on I.T.C., I.A.C. and C.I.T. on the basis of the amount of tax outstanding in each case; and

(b) Recovery work from the State Governments should be taken over quickly.

(iii) *Priorities in assessment work* : The question was discussed and it was recommended that there should be no arrear assessments in regard to company cases and non-

company higher category cases by 31-3-69.

(iv) *Expeditious disposal of small income cases* :

A scheme for expeditious disposal of small income cases was recommended.

(v) *Tax Evasion* :

It was recommended that steps may be taken to strengthen the Investigating Machinery further with a view to checking tax evasion.

(vi) Other matters discussed related to administrative measures like transfer of officers, sanction of staff etc., with a view to strengthen and regulate the administrative machinery of the Department and enforce stricter financial discipline.

(c) The recommendations made have been accepted by Government and all the recommendations are being implemented.

ALL INDIA CONFERENCE OF TAX EXECUTIVES

4311. SHRI S. C. BESRA :
SHRI MARANDI :
SHRI P. C. ADICHAN :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that an all-India Conference of Tax Executives was held on the 27th and 28th November, 1967;

(b) if so, the subjects discussed therein; and

(c) the decisions arrived at ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Yes, Sir.

(b) (i) The Concept of Business income for tax purposes;

(ii) Tax problems relating to foreign collaboration agreements; and

(iii) Incidence of Tax and Tax Evasion.

(c) The decisions arrived at, have not yet been officially intimated to Government.

INTERNATIONAL MONETARY FUND

4312. SHRI S. C. BESRA :
SHRI MAYAVAN :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the International Monetary Fund have decided to authorise new drawing facilities for Member Nations; and

(b) if so, how far this decision of the International Monetary Fund will help India to meet the balance of payment needs ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) At the 1967 annual meeting of the Board of Governors of the Internotional Monetary Fund, a resolution was passed approving the establishment of a facility for special drawing rights by members of the Fund. The resolution requested the Board of Executive Directors of the Fund to proceed with the work for establishment of this facility and detailed proposals are to be submitted to the Board of Governors by the end of April, 1968.

(b) The creation of additional reserves in the form of these special drawing rights is likely to be conducive to more liberal trade and aid policies on the part of the richer countries. This will therefore be beneficial to developing countries also (including India) and will have an indirect impact on their balance of payments. Any direct impact on India's balance of payments would also depend upon the decisions yet to be taken regarding quotas to members and India's share therein.

PRICE OF GAS

4313. SHRI VIRENDRAKUMAR SHAH : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether it is a fact that the public sector in oil was established primarily to bring down the prices of petroleum products, including natural gas, even below the import parity and also to provide a cheap form of energy to assist in the industrialisation of the country;

(b) if so, how this objective is served by fixing the price of gas in the State of Gujarat at Rs. 50 per 1,000 cubic metres

under the Award of Dr. Rao, while Burmese Oil Company in Assam charges Rs. 8 per 1,000 cubic metre; and

(c) whether it is also a fact that such a high price for gas was fixed in the dispute between Oil and Natural Gas Commission and the Gujarat State Government with a view to cover up the operational losses of the Oil and Natural Gas Commission ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

DRILLING OPERATIONS BY O. & N.G.C. AND OIL INDIA, LTD.

4314. SHRI VIRENDRAKUMAR SHAH : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether it is a fact that with 36 rigs in operation, the Oil and Natural Gas Commission drilled in November, 1966, about 9,629 metres while during the same month, Oil India drilled almost the same meterage with only four rigs;

(b) the number of rigs in operation and the meterage drilled during the last year by the Oil and Natural Gas Commission and Oil India; and

(c) the value of inventory of spares carried by the Oil and Natural Gas Commission and the percentage of the value of inventory of spares which has no use and which has been accumulated because of faulty indenting and store-keeping to the total inventory of spares ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) Yes, Sir.

(b) During 1966-67, the ONGC drilled a total of 168,342 metres departmentally. The number of rigs that were in operations during the varied from month to month and was between 33 and 38.

During the same period, the O.I.L. drilled a total meterage of 84,716 with 4 rigs in operation.

(c) The value of the inventory of spares with the Oil and Natural Gas Commission as on 31-3-67 was Rs. 8.85 crores.

Of this about 10% is likely to be surplus as on 31-3-1969 and 4% on 31-3-1971.

ORAL CONTRACEPTIVES

4315. SHRI VIRENDRAKUMAR SHAH : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether the price of oral contraceptives of Rs. 6 includes a central excise of 7½ per cent and sales tax of 3 per cent; and

(b) if so, the reasons for not abolishing such taxes on oral contraceptives ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR) : (a) and (b). Medicinal contraceptives are already exempt from the Central Excise duty. The levy of Sales Tax falls within the jurisdiction of State Governments.

LOSS DUE TO STRIKE BY WORKERS OF GOVERNMENT OF INDIA PRESSES

4316. SHRI SRADHAKAR SUPAKAR: SHRI Y. S. KUSHWAH :

Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state the daily loss sustained on account of the strike by the workers of the Government of India Presses from the 22nd November, 1967 onwards ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : The information is being collected and will be laid on the Table of the Lok Sabha.

DEVELOPMENT OF DESIGN CELLS IN PUBLIC UNDERTAKINGS

4317. SHRI KAMESHWAR SINGH : SHRI A. SREEDHARAN :

Will the Minister of FINANCE be pleased to refer to the reply given to Starred

Question No. 978 on the 6th July, 1967 and state :

(a) whether the measures required to give a practical shape to the development of design cells in public undertakings have since been finalised; and

(b) if so, the measures taken to make the design cells self-reliant in indigenous designing and know-how capacity ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). Public sector enterprises in many of the major fields *e.g.*, steel, fertilisers, petroleum, heavy engineering, machine tools, etc., have already set up design and planning cells, and further steps in this direction would be taken wherever required. It is the policy of the Government that public enterprises should utilise also to the maximum extent the indigenous technical consultancy services and know-how, and such services from abroad would be availed of only when unavoidable.

INDO-FOREIGN EDUCATIONAL AND CULTURAL SOCIETY

4318. SHRI KAMESHWAR SINGH :
SHRI A. SREEDHARAN :

Will the Minister of FINANCE be pleased to state :

(a) whether Government are aware of the irregularities committed by the Indo-Foreign Educational and Cultural Society;

(b) if so, whether the institution sent some people abroad; and

(c) the foreign exchange granted by Government to them ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) No, Sir.

(b) and (c). In 1966, the Indo-Foreign Educational and Cultural Society, Bombay, made a request for grant of 'P' form to a large group of delegates to proceed to Japan. Their application was rejected.

ALLOTMENT OF LAND TO HOUSE-BUILDING COOPERATIVE SOCIETIES IN DELHI

4319. SHRI YAJNA DATT SHARMA : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether it is a fact that Government have acquired land in Delhi for purposes of allotment to House-building Co-operative Societies during the last five years;

(b) if so, the total land acquired during the above period;

(c) the rate at which land was acquired and the rate at which the land has been allotted to the Societies; and

(d) the total compensation paid for the land acquired during the above period ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) and (b). Out of 56,000 acres of land notified under section 4 of the Land Acquisition Act, 1894, 25,908.53 acres of land has been acquired up to 31st August, 1967, during 1961 to 1967. The land is meant for allotment not only to the House-Building Cooperative Societies and the cooperative societies of industrialists and manufacturers but also to the individuals belonging to the Low Income Group and to those individuals whose land has been acquired in connection with 'planned development of Delhi' as well as for other public purposes. Out of this, 1,517.83 acres of land has been allotted to the House-Building Cooperative Societies.

(c) The rates at which land has been acquired and allotted to the House-Building Cooperative Societies differ from locality to locality. The societies which owned land were allotted alternative land on the basis of the rates awarded by the Land Acquisition Collector subject to an undertaking being given by them that they would not go in for reference/appeal to the District Judge/High Court. The other societies were charged price on the basis of the estimated cost of acquisition, because the awards given by the Collector are not final and they are subject matter of reference/appeal.

(d) The total compensation so far paid is Rs. 29,99,07,740.37P.

SEMINAR ON WATER POLLUTION CONTROL

4320. SHRI MAYAVAN :
SHRI MARANDI :

Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that Seminar on

Water Pollution Control has been held recently in Delhi;

(b) if so, the main purpose and the subjects discussed thereat; and

(c) the decisions arrived ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) An Inter-regional Seminar on Water Pollution Control was conducted by the World Health Organisation at New Delhi, from the 15th to 23rd November, 1967.

(b) The main purpose of the Seminar was to collect and present information on the water situation in the participating countries.

The following subjects were discussed in the Seminar :—

1. Water Pollution problems in developing countries.
2. Major water pollution problems in India-trends, Central measures and legislation.
3. Major sources of water pollution—their relative importance, nature and effects.
4. Water Pollution Surveys.
5. Water quality requirements and criteria.
6. Low-cost methods for pollution abatement and control.
7. Water reclamation and re-use practices in water deficient areas.

(c) The Government of India has not yet received from the World Health Organisation any report on the decisions arrived at in the Seminar.

कोयाली तेल शोधन कारखाने को कलोल और नवाबगंज क्षेत्रों से जोड़ने सम्बन्धी पाइपलाइन परियोजना

4321. **श्री महाराज सिंह भारती** : क्या पेट्रोलियम और रसायन मंत्री यह बताने की कृपा करेंगे कि :

(क) कोयाली तेल शोधन कारखाने को कालोल और नवाबगंज क्षेत्रों से जोड़ने सम्बन्धी पाइपलाइन परियोजना के बारे में अब तक कितनी प्रगति हुई है;

(ख) इस परियोजना का कुल परिव्यय क्या है और यह पाइप लाइन कितना तेल ले जा सकेगी और एक टन तेल ले जाने पर कितनी लागत आएगी; और

(ग) इस परियोजना के कब तक पूरा होने की संभावना है ?

पेट्रोलियम और रसायन तथा समाज कल्याण मंत्रालय में राज्य मंत्री (श्री रघुरमैया) : (क) पाइपलाइन के रूपांकन के लिये अपेक्षित अशोधित तेल के तकनीकी प्राचल (Parameters) से सम्बन्धित दिस्ते एकत्रित किये जा रहे हैं ।

(ख) पाइपलाइन की क्षमता के लगभग 1·25 मिलयिन मीटरी टन प्रति वर्ष हो जाने का अनुमान है । परिव्यय और तेल के ले जाने की लागत का इतना पहले अनुमान नहीं लगाया जा सकता ।

(ग) 1959 के दौरान ।

गाजियाबाद में उर्वरक कारखाना

4322. **श्री महाराज सिंह भारती** : क्या पेट्रोलियम और रसायन मंत्री यह बताने की कृपा करेंगे कि :

(क) गाजियाबाद में नाइट्रोजन पर आधारित उर्वरक कारखाना स्थापित करने के लिये जिस फर्म को लाइसेंस दिया गया है उसकी वित्तीय स्थिति कैसी है तथा उसका नाम क्या है और उनके विदेशी सहयोगी का नाम क्या है;

(ख) कारखाने पर कुल कितनी पूंजीगत लागत आयेगी और इसकी उत्पादन क्षमता क्या है; और

(ग) इसमें कौन से कच्चे माल का उपयोग किया जायेगा और इस कच्चे माल को कहां से लाया जायेगा ?

पैट्रोलियम और रसायन तथा समाज कल्याण मंत्रालय में राज्य मंत्री (श्री रघुरमैया): (क) मैसर्ज मोदी स्पिनिंग एण्ड वीविंग कं० लिमिटेड को यू० एस० ए० के मैसर्ज रोहम एण्ड हास्स कम्पनी आफ फिलाडिफिया के सहयोग से गाजियाबाद में एक उर्वरक कारखाना बनाने के लिये एक आशय पत्र मंजूर कर दिया गया है । फर्म की वित्तीय स्थिति बहुत अच्छी है ।

(ख) सन्यन्त्र की अनुमानित लागत 36 करोड़ रुपये होगी जिसमें 15.75 करोड़ रुपये की विदेशी मुद्रा शामिल होगी । तैयार हो जाने पर सन्यन्त्र की स्थापित क्षमता निम्न प्रकार होगी :—

	मीटरी टन प्रतिवर्ष
अमोनिया . .	200,000
यूरिया . .	340,000

(ग) नेफथा, जो संभवत: बरौनी रिफाइनरीज से उपलब्ध होगा, कच्चे माल के रूप में इस्तेमाल किया जायेगा ।

UTILISATION OF IRRIGATION POTENTIAL

4323. SHRI ISHAQ SAMBHALI :
SHRI S. S. KOTHARI :

Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) the progress made so far in the utilisation and additional irrigation potential created under the Plans; and

(b) the steps taken to ensure full utilisation of the irrigation potential ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) Out of an additional potential of 21.6 million acres through Major and Medium Irrigation projects expected to be created under the Plans by March, 1968, 18 million acres are anticipated to be utilised.

(b) The Government of India are constantly reviewing the progress of utilisation of irrigation potential created and taking measures for speeding it up still further. In pursuance of a decision taken at the third Conference of State Ministers of Irrigation and Power held in May, 1967, the State Governments were requested to carry out a project-wise study of the lag in utilisation and indicate the difficulties experienced in developing this potential, steps proposed to be taken to achieve better results and the assistance required from the Centre in this regard.

Reviewing Committees have also been set up at the Centre to review the progress of selected major Irrigation projects.

REGIONAL POWER GRIDS

4324. DR. RANEN SEN : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) the further progress made to establish regional power grids;

(b) the expenditure so far incurred in this regard; and

(c) how long it will take to establish an all-India power grid ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) The following have been completed :

220 KV link between U.P. and Delhi;

220 KV link between Gujarat and Tarapore Nuclear Power Station;

220 KV link between Mysore and Madras; and

110 KV link between Mysore and Kerala.

The following are in progress :

220 KV links between Haryana and Rajasthan and Haryana and Delhi;

220 KV link inter-connecting Maharashtra and Gujarat *via* Tarapore.

220 KV links between Kerala and Madras and Madras and Andhra Pradesh.

(b) About Rs. 13 crores have so far been incurred in the construction of the various inter-State links.

(c) The first phase of the regional grids will be completed during the next three years. Inter-regional ties are proposed to be taken up thereafter with a view to establishing an all-India grid.

INTER-STATE RIVER BOARDS

4325. SHRI ESWARA REDDY: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether the River Boards Act passed a decade ago had envisaged the setting up of inter-State River Boards for the proper development of inter-State rivers;

(b) whether it is a fact that no inter-State Board has so far been set up;

(c) if so, the reasons therefor; and

(d) the steps taken to ensure the early establishment of inter-State River Boards?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): (a) Yes, Sir.

(b) Yes, Sir.

(c) Some of the States were not in favour of setting up of these Boards. It was, therefore, decided that the existing organisations like the Central Water and Power Commission and the Ganga Basin Organisation in the Ministry of Irrigation and Power should be strengthened to carry out the essential functions that were contemplated to be assigned to the River Boards.

(d) Does not arise.

PUBLIC UNDERTAKINGS

4326. DR. RANEN SEN: Will the Minister of FINANCE be pleased to state:

(a) whether the Ministry of Steel, Mines and Metals has made a suggestion to amend the existing rules of the financial institutions to enable the public sector undertakings to draw funds from them at a par with private sector industries; and

(b) if so, the decision taken thereon?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE, (SHRI MORARJI DESAI): (a) No, Sir.

(b) Does not arise.

FOREIGN CAPITAL

4327. DR. RANEN SEN: Will the Minister of FINANCE be pleased to state:

(a) whether the steps taken by Government to attract foreign capital to India have yielded any results; and

(b) if so, the quantum of additional foreign capital attracted to India during the last three years?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) Yes, Sir.

(b) The figures of actual outstanding foreign business investments in the Private Sector for the last few years ending March 1965, for which information is available, is given below:

(Rs. crores)

	As at the end of		
	March 1963	March 1964	March 1965
Equity	597.6	624.7	668.0
Loan	189.3	231.5	267.8
Total:	786.9	856.2	935.8

The approvals given in subsequent years, to the foreign investment in the ordinary (equity) and preference shares in Indian Joint Stock Companies, amounted to Rs. 35.4 and 39.8 crores during the years 1965-66 and 1966-67 respectively. The actual foreign investments during these years is not yet available.

INVESTMENT IN SMALL SAVING SECURITIES

4328. DR. RANEN SEN: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that investments in small saving securities have registered a decline during the last one year;

(b) if so, the reasons therefor; and

(c) the steps being taken to arrest this decline?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) Yes, Sir.

(b) and (c). The decline seems to be largely due to lesser savings in the hands of the public consequent on two successive droughts. Investments in small savings are likely to improve with better agricultural prospects and higher rural incomes this year. Special drives for tapping resources, particularly in rural areas in cooperation with the State Governments are also being undertaken.

DEBTS DUE FROM DIRECTORS AND OFFICERS OF SCHEDULED BANKS

4329. SHRI BHOGENDRA JHA : Will the Minister of FINANCE be pleased to state :

(a) whether debts due from directors and officers of scheduled banks have registered a sharp rise in recent years;

(b) if so, the particulars of the increase registered in recent years;

(c) whether any ceiling has been fixed in respect of loans advanced to directors and officers of the Scheduled Banks;

(d) whether this ceiling is being strictly enforced; and

(e) whether the loans taken by directors and officers of Scheduled Banks are being repaid according to schedule ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). Although in absolute terms the debts due by directors or officers of the scheduled commerical banks increased from Rs. 1.47 crores at the end of 1957 to Rs. 3.20 crores at the end of 1966, as a percentage of total bank advances, they declined from 0.16% to 0.13% over the same period. The Annexure giving the details, yearwise, is laid on the Table of the House. [*Placed in Library. See* No. LT-2014/67.]

(c) and (d). Although no rigid ceiling has been fixed, the Reserve Bank ensures that advances granted by banks to their directors and officers do not exceed a reasonable limit.

(e) No scheme of repayment is prescribed except in regard to term loans and advances against blocks of shares. The Reserve Bank, during its inspection, ensures that the accounts of directors are conducted satisfactorily and that no undue concessions are shown to them in the grant of advances. Under section 20A of the Banking Regulation Act, 1949, no loan due from a director can be remitted by a bank except with the approval of the Reserve Bank.

PROCUREMENT OF ROCK PHOSPHATE AND SULPHUR

4330. SHRI SRINIBAS MISRA : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether Government have received any representation from the Fertilizer Association requesting them to take over procurement of rock phosphate and sulphur from the State Trading Corporation; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) Yes, Sir.

(b) Government do not consider that any change in the present procedure of policy is called for.

DAM ON RIVER NARBADA AT GORA

4331. SHRI NITIRAJ SINGH CHAUDHARY : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether the Government of Gujarat had taken Centre's approval for a dam on the construction of river Narbada at Gora;

(b) whether the State Government now propose to construct a dam at Navegaon which is upstream of Gora; and

(c) the proposed heights of Gora and Navegaon dams and their height from the sea level ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) Yes.

(b) Yes.

(c) At Gora a dam 105' high had been sanctioned as "Broach (Narmada) Project (Stage I)" with F.R.L. + 162 and wider foundations for + 310.00 dam.

The proposed height of Gora is 105 ft. and F.R.L. is + 162 ft. above sea level in the first instance and to be increased later on to + 310 above seal level.

The height proposed by Gujarat Government for Navegaon is 410 ft. and will be + 490 ft. above sea level.

CATCHMENT AREAS OF NARMADA RIVER

4332. SHRI NITIRAJ SINGH CHAUDHARY : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) the total catchment area of Narmada River in Madhya Pradesh, Maharashtra and Gujarat, separately;

(b) the total water that flows in Narmada and how many million acres is irrigated by Madhya Pradesh, Maharashtra and Gujarat separately;

(c) the total cultivable area of Narmada basin separately in the above States;

(d) the total length of Narmada river separately in the above States; and

(e) the height of Narmada at source, at the end of Madhya Pradesh and at Navegaon and Gora in Gujarat ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) The total catchment area in the three States is as follows :—

Madhya Pradesh	..	33150 sq. miles
Maharashtra		595 sq. miles
Gujrat	..	4400 sq. miles
		38145 sq. miles

(b) Average annual flow of Narmada as gauged at the last site Garudeshwar for the last 17 years is 32 Maft. As there are no gauging sites on the river or its tributaries at the State borders, the contribution state-wise of gauged flow is not available.

(c) The cultivable area that can be commanded by flow irrigation from Narmada in the three States is as follows :

Madhya Pradesh	95 lakh acres
Maharashtra	0.10 lakh acres
Gujarat	57 lakh acres

(d)

Entirely Madhya Pradesh	..	670 miles
Boundry between Madhya Pradesh and Maharashtra		21 miles
Boundry between Maharashtra and Gujarat	—	100 miles
Entirely in Gujarat		100 miles
TOTAL		815 miles

(e)

Height at Narmada at source	.. 3468	feet
At the end of Madhya Pradesh and comman with other States	.. 180	feet
At Navegaon	.. 80	feet
At Gora	.. 57	feet

TAX ARREARS DUE FROM FILM STARS

4333. SHRI SHIVA CHANDRA JHA : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that tax arrears are due from Indian film stars;

(b) if so, the names thereof, the amount of tax arrears due from each of them, and steps taken for their realization;

(c) whether there has been any tax evasion complaint against the film stars; and

(d) if so, the names thereof and the steps taken by Government in this regard ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) to (d). The information is being collected and will be laid on the Table of the House as early as possible.

THREE-RUPEE AND FOUR-RUPEE CURRENCY NOTES

4334. SHRI SHIVA CHANDRA JHA : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that Government propose to issue three-rupee and four-rupee currency notes;

(b) if so, the reasons therefor;

(c) if not, the present total amount of currency notes and coins in circulation in the country; and

(d) how much gold reserve is maintained at present aginst the total amount of money in circulation ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) No, Sir.

(b) Does not arise.

(c) The total amount of currency notes and coins in circulation in the country at present is about Rs. 3242 crores.

(d) Rs. 115.89 crores (valued at Rs. 53.58 per 10 grams).

COOPERATIVE SPINNING MILLS

4335. SHRI SHIVA CHANDRA JHA : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the Co-operative spinning mills are facing serious problems of finding adequate finance;

(b) if so, the reasons therefor and the steps taken by Government to remedy the same; and

(c) if not, how many such co-operative mills are in the country and the amount of loans advanced to them during the last one year by the Industrial Finance Corporation and from other sources, if any ?

THE DEPUTY PRIME MINISTER AND THE MINISTER OF FINANCE, (SHRI MORARJI DESAI) : (a) to (c). The co-operative spinning mills were finding it difficult to raise adequate finance mainly on account of the fact that they rely for the bulk of their requirements on loans from the financial institutions which themselves are unable to meet the heavy demands made on them by various priority industries. Government have decided to place adequate funds at the disposal of the Industrial Finance Corporation specifically for meeting the requirements of the co-operative sector. In the present accounting year 1-7-1967 to 30-11-1967, the Industrial Finance Corporation has sanctioned Rs. 85 lakhs to 1 co-operative spinning mill. So far 14 applications from cotton and 1 application from jute co-operative spinning mills involving in all loan assistance of about Rs. 8 crores and guarantee for deferred payments of Rs. 90 lakhs have been received and are pending. It is anticipated that the Industrial Finance Corporation will be able to meet the needs of the co-operative spinning mills adequately.

PHOSPHATIC FERTILIZER INDUSTRY

4336. SHRI SHIVA CHANDRA JHA : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether it is a fact that sulphur and phosphatic fertilizer industry is being crippled due to lack of adequate supplies;

(b) if so, the steps taken by Government to remedy the situation;

(c) if not, how much sulphur and rock phosphate was supplied by the State Trading Corporation during the last two years *vis-a-vis* the total demand in the country for that industry; and

(d) how much foreign exchange, if any, was spent thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) Sulphur-consuming industries had to operate below capacities due to non-availability of the material in sufficient quantities during 1965-66 and 1966-67 because of its world-wide shortage. The position has since improved. So far as phosphatic fertilizer industry is concerned, there has been no shortage for the material during 1966 and 1967. Some difficulty was however experienced by two or three units in receiving the shipments of rock phosphate in time arising out of the West Asian crisis during the middle of 1967.

(b) Government liberalised the policy on imports of sulphur in January 1967 to supplement the limited supplies from traditional sources, by allowing imports from non-traditional sources by (i) importers where they have been able to arrange for a minimum quantity of 5,000 tonnes and (ii) actual users whose annual requirements are 5,000 tonnes or more. Also, the restriction on the price at which sulphur could be purchased was relaxed.

As regards rock phosphate, the position was generally satisfactory and the State Trading Corporation continued to import under the balanced trade arrangements.

(c) and (d). The total requirement of

sulphur and rock phosphate, the quantities supplied by the State Trading Corporation and the foreign exchange spent thereon during the last two years are as follows :

	Total requirement	Quantity supplied by S. T. C.	Foreign Exchange spent
		SULPHUR	
1966-67	440,000 tonnes	54,000 tonnes	Rs. 97.50 lakhs
1967-68	621,000 tonnes	148,000 tonnes (up to November, 1967)	Rs. 753.00 lakhs
		ROCK PHOSPHATE	
1966-67	1,175,000 tonnes	1,044,000 tonnes	Rs. 748.46 lakhs
1967-68	900,000 tonnes	353,000 tonnes (up to November, 1967)	Rs. 133.33 lakhs

MANIPUR P. W. D.

4337. SHRI M. MEGHACHANDRA : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether it is a fact that as many as 50 items of works for nearly Rs. 5 lakhs were given to some contractors by the P.W.D. Churachandpur Division, Manipur during the last two years without any call for tenders and in many works 50 per cent, over the scheduled rate;

(b) if so, the details including the names of the contractors thereof;

(c) whether Government propose to refer the matter of the Central Bureau of Investigation for investigation; and

(d) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) to (d). The information is being collected and will be laid on the Table of the House.

I.O.C. PETROL DEALERS IN MANIPUR

4338. SHRI M. MEGHACHANDRA : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) the names of the petrol dealers of the Indian Oil Company in the Union Territory of Manipur;

(b) whether a new dealer was appointed and a plot of land was allotted to him within the premises of the store and workshop of P.W.D., Manipur; and

(c) if so, the details of the land deed ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) M/s. Phulchand Tekchand is operating two dealer-owned retail outlets of the Indian Oil Corporation at Manipur.

(b) and (c). No new dealer has been appointed so far for the proposed Corporation-owned retail outlet for which the Manipur Administration has allotted to the Corporation a Government site measuring 1.5 acres near the P.W.D. store at Imphal. The Administration has agreed to lease the land to the Indian Oil Corporation on standard terms. Possession of the land has been given pending execution of land deeds. Details of the land deed have not yet been indicated to the Corporation by the Administration.

मध्य प्रदेश में दर्ज किये गये अस्पृश्यता के मामले

4339. **श्री गं० च० दीक्षित** : क्या समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश में अस्पृश्यता (अपराध) अधिनियम के लागू होने की तिथि से अब तक इस अधिनियम के अन्तर्गत कितने मामले दर्ज किये गये;

(ख) इनमें से कितने मामले न्यायालयों तक पहुंचे; और

(ग) इन मामलों में क्या निर्णय हुए?

समाज कल्याण विभाग में राज्य मंत्री (श्रीमती फूलरेणू गुह) : (क) से (ग). यह सूचना राज्य सरकार से एकत्रित की जा रही है ।

राज्यों में बिजली का विकास

4340. **श्री ग० च० दीक्षित** : क्या **सिंचाई तथा विद्युत** मंत्री यह बताने की कृपा करेंगे कि :

(क) मार्च, 1967 को समाप्त होने वाले पांच वर्षों के दौरान मध्य प्रदेश, महाराष्ट्र और गुजरात राज्यों को बिजली के विकास के लिये अलग-अलग कितनी वित्तीय सहायता दी गई;

(ख) क्या यह सच है कि मध्य प्रदेश की जनसंख्या को ध्यान में (रखते हुए) इसको दी जाने वाली सहायता की राशि सब से कम है; और

(ग) यदि हां, तो इसके क्या कारण हैं ?

सिंचाई तथा विद्युत मंत्री (डा० कु० ल० राव) : (क) से (ग). किसी राज्य में बिजली के विकास के लिये व्यय उस राज्य की योजना में निर्धारित राशियों के अनुसार ही किया जाता है जो उस राज्य के अपने संसाधनों तथा समय-समय पर सारी योजना के लिये केन्द्र से प्राप्त वित्तीय सहायता को ध्यान में रख कर तय की जाती है । 31 मार्च, 1967 को खत्म हुए पांच वर्षों में बिजली के विकास पर हुए कुल व्यय के आंकड़े नीचे दिये जाते हैं :—

	(करोड़ रुपये)
मध्य प्रदेश	96.08
महाराष्ट्र	115.13
गुजरात	72.51

विकास कार्यक्रम के अनुसार बिजली विकास (विस्तार) का व्यय भी भिन्न-भिन्न राज्यों में भिन्न-भिन्न होता है । बहरहाल, मार्च 1967 को खत्म हुए पांच वर्षों में मध्य प्रदेश में बिजली विकास (विस्तार) पर हुआ प्रति व्यक्ति व्यय महाराष्ट्र और गुजरात के मुकाबले कम नहीं था ।

मध्य प्रदेश में मकान

4341. **श्री गं० च० दीक्षित** : क्या **निर्माण, आवास तथा पूर्ति** मंत्री यह बताने की कृपा करेंगे कि :

(क) पिछले चार वर्षों में, मध्य प्रदेश में केन्द्रीय सरकार की विभिन्न आवास योजनाओं के अन्तर्गत कितने मकान बनाये गये हैं; और

(ख) इससे कितने लोगों को लाभ हुआ है ?

निर्माण, आवास तथा पूर्ति मंत्रालय में उप-मंत्री (श्री इकबाल सिंह) : (क) और (ख). सूचना राज्य सरकारों से एकत्रित की जा रही है तथा यथासमय सभापटल पर रख दी जायगी ।

INTERNATIONAL MONETARY FUND

4342. SHRI R. K. AMIN : Will the Minister of FINANCE be pleased to state:

(a) the procedure of appointing the Executive Director and Alternate Executive Director from India for the International Monetary Fund; and

(b) the names of persons who have been appointed so far ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) India, as one of the five member-countries having the largest quotas in the International Monetary Fund is entitled to appoint an Executive Director and an Alternate Executive Director, on the Fund. These appointments are made in consultation with the Governor, Reserve Bank of India, and with the approval of the Finance Minister and the Prime Minister.

(b) A statement is laid on the Table of the House. [*Placed in Library. See* No. LT—2015/67].

अस्पृश्यता

4343. **श्री ओ० प्र० त्यागी** : क्या **समाज कल्याण** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि अस्पृश्यता और जातपांत समाज कल्याण कार्य में दो बड़ी बाधाएं हैं; और

(ख) यदि हां, तो अन्तर्जातीय विवाहों को प्रोत्साहन देने के लिये क्या कदम उठाये जा रहे हैं ?

समाज कल्याण विभाग में राज्य मंत्री (श्रीमती फूलरेणु गुह) : (क) अनेक कारणों में से ये दो कारण हैं । अन्य हैं—लोगों की अभिवृत्ति, जनसंख्या की तीव्र वृद्धि, साधनों की कमी इत्यादि ।

(ख) कुछ राज्यों में अन्तर्जातीय समारोह किए जाते हैं तथा ऐसे विवाहों को बढ़ावा देने के लिए वित्तीय प्रलोभन दिए जाते हैं ।

STERLING BALANCES

4345. SHRI YAJNA DATT SHARMA : Will the Minister of FINANCE be pleased to state :

(a) the position of the sterling balances of India at the end of June, 1966; and

(b) the steps taken by Government to improve this position ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). India's foreign exchange reserves (excluding gold) amounted to Rs. 398.65 crores as at the end of June, 1966. Steps are being taken continuously to improve the foreign exchange position by increasing export earnings, reducing dependance on imports and securing aid from friendly countries.

बम्बई में सोने और चांदी का पकड़ा जाना

4346. **श्री निहाल सिंह** : क्या **वित्त** मंत्री यह बताने की कृपा करेंगे कि :

(क) नवम्बर, 1967 में बम्बई में कितनी कीमत का सोना और चांदी पकड़ा गया;

(ख) पकड़े गये सोने और चांदी पर किन देशों के चिन्ह थे और उसकी क्या मात्रा थी; और

(ग) इस सम्बन्ध में सरकार ने क्या कार्यवाही की है ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) और (ख). नवम्बर, 1967 में बम्बई में सीमा शुल्क तथा केन्द्रीय उत्पादन शुल्क के अधिकारियों ने लगभग 552 किलोग्राम सोना जिसमें सोने की 2000 गिन्नियां भी शामिल हैं, तथा लगभग 8271 किलोग्राम चांदी पकड़ी ।

अन्तर्राष्ट्रीय दर से सोने का मूल्य लगभग 46,43,000 रुपये है तथा चांदी का मूल्य लगभग 39,13,000 रुपये है ।

पकड़े गये सोने पर संयुक्त राज्य की तथा फ्रांस की छाप थी । चांदी भारत की ही थी ।

(ग) मामलों में अभी भी जांच-पड़ताल जारी है ।

INCIDENCE OF NUTRITIONAL ANAEMIA AND SHORTAGE OF BLOOD BANKS

4347. SHRI M. L. SONDHI : SHRI MARANDI :

Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that India has the highest incidence of nutritional anaemia in the world as disclosed by the Asian and Pacific Society of Haematology and in some rural areas about 95 per cent of the population suffered from nutritional anaemia;

(b) whether the problem had assumed seriousness after the Independence because of the rapid increase in population and fall in nutritional standards;

(c) whether it has also been stated that due to the shortage of blood banks, treatment of haemorrhagic disorders was not being done properly; and

(d) if so, the steps Government propose to take to improve availability of cheap nutritious diet to the poor and increase blood banks ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) The observation of the Asian and Pacific Society of Haematology (a non-official body) have not come to the notice of the Government.

Nutritional anaemia among young children in the country is estimated at 60% and among expectant mothers at 50%. No evidence is available to show that it is the highest in the world.

(b) The incidence of nutritional anaemia has not shown any serious increase since Independence.

(c) To the maximum extent possible each case of haemorrhage or haemorrhagic disorders is being given blood by the blood banks.

(d) The following measures are being adopted to combat malnutrition in the country :—

(1) Supplementary feeding is provided through the following programmes which are run with the aid of various agencies :

(a) Feeding under the Applied Nutrition Programme;

(b) Feeding through Balwadis;

(c) CARE feeding programme; and

(d) UNICEF milk feeding programme.

(2) Imparting nutrition education to the mothers to enable them to utilise commonly available cheap food for providing nutritious diet to their children.

(3) Treatment of early cases of malnutrition through Maternity and Child Health Centres.

(4) The Department of Food have taken steps to combat protein mal-nutrition among the children and other vulnerable groups by starting projects for the manufacture of high protein food such as 'BALAHAR', MULTIPURPOSE FOOD; WEANING FOOD, etc.

More blood banks and blood donation centres are proposed to be started in selected places in a phased manner in the coming years.

SCARCITY OF WATER IN DELHI

4348. SHRI M. L. SONDHI : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that the residents of Delhi have to face scarcity of water on account of frequent cutting of water supply to the various colonies;

(b) if so, the total number of such cuts resorted to during the last two financial years and for how many hours and the names of the colonies affected;

(c) the reasons therefor; and

(d) the steps proposed to be taken to avoid such recurrences in future ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) to (d). The required information is being collected from the Delhi Municipal Corporation and the New Delhi Municipal Committee and will be laid on the Table of the Sabha as soon as received.

GENERAL PROVIDENT FUND

4349. SHRI M. L. SONDHI : Will the Minister of FINANCE be pleased to state:

(a) the total amount contributed by the Central Government employees to the General Provident Fund during the period from April, 1965 to March, 1966; and

(b) the total amount withdrawn as loan by the employees during the above period ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) The total amount, credited to the General Provident Fund from April, 1965 to March, 1966 was Rs. 29.54 crores (including interest of Rs. 4.28 crores).

(b) the information is being collected and will be laid on the Table of the House as soon as available.

BENEFITS OF PAST GOVERNMENT SERVICE WHEN ABSORBED IN SEMI-GOVERNMENT ORGANISATIONS

4350. SHRI S. M. JOSHI : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that a Government employee who is transferred from one Government department to another Government department of some other Ministry enjoys full benefits of service rendered in his parent department in regard to gratuity and pensions on permanent absorption in the new department irrespective of the fact that the transfer is in public interest or otherwise;

(b) whether it is a fact that such categories of persons when transferred to some other semi-Government organisation/Councils which are paid from the consolidated funds of the Ministries are deprived of the benefits of their past service and gratuity/pensions, etc. of the service rendered in their parent Government department on their permanent absorption even if they had long service in that department; and

(c) if so, whether Government now propose to revise the policy and treat all Government employees alike irrespective of the fact whether they are in th Government department or its allied corporations and councils, etc. ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) Yes, Sir.

(b) Persons transferred to semi-Government Organisations/Councils are paid not from the Consolidated Fund of India but from the funds of their respective organisations. Where such transfer is in the public interest retirement benefits for the transferred Government employees are admissible with reference to the service rendered under Government.

(c) No, Sir. Transfers to semi-Government Organisations, which are legal entities apart from Government, stand on a different footing than transfers between Government Departments.

GRANT-IN-AID TO SCHEDULED CASTES AND SCHEDULED TRIBES

4351. SHRI S. KUNDU : Will the Minister of SOCIAL WELFARE be pleased to state :

(a) the amount allotted to the Social Welfare Department as grants-in-aid for 1967-68;

(b) the amount spent as grant-in-aid for backward Classes and Scheduled Castes and Scheduled Tribes so far; and

(c) the names of the organisations who have received grant-in-aid during the current year ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA) : (a) Rs. 25 lakhs.

(b) A sum of about Rs. 18 lakhs has so far been sanctioned. The balance will be disbursed as soon as the organisations complete the necessary formalities.

(c) A list is laid on the Table of the House. [*Placed in Library, See* No. LT-2016/67].

LOKTAK PROJECT IN MANIPUR

4352. SHRI M. MEGHACHANDRA : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) the progress made in respect of Loktak project of Manipur; and

(b) if so, how much has been spent so far in taking up the project ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) Detailed investigations on the Loktak Multipurpose Project have been completed and a project report for the power portion has been prepared by the Government of Manipur.

(b) An expenditure of Rs. 7,08,000 has been incurred so far.

LIMIT ON PUBLIC BORROWINGS

4353. SHRI S. R. DAMANI : Will the Minister of FINANCE be pleased to state:

(a) whether there is any proposal to limit public borrowings at a certain figure and thereby implement the provisions contained in Article 292 of the Constitution; and

(b) if so, the details thereof ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) The question of

fixing limits on Government's borrowings has been examined on a number of occasions in the past and the conclusion reached has been that no real advantage would be served by the prescribing such limits.

(b) Does not arise.

INTERNAL FINANCIAL ADVISERS IN MINISTRIES

4354. SHRI S. R. DAMANI : Will the Minister of FINANCE be pleased to state:

(a) whether Internal Financial Advisers have been appointed in various administrative Ministries to keep tract on the progress of expenditure by Ministries; and

(b) if so, how far these appointments have proved useful ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Internal Financial Advisers have so far been appointed in a few Ministries only. The question of appointing them in others is under consideration.

(b) Internal Financial Advisers not only keep track of the progress of expenditure by the Ministries but also advise them in the exercise of the financial powers delegated to them. The system has been found to be useful.

PIPELINES AND REFINERIES DIVISIONS OF I.O.C.

4355. SHRI S. R. DAMANI :
SHRI M. S. MURTI :

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether it is a fact that the separation of Pipelines Division from the Refineries Division in the Indian Oil Corporation has added to the overhead expenditure without commensurate increase in efficiency;

(b) if so, to what extent; and

(c) whether there is a proposal to merge these Divisions ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) and (b). The separation of the Pipelines Division has not added significantly to the expenditure on overheads. The additional expenses were of the order of Rs. 2 lakhs per annum. The creation of the Division did contribute to overall efficiency and control during the period of construction and start-up of large new projects.

(c) Government have agreed with the recommendation made recently by the Committee on Public Undertakings that the Pipelines Division be merged with one of the other Divisions of the Company, namely, Refineries and Marketing Division.

MEDICAL PERSONNEL AND CONTRACEPTIVES FOR SWEDEN

4356. SHRI MANIBHAI J. PATEL : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to refer to the reply given to Unstarred Question No. 1232 on the 1st June, 1967 and state :

(a) whether the negotiations regarding providing contraceptives and medical personnel to Sweden for their Family Planning Programmes by India have since been concluded; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR) : (a) and (b). The negotiations referred to in the reply to Unstarred Question No. 1232 on the 1st June, 1967, related to Swedish Assistance to India for the Indian Family Planning Programme. Recently a delegation from Swedish International Development Authority (SIDA) visited India and held negotiations with Government of India in this regard. The Swedish Government will decide about the nature and quantum of the assistance after considering the delegation's report.

HOUSES FOR CENTRAL GOVERNMENT EMPLOYEES IN PUNJAB

4357. SHRI MANIBHAI J. PATEL : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether it is a fact that at the time of division of Punjab, some Central Government employees were occupying houses belonging to the erstwhile Government of Punjab;

(b) whether the Himachal Pradesh Government are trying to evict these Central

Government employees while continuing to hold 200 Central Government houses; and

(c) if so, the steps Government propose to take to safeguard the interests of the Central Government employees posted at Simla ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) Yes.

(b) and (c). It has been reported that the Himachal Pradesh Government have issued notices to the occupants of 83 residential units at Simla. These are occupied by Central Government servants. These units belonged to erstwhile Punjab Government and transferred to the Central Government consequent on re-organisation of the Punjab. These residences are in the general pool. Other properties which vested in the Central Government were handed over to the Himachal Pradesh Government. The Central Government have taken up the matter with the Himachal Pradesh Government.

ALLOTMENT OF ACCOMMODATION TO CENTRAL GOVERNMENT EMPLOYEES IN SIMLA

4358. SHRI MANIBHAI J. PATEL : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether it is a fact that there is an acute shortage of residential accommodation for the Central Government employees working at Simla;

(b) whether it is also a fact that in spite of this shortage, Government had some time in the past placed about two hundred Government quarters at the disposal of the Himachal Pradesh Government for allotment to their employees;

(c) whether the Himachal Pradesh Government have not so far released these quarters in spite of the fact that they have acquired a large number of residential houses on the division of Punjab; and

(d) if so, the steps Government propose to take in the matter ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) The position of residential accommodation for Central Government employees at Simla is better than at other stations. Average percentage of satisfaction is 58.

(b) Prior to October, 1965, the Himachal Pradesh Government employees were entitled for allotment of residences from the general pool. With effect from October, 1965, a separate pool was created for such employees and 183 houses, which were in occupation of such employees, were placed at the disposal of the Himachal Pradesh Government and since then these employees are not considered for allotment of residences from the general pool.

(c) and (d). On the re-organisation of Punjab, properties of the erstwhile Punjab Government at Simla vested in the Central Government with effect from 1st November, 1966. Out of these properties all non-residential properties and some residential properties were placed at the disposal of the Himachal Pradesh Governmnt in addition to 183 residential units referred to in part (b) and Government have decided not to withdraw any of these properties.

IRRIGATION SCHEMES OF M.P. DURING FOURTH PLAN

4359. SHRI MANIBHAI J. PATEL : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether the proposals of Madhya Pradesh Government for irrigation schemes for the Fourth Plan have been discussed and finalised; and

(b) if so, the details thereof ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) and (b). The draft outline of the Fourth Plan proposals of the Madhya Pradesh Government relating to irrigation was discussed in November 1966. The Fourth Plan has yet to be finalised.

CARPENTERS OF ANDAMAN P.W.D.

4360. SHRI R. K. SINHA : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether it is a fact that carpenters recruited from the mainland in the industrial cadre of the Andaman P.W.D. were entitled to free appropriate quarters;

(b) when free quarters were provided to them and how long after their recruitment;

(c) whether they were entitled to house rent allowance in lieu of free accommodation under Government notification published in June 1962; and

(d) if so, whether Government propose to grant house-rent allowance to the said carpenters for the period they were not provided with free accommodation ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) Yes. They are entitled to free accommodation.

(b) Immediately on arrival at Port Blair.

(c) No.

(d) Does not arise.

REDUCTION IN EXPORT DUTY

4361. SHRI HIMATSINGKA : Will the Minister of FINANCE be pleased to state :

(a) whether Government's attention has been drawn to the statement of the President of the Indian Chambers of Commerce and Industry at Bombay while addressing the Progressive Group on "How to get the Economy Moving" demanding reduction in export duty in selected items and emphasising the need for evolving a scheme for export incentives with a view to stimulating the economy of the country; and

(b) if so, Government's reaction thereto ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Yes, Sir.

(b) The President of the FICCI was making his suggestions in the context of the devaluation of the sterling. Government's reaction to this event is already contained in the statement made to parliament on 20-11-67.

"HANDLOOM CESS"

4362. SHRI YAJNA DATT SHARMA: Will the Minister of FINANCE be pleased to state :

(a) whether Government have received any representation from the Handloom Shoddy Weavers and Processors Association of Amritsar about the imposition of handloom cess on the handloom shoddy woollen goods manufactured by the weavers at Amritsar;

(b) if so, the demands made by the Association in the representation; and

(c) the action taken by Government thereon ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). Yes, Sir. It has been represented that the demands for handloom cess leviable under the existing provisions of the Khadi & Other Handloom Industries Development (Additional Excise Duty on Cloth) Act. 1953, should not be enforced.

(c) The local Central Excise Authorities have been advised not to enforce the above demands which are being raised to meet the legal requirements of the said Act for the amendment of which legislative action is being taken.

पटना में भारत के रिजर्व बैंक के कर्मचारियों द्वारा प्रदर्शन

4363. **श्री रामावतार शास्त्री** : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 20 नवम्बर 1962 को भारत के रिजर्व बैंक की पटना शाखा के कर्मचारियों ने इस शाखा में बाहरी कर्मचारियों के लिये जाने के विरोध में बैंक के नये आफिस के सामने एक प्रदर्शन किया था;

(ख) क्या इस मामले में बैंक के प्रबन्धकों के साथ कोई समझौता करने के लिये बैंक के कर्मचारियों के संघ ने पिछले चार महीनों में कोई प्रयत्न किये हैं;

(ग) क्या यह सच है कि बैंक के प्रबन्धकों के किसी भी प्रतिनिधि ने बिहार सरकार के संयुक्त श्रमिक आयुक्त द्वारा प्रारम्भ की गई बातचीत में भाग नहीं लिया; और

(घ) यदि हां, तो क्या सरकार का विचार बैंक के प्रबन्धकों के विरुद्ध कोई कार्यवाही करने का है और यदि नहीं, तो उसके क्या कारण हैं ?

उप-प्रधान मंत्री तथा वित मंत्री (श्री मोरारजी देसाई) : (क) जी हां ।

(ख) चूंकि प्रबन्धक और कर्मचारी कोई ऐसा हल नहीं निकाल सके जो दोनों को स्वीकार्य हो, इसलिए सहायक श्रम आयुक्त (केन्द्रीय) हजारीबाग ने समझौता कराने के लिये मामला अपने हाथ में ले लिया था ।

(ग) चूंकि जुलाई और सितम्बर, 1967 में समझौते के लिए दो बैठकें होने पर भी मूल विषय पर समझौता होने की कोई आशा नहीं थी, इसलिये बैंक ने महसूस किया कि समझौते की बातचीत जारी रखने से कोई लाभ नहीं होगा । इस कारण 15 नवम्बर, 1967 को सहायक श्रम आयुक्त द्वारा बुलाई गई बैठक में, बैंक ने भाग नहीं लिया ।

(घ) सहायक श्रम आयुक्त ने हाल ही में सूचना दी है कि समझौते की बातचीत विफल हो गयी है और जब सरकार विचार करेगी कि इस सम्बन्ध में आगे क्या कार्रवाई की जाय ।

FOREIGN EXCHANGE SPENT ON TOURS BY GOVERNMENT DELEGATES AND MINISTERS

4364. SHRI R. K. AMIN : Will the Minister of FINANCE be pleased to state:

(a) the total amount of foreign exchange spent on tours of Government delegates and Ministers during the period from 1st November, 1966 to 31st October, 1967; and

(b) how it compares with the expenditure in this behalf during the period for the 1st November, 1965 to 31st October, 1966 ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). The information is being collected and will be laid on the Table of the House as soon as it is available.

CHANDA COMMITTEE'S REPORT

4365. SHRI RAMAVATAR SHASTRI : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to refer to the reply given to Unstarred Question No. 7910 on the 3rd August 1967 and state :

(a) whether the Chanda Committee Report has been treated as a confidential document;

(b) if not, the reasons for not laying the report on the Table of the House;

(c) whether all the recommendations of the Chanda Committee have been implemented; and

(d) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) No.

(b) to (d). This Ministry had already laid a statement on the Table of the House on 22nd January, 1963, in fulfilment of an assurance given in reply to the Lok Sabha Unstarred Question No. 2508, dated the 7th September, 1962 indicating the decisions taken by Government on the Chanda Committee's Report. In view of this, it was not considered necessary to lay a copy of the Report on the Table of the House. Copies of the report have since been made available to the Lok Sabha Committee on Government Assurances.

MEDICAL EXPENSES OF GOVERNMENT EMPLOYEES POSTED AT CALCUTTA

4366. SHRI BENI SHANKER SHARMA : Will the Minister of FINANCE be pleased to state :

(a) whether the Central Government employees in Calcutta are allowed reimbursement of medical expenses incurred by them on themselves as well as their dependents without any maximum or minimum limit·

(b) if so, whether Government propose to lay a statement on the Table showing the amounts of such expenses reimbursed by Government for Class I to Class IV officers of the Post & Telegraph Department as well as the Income-tax Department during the years 1965-66 and 1966-67 together with their number; and

(c) the average expenditure *per capita* for each category together with the ratio it bears to their basic salary ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) The expenses incurred on the medical attendance and treatment of the Central Government servants stationed in or passing through the limits of Calcutta, and members of their families, are reimbursed by the Government to the extent permissible under, and subject to the conditions prescribed in, the Central Services (Medical Attendence) Rules, and the orders issued thereunder.

(b) and (c). The required information is being collected and will be laid on the Table of the House as early as possible.

FOREIGN EXCHANGE VIOLATIONS BY FILM STARS

4367. SHRI ARJUN SINGH BHADORIA : Will the Minister of FINANCE be pleased to state :

(a) whether some film stars who had gone to participate in the out door shooting of some of the films produced in India have been found to have violated the Foreign Exchange Regulations during the year 1967; and

(b) if so, what are their names and the total penalty imposed on them ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) During the year 1967, no film star, who had gone to participate in the out-door shooting of the films produced in India has been found by the Enforcement Directorate to have violated the provisions of Foreign Exchange Regulation Act, 1947.

(b) Does not arise.

बम्बई में चान्दी का पकड़ा जाना

4368. **श्री प्रकाशवीर शास्त्री** : क्या **वित्त** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि केन्द्रीय उत्पादन शुल्क विभाग के अधिकारियों द्वारा नवम्बर, 1967 में बम्बई के निकट बहुत पीछा करने के बाद एक जहाज से लगभग 20 लाख रुपए के मूल्य की चांदी की ईंटें पकड़ी गई थीं;

(ख) क्या यह भी सच है कि इसी महीने में बम्बई नगर में 22.5 लाख रुपये के मूल्य का सोना, चांदी और नाइलोन पकड़ा गया था; और

(ग) यदि हां, तो इस बारे में पूर्ण विवरण क्या है तथा ऐसी गतिविधियों को रोकने के लिये सरकार ने क्या कार्यवाही की है ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) से (ग). 19 नवम्बर, 1967 को बम्बई केन्द्रीय उत्पादन शुल्क समाहर्ता-कार्यालय के अधिकारियों ने वरसोवापत्तन के निकट समुद्र में एक जहाज का पीछा करने के बाद उसे रोक लिया तथा उससे लगभग 19,75,000 रुपये मूल्य की चांदी की 125 सिलें पकड़ीं। जहाज भी पकड़ लिया गया । जहाज पर के व्यक्तियों को गिरफ्तार कर लिया गया । मामले की जांच-पड़ताल की जा रही है ।

नवम्बर 1967 में बम्बई नगर में, अन्तर्राष्ट्रीय दर से 5.87 लाख रुपये मूल्य का सोना, 58.56 लाख रुपये मूल्य की चांदी तथा लगभग 5.02 लाख रुपये मूल्य का नायलून सूत सीमा शुल्क कानून के अन्तर्गत कार्यवाही किये जाने के लिए पकड़ा गया ।

तस्कर-आयात-निर्यात की रोक-थाम के लिए विभिन्न स्थानों पर तैनात सीमा शुल्क

अधिकारियों द्वारा कड़ी चौकसी रखी जा रही है ।

JHANPULI IRRIGATION PROJECT

4369. SHRI A. DIPA : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether it is a fact that a survey was undertaken for the construction of Jhanpuli Irrigation Project, Athamallik sub-division, Dhenkanal District in Orissa in 1957-58;

(b) Whether it is also a fact that the survey has since been completed and no further construction work has been undertaken so far; and

(c) if so, the reasons therefor ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) The Government of Orissa have informed that no such project was investigated by the Irrigation Wing.

(b) and (c). Do not arise.

JAWAHAR SAGAR DAM

4370. SHRI HIMATSINGKA : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether work on the Jawahar Sagar Dam has commenced;

(b) if so, when it will be completed;

(c) the estimated cost of this project; and

(d) the reasons for the delay in undertaking this project ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) Yes, Sir.

(b) The Jawahar Sagar Dam is expected to be completed in 1970-71.

(c) Rs. 1354 lakhs.

(d) Does not arise, the project is already under full swing.

ASSISTANCE TO ORISSA

4371. SHRI HIMATSINGKA :
SHRI A. DIPA :

Will the Minister of FINANCE be pleased to state :

(a) whether Government have taken a decision on the proposal of the Orissa Government to raise the ceiling of expenditure on cyclone relief; and

(b) if so, Government's decision in this regard ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) No, Sir.

(b) Does not arise.

APPROVED COLONIES

4372. SHRI CHANDRA SHEKHAR SINGH : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) the names of approved colonies in Delhi and New Delhi at present;

(b) the number and names of colonies which have not so far been approved in Delhi and New Delhi;

(c) the number and names of colonies in Delhi and New Delhi which are still under consideration of Government for approval;

(d) the time by which a final decision will be taken in this regard; and

(e) whether any compensation will be paid to the persons who have already constructed their houses in case their colonies are not approved ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) to (e). The information is being collected and will be laid on the Table of the Sabha in due course.

DEARNESS ALLOWANCE TO CENTRAL GOVERNMENT EMPLOYEES

4373. SHRI RAJDEO SINGH :
SHRI GADILINGANA GOWD :

Will the Minister of FINANCE be pleased to state :

(a) whether the stage for further ten-point average increase of Dearness Allowance of Central Government employees has now reached; and

(b) if so, when Government are likely to announce their decision ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) According to the latest available figures, the 12-monthly average of the All-India Working Class Consumer Price Index Number has crossed 205, thus registering a 10 point rise since the last revision in the rates of dearness allowance of Central Government employees.

(b) The matter is under consideration.

INCOME-TAX PAID BY FILM STAR SHRI DEV ANAND

4374. SHRI B. K. DASCHOWDHURY : Will the Minister of FINANCE be pleased to state :

(a) whether Shri Dev Anand, film star, had deposited the full amount of Income-tax during the last three years;

(b) if so, the amount of profits earned by the film star during the above period;

(c) the amount of income-tax assessed and the amount deposited by the said film star during the above period; and

(d) the number of film contracts entered into by Shri Dev Anand with the Indian film industry and the amount of each film contract ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) to (d). The requisite information is being collected and will be laid on the Table of the House as early as possible.

EVASION OF INCOME-TAX BY A FILM STAR

4376. SHRI ARJUN SINGH BHADORIA : Will the Minister of FINANCE be pleased to state :

(a) the amount of Income-tax assessed on Shri Dalip Kumar, a famous film star, for the years from 1962-63 to 1966-67, the amount realised and the amount still outstanding against him; and

(b) whether a case of tax evasion by producing fake documents by him has come to the notice of Government; and

(c) if so, the action taken to realise the arrears of income-tax ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) The assessments in the case of Shri Dilip Kumar have been completed upto the assessment year 1962-63. A sum of Rs. 60,231 was levied as income-tax for this assessment year and the entire amount has been realised.

The income returned and amount deposited for the assessment year 1963-64 to 1966-67 are as under :

Assessment Year	*Income returned* Rs.	*Amount deposited* Rs
1963-64	1,42,096	92,523
1964-65	2,54,111	1,45,753
1965-66	2,62,757	1,32.146
1966-67	2,39,322	1,31,630

(b) No fake documents have come to the notice of the Government so far. However, the material seized in the case of Kay Production is under investigation.

(c) Does not arise as there are no arrears of tax at present.

बिहार द्वारा मांगी गई वित्तीय सहायता

4377. **श्री रामसिंह अयरवाल** : क्या **वित्त मंत्री** यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि बिहार सरकार ने अपने कर्मचारियों को वेतन देने के लिये केन्द्रीय सरकार से वित्तीय सहायता मांगी है;

(ख) यदि हां, इस बारे में सरकार की क्या प्रतिक्रिया है; और

(ग) सरकार ने अब तक कितनी राशि की सहायता दी है ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) जी, नहीं ।

(ख) और (ग). ये सवाल पैदा ही नहीं होते ।

CREMATORIUM, RAJOURI GARDEN, DELHI

4378. SHRI HUKAM CHAND KACHWAI :
SHRI HARDAYAL DEVGUN :

Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state

(a) when the surrounding wall of Shamshan Bhumi situated between Najafgarh Road and Block No. J-II, Rajouri Garden, will be demolished; and

(b) when the site facing Shamshan Bhumi is likely to be developed ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH): (a) and (b). The information is being collected and will be laid on the Table of the Lok Sabha in due course.

जीवन बीमा निगम द्वारा स्वचालित मशीनों का प्रयोग

4379. **श्री मत्युंजय प्रसाद** : क्या **वित्त** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उन्होंने कहा था कि जीवन बीमा निगम द्वारा स्वचालित मशीनों को प्रयोग में लाने के फलस्वरूप निगम के 1,60,000 कर्मचारियों (जिन में एजेन्ट भी शामिल हैं) में से 60,000 कर्मचारी फालतू हो गये हैं;

(ख) यदि नहीं तो वास्तविक स्थिति क्या है;

(ग) फालतू हो जाने वाले कर्मचारियों की संख्या कितनी है और फालतू कर्मचारियों को वैकल्पिक रोजगार दिलाने के लिये क्या व्यवस्था की जा रही है;

(घ) क्या इसके कारण कर्मचारियों में बहुत असन्तोष है; और

(ङ) यदि हां, तो इसे समाप्त रकरने के लिये क्या कदम उठाये जा रहे हैं ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) जी, नहीं ।

(ख) और (ग). संगणक मशीनों का प्रयोग आरम्भ कर दिए जाने के कारण तीन वर्षों की अवधि में पदों की संख्या में 158 पदों की कमी हो जाने की सम्भावना है । निगम तथा सरकार दोनों ने असंदिग्ध शब्दों में आश्वासन दिया है कि कर्मचारियों की कोई छंटनी नहीं की जायेगी ।

(घ) और (ङ). संगणक मशीनों का प्रयोग आरम्भ करने के खिलाफ अखिल भारतीय बीमा कर्मचारी-संघ द्वारा आन्दोलन किया जा रहा है । इस सम्बन्ध मे दिये गये स्पष्ट आश्वासनों को देखते हुए सरकार अन्य कोई कदम उठाने का विचार नहीं रखती ।

—

गंगा नदी में बाढ को रोकना

4380. **श्री प्रकाशवीर शास्त्री** : क्या **सिंचाई तथा विद्युत** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि केन्द्रीय जल तथा विद्युत् आयोग के मुख्य इंजीनियर (बाढ़ नियंत्रण) से गंगा में आने वाली बाढ़ को रोकने के लिये जिसके कारण प्रति वर्ष उत्तर प्रदेश में मुरादाबाद जिले में भारी क्षति होती है, उपायों का सुझाव देने के बारे में अपने प्रतिवेदन देने के लिये अनुरोध किया गया था;

(ख) यदि हां, तो क्या सरकार को यह प्रतिवेदन प्राप्त हो चुका है; और

(ग) सरकार ने उस पर क्या कार्यवाही की है; ?

सिंचाई तथा विद्युत मंत्री (डा० कु० ल० राव) : (क) से (ग). सितम्बर, 1967 में केन्द्रीय जल तथा विद्युत् आयोग के एक अधिकारी ने निरीक्षण करने के पश्चात् एक प्रारंभिक रिपोर्ट तैयार की थी । इस में यह बताया गया है कि समस्या को तकनीकी तौर पर आंकने तथा प्रस्ताव

तैयार करने के लिये विस्तृत सर्वेक्षण तथा अनुसंधान की आवश्यकता है। ये कार्य अब उत्तर प्रदेश के मुख्य अभियन्ता द्वारा किये जा रहे हैं। केन्द्रीय जल तथा विद्युत् आयोग और उत्तर प्रदेश के मुख्य अभियन्ता मिल कर शीघ्र ही स्थल का निरीक्षण करेंगे और इस के पश्चात् अन्तिम रिपोर्ट प्रस्तुत की जाएगी ।

ANTI-BIOTICS PLANT AT RISHIKESH

4381. SHRI H. N. MUKERJEE: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state

(a) whether it is a fact that the Antibiotics Plant at Rishikesh, where a large pilot plant was started two years ago and the main plant commissioned last December, has not yet produced any saleable products; and

(b) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) and (b). While it is a fact that the Antibiotics Plant, Rishikesh, has not produced any saleable products so far, it is not correct to say that the main plant was commissioned in last December. The potassium penicillin production line was commissioned in May, 1967 and the various lines for streptomycin production are in the process ofbeing commissioned. Saleable penicillin is expected to be available in the market from January, 1968.

ANTI-BIOTICS PLANT AT RISHIKESH

4382. SHRI H. N. MUKERJEE: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether it is a fact that a number of ill-qualified and inexperienced officers have been recruited for the Anti-biotics Plant, Rishikesh, without following the well-established procedures regarding advertisements and Selection Boards;

(b) whether Government propose to lay a list of the high ranking officers of the plant along with their qualifications, previous experience, present and previous salary, designation, mode of appointment on the Table;

(c) whether Government are aware that highly equipped technologists are being singled out for harassment, humiliation, transfer and supression; and

(d) the steps Government propose to take to save the plant from an apparent effort from within to block its successful working ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) No.

(b) Two lists of officers—one drawing pay in the scale of Rs. 1,300—1,600 and the other in that of Rs. 1,100—1400 with all the details are laid on the Table of the House. [*Placed in Library. See* No. LT-2017/67.]

(c) No. The transfers ordered by the management are in the best interests of the factory and in the exigencies of the service. It is not correct to construe them as harassment and humiliation.

(d) Does not arise.

ANTI-BIOTICS PLANT, RISHIKESH

4383. SHRI H. N. MUKERJEE: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether it is a fact that C.B.I. inquiries are in progress regarding the serious malpractices alleged to have been committed by certain highly placed officers at the Anti-biotics Plant, Rishikesh;

(b) whether Government are aware that the Workers Union has warned the authorities that certain interests are trying to shield guilty officers and threaten to tamper with the records by bringing about the transfer of honest officers; and

(c) if so, the steps taken to look into the matter and prevent wilful damage to this public undertaking ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) The Central Bureau of Investigation are enquiring into two cases pertaining to Anti-

biotics Project, Rishikesh. In neither of these cases has any highly placed officer been specifically indicated. Both these cases are still under investigation by the C.B.I.

(b) The C.B.I. have been informed by an unrecognised Workers' Union that those who have assisted or want to assist in the enquiry are harassed by the authorities.

(c) C.B.I. is taking necessary action.

आल इण्डिया इंस्टीट्यूट आफ मैडिक्ल साईसस, नई दिल्ली

4385. **श्री यशवन्त सिंह कुशवाह** : **क्या स्वास्थ्य, परिवार नियोजन एवं नगर विकास मन्त्री** 10 अगस्त, 1967 के तारांकित प्रश्न संख्या 1734 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि आल इण्डिया इंस्टीट्यूट आफ मैडिल साईसेज, नई दिल्ली में रोगियों में धर्म परिवर्तन करने वाले साहित्य का वितरण करने के बारे में सम्बन्धिन कर्मचारियों के विरुद्ध सरकार ने किस प्रकार की कार्यवाही की है ?

स्वास्थ्य, परिवार नियोजन तथा नगरीय विकास मन्त्रालय में उप-मन्त्री (श्री ब० लू० मूर्ति) : संस्थान की एक असिसटेण्ट मैटर्न और एक स्टाफ नर्स के विरुद्ध, जिन पर अस्पताल में ईसाई धर्म सम्बन्धी साहित्य बांटने का आरोप था विभागीय कार्यवाही आरम्भ हो गई है । जांच हो रही है ।

संस्थान् के अन्दर धर्म परिवर्तन करने वाले साहित्य के वितरण के विषय में नर्सिंग स्टाफ तथा निगरानी स्टाफ को भी सतर्क रहने की चेतावनी दे दी गई है ।

ASSAM SALIMANITE

4386. SHRI GEORGE FERNANDES : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether any inquiry has been instituted into the affairs of Assam Silimanite, an associate firm of the U.P.C.C.; and

(b) if so, the result of the enquiry ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) :

(a) No, Sir.

(b) Does not arise.

RULES FOR SUSPENSION OR BLACK-LISTING OF FIRMS

4387. SHRI SADHU RAM : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether there are any set rules, regulations and procedure for suspension, banning, removal or black-listing of a firm by the Directorate General, Supplies and Disposal and whether the same have been given due publicity for the information and guidance of all concerned;

(b) if so, whether Government propose to lay a copy thereof on the Table of the House;

(c) whether it is a fact that when a firm is black-listed, suspended or banned, they are not informed accordingly;

(d) if so, the reasons therefor;

(e) whether it is also a fact that before a firm is awarded the punishment of black-listing, no charges are framed against them and they are not given any opportunity to show cause and adduce evidence in their defence; and

(f) if so, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) There is a Standardised Code for Suppliers which regulates the removal, suspension, banning and black-listing of firms by the Directorate General of Supplies and Disposals as well as other Ministries of the Central Government and the State Governments. Copies of this Code have been supplied to all the official authorities concerned as they are intended for their guidance. Copies of this Code have, however, not been supplied to the public.

(b) A copy of this Code was laid on the Table of the Lok Sabha by the Minister for Petroleum and Chemicals on the

27th July, 1967 in reply to Starred Question No. 1411.

(c) They are not informed.

(d) It has not been considered in the public interest to do so.

(e) A firm is black listed if it indulges in any malpractices as indicated in the Standardised Code. Before a firm is blacklisted, the matter is very carefully considered by the Government in consultation with the Central Vigilance Commission. No show-cause notice is, however, issued to the firm.

(f) It is not considered in the public interest to enter into any correspondence with the firm in this matter.

ALLOTMENT OF SHOPS IN N.D.M.C. AREAS

4388. SHRI RAM SWARUP : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that municipal shops are allotted by N.D.M.C. for specific trades and normally the change of trade is not permitted and if so, what are the rules governing such change of trades;

(b) whether it is also a fact that one trade is permitted in one municipal shop and the monthly rents offered for vacated shops vary from trade to trade.

(c) whether the monthly rents/licence fees are enhanced before permitting any change in trade particularly in cases of old shops on nominal rents; and

(d) if so, to what extent and the rules for such enhancements ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) Yes. The municipal shops/stalls are allotted for specific tradcs. Any change of trade is a breach of the terms of agreement and individual cases are considered on merits.

(b) Whenever any shop falls vacant, the allotment is made by call of tender and, naturally, the licence fee thus offered varies from trade to trade.

(c) Cases of change of trade are considered on merits. Keeping in view the suitability of the shops for the other trade. Change of trade is allowed on enhanced licence fee also on the request of the allottee.

(d) As stated in (c) above. Individual cases are considered on merits.

RANJIT HOTEL

4389. SHRI R. BARUA : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether it is a fact that the Ranjit Hotel is having poor occupancy and is running at a loss since its opening; and

(b) if so, whether Government propose to convert this hotel into a Working girls' hostel as was originally planned ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) Yes. The occupancy figures have, however, improved recently; in October 1967 it was 73 per cent and in November 1967, 67 per cent of the bad capacity. Such concerns generally take two to three years to become popular and run at a profit. From the advance bookings made so far, it is expected that the average occupancy during December 1967 to March 1968 will be even higher. There is reason to hope that the hotel will be able to show a profit during the present financial year.

(b) No.

INCOME-TAX PAID BY VANASPATI MANUFACTURERS

4390. SHRI B. K. DASCHOWDHURY : Will the Minister of FINANCE be pleased to state the amount of Income-tax, Super-Tax and other taxes paid annually by each Vanaspati Manufacturer during the last three years ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : No separate statistics are maintained in respect of income-tax, Super-tax and other taxes paid annually by Vanaspati Manufacturers.

TAX EVASION BY A FILM STAR

4391. SHRI YASHPAL SINGH : Will the Minister of FINANCE be pleased to state :

(a) whether Government have ascertained the annual income of Shri Rajendra

Kumar, a famous film star, during the period from 1960 to 1967 so far;

(b) if so, how much Income-tax was paid by him during the above period;

(c) whether it is a fact that the said firm star has been evading Income-tax during the last three or four years; and

(d) if so, the steps taken to collect the full taxes from the said film star ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) to (d). The requisite information is being collected and will be laid down on the Table of the House as early as possible.

INCOME-TAX PAYERS IN ANDAMAN AND NICOBAR ISLANDS

4392. SHRI K. R. GANESH : Will the Minister of FINANCE be pleased to state :

(a) the Income-tax assessed for the years from 1962 to 1967 for the top ten Income-tax payers in the Andaman and Nicobar Islands;

(b) the total merchandise imported by them, by the Andaman Government and private station vessels during the above period, separately; and

(c) the other property and establishments they have in their names ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE, (SHRI MORARJI DESAI) : (a) to (c). The required information is being collected and will be laid on the Table of the House as early as possible.

मध्य प्रदेश में विद्युत परियोजनाएं

4393. **श्री नाथू राम अहिरवार** : क्या सिंचाई तथा विद्युत् मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मध्य प्रदेश के टीकमगढ़ तथा छत्तरपुर जिलों में अमरीका के सहयोग से कोई विद्युत् परियोजना स्थापित किये जाने का विचार है;

(ख) यदि हां, तो उसमें विलम्ब होने के क्या कारण हैं; और

(ग) उसे शीघ्र क्रियान्वित करने के लिये सरकार द्वारा क्या कार्यवाही की गई है ?

सिंचाई तथा विद्युत् मंत्री (डा० कु० ल० राव) : (क) से (ग). मध्य प्रदेश राज्य बिजली बोर्ड ने टीकमगढ़ जिले तथा छत्तरपुर जिले की एक सहवर्ती सहसील के लिये स्थापित की जाने वाली प्रायोगिक ग्राम बिजली सहकारिता का अनुसन्धान अमरीकी अन्तर्राष्ट्रीय विकास संस्था से कराना चाहा था । परन्तु इसे अमरीकी अन्तर्राष्ट्रीय विकास संस्था के अनुसंधान कार्यक्रम में स्थान न मिल सका ।

अनुसूचित जातियों और पिछड़े वर्गों के लिए रियातें

4394. **श्री ओंकार लाल बेरवा** : क्या समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि हाल ही में हुए अखिल भारतीय अनुसूचित जाति तथा आदिम जाति सम्मेलन में मांग की गई है कि इन जातियों को दी जाने वाली रियायतों की अवधि में वृद्धि की जाये; और

(ख) यदि हां, तो इस पर सरकार ने क्या निर्णय किया है ?

समाज कल्याण विभाग में राज्य मंत्री (श्रीमती फूलरेणु गुह) : (क) हां ।

(ख) इस मामले पर उचित समय पर विचार किया जाएगा ।

पश्चिमी जर्मनी से सहायता

4395. **श्री ओंकार लाल बेरवा** : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि आगामी वर्ष के लिये पश्चिमी जर्मनी ने भारत को 6 करोड़

डालर की सहायता देने का वचन दिया है; और

(ख) यदि हां, तो सहायता का स्वरूप क्या है ?

उप प्रधान मन्त्री तथा वित्त मन्त्री (श्री मोरारजी देसाई) : (क) जी, नहीं ।

(ख) यह सवाल पैदा ही नहीं होता ।

SEPARATE MINISTRY FOR SCHEDULED CASTES AND SCHEDULED TRIBES

4396. SHRI ONKAR LAL BERWA : Will the Minister of SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that Government propose to create a separate Ministry for Scheduled Castes and Scheduled Tribes at the Centre; and

(b) if so, what will be its scope ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA) : (a) No, Sir.

(b) Does not arise.

FOREIGN ASSISTANCE FOR FAMILY PLANNING PROGRAMMES

4397. SHRI ONKAR LAL BERWA : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that India is likely to get assistance for its family planning programme from Sweden, Denmark and U.S.S.R.; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR) : (a) and (b). The position is as follows :

Sweden : Recently a delegation from Swedish International Development Authority (SIDA) visited India and held negotiations with the Government of India regarding Swedish assistance to Indian Family Planning Programme. The exact details and quantum of assistance will be decided upon by the Swedish Government after considering the report of the Delegation.

Denmark : The Danish Government sent 10,000 pieces of Danish Intra-Uterine Device (Antigone) which are under clinical trial in India under the auspices of Indian Council of Medical Research. No other proposals of assistance have been received.

Soviet Union : Recently a Vacuum Aspirator which facilitates easy abortions was received as a gift from the Health Minister of U.S.S.R. Request for 10,000 pieces of Russian Intra Uterine Device for clinical trials in India has also been made.

INTRODUCTION OF PERFORMANCE BUDGETING

4398. SHRI K. P. SINGH DEO : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the Study Group of the Administrative Reforms Commission has recommended the introduction of 'Performance Budgeting' both at the Centre and the States;

(b) if so, whether Government propose to form such units at the Centre; and

(c) the steps taken by Government in this regard ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) Government have not yet received any recommendations from the Commission in this regard.

(b) and (c) A Performance Budget Unit has been constituted in the Department of Economic Affairs with effect from 1st July 1967. It is proposed to prepare and present in selected cases estimates according to the programme-cum-performance classification in addition to the conventional pattern of budget presentation.

DANGEROUS AND OFFENSIVE TRADES IN N.D.M.C. AREAS

4399. SHRI RAM SWARUP : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is the policy of the New Delhi Municipal Committee to restrict 'Dangerous and Offensive Trades' within its limits taking in view their nuisance value; and

(b) if so, the reasons for not granting permission for small power loads to existing printing presses in Bhagat Singh Market inspite of their furnishing 'No-Objection Certificate from their affected neighbours ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) Licenses for Dangerous and Offensive Trades are sanctioned in accordance with the provisions of Section 121 of the Punjab Municipal Act, and also taking into consideration the requirements of the Health Bye-Laws of the N.D.M.C. and the Master Plan of Delhi.

(b) The Printing Presses at Bhagat Singh Market infringe the provisions of the Health Bye-Laws. Moreover, according to the Master Plan of Delhi the Bhagat Singh Market falls within the non-conforming area for such trade.

GRAND HOTEL, SIMLA

4400. SHRI P. N. SOLANKI : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to refer to the reply given to Unstarred Question No. 1620 on the 23rd November, 1967 and state :

(a) whether the contract of Grand Hotel, Simla is likely to expire soon;

(b) if so, whether the contract is being renewed; and

(c) if so, the total additional revenue expected consequent on the fresh lease ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) The lease of Grand Hotel, Simla will expire on 14th April, 1968.

(b) The matter is under examination.

(c) Does not arise in view of (b) above.

KOYALI REFINERY

4401. SHRI D. R. PARMAR : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether it is a fact that the excise duty on residual oil has been increased;

(b) if so, since when and how much;

(c) whether it is also a fact that due to increased excise duty on residual oil, the production at Koyali Refinery in Gujarat State is reduced from three million tons to nearly 1.8 to 1.9 million tons;

(d) whether it is also a fact that due to reduction in production in Koyali Refinery, there is a shortage of kerosene oil in Gujarat State; and

(e) if so, the steps taken for the adequate supply of kerosene oil to Gujarat State ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH): (a) & (b). No, Sir. There has been variations from time to time. While this was Rs. 89.65 per tonne in November, 1966, the rate of duty since 7th March, 1967 was Rs. 86.85 per tonne.

(c) No, Sir. The throughput of Koyali Refinery during 1967-68 was planned at 2 million tonnes of crude oil. The refinery has not been able to operate to this planned capacity due to low off-take of residual fuel oil by Dhuvaran Power Station consequent on certain difficulties in the power plant.

(d) and (e). The monthly kerosene quota of Gujarat State is 18,550 tonnes. Actual supplies have been as under :—

June	17951 tonnes
July	14606 tonnes
August	17056 tonnes
September	18227 tonnes
October	18563 tonnes

The reduction in supplies during July, 1967, was on account of interruption in imports due to closure of Suez Canal.

HOUSING SCHEME FOR SCHEDULED CASTES AND SCHEDULED TRIBES

4402. SHRI D. R. PARMAR :
SHRI RANDHIR SINGH :

Will the Minister of SOCIAL WELFARE be pleased to refer to the reply given to Unstarred Question No. 1580 on the 23rd November, 1967 and state :

(a) the quantum of subsidy fixed for the purchase of land for the construction of houses and for construction works;

(b) whether the amount of subsidy is paid by the Central Government or State Governments; and

(c) the States in which housing Scheme for Scheduled Castes and Scheduled Tribes is being implemented and the amount of subsidy granted in those States so far by the Central or State Governments ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (SHRIMATI PHULRENU GUHA) : (a) The Quantum of subsidy varies from State to State and from Rs. 200/- to Rs. 500/- per house site. In some States, house-sites are acquired by Government and allotted free of charge. Generally, the cost of construction of a house for purposes of subsidies for housing has been fixed at Rs. 1200/- which could be raised at the discretion of the State Government to Rs. 1600/-. In the case of snowbound areas bordering the Himalayas, the cost has been fixed at Rs. 2000/-. Against this ceiling, subsidy of 75% is given and the balance 25% is expected to be contributed by the beneficiary. The expenditure on subsidy is shared on a 60 : 40 basis between the Central and State Governments under State Plan schemes, and on a 100% basis by the Central Government in the case of Central Sector Schemes.

(b) The subsidy is paid through the State Governments to be beneficiaries.

(c) The housing schemes are in operation, in some form or other, in all the States. The figures of expenditure in the States for the current year would be available only after the year closes.

RAID ON THE RESIDENCE OF A FRUIT MERCHANT OF DELHI

4403. SHRI K. N. PANDEY : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the Customs authorities have raided many times the residence and office of Shri Lekh Raj, importer of fresh fruits from Afghanistan in Shakti Nagar and cloth market, Delhi since 1963; and

(b) if so, the reasons for not taking any action against him so far ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b) On 31st May, 1963 and 2nd January, 1964 the premises of Shri Lekh Raj in Delhi were searched by the Customs authorities in the course of investigations into certain seizures of gold from two other persons. However, nothing incriminating was found during these searches and, therefore, the question of taking any action under the Customs law did not arise.

DELHI FRUIT MERCHANT FIRM INVOLVED IN SMUGGLING

4404. SHRI B. K. DASCHOWDHURY :
SHRI YASHPAL SINGH :

Will the Minister of FINANCE be pleased to state :

(a) whether the Customs authorities have seized twice during 1966 and 1967 amount worth about Rs. 5 lakhs sent in a parcel from Bombay to M/s. Lekh Raj Maman Chand of 51, Indra Market, Delhi-7;

(b) if so, the stage at which the investigation is at present against the firm;

(c) whether it is a fact that this firm through their branches at Amritsar, Delhi and Bombay smuggled gold in the crates of fresh and dry fruits from Afghanistan; and

(d) the steps taken to blacklist this firm ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) No, Sir.

(b) Does not arise.

(c) The Government have no such information.

(d) Does not arise.

FINANCE COMMISSION

4405. SHRI YASHPAL SINGH : Will the Minister of FINANCE be pleased to state :

(a) whether Government are contemplating the setting up of a new Finance Commission before the Fourth Plan is finalised; and

(b) if so, when a decision would be announced ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). The

last Finance Commission's recommendations cover the 5 year period ending 31st March 1971. Ordinarily therefore the next Finance Commission would have been due for constitution only in 1969-70. However a suggestion that the next Commission should be constituted immediately has also been received and is under examination. It is expected that the final decision would be taken in a month or two.

TAX PAID BY PLAY-BACK SINGERS

4406. SHRI YASHPAL SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether Government have ascertained the monthly or annual income of two famous film Play-back singers named Kumari Lata Mangeshkar and Mohd. Rafi;

(b) if so, the amount of Income-tax paid by them during the last five years;

(c) whether it is a fact that the said play-back singers had got royalty from the sale of records;

(d) if so, how much Income-tax has been paid from the royalty so far; and

(e) if not, the steps taken to recover the same?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) Yes, Sir.

(b) The income-tax paid by them during the last five assessment years, *viz.*, 1962-63 to 1966-67 are as under:

Assessment year	*Kumari Lata Mangeshkar*	*Mohd. Rafi*
	Rs.	*Rs.*
1962-63	70,102	20,873
1963-64	88,106	63,630
1964-65	54,026	43,618
1965-66	60,000	31,132
1966-67	63,627	53,262

(c) Yes, Sir.

(d) The income-tax on royalty paid by them so far as under:

Kumari Lata Mangeshkar	Rs. 62,148
Mohd. Rafi	Rs. 11,751

(e) Does not arise.

PREPARATION OF REPORTS ON IRRIGATION AND POWER POTENTIALS

4407. SHRI G. S. MISHRA: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether the Central Water and Power Commission have been approached by any of the under developed countries for taking up the survey and preparation of project reports regarding irrigation and power potentials; and

(b) if so, the details thereof?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): (a) Yes.

(b) A statement giving the requisite information is laid on the Table of the House. [*Placed in Library, See No. LT-2018/67*].

PREPARATION OF REPORTS ON IRRIGATION AND POWER POTENTIALS

4408. SHRI G. S. MISHRA: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether Government have taken steps to stream-line the work of preparing project reports; and

(b) if so, the details thereof?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): (a) Yes.

(b) A circular was issued in 1961 by the Planning Commission to all State Governments prescribing a reference list to be completed by the Project authorities and to be enclosed with the project reports. The reference list is intended to spot-light the various technical, financial and other aspects of the scheme and to ensure that the project Report is complete in all respects.

It has also been emphasised in the draft outline of the Fourth Five Year Plan that before a fresh scheme is sponsored for inclusion in the Plan, it should be fully investigated and a complete project report prepared with firm estimates of costs and benefits. This has been brought to the notice of State Governments/Project authorities. They have also been advised to strengthen their investigation divisions wherever necessary.

PRICE FREEZE ON DRUGS

4409. SHRI K. P. SINGH DEO : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether it is a fact that the Drug Industry has demanded removal of the price freeze on medicines imposed in 1963 in view of the rising cost;

(b) whether Government have agreed to remove the price freeze on medicines;

(c) if so, the details thereof; and

(d) if not, reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : (a) Yes.

(b) to (d). No. The points made by the Drug Industry are under examination. Government are also awaiting the recommendations of the Tariff Commission who are personally conducting an enquiry into the price structure etc., of 18 essential drugs.

FARAKKA BARRAGE PROJECT

4410. SHRI RAM CHARAN : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) the amount spent on the Farakka Barrage Project upto September, 1967;

(b) the original estimate of this project and the revised estimate; and

(c) the reasons for the increase in the estimate, if any ?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) Rs. 48.02 crores.

(b) and (c). Administrative approval was given in 1960 for Rs. 56.40 crores. In 1962, considering the upward trend in prices, expenditure sanction for Rs. 68.59 crores was accorded. Due to increase in the wage structure, the cost of materials, POL, etc. Railway freight, modification in design etc., there has been further increase in the cost. The revised estimate which is of the order of Rs. 156 crores is under consideration.

TRANSFER OF STAFF OF C.P.W.D. FROM CALCUTTA

4411. SHRI RAM CHARAN : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether it is a fact that Government have recently issued orders to call back ministerial and architectural non-gazetted staff from Calcutta to Delhi after the expiry of a tenure of 4 years' posting there; and

(b) if so, to what extent these orders have been implemented ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) Yes.

(b) So far as the Architectural non-Gazetted staff is concerned none of them has completed his tenure of four years. Nevertheless, four of them have since been transferred back to Delhi.

Transfer of ministerial officials back to Delhi has to be phased properly in order to avoid major dislocation. Orders have since been issued regarding repatriation of three U.D.Cs. Orders regarding repatriation of one more U.D.C. will issue shortly. The remaining staff who have completed their tenure of four years at Calcutta and who are willing to be transferred to Delhi will be repatriated as early as possible.

'P' FORM ISSUED TO INDUSTRIALIST

4412. SHRI TENNETI VISWANATHAM : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that 'P' form was issued to Shri Yodh Raj, an industrialist of 37, Pali Hills, Bombay in September 1967 for a trip to London and other places;

(b) whether he stayed abroad for more than a month; and

(c) the circumstances in which P forms are ordinarily issued and what impelled the issue of P form for such a long period in this case ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) Yes, Sir. He

had been allowed to go to U.K. to visit his daughter who was to undergo a major operation. Subsequently he was allowed foreign exchange for a business visit to East and West Germany for 25 days.

(b) Yes, Sir.

(c) In such cases of visiting close relations abroad, P form approval is ordinarily given up to three months on production of notarised sponsorship declarations. Permission had thus been given in this case in terms of the normal policy.

CONSUMERS PRICE INDEX

4413. SHRI GADILINGANA GOWD : Will the Minister of FINANCE be pleased to state the monthly figures of the All-India Working Class Consumers Price Index Numbers for the last twelve months ending with October, 1967, month-wise ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : The required data are tabulated below :

All India Working Class Consumer Price Index Numbers

(Base : 1949=100)

November, 1966	194
December, 1966	197
January, 1967	197
February, 1967	198
March, 1967	200
April, 1967	202
May, 1967	206
June, 1967	211
July, 1967	213
August, 1967	215
September, 1967	214
October, 1967	217

DEMOLITION OF JHUGGIS IN DELHI

4414. SHRI GEORGE FERNANDES : SHRI N. K. SOMANI :

Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether jhuggis were demolished in Delhi on the 26th November, 1967 dishousing about 10,000 persons; and

(b) whether alternative accommodation was made available to the dwellers in the jhuggis, before demolishing the hutments ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) and (b). About 4,000 unauthorised jhuggis, occupied by about 18,000 persons in the Kela Godown area near the New Delhi Railway Station were demolished on the 26th and 27th November 1967, under the Jhuggis and Jhopris Removal Scheme. Eligible squatter families comprising of about 1,500 persons, *i.e.* those who had squatted on Government and public land prior to July 1960, were provided alternative accommodation in a regular J. & J. colony at Najafgarh Road. The remaining ineligible families who are not entitled to any facility under the Scheme, were shifted to the two sites at Nangloi and Hastsal.

हस्ताल तथा नांगलोई (दिल्ली) में भेजे गये झुग्गी निवासियों की दशा

4415. श्री रघुवीर सिंह शास्त्री :
श्री न० कु० सोमानी :

क्या निर्माण, आवास तथा पूर्ति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को इस बात की जानकारी है कि हस्ताल और नांगलोई में, जहां झुग्गी निवासियों को फिर से बसाया गया है, बहुत से व्यक्ति, अधिकतर बच्चे और स्त्रियां, मकानों की कमी और सफाई की व्यवस्था न होने के कारण बीमार पड़ गये हैं; और

(ख) यदि हां, तो इस सम्बन्ध में सरकार ने क्या कार्यवाही की है ?

निर्माण, आवास तथा पूर्ति मंत्रालय में उपमंत्री (श्री इकबाल सिंह): (क) और (ख). हस्ताल तथा नांगलोई की साइटों पर भेजे गये झुग्गी निवासियों की बीमारी के सम्बन्ध में कोई शिकायत प्राप्त नहीं हुई है। पानी तथा सामुदायिक सौचालयों की सुविधा इन दोनों स्थानों पर मौजूद है। मेहतरों के अतिरिक्त, एक सेनेटरी इन्सपैक्टर

भी देखरेख के प्रयोजन के लिये नियुक्त कर दिया गया है। किसी भी बुखार के मामले की जांच करने के लिए निरीक्षण कार्य, तथा यह निश्चित करने के लिए कि कोई मलेरिया का स्पष्ट मामला तो नहीं है, खून की स्लाइडों को तैयार करना आरम्भ कर दिया गया है इन क्षेत्रों में रहने वाले व्यक्तियों को चेचक के टीकों की सुविधा दे दी गयी है। डाक्टरी सुविधा (मेडीकल रिलीफ़) देने के हस्ताल में एक चलती-फिरती गाड़ी (मोबाइल वेन) नियुक्त कर दी गयी है। नांगलोई में एक नियमित औषधालय है। सर्दी से बचाने के लिए इन दोनों स्थानों पर पर्याप्त संख्या में शामियाने तथा तम्बू लगा दिये गये हैं।

उत्तर प्रदेश में बाढ़

4416. **श्री चन्द्रिका प्रसाद** : क्या सिंचाई और विद्युत् मंत्री यह बताने की कृपा करेंगे कि गाजीपुर, बलिया, गोरखपुर, बस्ती आदि जिलों में बाढ़ से क्षतिग्रस्त हुए संचार साधनों को पुनः स्थापित करनें के लिये सरकार क्या कार्यवाही कर रही है ?

सिंचाई तथा विद्युत् मंत्री (श्री कु० ल० राव) : राज्य सरकार से प्राप्त सूचना के अनुसार गाजीपुर, बलिया, गोरखपुर और बस्ती के जिलों में आई बाढ़ों के दौरान सड़कों के जो भाग कट गये थे वहां कच्चे रास्ते बना दिये गये हैं और यातायात वहां चालू हो गया है। इन जिलों में रेल के यातायात में कोई बाधा नहीं पड़ी है।

उत्तर प्रदेश में बाढ़

4417. **श्री चन्द्रिका प्रसाद** : क्या सिंचाई तथा विद्युत मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि हाल की बाढ़ों के फलस्वरूप उत्तर प्रदेश के पूर्वी जिलों, विशेष कर बलिया, गाजीपुर, गोरखपुर तथा बस्ती जिलों के लाखों लोगों की जीवन तथा सम्पत्ति अब भी असुरक्षित हैं; और

(ख) यदि हां, तो उन्हें कितनी वित्तीय सहायता दी गई है तथा इस सम्बन्ध में उनकी सहायता करने के लिये क्या अन्य उपाय किये गये हैं ?

सिंचाई तथा विद्युत् मंत्री (श्री कु० ल० राव) : (क) और (ख). बलिया, गाजीपुर, गोरखपुर और बस्ती के जिलों में इस वर्ष की बाढ़ों से लगभग 10 लाख लोग और लगभग 4 लाख एकड़ फसल वाली भूमि प्रभावित हुई थी। इसके अतिरिक्त 22 हजार घर या तो गिर गये या फिर क्षतिग्रस्त हुए।

राज्य सरकार ने अभी तक इन 4 जिलों में मुफ्त सहायता, आवास सम्बन्धी उपदान, तकावी ऋण, टेस्ट रिलीफ कार्य आदि के लिये लगभग 1.3 करोड़ रुपये दिये हैं। खाद्यान्न, दुग्ध चूर्ण, बिस्कुट आदि भी पीड़ितों तथा अन्य प्रभावित लोगों में बांटने के लिये दिये गये। टेस्ट रिलीफ कार्य बन्द कर दिये गये हैं क्योंकि लोगों में इनके प्रति कोई उत्साहजनक प्रतिक्रिया नहीं रही है।

उत्तर प्रदेश के पूर्वी जिलों में कई बाढ़ नियन्त्रण स्कीम कार्यान्वित की जा चुकी हैं। राज्य सरकार तटबन्धों, जल निकास नालियों के निर्माण और ग्रामों को ऊंचा उठाने से सम्बद्ध अन्य कार्यों को आरम्भ करने का विचार रखती है।

PROMOTION EXAMINATION IN C.P.W.D.

4418. SHRI UMANATH :
SHRI K. ANIRUDHAN :

Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) whether it is a fact that the C.P.W.D. non-gazetted office staff have boycotted the promotion examination on the 27th November, 1967;

(b) if so, what are their demands;

(c) whether Government propose to consider their demands; and

(d) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : (a) No. The Staff Association did not boycott the examination but they had made certain demands which were under consideration. They agreed that the departmental examination might be held as proposed and that the Government would consider their main request which was for the promotion of the senior L.D.Cs. on the basis of seniority. However, on the actual date of the examination *viz.* 27th November, 1967 the L.D.Cs from the Delhi Centre did not take the examination which was taken by the staff at the other 24 Centres.

(b) The Association's main demand was that promotion in all grades should be on the basis of seniority and if that was not acceptable then they proposed that the promotion to the grade of U.D.Cs should be partly by examination (40%) and partly by seniority (60%).

(c) The demands are under consideration.

(d) Does not arise.

12.18 HRS.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE.

ARREST OF TWO MINISTERS OF UTTAR PRADESH IN DELHI

MR. SPEAKER : Shri Ram Sewak Yadav—

श्री अटल बिहारी वाजपेयी (बलरामपुर) : अध्यक्ष महोदय, मैं एक व्यवस्था का प्रश्न उठाना चाहता हूं। इस सवाल पर उत्तर प्रदेश के मंत्रियों की गिरफ्तारी को ले कर अदालत में ··

MR. SPEAKER : I have considered all those things.

श्री अटल बिहारी वाजपेयी : हमने स्थगन प्रस्ताव दिया है। दिल्ली पुलिस जो कुछ कर रही है इसके लिए हम सरकार की निन्दा करना चाहते हैं। ध्यानाकर्षण प्रस्ताव से हमारी वह आवश्यकता कैसे पूरी होगी ?

SHRI S. M. BANERJEE (Kanpur) : Sir, I have a submission to make.

MR. SPEAKER : What is the submission about this ?

SHRI S. M. BANERJEE : I am happy, Sir, you have admitted this Calling Attention Notice, but if you read the Calling Attention Notice it says : "arrest of two Ministers of Uttar Pradesh at Delhi". Since then, Sir, today you have read the newspaper—I am sure you do—where it is said that the arrested ministers were dragged and abused and also beaten. Therefore, I submit that my adjournment motion may be allowed.

MR. SPEAKER : I have heard him. Now he must also hear me. I have got some motions before me. I would like to explain to hon. Members what is the procedure that I would like to follow. They relate not only to the ministers but also to law and order, about censuring the Government and all that. I cannot outright fix up a time limit. I would like to convene a meeting of the Business Advisory Committee and fix up the time. The hon. Member's motion to censure the Government, Shri Kanwar Lal Gupta's motion and also others are before me. We shall fix up some time. I have no objection for a separate discussion. But this is something immediate; some information should be given. About the discussion, that is separate.

SHRI S. M. BANERJEE : May I humbly submit.....

MR. SPEAKER : When I am on my legs, he should not stand up. Nothing will be taken down if he begins to get up and interrupt like this. The discussion is there; I am not shutting it out. I am trying to see how it can be arranged. This is for immediate information, here and now.

SHRI KANWAR LAL GUPTA (Delhi Sadar) : That is also urgent.

MR. SPEAKER : It is urgent. We can discuss it and we can fix up some time.

SHRI S. M. BANERJEE : Keep the adjournment motions pending.

MR. SPEAKER : Does it mean that this Calling Attention should not be answered ?

SHRI S. M. BANERJEE : No.

MR. SPEAKER : That is what I say. Let us take it up now. I will give time for the other discussion.

श्री अटल बिहारी वाजपेयी : मेरा निवेदन है कि आप का सुझाव हमें स्वीकार है, लेकिन

[श्री अटल बिहारी वाजपेयी]

एडजर्नमेंट मोशन का फैसला आप को यहां करना है या वह बिजिनेस एडवाइजरी कमेटी करेगी ?

MR. SPEAKER : I have told you I am giving time. It is a question of fixing time, when it is to be adjusted and where.

श्री अटल बिहारी वाजपेयी : अगर आप टाइम फिक्स कर रहे हैं, तो हम आप से इजाजत चाहेंगे कि आप गवर्नमेंट की डिसएपरूवल का मोशन पेश करनें की इजाजत दें, जिससे, दिल्ली में जो कुछ हो रहा है, उसके लिए हम सरकार की निन्दा कर सकें । इसके अलावा मैं यह भी कहना चाहूंगा कि सयय ऐसा रखा जाये, जब कि सदन में कोरम की कमी का प्रश्न खड़ा न हो । आप चार बजे चर्चा रख दीजिए । हम उस के लिए तैयार हैं । अगर आप छः बजे का समय रखेंगे, तो उस समय कोरम नहीं रहता है ।

MR. SPEAKER : If all the leaders agree, I can understand it.

श्री अटल बिहारी वाजपेयी : उधर के लोग गायब हो जाते हैं ।

MR. SPEAKER : How can there be the question of quorum ?

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, आप दो चीजों को मिला रहे हैं । आप ने कहा है कि आप बहस का मौका देंगे और किस समय यह बहस हो, आप उस के लिए कार्य-सलाहकार समिति की बैठक बुलायेंगे । लेकिन सरकार की असफलता के बारे में हम ने जो काम-रोको प्रस्ताव दिये हैं, उनके बारे में निर्णय करनें के लिए कार्य-सलाहकार समिति की बैठक बुलाना आवश्यक नहीं है । उसके लिए समय निर्धारण की आवश्यकता नहीं है, क्योंकि हमारे नियमों में लिखा हुआ है कि उस की बहस चार बजे होती है । इसलिए मेरी प्रार्थना है कि जिसका नाम बैलट में आया है, आप उसके काम-रोको प्रस्ताव को लें । मैं ध्यानाकर्षण प्रस्ताव का विरोध नहीं कर रहा हूं । हम मंत्री महोदय का बयान सुनेंगे, उस पर प्रश्न हों और उसके बाद काम-रोको प्रस्ताव लिया जाये ।

MR. SPEAKER : That is all right. I agree with you. But Shri Vajpayee's motion is before me; not only an adjournment motion, but a regular motion.

SHRI S. M. BANERJEE : We are talking of the adjournment motion.

MR. SPEAKER : There is one adjournment motion, one censure motion and other motions. Suppose four members give notice of motions, I cannot allow four separate motions to be discussed.

श्री मधु लिमये : आप एडजर्नमेंट मोशन लीजिए ।

MR. SPEAKER : No, you may think like that because it is your motion. Shri Vajpayee's motion is there.

श्री मधु लिमये : मेरा प्रस्ताव नहीं है । आप श्री वाजपेयी जी का लें ।

SHRI S. M. BANERJEE : I would submit....

MR. SPEAKER : I have allowed him an opportunity. Let him resume his seat. The moment I open my mouth he gets up.

SHRI S. M. BANERJEE : I never do it. Sir, I rise on a point of order, under rule 56, relating to adjournment motions. I hope you are not going to shut me out.

THE MINISTER OF FINANCE (SHRI MORARJI DESAI) : Can a point of order be raised when the Speaker is speaking ?

SHRI S. M. BANERJEE : I never do that. I have higher regard for the Chair than the Congress Benches. My submission is only this. I am thankful to you, Sir, for allowing this discussion. Now, there are two types of discussions—under rules 184 and 193. One is for a short duration. Another is an adjournment motion, a substantive motion, under the rules. This motion satisfies all the conditions that are necessary for an adjournment motion, to censure the Central Government. Two Ministers of the State of Uttar Pradesh, the Finance Minister and the Labour Minister have been

arrested and you have allowed a Calling Attention Notice.

MR. SPEAKER : What is the point of order ?

SHRI S. M. BANERJEE : The point of order is this. It is specific.

MR. SPEAKER : What is it ?

SHRI S. M. BANERJEE : Kindly hear me.

MR. SPEAKER : He has said about the arrests and all that.

SHRI S. M. BANERJEE : Kindly hear me. The point of order is this. When an adjournment motion is before the House, before you, you have to take a decision and give a ruling on the admissibility of the adjournment motion. If you admit it, then you have to ask members in favour of it to stand up in their seats. If 50 members or more stand up in their seats, then it has to be discussed at 4 O'Clock the same day. There is no element of censure in the other motion. We want to censure the government. So, we would request you, we would beg of you, to save the prestige of the Ministers of the State Government by allowing this adjournment motion.

MR. SPEAKER : Now he has had his say.

As I was saying, these motions are there and I want to consult the people and then fix some time. I said that I shall fix the time now but meanwhile I wanted some information to be given immediately and not to be postponed on tomorrow or to some other time today. That is why I admitted this calling-attention notice. I was clear in my mind, because Shri Gupta and others have given notices, that some discussion should be there. But I wanted the calling-attention to be taken up so that you may have information before you before the discussion takes place.

श्री रामसेवक यादव (बाराबंकी) : अध्यक्ष महोदय, मैं अविलम्बनीय लोक महत्व के निम्नलिखित विषय की ओर गृह-कार्य मंत्री का ध्यान दिलाता हूं और प्रार्थना करता हूं कि वह इस बारे में एक वक्तव्य दें :—

"उत्तर प्रदेश के दो मंत्रियों की १२ दिसम्बर, १९६७ को दिल्ली में गिरफ्तारी।"

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : Mr. Speaker Sir, on December 12, 1967, Shri Prabhu Narain Singh, Shri Ram Sarup Verma, Shri Bachan Ram and nine others were arrested about 2.15 P.M. while taking out a procession in the Talkatora Road in defiance of prohibitory orders under section 144, Criminal Procedure Code duly promulgated by the District Magistrate Delhi. They were produced before the Court on the same day at 4.40 P.M. and were remanded to judicial custody. They were prosecuted before a court of competent jurisdiction for committing an offence under section 188, Indian Penal Code and sentenced to simple imprisonment till the rising of the court on December 13, 1967.

श्री रामसेवक यादव : अध्यक्ष महोदय, जिस दिन इन मंत्रियों की गिरफ्तारी हुई, उस दिन भी यहां पर उस के बारे में कुछ चर्चा हुई और कल भी कुछ घटनाओं को ले कर यहां पर चर्चा हुई। लेकिन इस सम्बध में जो सूचना माननीय मंत्री महोदय ने दी है, वह बिल्कुल नाकाफी है। जो कुछ उन्होंने कहा है, उस को सब जानते हैं। जिन बातों को ले कर हम लोग गृह मंत्री से मिले थे, उस के बारे में उन्होंने कोई जानकारी नहीं दी है। अखबारों में जो बातें आ चुकी हैं, उन से भी मंत्री महोदय के ब्यान का कोई सम्बन्ध नहीं है। उन को इस बारे में पूरी जानकारी देनी चाहिए थी। मैं उन से तीन चार बातें जानना चाहता हूं।

जब धारा 144 के अन्तर्गत उत्तर प्रदेश के ये दो मंत्री यहां पर गिरफ्तार किये गये, तो क्या उन की गिरफ्तारी से पहले यहां के अधिकारियों ने गृह मंत्रालय से भी सलाह-मश्वरा किया या उस से जानकारी ली ?

जिस मैजिस्ट्रेट के सामने ये लोग पेश किये गये, उस ने उन को जेल में बी श्रेणी दी। बाद में जब राज्य सभा में और इधर-उधर चर्चा चली और अखबारों में इस पर टिप्पणी की गई, तो फिर उस वारंट पर काली रोशनाई से जो बी क्लास लिखा गया था,

[श्री रामसेवक यादव]

उस को लाल रोशनाई से ए क्लास बनाया गया । क्या यह बात सही है ?

क्या यह सही है कि जो मैजिस्ट्रेट महोदय इस मुकदमे को कर रहे थे, उन्होंने प्रासीक्यूशन करने वाले डिपुटी कमिश्नर को अदालत में आने से मुक्त कर दिया था और क्या अदालत में आना उन की हैसियत के मुताबिक नहीं था ?

क्या मंत्री महोदय को यह जानकारी है कि अदालत पांच बजे बन्द हो जाती है और जब सवा पांच बज चुके थे, तो उस मुकदमे के बारह अभियुक्तों में से केवल पांच के बयान हो पाए थे ? सवा पांच बजे मंत्रियों ने कहा कि अब सब अभियुक्तों के बयान नहीं हो सकते हैं, अब हम को जेल भेज दिया जाये । उस के बाद जब वे बाहर चले आए, तो जबंदस्ती धकेल कर और शक्ति प्रयोग कर के मंत्रियों और उन बारह आदमियों को एक-एक करके ले जाया गया । सिर्फ सजा सुनाने के लिये उन को जबंदस्ती धकेल कर ले जाया गया । उन में से सात आदमियों के बयान भी नहीं हुए । मैं यह जानना चाहता हूं कि क्या बिना अभियुक्तों के बयान हुए, बिना सुबूत पेश हुए और बिना सफाई का मौका दिये हुए कोई जज या मैजिस्ट्रेट इस तरह मुकदमे का फैसला कर सकता है ।

क्या मंत्री महोदय यह भी बतायेंगे कि जो कागजात श्री रामस्वरूप वर्मा, वित्त मंत्री, को दिये गये थे, वे ऐसे थे कि उन का एक अंश पढ़ा भी नहीं जा सकता था ? और उन के ऊपर अभियोग लगाया गया था हेसीटेशन का । एजीटेशन का नहीं । तो हेसीटेशन कौन सा जुर्म होता है ?

SHRI Y. B. CHAVAN : The hon. Member has made certain points. I would like to deal with them in some detail if I can. But before that, I would like to make a mention of one fact that yesterday, after these Ministers and other people were convicted, they were squatting outside the court on the road and some M.Ps. approached me to say whether I can go and meet them and persuade them to leave that place. I said, "I cannot go and meet them on the street. But if you can make a request to them on my behalf to go home, I will certainly go and meet them." They suggested that I may write some sort of a note requesting them to leave the place which I did. This morning, I went to Mr. Raj Narain's house and met these two Ministers and tried to understand exactly what was their point of view. This is just a background information.

The hon. Member has raised two or three points. Firstly, whether the Home Ministry had given any instructions to the Police. There is no question of the Home Ministry giving instructions to the Police. The Police have to act on their own made the law. Secondly, about the question of giving the Class, naturally, I cannot get a report from the court as such. But my information is that, day before yesterday, when the warrant was put up to the Magistrate, 'B' Class was suggested for Ministers also. But the Magistrate gave orders to his officers that Ministers and MLAs should be given 'A' Class. Therefore, amendment in the warrant was made by the Magistrate and not by the Police officers or the Collector. Thirdly, whether any prosecuting authority was exempted from presence, I have no information on that point.

About the trial, naturally, I cannot sit in judgment over the decision of the court. If they think that the orders are illegal, they are, certainly, free to go to the appellate court. I am only giving certain factual information. The High Court rules about the trial of the cases are that the hearing of no new case should be started after 4-30 P.M. That is the only rule they have got. This case had started at 2-45 P.M. I think, under the rules, a case which is half-heard, can be continued after 5 O'Clock. The only they are, certainly, free to go to the appel- should be started after 4-30 P.M. This is all that I have to say.

श्री मधु लिमये : इन के साथ जो दुर्व्यवहार किया गया है उस के बारे में तो कुछ कहा ही नहीं ।

श्री रामसेवक यादव : एक प्रश्न का तो उत्तर ही नहीं दिया कि उन को जो धक्का दिया गया, जबरी ले गए क्या यह भी हुक्म सुनने के लिए जरुरी होता है कि उन को धक्का दे कर लाया जाय ?

SHRI Y. B. CHAVAN : These are two or three different instances. What happened in the court is something different. About what happened after they left the court, I have got, certainly, some information with me. But I would like to have another look at its because I have heard the Ministers also and I have got some factual reports of what happened there. I do not want to give any final view about it. I intend asking some high official of the Delhi Administration to look into this matter and give me a report. Then alone, I will be able to give information.

SHRI K. LAKKAPPA (Tumkur) : We have seen from the press reports that these two Ministers have been treated by the Delhi Police like criminals. We are in a democracy. They have not committed any offence under the Indian Penal Code which is of any moral turpitude. Only Section 144 has been defined. Peaceful demonstration and satyagrah has been allowed in a democracy. Now, a serious thing has arisen out of the arrest of the two Ministers and the atrocities committed by the Police, the treatment meted out to them. The privileges and the immunities attached to the Ministers and the Members in a democracy have been affected in order to suppress democratic rights which are likely to be agitated in a democratic manner.

Therefore, I would like to demnad a judicial inquiry into the police atrocities and the treatment of the Ministers as criminals by the court. The hon. Home Minister always propounds the theory of consensus of all political parties for every problem. I would like to know whether the Home Minister would evolve the same policy, here, namely, convening a meeting of all the political leaders of all political parties to evolve a new solution regarding the immunities and privileges of the Members and the Ministers, in view of the peculiar circumstances arising out of this, in consultation with the Advocate-General.

श्री शशिभूषण वाजपेयी (सारगोन): अध्यक्ष महोदय, एक प्रश्न मैं भी करना चाहता हूं.....

MR. SPEAKER : His name is not here. आप का नाम इस में नहीं है।

श्री शशिभूषण वाजपेयी : क्या दिल्ली में एक न्यायाधीश को मारा गया ? यह मैं जानना चाहता हूं।

SHRI Y. B. CHAVAN : The hon. Member has raised very philosophical issues...

SHRI K. LAKKAPPA : Not philosophical....

MR. SPEAKER : He may please sit down. He has the right to ask a question and the Minister has the right to reply.

SHRI Y. B. CHAVAN : He has raised some very interesting philosophical issues, whether Satyagraha has a place in democracy. If it has, then all the rules of Satyagraha must also be observed. If they had observed Satyagraha, then the natural consequences must be smilingly accepted without any complaint about it.

श्री मधु लिमये : मार खाना भी ? मारेंगे भी आप ? यह लोक तन्त्र का कानून है क्या ? अध्यक्ष महोदय, इस बात की सफाई होनी चाहिए इसका क्या यह मतलब है ? न्यायालय के द्वारा जो दंड दिया जायगा उस को वह भोगेंगें। वह एक बात दूसरी है। लेकिन लोक तन्त्र का क्या यह तकाजा है कि मारा जाय उन को ?

SHRI Y. B. CHAVAN : I have not said it.

श्री शशि भूषण वाजपेयी: मजिस्ट्रेट कपूर को मारा गया या नहीं यह मैं जानना चाहता हूं ?

श्री मधु लिमये : मजिस्ट्रेट कपूर के दलाल बन कर यह आये हैं।

SHRI Y. B. CHAVAN : I have not said whether the Police should beat them or anybody. About the facts, I said, unless I satisfy myself, I cannot make any statement about it. As far as this issue is concerned, I do

[Shri Y. B. Chavan]

not think that there is anything, really speaking, calling for an all-party consensus.

As far as judicial inquiry is concerned, my mind is very clear that there is no case for judicial inquiry.

श्री प्रकाशवीर शास्त्री (हापुड़) : श्रीमन्, मैं गृह मंत्री महोदय से यह जानना चाहता हूं कि यह कोई सामान्य घटना नहीं है। स्वतन्त्र भारत के इतिहास में और लोकतन्त्र के इतिहास में यह इस प्रकार की एक महत्वपूर्ण घटना है जो एक राज्य सरकार के दो मंत्रि-परिषद् के स्तर के मंत्रियों की गिरफ्तारी हुई। इस में एक तो मैं यह जानना चाहता हूं कि इस में संवैधानिक स्थिति क्या है? संवैधानिक स्थिति से मेरा अभिप्राय यह है कि गिरफ्तारी के बाद, जेल भेजने के बाद, क्या उन के मंत्री सम्बन्धी अपने कार्यों को करने में जेल अधिकारियों की ओर से किसी तरह की कोई बाधा तो नहीं डाली गई? वह यहां रहते हुए भी अपने वित्त के कार्य को या श्रम मंत्रालय के कार्य को उसी प्रकार कर सकते हैं जिस प्रकार लखनऊ रहते हुए कर सकते थे?

दूसरी बात मैं यह जानना चाहता हूं कि कोर्ट्स में सामान्य कैदी को कटघरे में खड़ा किया जाता है। तो क्या किसी राज्य सरकार के मंत्रि-परिषद् स्तर के यदि मंत्री हों तो उनको भी उसी प्रकार कटघरे में खड़ा कर के गवाही इत्यादि ली जायगी?

तीसरी बात मैं यह जानना चाहता हूं कि अभी कुछ दिन पहले प्रधान मन्त्री के निवास-स्थान पर पश्चिम बंगाल के कुछ मंत्री इस प्रकार धरना देने के लिए आने वाले थे। केन्द्रीय सरकार घबरायी और बीच में कुछ लोगों को माध्यम बना कर उन के साथ बात-चीत की गई। क्या इसी प्रकार गृह मंत्री या प्रधान मन्त्री महोदया ने उत्तर प्रदेश के मंत्रियों के 144 धारा को भंग करने के पूर्व उन से किसी प्रकार का संपर्क स्थापित किया क्योंकि वह मंत्रि-परिषद् स्तर के दो मंत्री थे? या केवल इसलिए उन की उपेक्षा की गई कि वह उत्तर प्रदेश के मंत्री थे और वह पश्चिम बंगाल के थे जो तोड़फोड़ कर सकते हैं इसलिए उन की चिन्ता आप को ज्यादा थी?

SHRI Y. B. CHAVAN : I can only give my views about what the hon'ble Member said about it. He certainly said that the arrest of the Ministers is a very extra-ordinary situation. May I point out to him that it is also very extra-ordinary that the Ministers decided to break the law. (*Interruptions*) It is also an extra-ordinary thing.

श्री मधु लिमये : कांस्टीच्यूशन की रक्षा के लिय उन्होंने किया है। आपने संविधान की हत्या की है, वह करोड़ों लोगों की ओर से संविधान की रक्षा करने के लिये आये थे। कानून तो आप तोड़ रहे हैं।

SHRI Y. B. CHAVAN : That is a matter of political interpretation, I do not want to go into that.

As far as the Ministers and facilities for them were concerned, I was told that they were allowed to receive and also make long-distance calls if they were needed. I think they made some long distance calls also. So the facilities which they asked for as Ministers were given, and giving the right to have a long-distance call is neither the facility provided to B class nor A class. These facilities were provided.

SHRI PILOO MODY (Godhra) : Why do you break the rules?

SHRI Y. B. CHAVAN : Our attitude is one of showing utmost courtesy and I was rather pained when the hon'ble Member, Shri Prakash Vir Shastri, made a suggestion that there is some sort of distinction between UP Government and West Bengal Government. There is nothing like that. UP is as dear to us as West Bengal.

SHRI A. SREEDHARAN (Badagara) : Sir, after the disastrous defeat suffered by the Congress Party in the last Elections, the Central Government. . . (*Interruptions*) Sir, I will give a little background. When the front-benchers are allowed to put long questions, we, the back-benchers also should be shown some consideration.

MR. SPEAKER : You want to put as long a question as possible, perhaps.

SHRI A. SREEDHARAN : Whether the Central Government is not engineering a series of incidents which bear a close resemblance to the situation that prevailed in Germany on the eve of the Fascists' take-over ? They dismissed State Governments without valid reasons. They shunt out Governors who do not toe the line of the Congress Party and they topple governments which are not controlled by the Congress Party. Now, the State Ministers have been treated like criminals in the streets of Delhi when smugglers, black-marketeers and tax-dodgers like Dharma Tejas and Amin Chand Pyarelals go scot-free... (*Interruptions*) The hon'ble Home Minister, Mr. Chavan, is striking the pose of an Indian edition of Hitler. I would like to ask a simple question. The relations between the States and the Centre have been strained. Whether the State Governments. . .

MR. SPEAKER : Will you kindly put your question ?

SHRI A. SREEDHARAN : . . have a right to arrest the Central Government Ministers when they go to the States to sabotage and subvert the State Governments ?

MR. SPEAKER : The only question is : whether the State Governments have a right to arrest the Central Ministers . . . (*Interruptions*) I am only explaining his question. Will you kindly sit down now ?

SHRI K. LAKKAPPA *rose*—

MR. SPEAKER : No, Mr. Lakkappa. No, No. Please sit down. (*Interruption*)

SOME HON. MEMBERS : *rose*—

MR. SPEAKER : If all of you sit down and keep silence, I will ask him to reply.

SHRI Y. B. CHAVAN : The position is very obvious. As far as I am concerned, I am very clear. If the Central Ministers commit an offence under the law of the land, they can also be arrested.

SHRI D. C. SHARMA (Gurdaspur) : I have the utmost regard for the Ministers, whether they are here or elsewhere, without taking into consideration how they have been appointed. I want to ask one question. Sir, there is a wave of lawlessness sweeping over Delhi and the whole of northern India and elsewhere. May I also know how it is that these Ministers who swore by the Constitution in UP, to uphold the Constitution and to uphold law and order came here in order to be a party to some kind of satyagraha or whatever it is which led to law-breaking.....

श्री मधु लिमये : नहीं, संविधान की रक्षा के लिये आये थे ।

SHRI D. C. SHARMA : I know.

श्री मधु लिमये : आप क्या जानते हैं । वह संविधान की रक्षा करने के लिय आठ करोड़ लोगों की ओर से आये थे ?

MR. SPEAKER : The hon. Member may address the Chair.

SHRI D. C. SHARMA : These persons are worried about the two Ministers. I am also worried about them. But I want to ask the Home Minister what steps he is taking in Delhi and in other States of India....

श्री मधु लिमये : अन्य राज्यों में इन को क्या अधिकार है । ये भी गिरफ्तार हो सकते हैं ।

SHRI D. C. SHARMA : These gentlemen are more intelligent than I am, but I think they know nothing.

What steps is the Home Ministry taking in consultation with the Chief Ministers, of other States and the Ministers of other States, and also in Delhi, in order that the poor people, the small people and the people who cannot resist anybody are protected against stone-throwing, against all kinds of hooliganism etc. ? May I know whether the Home Minister is going to call a conference of the Ministers so that this lawlessness can come to an end ?

SHRI Y. B. CHAVAN : He has asked me a question about Delhi in particular and also about other States and has asked me to indicate what steps are being taken to enforce law and order. Naturally, in the States, law and order is the direct responsibility of the States, and they are expected to enforce law and order very strictly. I have no doubt about that.

[Shri Y. B. Chavan]

As far as Delhi is concerned, it is the responsibility of the Lt. Governor who is responsible to the Home Ministry in this matter, and we are taking the necessary steps about it.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, मेरा निवेदन है कि आप हमारे स्थगन-प्रस्ताव को लीजिये। हम इस सरकार की निन्दा करना चाहते हैं। पचास सदस्य इससे सहमत हैं या नहीं—आप सदन से पूछिये और चार बजे का समय तय कीजिये। यह मामला बहुत गम्भीर मामला है, दिल्ली में में जो कुछ हो रहा है वह इस सदन में प्रतिध्वनित होना चाहिये, नहीं तो दिल्ली में बैठकर दिल्ली की जनता के साथ इतना बड़ा अन्याय होगा—यह हम से सहन नहीं होगा।

SHRI S. M. BANERJEE : I would make only one submission. We are not satified with the answers given by the hon. Minister. He has refused to have a judicial inquiry into the matter. I would beg of you to give to any one of us the opportunity to ask for leave to move the adjournment motion, though not the other motions.

SHRI KANWAR LAL GUPTA *rose*—

MR. SPEAKER : Why does the hon. Member want to speak now? His leader has already spoken. He would be repeating the same thing again.

श्री कंवर लाल गुप्त : मेरा कहना—स्पीकर साहब, सिर्फ इतना ही है कि सारे ला एंड आर्डर के बारे में विचार किया जाये। एक आस्पैक्ट तो मिनिस्टरों का है, लेकिन जो दूसरा आस्पैक्ट है, उस को भी लिया जाये।

MR. SPEAKER : I thought I could explain the position. It is not as though I had not considered this matter. I had discussed not only this aspect but the other motions also. I had discussed all the motions put together. It is not as though I did not know the positoin before I came to the Chair. A number of calling-attention notices, adjournment motions and censure motions and motions under other rules have been tabled. I thought that I should make up my mind after getting a little information from the Home Minister, and the Home Minister has said that he would like to get a little more information. While I would be prepared to allow the discussion, I do not know, and I have not decided how it should be done, whether it should be a one-hour discussion or a discussion on an adjournment motion or on a motion given under rule 193 or 184 and so on; I do not know under what rule these motions have been given. These are the types of motions which have been given notice of under different rules. Shri Kanwar Lal Gupta has given some motion relating to the Delhi University, but there cannot be a separate discussion in regard to the Delhi University, a separate one in regard to something else and so on; there can be only one comprehensive discussion. While I agree that there should be a discussion, let me see which fits in and which should be taken up. That is the only point which I am considering now. It is no use rising now to say something. I am not going to change my mind on this issue.

श्री मधु लिमये : आप की बात को मैंने गौर से सुना। अगर आप कोई व्यापक बहस उठाना चाहते हैं तो मुझे ऐतराज नहीं है लेकिन जो स्थगन प्रस्ताव होता है वह किसी विशिष्ट काम के लिए होता है। मैं आप का ज्यादा समय नहीं लेना चाहता लेकिन **टाइम्स आफ इंडिया** में जो एक वाक्य आया है वह देख लिया जाय :

"Outside the court room, they again started shouting slogans. The magistrate on duty outside the court room shouted :

"मार कर भगा दो सालों को"

श्री शशि भूषण वाजपेयी : यह गलत बात है।

MR. SPEAKER : Why does he say that? Why does he take up the case of the magistrate or somebody else here? It is not as though he is representing the magistrate. If any such thing has happened, the Home Minister will also enquire and certainly find out. We do not know whether the magistrate has said such a thing. None of us here knows. It is just a news given in the press.

श्री मधु लिमये : अध्यक्ष महोदय, मैं उसे पूरा नहीं पढ़ना चाहता हूं। उस में से एक ही जुमला मैं ने पढ़ कर सुनाया है। यह लोग गिरफ्तारी से पहले राष्ट्रपति जी से मुलाकात करने गये थे। राष्ट्रपति जी से इन की बात हुई। अब उस के बाद यह प्रधान मंत्री और गृह मंत्री जी का कर्त्तव्य था कि इस तरीके का काम करने से पहले, उन का दृष्टिकोण क्या है, उस को वह पहले समझने की कोशिश करते लेकिन यह उन्होंने नहीं किया।

इसी तरीके से अदालत के बारे में कहा गया है कि वहां पर बयान नहीं लिया गया है, गवाहों को नहीं बुलाया गया और फिर भी उस के बारे में उन को सजा दी गई है। इसी तरीके से चसीटनें के बारे में आरोप किया गया है। मानवता का व्यवहार करने के बारे में सरकार की जो असफलता रही राष्ट्रपति जी से मिलने के बाद इन से बातचीत करनें में जो इन की असफलता रही इसलिए यह विषय काम रोको प्रस्ताव का है। मुझे इस के लिए कोई ऐतराज नहीं है आप वाजपेयी जी का या बनर्जी का पहले ले लीजिये हमारा पहले न लिया जाय लेकिन हमको सरकार की निंदा करने का हक होना चाहिये।

SHRI RAM SEWAK JADAV *rose*—

MR. SPEAKER: The leader of his party has spoken already

श्री रामसेवक यादव : अध्यक्ष महोदय, मुझे आप को लाला रामगोपाल शालवाले की आज की गई गिरफ्तारी के बारे में जानकारी देनी है ....

अध्यक्ष महोदय : आर्डर, आर्डर।

SHRI P. RAMAMURTI (Madurai) : It is not a general law-and-order question. A specific question, and a very important one at that, concerning the very bad treatment of these Ministers by the Delhi Administration and the magistracy is there. It is not an ordinary thing. So any general discussion will not serve the purpose. It is in order to rivet attention on that specific question that a specific adjournment motion has been tabled.

MR. SPEAKER: I agree. But there is also some other aspect, whether Ministers can offer satyagraha. Somebody may want to raise that. It is involved in that.

SHRI P. RAMAMURTI: No, no. That is a different matter.

MR. SPEAKER: If it is a debate on some motion like that, that aspect will also come, whether Central Ministers can offer satyagraha in States and whether State Ministers can offer satyagraha here. It is a big question. A question of principle is involved.

12.54 hrs.

ANNOUNCEMENT *RE.* ARREST OF MEMBER

(Shri Ram Gopal Shalwale)

MR. SPEAKER: I have received the following communication from the Sub-Divisional Magistrate, Tughlaq Road, New Delhi:

"I have the honour to inform you that I have found it my duty, in the powers under sec. 64, Cr. P.C. to direct that Shri Ram Gopal Shalwale, Member of Lok Sabha, be arrested for violation of Prohibitory Order under sec. 144 Cr.P.C. outside Iron Gate No. 2 of Parliament House Estate and thereby committing an offence under sec. 188 IPC in my presence.

"Shri Ram Gopal Shalwale was accordingly arrested at 11.05 hours today (14-12-67) and is at present in custody with the Police Station Parliament Street, New Delhi. He will be produced before a competent Magistrate without delay".

12.54½ hrs.

PAPERS LAID NO THE TABLE

ORDINANCES ISSUED IN RELATION TO THE STATE OF HARYANA

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : I beg to lay on the Table a copy each of the following Ordinances under article 213(2)(a) of the Con-

[Shri Morarji Desai]

stitution read with clause (c)(iv) of the Proclamation dated the 21st November, 1967, issued by the President in relation to the State of Haryana :

(1) The Punjab Entertainment Tax (Cinematograph shows) Haryana Amendment Orinance, 1967 (Haryana Ordinanc No. 1 of 1967) promulgated by the Governor of Haryana on the 11th July, 1967.
[*Placed in Library, see* No. LT—1994/67].

(2) The Haryana Land Revenue (Additional Surcharge) Ordinance, 1967 Haryana Ordinance No. 2 of 1967) promulgated by the Governor of Haryana on the 14th July, 1967.
[*Placed in Library, see* No. LT—1995/67].

(3) The Indian Stamp (Haryana Amendment) Ordinance, 1967 (Haryana Ordinance No. 3 of 1967) promulgated by the Governor of Haryana on the 14th July, 1967.
[*Placed in Library, see* No. LT—1996/67].

(4) The Punjab Urban Immovable Property Tax (Haryana Amendment) Ordinance, 1967 (Haryana Ordinance No. 4 of 1967) promulgated by the Governor of Haryana on the 21st July, 1967.
[*Placed in Library, see* No. LT—1997/67].

(5) The Punjab Passengers and Goods Taxation (Haryana Amendment) Ordinance, 1967 (Haryana Ordinance No. 4 of 1967) promulgated by the Governor of Haryana on the 21st July, 1967.
[*Placed in Library, see* No. LT—1998/67].

(6) The Punjab Motor Spirit (Taxation of Sales) (Haryana Amendment) Ordinance, 1967 (Haryana Ordidinance No. 6 of 1967) promulgated by the Gevernor of Haryana on the 21st July, 1967 along with corrigendum thereto published in Haryana Gazetted dated the 27th July, 1967.
[*Placed in Library, see* No. LT—1999/67].

(7) The Punjab General Sales Tax (Haryana Amendment and Validation) Ordinance, 1967 (Haryana Ordinance No. 10 of 1967) promulgated by the Governor of Haryana on the 13 November, 1967.
[*Placed in Library, see* No. LT—2000/67].

SHRI S. M. BANERJEE (Kanpur) : I want to say something on item No. 4.

श्री राम सेवक यादव (बाराबंकी) अध्यक्ष महोदय, मुझे इस गिरफ्तारी के बारे में जो आप को सूचना मिली है उस के बारे में पूछना चाह रहा हूं कि उन को आज यहां से पकड़ कर ले जाया गया और इस की जानकारी भी नहीं दी है . . .

MR. SPEAKER : No, no. Shri Yadav should resume his seat. On anything that has happened anywhere, he wants to say something here.

श्री राम सेमक यादव :**

MR. SPEAKER : Nothing that he has said will be recorded.

[Shri S. M. Banerjee]

SHRI S. M. BANERJEE : Under item 4, Shri Morarji Desai has laid on the Table a copy each of seven ordinances under art. 213(2)(a) of the Constitution in relation to Haryana.

It is all about the State of Haryana. There are six or seven such things. I would like to know from the Deputy Prime Minister when the mid-term election is going to take place. Or, is this hated President's rule going to continue for long ?

MR. SPEAKER : It does not arise here.

ANNUAL REPORT OF REGISTRAR OF NEWS PAPERS FOR 1966 ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA) : On behalf of Shri K. K. Shah, I beg to lay on the Table—

(1) A copy of the Annual Report (Part II) of the Registrar of News Papers for India on Press in India for the year 1966. [*Placed in Library, See* No. LT-2001/67].

**Not recorded.

(2) A copy of the Code for broadcasts by individuals on All India Radio. [*Placed in Library, See* No. LT-2001/67].

LIST OF PERSONS AND/OR ORGANISATIONS PRIORITY AUTHORISATION 'IMPORTANT'

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : I beg to lay on the Table a list of persons and/or organisations other than Ministers and Government officials in whose favour priority authorisation 'Important' on trunk calls was current on the 3rd August, 1967 and was withdrawn with effect from the 4th August, 1967. [*Placed in Library, See* No. LT-2002/67].

STATEMENT IN REPLY TO HALF-AN-HOUR DISCUSSION ON 11TH DECEMBER, 1967 REGARDING SUGAR POLICY

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : I beg to lay on the Table a statement in reply to Half-an-Hour discussion raised by Shri S .S. Kothari on the 11th December, 1967, regarding Sugar Policy, under direction 19 of the Directions by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha. [*Placed in Library, See* No. LT-2003/67].

12.56 HRS.

STATEMENT *RE*: SOCIAL CONTROL OF BANKS

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : Shall I read it or lay it on the Table, because it is a longish thing ? (*Interruptions*)

MR. SPEAKER : Because there will be a discussion on it later on, it may be laid on the Table, so that all the Members may read it.

SHRI INDRAJIT GUPTA (Alipore) : Will you allow some time for discussion ?

MR. SPEAKER : Normally, after the Minister's statement, no question is allowed, only a discussion is allowed later on. Therefore, you may read it.

SHRI VASUDEVAN NAIR (Peermade) : In this session or next session ?

MR. SPEAKER : It is not in my hands, but in the hands of the Business Advisory Committee. All of you will meet and fix it up.

SHRI VASUDEVAN NAIR : I am asking because we are very much pressed for time, and I understand we have even pushed out some important business.

MR. SPEAKER : By reading alone that problem is not solved. I would like to understand and help you if I can. Reading alone is not going to help if I do not allow questions to be put, excepting taking away half an hour. Therefore, I would request him to place it on the Table of the House.

श्री ओंकार लाल बेरवा : कौपी अंग्रेजी में मिलेगी तो फाड़ दी जायगी ।

श्री मोरारजी देसाई : अब आप की फाड़ना ही तहजीब है तो मैं क्या कर सकता हूं ?

I lay on the Table a statement on social control over commercial Banks. [*Placed in Library, See* No. LT-2004/67].

12.58 HRS.

PERSONAL EXPLANATION BY MEMBER

SHRI M. R. MASANI (Rajkot) : Mr. Speaker, Sir, I crave your indulgence to say a few words by way of personal explanation regarding certain statements made in this House during the discussion on a Calling Attention Notice on 12th December during which the name of my Party was mentioned by two Hon. Members as being amongst the recipients of American Governmental funds during the last General Elections.

I would like to recall that, when this matter came up for discussion on June, 15, 1967, I had repudiated these allegations as totally false. I had at that time said and I quote : "Every rupee of the election funds that we collected was collected from our friends, sympathisers and supporters in this country. So far as we are concerned, we are prepared and in fact insist that

[Shri M. R. Masani]

this matter should be investigated so that the facts may be brought to light."

I had gone on to say that "as soon as Government's preliminary investigation is over, an appropriate Tribunal should be set up. There should be a public investigation into the possible use of foreign money in our elections....So far as we are concerned, we would like people to come and prove that any single rupee came to us other than from our own country, other than from our own compatriots"....

We in our Party are sick and tired of hearing these utterly irresponsible, cock and bull stories being put out time and again by those whose own hands are by no means clean in this matter. This is a good example of the old Hindi saying *"Ulta chor kotwal ko dante"*. We want an end, once and for all, to this kind of smear compaign that goes on against patriotic parties and a elements by those who seek perhaps to cover up their own activities under the impression that the best method of defence is attack.

A reference was made by certain honourable members to certain articles contributed by one John Smith to the *Literary Gazette* of Moscow in which the names of the President of our Party, Prof. Ranga, Mr. P. K. Deo and myself re mentioned. I want to refute this foul libel with the contempt it deserves. The so-called testimony of this man John Smith is utterly worthless. He was an insignificant clerk while he was on his tour of duty in Delhi and could not have met any of the people whom he has named. Obviously, he has been fed with this fabricated propaganda material by those who are now harbouring him.

I would once again request that, in order that this kind of smear compaign along with the consequent demoralisation in our public life may be brought to an end, Government should institute a judicial enquiry held in broad day light so that a Party like mine which is being slandered may be able to face any allegations that may be made against it and to disprove them. I request that the report of the Intelligence Bureau in this respect should be made public as also the report on the affairs of the Bank of China which has been lying with the Government for some considerable time and regarding which an assurance was given in the other House that it would be published as soon as it is ready.

13 HRS.

श्री मधु लिमये : (मुंगेर) हर दिन आरोप प्रत्यारोप हो रहे हैं। व्यक्तिगत स्पष्टीकरण के नाम पर पांच दस मिनट का मौका दिया जा रहा है । मुझे कोई इस में एतराज नहीं है। लेकिन इस में से कोई न कोई रास्ता आप निकालें। जांच हो जाए और सारे तथ्य जनता के सामनें आ जायें।

MR. SPEAKER : I myself wanted to say something. Now, I entirely agree with you; this is an unfortunate thing—throwing slander against each other. Whoever does it—all of them—slander against each other—whichever party does it—should, I think, be given up. (*Interruption*) What is the method ? I myself am not able to suggest anything on the spot, at the moment, and whatever I may suggest now may be wrong. I would only say that the leaders of parties and the Leader of the House and others could put their heads together and then we must evolve something. Otherwise, simply making allegations not only about Members but about people who are not here in this House, has no meaning. The others write to me : "Where is the protection for us ? We cannot take them to a court of law and we cannot prosecute them for libel because it is a protected place, and we are helpless." The slander is there. Dirt is thrown against each other. I think the leaders of all parties including the Leader of the House could put their heads together and consider this problem.

Now, the Business Advisory Committee will meet today at 4 p.m. so that we will consider the items of business that have been suggested.

श्री अटल बिहारी वाजपेयी (बलरामपुर) : जल्दी बुलवाइये मीटिंग । हम चार बजे उसको लेना चाहते हैं।

SHRI SURENDRANATH DWIVEDY (Kendrapara) : What you said is a general matter and the suggestion made by

you should be followed. But so far as this particular matter is concerned, already, as you know, we have demanded that the Government should come forward with a statement. The enquiry conducted by the CBI should be before the Government. The Government must come forward with a statement about the investigations and the report that they have already before them. They are not coming forward.

MR. SPEAKER : I will convey this to the Minister.

SHRI SURENDRANATH DWIVEDY : We shall be very grateful to you, because we are very much concerned with it. Please use your good offices and let the Home Minister make a statement on it.

MR. SPEAKER : I will convey it to the Home Minister.

SHRI J. B. KRIPALANI (Guna) : This is not a question of parties. Some papers in foreign countries are writing these things. How will the parties be able to come to any conclusion ? It is for the Government to investigate whether there is any truth in it or not. (*Interruption*) All the parties have not accused each other; they might have done, but here, the question is that the accusation comes from abroad, in foreign papers, and for that, the Government are responsible to investigate the whole affair and place their findings before the House.

MR. SPEAKER : The House stands adjourned and will meet after Lunch.

13.03 HRS.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock

The Lok Sabha re-assembled after lunch at four minutes past Fourteen of the Clock

[SHRI C. K. BHATTACHARYYA *in the Chair*]

OFFICIAL LANGUAGES (AMENDMENT) BILL—*Contd.*

MR. CHAIRMAN : The House will now take up clause-by-clause consideration of the Official Languages (Amendment) Bill, 1967.

Clause 2 —(*Substitution of new section for section* 3)

Now, clause 2. Hon. Member present in the House who are desirous of moving their amendments to clause 2 may send slips to the Table within half-an-hour indicating the serial numbers of the amendments they would like to move.

श्री मधु लिमये (मुंगेर) : सभापति महोदय, मेरी प्रार्थना है कि अभी अभी राज्य सभा में एक ऐसी घटना हुई है, जिस को ले कर वहां शायद बड़ा हंगामा हो । कानूनी रूप से और नियमों के अनुसार तो राज्य सभा की कार्यवाही में हमें दखल देने का अधिकार नहीं है, लेकिन मैं आपसे यह प्रार्थना करना चाहता हूं कि क्या आप यहां से दो तीन लोगों को प्रतिनिधि चुन कर अनौपचारिक रूप से भेजेंगे, जो वहां पर कुछ समझौता कराने की कोशिश करें ?

एक माननीय सदस्य : वहां पर हुआ क्या है ?

श्री मधु लिमये : वहां पर बात ये हुई है कि उत्तर प्रदेश के दो मंत्रियों का मामला जैसे यहां उठा था, वह वैसे ही राज्य सभा में भी उठा था । उस में बड़ी झड़प हो गई । श्री चह्वान ने वहां पर बयान नहीं दिया । वहां के सदस्य, श्री राज नारायण सिंह, को सदन की सेवा से हटा दिया गया है और उनको कहा गया है कि वह सदन छोड़ कर चले जायें । माननीय सदस्य अभी सदन में बैठे हुए हैं । और मेरा खयाल है कि इस बारे में कोई समझौता करानें का प्रयत्न किया जाना चाहिए । जैसा कि मैं ने अभी कहा है, मैं स्वयं जानता हूं कि नियमों के अनुसार हम को राज्य सभा के मामलों में दखल देने का कोई अधिकार नहीं है । लेकिन यह अच्छा होगा कि हम लोगों की ओर से इस बारे में कोई कोशिश हो । श्री चह्वाण वहां पर जा कर बयान दे दें, ताकि जिस प्रकार हम लोगों को इस विषय पर बहस का मौका मिला है, वैसे ही उन लोगों को भी मौका मिल जाये ।

श्री रणधीर सिंह (रोहतक) : आनरेबल मेम्बर वहां जा कर उन को समझायें कि वह उनकी तरह भले बन जायें। वह वहां पर तशरीफ ले जायें और उन को समझायें।

श्री मधु लिमये : मैं अकेला थोड़े ही कुछ कर सकता हूं ? यहां से अनआफिशली किसी को भेज दिया जाये ; श्री चह्वाण सदन में आ गए हैं। उन के राज्य सभा में न जानें से वहां पर बड़ा हंगमा हो गया है। अगर वह वहां पर जायें, तो कोई रास्ता निकाल सकते हैं।

श्री स० मो० बनर्जी (कानपुर) : सभापति महोदय, मेरा निवेदन है कि जो कुछ भी दूसरे सदन में हुआ है, नियमों के अनुसार तो हम उस के बारे में कुछ नहीं कर सकते हैं। वहां पर एक सदस्य को सदन से निकाल दिया गया है। इस प्रश्न को ले कर, जब तक उस सदन की कार्यवाही ही चलेगी, शायद २३ तारीख तक, तब तक सदन का बहिष्कार करने की बात भी हो रही है। मेरा निवेदन है कि वहां पर श्री राजनरायण सिंह के साथ जो सलूक होगा . .

श्री मधु लिमये : वह कल भूपेश गुप्त के साथ भी होगा।

श्री स० मो० बनर्जी . . . . और अगर उन को पुलिस वाले जबरदस्ती निकालेंगे, तो उसका असर लाजिमी तौर पर यहां के सदस्यों पर भी होगा। यह ठीक है कि कानूनी तौर पर, हमारे रूल्ज के मुताबिक, आप कुछ नहीं कर सकते हैं, लेकिन आप श्री चह्वाण को यह तो कह सकते हैं कि जब उन्होंने यहां पर बयान दिया है, तो क्या वह राज्य सभा में भी बयान नहीं दे सकते हैं।

MR. CHAIRMAN : What is Shri Banerjee's suggestion to me ?

SHRI S. M. BANERJEE : That you should use your good offices and see that Shri Chavan instead of sitting here should go to Rajya Sabha immediately.

श्री मधु लिमये : आप श्री चह्वाण को कहें कि वह राज्य सभा जाकर कुछ करें—वह जा रहे हैं, यह अच्छी बात है।

श्री अटल बिहारी बाजपेयी (बलरामपुर) : सभापति महोदय, अभी आप ने कहा है कि अब इस विधेयक की कलाज २ ली जायेगी और उसके बारे में जो संशोधन हों, उनकी सूचना दे दी जाये। मैं यह जानना चाहता हूं कि क्या इस क्लाज के बारे में कोई सरकारी संशोधन भी है या नहीं और क्या सरकार कुछ गैर-सरकारी संशोधन स्वीकार करने जा रही है या नहीं। अच्छा हो कि जो संशोधन सरकार स्वीकार करने जा रही है, उन के बारे में सदन को सूचित कर दिया जाये, जिससे चर्चा में सदस्य उन संशोधनों को ध्यान में रखकर अपने विचार प्रकट करें। हमें अभी तक यह पता नहीं है कि सरकार क्या मानने जा रही है और क्या नहीं माननें जा रही है।

SOME HON. MEMBERS *rose*—

MR. CHAIRMAN : Shri Thirumala Rao—

SHRI THIRUMALA RAO (Kakinada) : Mr. Chairman, Sir, we have listened to what Shri Madhu Limaye. . . .

MR. CHAIRMAN : That is over. What has been done in that House under the orders of the Presiding Officer of that House is a matter of that House itself. I do not feel that the presiding Officer of this House might interfere with the orders there.

SHRI SEZHIYAN (Kumbakonam) : Sir, as per your announcement, we are going to discuss the Bill clause by clause and you asked us to send in slips shewing the amendments that we want to move to Clouse 2. Sir, the entire Bill is contained in clause 2 only. If clause 2 as a whole is discussed and disposed of, the Bill is over. I, therefore, suggest that we go sub-clause by sub-clause—Clause 2(i), 2(ii), 2(iii), 2(iv) and so on. If we take the clause as a whole everything becomes clumsy. Almost all the amendments relate to clause 2 only. There is no mean-

ing in the clause-by-clause consideration if we discuss the clause as a whole and the amendments together.

श्री मधु लिमये : माननीय सदस्य का सुझाव बहुत अच्छा है और मैं उसकी ताईद करता हूं । एक एक सब-क्लाज को अलग अलग से लिया जाये और उस पर बहस खत्म होने पर हम आगे बढ़ें ।

श्री रामसेवक यादव (बाराबंकी) : माननीय सदस्य, श्री वाजपेयी, ने जो कहा है, उसके बारे में मंत्री महोदय क्या कहना चाहते हैं ? सरकार अपना दिमाग बता दे कि वह किन संशोधनों को स्वीकार करने जा रही है, ताकि बहस ठीक तरह से चल सके ।

MR. CHAIRMAN : Does the Minister of State for Home Affairs desire to make any submission in reply to what Shri Vajpayee has stated ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल) : सभापति जी, जैसे जैसे यह संशोधन सदन के सामने आते हैं, उसके बारे में हम कह सकेंगे कि उस में से किसी संशोधन को हम स्वीकृत करते हैं या नहीं । इसमें कोई सरकारी संशोधन हम अपनी तरफ से नहीं दे रहे हैं ।

श्री रामसेवक यादव : कोई संशोधन स्वीकारने जा रहे हैं ?

श्री विद्याचरण शुक्ल : अब संशोधन जब सदन के सामने आयेंगे तब उस समय मैं उस पर कहूंगा ।

श्री रामसेवक यादव : अब तो जितने संशोधन हैं वह आ चुके । कांग्रेस संसदीय दल में भी उस पर चर्चा हुई । मंत्री महोदय ने बाहर अखबारों को भी कहा, इस तरह की चीज आई सामने ।

14.11 HRS.

[MR. DEPUTY SPEAKER *in the Chair*]

उन संशोधनों पर जब उन्होंने मन बना लिया तो बताने में क्या दिक्कत हो रही है जो वह यह कह रहे हैं कि एक एक संशोधन आयेगा तो बताएंगे ? क्योंकि अध्यक्ष महोदय, उस से चर्चा चलाने में आसानी होगी । हो सकता है कि वह संशोधन जिस को वह स्वीकारते हैं, उस से किसी की मंशा पूरी हो जाय तो वह अपना दूसरा दृष्टिकोण रखेगा और हो सकता है कि न पूरी हो तो दूसरा दृष्टिकोण होगा । इसलिए हर सदस्य को अन्धेरे में टटोलना न पड़े, सही दिशा मालूम हो जाय इस के लिए सरकार को अपना मन बता देना चाहिए ।

श्री विद्या चरण शुक्ल : मुझे यह बताने में कोई आपत्ति नहीं है । यह तो केवल प्रक्रिया का सवाल है । यदि उपाध्यक्ष महोदय इस बात के लिए मुझे कहें कि संशोधन इस सदन के सामने आने के पहले ही मैं उसके बारे में अपना विचार रख दूं तो उस के लिए तैयार हूं । जहां तक मैं इस सदन की प्रक्रिया समझता हूं वह यह कि जब एक संशोधन सामने आता है तो उस के संबंध में विभिन्न सदस्य अपने विचार प्रकट करते हैं और तब सरकार की ओर से कहा जाता है कि वह उसे स्वीकार करने जा रही है या नहीं । लेकिन अगर आप कहें तो मैं उस के लिए भी तैयार हूं ।

श्री अ० सिंह सहगल (बिलासपुर) : प्वाइंट आफ आर्डर सर । आनरेबल मेम्बर साहब नें जो यह प्वाइंट उठाया है आज तक १८ वर्षों में यहां पर ऐसा कभी नहीं हुआ है । अब कोई दूसरी रूलिंग हो जाय तो बात दूसरी है।

MR. DEPUTY-SPEAKER : I am quite clear in my mind about the position. As the Minister of State for Home Affairs has pointed out, as we proceed with the clause by clause consideration, amendments are moved. In the course of the debate, it can happen that some hon. Members who have given notice of their amendment might change their minds and not move them or press them; government can also, in the meanwhile, make up its mind whether to accept or not to accept any particular amendment. It need not be indicated just now as to what amendments the government are going to accept. They are

[Mr. Deputy Speaker]
perfectly within their rights in not doing it.

SHRI SEZHIYAN : Sir, before you occupied the Chair I had raised a point on which I want some clarification from you. There is only one main clause in this Bill, namely, clause 2. All the 200 amendments pertain to this clause. Therefore, if we discuss the clause in an omnibus fashion, it will not be beneficial to us and we cannot come to grips with all the problems stated there. Therefore, I would suggest that clause 2 may be taken up sub-clause by sub-clause. Then there will be some order in the discussion and we can move our amendments. Suppose we discuss the entire clause 2 in an omnibus way, we cannot go into all the details. So, I would suggest to the House and appeal to you, Sir, that we should discuss it sub-clause by sub-clause.

MR. DEPUTY-SPEAKER : In order to avoid confusion and pin-point the discussion, I would entirely agree with you that we can go sub-clause by sub-clause. But, when the amendments are moved, they will be moved to the whole clause. But, while debating, those amendments which relate to the first sub-clause will be discussed first. We will go that way. But, all amendments would be moved simultaneously by those who want to move them. At the time of voting at the end also we will follow that procedure.

श्री शिव चन्द्र झा (मधुबनी) : इसमें मेरा भी संशोधन था । मेरे संशोधन के बारे में क्या हुआ ?

SHRI RANE (Buldana) : Sir, I rise to move my amendments....

MR. DEPUTY-SPEAKER : You have given a slip; that is enough. You need not make a speech.

SHRI RANE : I have to give my reasons.

MR. DEPUTY-SPEAKER : Later on, not now. Please let me organise the business. After that you will get an opportunity.

SHRI NAMBIAR (Tiruchirappalli) : I have no objection to sub-clause by sub-clause being discussed but, after all, it is one clause and that is the main thing, as Shri Sezhiyan has said. When I am discussing my amendment I will have to discuss the whole of clause 2. You cannot discuss a sub-clause all alone; you will have to discuss the whole of clause 2.

MR. DEPUTY-SPEAKER : Clause 2 has a certain background; so, while making a submission on a particular sub clause every Member, who wants to move an amendment, in order to show that it is desirable can take into consideration the full clause, but he cannot dilate on the full clause because time is very limited and let us be businesslike.

श्री विद्याचरण शुक्ल : उपाध्यक्ष महोदय, मैं यह पूछना चाहता हूं कि जब इस पर बहस होगी धाराओं पर तो एक एक उपधारा के ऊपर अलग अलग बहस होगी ? जब सदस्य लोग बोलेंगे जैसे एक माननीय सदस्य मधु लिमये जी बोले या वाजपेयी जी बोले तो वह पूरी धारा के ऊपर बोलेंगे या एक एक उपधारा पर अलग अलग बोलेंगे ? उप धारा 1, 2 और 3 इस तरह से कर के तीन बार बोल सकेंगे ?

श्री मधु लिमये : एक एक कर के अलग अलग लीजिए । इसमें से असल में एक ही महत्वपूर्ण खंड है ।

MR. DEPUTY-SPEAKER : If we accept this procedure, the Home Minister's difficulty is genuine. Will he reply at the end ? If you want to say about your amendment to sub-clause (1), you say whatever you want to say but then do you want to have opportunity to speak on every sub-clause ?

श्री मधु लिमये : अलग अलग करिए ।

MR. DEPUTY-SPEAKER : Then I will have to limit the discussion to 2 minutes or 5 minutes or so for every sub-clause.

श्री मधु लिमये : वह कम करिए । उस में मुझे कोई आपत्ति नहीं है ।

MR. DEPUTY-SPEAKER : Then, that is all right.

SHRI VIDYA CHARAN SHUKLA : It cannot be discussed sub-clause by sub-clause. There are several sub-clauses to

clause 2. There are five sub-clauses and if each Member wants to speak, perhaps he will be given a chance to speak five times over one clause.

श्री मधु लिमये : हां, पांच बहसें होंगी ।

SHRI VIDYA CHARAN SHUKLA : It is for you to decide.

MR. DEPUTY-SPEAKER : I agree that it will be a very lengthy and repetitive discussion. What I would suggest is this. If an amendment is in the name of A and there are several supporters, only one Member from that group should make a submission regarding that. There are so many amendments. How can we dispose of the amendments ? I am trying to rationalise the whole process as far as possible.

श्री मधु लिमये : एक दल से एक को चुना जाये । एक एक उपखंड पर बोलने के लिये ।

SHRI KRISHNA KUMAR CHATTERJI (Howrah) : Sir, in your wisdom you have said that sub-clause by sub-clause can also be discussed, but that would create difficulties. We want to oppose a particular amendment. So, if you take up the whole clause, the proceedings will be better conducted. We submit that you take clause-by-clause consideration; otherwise, we shall be in difficulties, because certain sub-clause will be taken up and certain points will be submitted to be accepted by the House and that would be a very wrong and lengthy process.

SHRIMATI SUCHETA KRIPALANI (Gonda) : It is better to discuss clause-by clause because even the sub-clauses are interconnected. If I were to move an amendment to a particular sub-clause there may be a consequential amendment to the next sub-clause. Therefore it is better to take up clause by clause discussion to make the discussion more rational and to save time.

MR. DEPUTY-SPEAKER : Will you help me ? The real difficulty is the sorting out of so many amendments and to pinpoint discussion on them. If I call, say, Mr. Madhu Limaye and he has moved several amendments, he will have to make a very lengthy speech because on every amendment he would like to speak. What I say is that he may speak only on an amendment concerning a particular sub-clause to avoid any repetition. I have to finish within the time limit.

SHRI SHEO NARAIN (Basti) : May I help you, Sir ?

SHRIMATI SUCHETA KRIPALANI : May I suggest that you may please ask the Members as to which are the amendments that they do not wish to move ? Let that be cleared first.

श्री विभूति मिश्र (मातीहारी) : इसमें जिस ने अमेण्डमेंट दिया है, आप उस को डिवार नहीं कर सकते एमेण्डमेंट मूव करनें के लिये । जब आप क्लाज बाई क्लाज लेंगे तो उस में जितनी अमेण्डमेंट्स हैं, उन सब को आपको डिस्पोज करना पड़ेगा ।

उपाध्यक्ष महोदय : मैंनें यही कहा है ।

श्री विभूति मिश्र : मैं 16 साल से देख रहा हूं कि जो क्लाज आयेगा, उस पर जितनी अमेण्डमेंट्स हैं, सब को आपको डिस्पोज आफ करना पड़ेगा, तब आप आगे बढ़ सकते हैं । अगर एक अमेन्डमेंट भी रह गई और आपने डिस्पोज नहीं किया, तो वह सुप्रीम कोर्ट में जा सकता है ।

MR. DEPUTY-SPEAKER : I have already said that those who want to move their amendments will be allowed to move all their amendments. Then, out of those which are moved, they will be sorted out sub-clause-wise and then discussion will be like that.

डा० सुशीला नायर (झांसी) : यह कैसे हो सकता है .....

श्री मधु लिमये : आप क्यों रोड़ा डाल रही हैं, इसमें हम को सुविधा होगी ।

डा० सुशीला नायर : यह कैसे हो सकता है, हर एक अपनी अमेण्डमेन्ट पर बोलना चाहेगा ।

SHRI SEZHIYAN : All the amendments to various sub-clauses are going to be put to vote separately irrespective of whatever type of discussion you are going to have.

[Shri Sezhiyan]

So, far every sub-clause, an amendment can be moved and a speech made. The Home Minister can reply sub-clause by sub clause or at the end of the discussion on a particular clause, as is convenient to him. That is for him to decide. In this way, we can pinpoint on various sub-clauses and there will not be any confusion.

THE MINISTER OF LAW (SHRI GOVINDA MENON) : Sir, it is not that I am raising a legal point. A clause of a Bill is the natural unit of that Bill. There may be several subjects in that clause; each sub-clause may be a different subject. Clause 2 is a big clause. Now, you spoke about the time-limit and if you want to confine the discussion within the time-limit settled, it would be much better if you take up clause by clause and not sub-clause by sub-clause because, naturally, if you take sub-clause by sub-clause, each vigilant Member will have to rise five times or six times to speak.

SHRI RAJARAM (Salem): The Bill is like that; don't shut out the Members like that.

SHRI GOVINDA MENON : I am also a Member and I am not here to stifle the rights of any Member. What I submit is that this is a Bill and in the Bill, there are three clauses and each clause is a unit of the Bill and, for legislative purposes, we take them clause by clause. It may be that a Member rising to speak on that clause may refer to different aspects of the matter contained in that clause. So it, will be open to every Member to speak about the different subjects contained in that clause.

Otherwise, Mr. Deputy-Speaker, you yourself will find it difficult to regulate the discussion in this House.

SHRI P. RAMAMURTI (Madurai) : May I make a suggestion ?

MR. DEPUTY-SPEAKER : Now let us close this. As the Law Minister pointed out and as I said, the structure of the Bill is one clause; that clause is practically the whole Bill....

SHRI MADHU LIMAYE: That is the substantive portion.

MR. DEPUTY-SPEAKER : Yes, That is the substantive portion and the others are less important. The main question is the time factor. What he means is that if you have amendments for various sub-clauses you should not wait for the second time for the second sub-clause; when you get up, you must speak keeping in view all the amendments to that Clause because the whole structure is before you; it is fully imprinted on your mind.

श्री मधु लिमये : इसका मतलब है कि उनका सुझाव आप नहीं मान रहे हैं, इनका मान रहे हैं ।

MR. DEPUTY-SPEAKER : What I suggest is that we will have to take the vote not sub-clause by sub-clause but clause by clause, the total clause. I think you all agree. In that case, what I would suggest is that, if you have two or three amendments, keeping in view the whole clause you may speak. That was my suggestion. That will save time.

श्री अटल बिहारी वाजपेयी : उपाध्यक्ष महोदय, मेरा निवेदन है कि आप दलों के हिसाब से समय दें । हम ने अपने दल में यह व्यवस्था की है कि क्लाज पर बोलने के लिये तीन-चार सदस्य तय किये हैं जो अलग अलग पहलुओं पर बोलेंगे । इस लिये आप स्वतंत्र पार्टी से शुरू कीजिये, या हम से शुरू कीजिये ।

MR. DEPUTY-SPEAKER : I do not mind.

SHRI VIDYA CHARAN SHUKLA *rose*—

MR. DEPUTY-SPEAKER : What he wants to say has been decided. The question is that we will have to divide the time. We have seven hours for Clause-by-Clause consideration and the Third Reading.

SHRI SEZHIYAN : 5 hours and 2 hours.

MR. DEPUTY SPEAKER : Is it agreed?

SHRI D. N. PATODIA (Jalore) : What about amendments to the Resolution ?

MR. DEPUTY-SPEAKER : They were covered in the General Discussion. For amendments for the Resolution, we do not have a separate debate. That is why, the amendments were moved before the debate started.

SHRI D. N. PATODIA : That is only a technical thing.

MR. DEPUTY-SPEAKER : On the Order Paper itself it has been stated :

"Submission to the vote of the House of the following Resolution...."

Therefore, there is no question of discussion on that. The General Discussion is over and it has been covered in that.

SHRI TENNETI VISWANATHAM (Visakhapatnam) : May I submit this ? Yesterday it was said that the time for amendments was over. Now the position is like this. The Government have announced that they are likely to accept some amendments, but they have not said, which amendments. If those amendments are accepted or when that particular amendment is moved, I shall have the right to move an amendment to that amendment. That cannot be ruled out. This is what I want to submit to you.

SHRI RAJARAM : Yesterday we have sent some amendments to the Resolution representing all the Parties, including the Congress Party....

MR. DEPUTY-SPEAKER : It could not be admitted. The Speaker has ruled it out.

SHRI RAJARAM : No, Sir. So many amendments have been accepted.

MR. DEPUTY-SPEAKER : No. So far as I know, none has been accepted.

SHRI RAJARAM : To the Resolution .... (*Interruption*)

SHRI D. N. PATODIA : If the Bill can be discussed clause-by-clause, why not the Resolution ? This is not fair.

MR. DEPUTY-SPEAKER : For the convenience of saving time, we clubbed them together. Amendments to the Resolution were there when the General Discussion started. Therefore, to have a discussion on that is not possible.

श्री अटल बिहारी वाजपेयी : क्या प्रस्ताव पर अलग से मतदान होगा ?

MR. DEPUTY-SPEAKER : It is there on the order paper. After the Bill is passed, separate voting is there.

श्री अटल बिहारी वाजपेयी : अगर मतदान होगा तो उस के बारे में कुछ सदस्यों ने जो संशोधन दिये हैं उन संशोधनों पर क्या उन्हें बोलने का मौका मिलेगा ?

MR. DEPUTY-SPEAKER : It will be immediately put to vote.

श्री शिव नारायण : उपाध्यक्ष महोदय, मेरा सुझाव है कि सरकार ने जो अमेंडमेंट मंजूर कर लिये हैं वह हाउस के सामने पेश कर दे और तब मामला सरल हो जायेगा ।

MR. DEPUTY-SPEAKER : His suggestion to the Home Minister is that if he could indicate the amendments he is going to accept, that will be helpful. Is it possible ? I do not want to say any thing. That is left to the Minister.

श्री देवराव पाटिल (यवतमाल) : किस माननीय सदस्य ने कौन से संशोधन दिये हैं वह हमें मालूम नहीं है और जब तक वह मालूम नहीं होता है तब तक हम उन पर संशोधन कैसे दे सकते हैं ।

MR. DEPUTY-SPEAKER : What I would suggest is : instead of wasting our time, let us begin the debate. I would request the Members both from this side and from that side who have moved the amendments to start. We are debating the Bill and clause 2 is the most important clause. Any one from the Opposition Party wants to speak ?

SHRI D. N. PATODIA : Why cannot we discuss the Resolution clause by clause when the Bill can be discussed ?

MR. DEPUTY-SPEAKER : When you accepted both to be clubbed together, amendments were moved simultaneously. Now it is rather very difficult for anyone to reverse the process. It has to be presumed that discussion on that has taken place.

SHRI P. RAMAMURTI : No, No. It is a very unfair thing.

SHRI GOVINDA MENON : The matter is covered by Rules 85 and 88. Rule 85 says that when a clause is taken up, the question shall be deemed to have been put, "That this clause stand part of the Bill." And if you go to Rule 88, you see that the motion before the House is, "That this clause (Clause No. 2) stand part of the Bill." That is the motion before the House. Amendments will be moved, they will be put to vote one by one and then there will be the voting that this clause (or, as amended) stand part of the Bill.

MR. DEPUTY-SPEAKER : So far as the Bill is concerned, that is accepted. As I said in the beginning, the Bill and the Resolution were considered together. They were admitted. I have no say in the matter. Once the Speaker admits, they were discussed together. Then, at the initial stage, the amendments to the Resolution were moved. Naturally, the presumption is that while the general debate took place, the amendments were also covered. This is the presumption. That is very clear. You were not asked to move the amendments to the Bill. Now, I am concerned with Clause 2 and amendments to it. Let us confine to that now. Now, anybody from the Swatantra wants to speak ?

श्री मधु लिमये : इस के बारे में मैं आप की व्यवस्था चाहता हूं । कभी कभी आप दल की यही संख्या के हिसाब से बुलाते हैं और कभी कभी मनमानी रीति से जिसे चाहते हैं बुला लेते हैं । मैं इस चीज का हमेशा के लिये फैसला चाहता हूं । मैं अब चुप नहीं बैठने वाला हूं । जब इस विधेयक पर चर्चा शुरू हुई थी तो आप ने इन को क्यों नहीं बुलाया था ? आखिर कुछ तो व्यवस्था आप रखिये इस सदन में। उधर के दो, दो लोग बोल चुके उसके बाद हम को पहली दफा मौका मिला है । मैं अब इस चीज को बर्दाश्त करने को तैयार नहीं हूं ।

MR. DEPUTY-SPEAKER : Why I called Mr. Dwivedy was because I had to accommodate.

श्री मधु लिमये : जब द्विवेदी जी को अधिकार नहीं था तो आप ने वह अधिकार उन्हें क्यों दिया? ऐसा करना तो मनमानी करना है । अब या तो आप संख्या के अनुसार चलिये और अगर आप ऐसा करते हैं तो मैं उसके खिलाफ झगड़ने वाला नहीं हूं लेकिन मैं हमेशा के लिए इस पर फैसला चाहता हूं ।

MR. DEPUTY-SPEAKER : Mr. Lobo Prabhu.

SHRI LOBO PRABHU *rose*—

श्री मधु लिमये : मैं व्यवस्था चाहता हूं कि क्या हमेशा इसी तरह से आप मनमानी करेंगे ?

श्री प्रकाशवीर शास्त्री (हापुड़) : जाहिर है कि जब कोई जनरल डिबेट होता है तो उस में यह बात तर्कसंगत है और यह परम्परा भी है कि आप बड़ी पार्टी को पहले, फिर उसके बाद दूसरे नम्बर की और इसी तरह से क्रमवार बुलायें । लेकिन जब इस प्रकार के संशोधन आते हैं या उन संशोधनों के ऊपर चर्चा चलती है तब पार्टी क्रम से बुलाना इस सदन की परम्परा नहीं है और ऐसा करके हम एक बड़ी गलत परम्परा डालने जा रहे हैं ।

SHRI NAMBIAR : I was on my legs, and I said that I was moving my amendmends, and I started speaking. So, I should be allowed to speak now. Then things would move automatically.

MR. DEPUTY-SPEAKER : Normally, during the general debate we go by the order of the parties. Sometimes, we take some liberty with the concurrence of the first party to accommodate somebody's convenience.

श्री मधु लिमये : वह जनरल डिबेट ही था । हमारी सम्मति नहीं ली । एक, एक दल के दो, दो, आदमी जब बोल चुके तब आप ने बुलाया । अगर सम्मति से चलना है तो सब की सम्मति ले कर चलिये ।

MR. DEPUTY-SPEAKER : I had to accommodate him because he was leaving the next day.

श्री मधु लिमये : अब मैं आरोप वगैरह नहीं करना चाहता हूं लेकिन यह जरूर कहूंगा कि इस के लिए कोई एक निश्चित व्यवस्था होनी चाहिए ।

MR. DEPUTY-SPEAKER : I never knew it. He had written to me that he was leaving the next day, and, therefore, I had to accommodate him.

श्री मधु लिमये : मैं आप से यही अनुरोध करुंगा कि इस चीज के लिए आप कोई एक व्यवस्था निश्चित कर लीजिये, वह कोई भी हो, मुझे उस में कोई ऐतराजनहीं होगा लेकिन यह नहीं कि जब चाहा जैसा कर लिया । अगर एक निश्चित व्यवस्थ होगी तो उस से फिर किसी को भी असन्तोष नहीं होगा ।

MR. DEPUTY-SPEAKER : Today, it is not general discussion, but clause-by-clause discussion. The order of the parties is not with me just now.

Shri Lobo Prabhu says that his amendment is first....

SHRI NAMBIAR : No, that is not done in that way. I have been here for about twelve years, and I know the procedure. The practice is this....

SHRI SEZHIYAN : What is the decision that you have given regarding the order of speaking? Can only one Member speak from each group? Or can three or four Members from each group speak within the time allotted for that group? If that is known, then we could allot the order of speaking among our members.

MR. DEPUTY-SPEAKER : Now, all the amendments to the Bill are under discussion. If more than one Member from each group has got amendments, naturally one or two Members will be given chance, but I must say that the time would be limited. (*Interruptions*)

SHRI NAMBIAR : Sir, let the train start. I shall start my speech. (*Interruptions*)

SHRI M. AMERSEY (Banaskantha) : We have also tabled amendments. Our party should speak first.

MR. DEPUTY-SPEAKER : Whether the hon. Member speaks first or second, it does not add to the weight of the amendment.

SHRI M. AMERSEY : It is our party which should get the chance first. It is improper under pressure from others to call other groups to speak first....

MR. DEPUTY-SPEAKER : It is not pressure; in fact, he had never raised that point at all....

SHRI NAMBIAR : I was already on my legs. Then, somebody rolled me out. I was already moving my amendments and I was going to speak.

SHRI LOBO PRABHU (Udipi) : Personally I have high regard for Shri Nambiar but.... (*Interruptions*)

MR. DEPUTY-SPEAKER : Now, I find that it has become a point of prestige. So, let Shri Lobo Prabhu speak. I shall follow the order of the parties.

श्री ओ० प्र० त्यागी (मुरादाबाद) : जब इस विधेयक पर बारबार बहस हो रही है तो जैसे जैसे लोगों ने अमैंडमेंट्स दिये हैं, जैसे जैसे उनके नाम आते हैं उसी क्रम से आप को लेना चाहिए ।

MR. DEPUTY-SPEAKER : I shall go by the rule.

श्री ओ० प्र० त्यागी : उपाध्यक्ष महोदय, मैंने अमंडमेंट्स मूव करने का नोटिस दिया है और जब तक मुझे उन पर अपने विचार प्रकट करने का मौका आप प्रदान नहीं करेंगे तब तक उन्हें डिस्पोज करना उचित नहीं रहेगा ।

MR. DEPUTY-SPEAKER : The hon. Member will get an opportunity. Two or three Members from his party will get an opportunity. The hon. Member will not be debarred from speaking.

श्री ओ० प्र० त्यागी : मैंने अमंडमेंट्स पेश किये हैं इसलिए मैं आशा करता हूं कि मुझे उन पर बोलने का मौका जरूर मिलेगा ।

SHRI LOBO PRABHU : More than one Member from our party has tabled amendments. Do we exhaust all the amendments of the party before we proceed to the others ?

MR. DEPUTY-SPEAKER : I shall call the representatives of the different groups one by one, and after I finish one round I shall start the second round. But time would be limited. You will get enough time.

श्री ओ० प्र० त्यागी : मैं यह कहना चाह रहा हूं कि जिस नें एमेंडमेंट पहले दी है और जिसकी एमेंडमेंट बैलट में पहले नम्बर पर आई है, जिसका नाम पहले है उसको पहले मौका दें ।

MR. DEPUTY-SPEAKER : There are several amendments. I will take it by turns, first this side, then the other side. Otherwise, how can I proceed ?

SHRI N. SREEKANTAN NAIR : (Quilon) : Those who want to oppose the amendments have also the right to speak, the same right as those who move the amendments.

MR. DEPUTY-SPEAKER : He will get that opportunity. He may rest assured of that.

श्री अटल बिहारी बाजपेयी : मेरा खयाल है कि आप दलों के हिसाब से बुलाइए । यह दल का काम होगा कि जितनें अधिक सदस्य बोलना चाहें उनको समय वह दिलाये ।

MR. DEPUTY-SPEAKER : I will try to accommodate.

श्री मधु लिमये : तीन हमारी बड़ी बड़ी तरमीमें हैं । पांच मिनट में कैसे बोल पायेंगे ।

MR. DEPUTY-SPEAKER : I will, as I said, go by this method and accommodate within the time according to the numbers.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : What is the procedure we are following ?

MR. DEPUTY-SPEAKER : The amendments to the clause are there. We will get an indication as to which stand moved. We have not got the complete picture yet. If I take up just one amendment and then follow on that basis, one by one, it will not be possible to finish the discussion and voting within the allotted time of five hours.

श्री तुलशी दास जाधव (बारामती) : इस बिल की जो क्लाज दो है वह महत्व की है । उसके ऊपर जितनी एमेंडमेंट्स हों उनको आप पहले मूव हो जाने दीजिये । उसके बाद फिर आप जैसे लिमये जी ने कहा है कि जिनको जनरल डिसकशन में मौका नहीं मिला है, उनको बोलने का मौका दे दीजिये । उनको पहले बुला लीजिये । अगर आपनें इस तरह से किया तो झगड़ा मिट जाएगा ।

MR. DEPUTY-SPEAKER : It has been already settled. Those who have their amendments to be moved will indicate it and a list is prepared and they are taken as moved. So the first part is over. Let the discussion start. Shri Lobo Prabhu.

श्री शिव चरण लाल (फीरोजाबाद) : समय निर्धारित कर दिया जाए ताकि सभी सदस्यों को मौका मिल सके ।

SHRI G. VISWANATHAN (Wandiwash) : We have wasted 40 minutes on this procedural wrangle. Let us proceed.

SHRI LOBO PRABHU : I was hoping in an atmosphere of understanding....

SHRI VASUDEVAN NAIR (Peermade) : What is the number of his amendment ?

SHRI LOBO PRABHU : I will give it.

MR. DEPUTY-SPEAKER : I will see.

श्री रघुबीर सिंह शास्त्री (बागपत) : उपाध्यक्ष महोदय, निर्णय क्या लिया गया है ? आप जो समय देंगे वह किस बेसिस पर देंगे ? क्या पार्टी बेसिस पर देंगे ? मैं समझता हूं कि पार्टी बेसिस पर नहीं होना चाहिये । जिन लोगों ने एमेंडमेंट्स दी हैं उन सब को मौका मिलना चाहिये ।

MR. DEPUTY-SPEAKER : I have already stated what I am going to do. Please resume your seat. Let us begin. You will get your time.

SHRI LOBO PRABHU : My amendment is that in place of the word "may" in Clause 2. the word "shall" shall be inserted.

"May", as you know, is permissive, while "shall" is mandatory. In the circumstances of the Bill, and in the circumstances particularly of this Clause that for all official purposes for which English had been used before that day, that language will continue, it is imperative and not permissive that that language should be made mandatory.

Before I proceed to give my reasons for this particular nature of mandate, I would like to point out that though we have been debating for 20 hours, a record perhaps for Parliament, we have not got to the simple fact that at this moment in the Government of India Hindi is used, if at all, only for translation.

I had the good fortune yesterday to enquire from the Adviser for Hindi, Mr. Sinha, as to the position in respect of the use of Hindi. He was very regretful. He said out of about 20,000 sections in the Government of India, 1,300 sections were partially using Hindi. I enquired from him further what noting was done in Hindi, and at what level at all Hindi was used and he was pleased to tell me that no noting is done at any stage, not even the lowest stage, in Hindi.

SHRI S. KUNDU (Balasore) : Would you please order Mr. Lobo Prabhu to address you ?

SHRI LOBO PRABHU : I am honouring you.

SHRI INDERJIT MALHOTRA (Jammu) : In this House you should honour the Chair.

SHRI LOBO PRABHU : And he added that if any Minister so much as noted in Hindi, it was a red letter day.

श्री विभूति मिश्र : कौन सी अमेंडमेंट पर बोल रहे हैं ?

SHRI LOBO PRABHU : 96.

So, I would like to present to this House this simple fact that Hindi is used only for translation. I would like to present to this House this further information that even in the Hindi States....

श्री विभूति मिश्र : कौन सी एमेंडमेंट पर बोल रहे हैं माननीय सदस्य ?

MR. DEPUTY-SPEAKER : All the amendments, and Clause No. 2 are under discussion.

SHRI BIBHUTI MISHRA : I want to know whether he has moved any amendment or not, and if so, the number.

MR. DEPUTY-SPEAKER : He has moved.

SHRI BIBHUTI MISHRA : Then, he must give the number.

SHRI M. AMERSEY : 96. He was sleeping.

SHRI LOBO PRABHU : Even in respect of correspondence from Hindi States he was able to inform me that only since the last elections a few letters, letters of no importance, have been received so far by the Government. The simple question is whether, because we pass this Bill, by a wave of the wand tomorrow everything is going to be changed in the Government of India, and noting is going to be done in a language which has not so far been mastered by the largest number of the staff. Therefore, I would press that this House considers not only the rights of the language, but the rights of the people. If the Government of India is to be paralyzed by a sudden change from, English, which is used almost completely, to Hindi which is only used for translation, I am

[Shri Lobo Prabhu]

afraid there will be no work done; I am afraid that the people will suffer; I am afraid that this great administration which has been built up will be broken and lost.

I would also point out to those of my friends who think in terms of employment that you will have to discharge the largest number of employees from the Government of India because they cannot note in Hindi; they cannot work in Hindi. So I let us for once be realistic. I appeal to the SSP; they are a national party; they cannot think in terms of only a small or fixed section of India. They have to think in terms of all of us. (*Interruption*). I would appeal to the Jan Sangh; it is a great party and they represent the whole of India, and if they understand the temper of the people, they are representing not only the Hindi section but the whole of the country. And to those people, I appeal—(*Interruption*)—Sir, I cannot undertake the education of those who do not understand this, at this late stage. So, I would beg of this House to think in terms of the country. I would beg of all the parties to think in terms of their objectives to lead the whole country. I would beg of them not to make much of this.

One word more. This is important because some amendments have been reported to have been accepted by the Congress party, and that amendment is that Hindi or English may be a compulsory qualification for examinations. I would like to point out that this is discriminatory against other languages. One has probably no quarrel, many of you have no quarrel about Hindi superseding English, but when Hindi supersedes other languages and gets a preference over other languages and comes on a par with English, as the only alternative language for examinations. I am afraid the position is not fair. I am afraid this Official Languages Bill becomes an official employment Bill. It secures employment only for a certain section who know Hindi better than others. So, I would like to press my amendment that the word "may" be substituted by the word "shall", because there should be no doubt that as long as things are as they are, as long as the work of the Government has to be done, it should be mandatory and it should be done according to the provisions of the Constitution.

MR. DEPUTY-SPEAKER : Shri Devgun.

SHRI KRISHNA KUMAR CHATTERJI : I rise to oppose this amendment.

MR. DEPUTY-SPEAKER : After one or two speeches, I will come to those who want to oppose it.

श्री हरदयाल देवगुण (पूर्व दिल्ली) : उपाध्यक्ष महोदय, मैं संशोधन क्रमांक 99, 103, 105, 111, 112 और 114 के बारे में अपने विचार प्रकट करना चाहता हूं।

इन संशोधनों से इस क्लाज का भाव स्पष्ट हो जायेगा। कल गृह मंत्री महोदय ने स्पष्ट रूप से यह आश्वासन दिया था कि भारत की राजभाषा और सम्पर्क-भाषा हिन्दी है इसमें कोई सन्देह नहीं है। यही निर्णय संविधान सभा ने 1950 में लिया था। कल गृह मंत्री ने जो आश्वासन दिया है, यदि उसको कार्यान्वित करना है तो इन संशोधनों को स्वीकार करना अत्यन्त आवश्यक है।

इन संशोधनों की क्या आवश्यकता है, इसका जवाब और इस का कारण माननीय सदस्य, श्री लोबो प्रभु, ने अपने संशोधन और अपने भाषण में दे दिया है। उन्होंने बताया है कि अभी तक किसी भी सरकारी दफ्तर में हिन्दी में नोटिंग, टिप्पणी, नहीं की जाती है। अगर हम ने हिन्दी को राजभाषा और सम्पर्क भाषा माना है, तो ईमानदारी से उस पर अमल करना होगा। श्री लोबो प्रभु ने अभी बताया है कि पिछले बीस वर्ष में हम ने कोई काम नहीं किया है। सरकार ने पिछले बीस साल तक जो अकर्मण्यता की नीति अपनाए रखी है, उसी के कारण आज यह विवाद खड़ा हो गया है। इसलिए जब तक हम यह निश्चय न करें कि हिन्दी को राजभाषा बनाने के सम्बन्ध में हम बहुत सीरयस गम्भीर हैं, तब तक यह समस्या हल नहीं होगी। इसलिए इस सम्बन्ध में समय निश्चित किया जाना चाहिए।

दूसरे संशोधन में मैं ने यह कहा है कि जब हम हिन्दी का प्रयोग आज से शुरू करने वाले हैं, तो गृह मंत्री ने हर वर्ष जो प्रतिवेदन देने का आश्वासन दिया है, उस प्रतिवेदन में सरकार यह बताए कि उसने वर्ष भर में सरकारी कार्यालयों में हिन्दी का प्रचलन कितना किया है। जो हिन्दी-भाषी राज्य केन्द्र से हिन्दी में पत्र व्यवहार करना चाहें, उन के साथ केवल हिन्दी में ही पत्र-व्यवहार होना चाहिए। वे हिन्दी में पत्र भजें और हिन्दी में उन का उत्तर दिया जाना चाहिए। उन पर किसी प्रकार का यह प्रतिबन्ध नहीं होना चाहिए कि वे अपने पत्र के साथ अंग्रेजी का अनुवाद भी भेजें।

इसी प्रकार केन्द्रीय कार्यालयों में जो कर्मचारी हिन्दी में कामकाज शुरू करना चाहें, उनको ऐसा करने की छूट होनी चाहिए। अगर यह व्यवस्था कर दी जाये कि जो कर्मचारी हिन्दी में काम करना चाहते हैं, हिन्दी में नोट आदि लिखना चाहते हैं, उस पर कोई प्रतिबन्ध नहीं होगा, तो बहुत से कर्मचारी हिन्दी में अपना काम-काज शुरू कर देंगे। आज से पंद्रह साल पहले केन्द्रीय कार्यालयों के अनेक अधिकारियों और कर्मचारियों ने हिन्दी में टिप्पणी लिखना और अन्य काम करना सीखा था। उन कर्मचारियों में सब भाषा-भाषी लोग सम्मिलित थे। लेकिन सरकार की ओर से उनको निरुत्साहित किया गया, उन को कोई प्रोत्साहन नहीं दिया गया, इसलिए उन लोगों ने बड़े परिश्रम से जो काम सीखा था, वह अधूरा रह गया।

मुझे विश्वास है कि सरकार इन आवश्यक संशोधनों को स्वीकार करेगी। अगर सरकार इन संशोधनों को स्वीकार करेगी, तभी हम समझेंगे कि गृह मंत्री ने कल इस सदन में जो आश्वासन दिया है कि हिन्दी इस देश की राजभाषा और सम्पर्क-भाषा होगी, सरकार उसके बारे में गम्भीर है, अन्यथा वह केवल लीपा-पोती समझी जायेगी और इस से समस्या और उलझेगी और देश में विषमता बढ़ेगी।

SHRIMATI SUCHETA KRIPALANI: My first amendment is No. 173 which reads thus:

Page 2, *for* lines 2 to 6, *substitute*—

"Provided that the English language shall be used for purposes of communication between the Union and a State which has not adopted Hindi as its official language."

That remains as it is. After that the change comes:

"Provided further that where Hindi is used for purposes of communication between one State which has adopted Hindi as its official language and another State which has not adopted Hindi as its official language, such communication in Hindi shall be accompanied by a translation of the same in the English language."

Then there is a consequential amendment.

15 hrs.

My amendment No. 174 merely says that for "Provided further" it should be "Provided also". My third amendment is amendment No. 176 by which in clause 2 of this Bill where it is said:

"Notwithstanding anything contained in sub-section (1), where Hindi is used for purposes of communication...."

in place of 'Hindi' I want to substitute "Hindi or the English language". I will explain the reasons why I am moving it after I have moved all the amendments I want to move. My next amendment is amendment No. 168 by which, for lines 25 to 31 where it is said:

"....a translation of the same in the English language...."

I want to substitute:

"a translation of such communication in the English language or, as the case may be, in Hindi shall also be provided till such date as the staff of the concerned Ministry, Department, office or corporation or company aforesaid have acquired a working knowledge of Hindi."

[Shrimati Sucheta Kripalani]

There is also a minor amendment, amendment No. 178 by which I want to interpose the words "English language and Hindi" by "Hindi and the English language".

अब मैं हिन्दी में बोलूंगी ।

एक माननीय सदस्य : 172 आप पेश नहीं कर रही हैं ?

श्रीमती सुचेता कृपालानी : नहीं, 172 नहीं ।

अब यह जो चार छः लाइन है जिसमें मैं परिवर्तन लाना चाहती हूं उसका तात्पर्य यह है :

"Provided that the English language shall be used for purposes of communication between the Union and a State which has not adopted Hindi as its official language;"

इस पर हमें एतराज नहीं है । जो स्टेट आफिशियल लैंग्वेज हिन्दी को नहीं बनाएंगे वह यूनियन के साथ में अपना अंग्रेजी में खतोकिताबत करें, उसमें हमें एतराज नहीं है । लेकिन इसका जो दूसरा हिस्सा है, एक स्टेट जिसने हिन्दी अपनाया है और दूसरा स्टेट जिसने नहीं अपनाया है वह खतो-किताबत करें । तो उन के ऊपर भी लाजिमी है कि वह अंग्रेजी में ही खतोकिताबत करें । यहां हम समझते हैं कि जो स्टेट हिन्दी अपना लिए हैं उनके ऊपर जबरन हम क्यों यह मजबूरी रखें कि वह अंग्रेजी में ही चिट्ठी लिखें । उनका हक है कि वह हिन्दी में चिट्ठी लिखें और उसके साथ-साथ क्योंकि अहिन्दी भाषी प्रान्त जो हैं उनको तकलीफ न हो, इसलिए हम ने कहा कि अच्छा, जब तक वह हिन्दी नहीं सीखते हैं, तब तक हम उसके साथ एक अंग्रेजी का तर्जुमा भेज देंगे । इसके ऊपर कुछ भाइयों ने एतराज किया हिन्दी प्रान्त वाले भाइयों ने कि यह तो बराबरी का होना चाहिए । अगर हम भेजते हैं तर्जुमा अंग्रेजी में तो वह भी अगर तमिल या अंग्रेजी में चिट्ठी लिखें तो उस का तर्जुमा कर के भेजें । मगर इस सारे बिल का उद्देश्य यह है कि अहिन्दी भाषी प्रान्त जो हैं, जो समझ रहे हैं, कि हम जल्दी हिन्दी नहीं सीख सकेंगे, या हिन्दी में काम नहीं कर सकेंगे उन को सहूलियत दें । इसलिए हम थोड़ा बड़ा दिल रखें । उनके ऊपर यह बन्धन न लागाएं तो इसमें कोई नुकसान नहीं है । इसीलिए हम ने इस में जरा लिबरल रह कर यह रखा है । केवल हम इतना चाहते हैं कि जो हिन्दी भाषी प्रान्त हैं उन को जबर्दस्ती अंग्रेजी में चिट्ठी लिखने के लिए मजबूर न किया जाय । हां, कोई हिन्दी न समझे तो उस के लिए अंग्रेजी तर्जुमा भेज दें ।

दूसरा अमेंडमेंट कांसीक्वेंशियल है । उसमें मुझे कुछ कहने की जरूरत नहीं है ।

अब 176 पर मैं आती हूं । यह केवल केन्द्र में जो खतोकिताबत चलती है, एक डिपार्टमेंट, एक मिनिस्ट्री, एक उन की अन्डर या कंट्रोल्ड कंपनी या कारपोरेशन के बीच में है, वहां कहा जाता है कि केन्द्र की खतोकिताबत अंग्रेजी में होगी । अगर हिन्दी में हो तो उसके साथ अंग्रेजी में ट्रांसलेशन दिया जायगा, यह विधेयक में है । इस पर भी हमें एतराज है क्योंकि अगर हमारी राजभाषा हिन्दी है तो केन्द्रीय सरकार को राजभाषा हिन्दी का जो स्थान है वह स्थान उसे देना चाहिए । इस क्लाज का मतलब यह होता है कि राजभाषा को हम ने हिन्दी कह दिया मगर कार्यतः, व्यवहारः हमने यह किया कि अगर यह भाषा इस्तेमाल कोई करे तो उस के ऊपर बन्धन लगा दिया कि इसका अंग्रेजी ट्रांसलेशन देना पड़ेगा । मतलब नाम के वास्ते तो राजभाषा हिन्दी को बताया मगर कार्यतः हिन्दी के ऊपर डिस्क्वालीफिकेशन्स लगा दीं, उस के ऊपर पाबन्दियां लगा दीं । इसलिए हमने कहा कि हम केवल इतना ही चाहते हैं कि हिन्दी और अंग्रेजी केन्द्र में बराबर स्थान रखें । अगर कुछ दिन के लिए बाई-लिंगुअलिज्म चलता है तो चले । हिन्दी में अगर चिट्ठी जाती है तो अंग्रेजी ट्रांसलेशन और अंग्रेजी में जाती है तो हिन्दी में ट्रांसलेशन करें ।

इसीलिए हिन्दी की प्रतिष्ठा रखने के लिए, हिन्दी को जो स्थान देना है वह उसे मिल सके इसके लिए हम ने यह कहा कि हिन्दी में ऐसा है तो अंग्रेजी में भी ऐसा हो । ट्रांसलेशन दोनों भाषा में होगा । उसमें तकलीफ है और हमारे अफसरान काफी दुखी हो रहे हैं इसके बारे में । लेकिन यह सही है, यह होना चाहिये । अब कब तक यह इन्तजाम रखा जाय ? क्योंकि इस बिल में हम कोई अवधि निर्धारण नहीं कर रहे हैं, हम लोग तो चाहते थे कि अवधि निर्धारित हो, लेकिन दक्षिण भारत के भाइयों का रुख देख कर हम ने अवधि नहीं रखी है । तो कब तक यह हिन्दी और अंग्रेजी का ट्रांसलेशन चले वह 168 जो अमेंडमेंट मूव कर रहे हैं उस में आता है । उसमें है कि यह तब तक चले जब तक यह सारे आफिसर कंसर्न्ड इतनी हिन्दी न सीख लें, काम चालू हिन्दी, यह नहीं कि बड़े विशारद बनें और 20 साल लगाएं, मगर काम चलाने लायक हिन्दी जब तक वह न सीख लें तब तक हम उनको ट्रांसलेशन अंग्रेजी में देंगे । इसका तात्पर्य है कि जल्दी से जल्दी हमारे आफिसर लोग हिन्दी सीख ।

इसके बाद 178 जो है वह मामूली है, सेंटीमेंटल है । क्योंकि पहले अंग्रेजी भाषा का नाम लिया गया था पीछे हिन्दी का लिया गया था, तो इस को हमने परिवर्तन कर के पहले हिन्दी रखवाया और पीछे अंग्रेजी का रखवाया । बस इतना ही मुझे इस पर बोलना है ।

SHRI TENNETI VISWANATHAM : Sir, I am addressing this question to Shrimati Kripalani, of course, through the Chair. There is sweet reasonableness in her, as Shri Kripalani has pointed out. But I would like to know from her one thing. What provision have you made, after the Bill becomes an Act, for the noting in the Central Secretariat, where all people are not familiar with Hindi.

SHRIMATI SUCHETA KRIPALANI : That question is completely redundant because, for some time to come, both the languages are going to be used and if any translation has to be done that particular officer is certainly not going to translate it. There will be a section for doing that translation. So, as I understand, this problem will not arise.

SHRI SEZHIYAN : On behalf of the DMK Party, I am moving amendments Nos. 81 to 89. But I am speaking only on amendment Nos. 81 to 84, which relate to sub-clause (1) of clause 2, because other members from my party will speak on other sub-clauses.

MR. DEPUTY-SPEAKER : May I suggest one thing ? Just like Shrimati Kripalani, you can give a resume of the whole thing.

SHRI SEZHIYAN : Other members from my party would be speaking on those amendments, because we would not be getting many opportunities like the ruling party.

SHRIMATI SUCHETA KRIPALANI : As far as time is concerned, we suffer the most.

SHRI SEZHIYAN : Amendment No. 81, standing in the name of Shri Murasoli Maran and myself, deals with the very basic issue which is before our party and the country. We have asked that all the languages in the Eighth Schedule and English should be used as official languages from the appointed day. That is one of our basic stands. Shrimati Sucheta Kripalani, during her speech, first moved her amendments in English and then she said "I will speak in Hindi". I appreciate and also envy her position. The same facility has not been given to me. I could speak only in English, even though English is not my mother tongue.

DR. SUSHILA NAYAR : Hindi is not her mother tongue either.

SHRI SEZHIYAN : Her adopted mother tongue, I will say.

Article 120 of the Constitution states specifically :

"Notwithstanding anything in Part XVII, but subject to the provisions of article 348, business in Parliament shall

[Shri Sezhiyan]

be transacted in Hindi or in English :

Provided that the Chairman of the Council of States or Speaker of the House of the People, or person acting as such, as the case may be, may permit any member who cannot adequately express himself in Hindi or in English to address the House in his mother tongue."

It is a basic fact that a person can adequately express himself only in his mother tongue. Therefore until and unless you amend this article of the Constitution, there is no use in asking us to speak in Tamil when there is no provision under the Constitution for use of Tamil and for simultaneous translation in the Parliament.

The present amending Bill as well as the original Act, called the Official Languages Act—the plural, languages—pertain only to Hindi and English. What about the other 14 major languages being spoken by millions of people ? Tamil is being spoken by 40 million people in a well-defined area. Telugu is being spoken by 45 million people. Why not give the same facility, the same honour and the same status to them in the Constitution and in Parliament ? That is our basic aim, our basic objective. That is why our first amendment says : that from the appointed day all the languages given in the Eighth Schedule as well as English shall be allowed to be used.

The same thing is given in amendment No. 84 also. There we have said :—

"Provided further that nothing in this sub-section shall be construed as preventing a citizen from using a language listed in the Eighth Schedule of the Constitution or English for purposes of communication with the Union."

Very many persons say that English is a foreign language, that it is not an Indian language. Tamil is not a foreign language; Telugu is not a foreign language; your own language, Marathi, is not a foreign language. Probably, the oldest language in India is our language. Sanskrit has come from outside, Urdu has come from outside; Persian has come from outside and even perhaps bits of Hindi have come from outside. But Tamil is grounded in this land. Therefore I have got a higher and a prior claim. We have a better claim for official status.

SHRI KANWAR LAL GUPTA (Delhi Sadar) : Then plead for Tamil not for English.

SHRI SEZHIYAN : I am pleading for it because you have not allowed me to correspond with the Union in my own language. I have been forced to do this. Clear the way for it and I will be one with you. But before amending the Constitution, if you want to create a vacuum in which Hindi can come in, we will not allow that.

Instead of bringing forward a complicated and complex Bill, the Government might have prepared and brought forward a simple and straightforward Bill. I do not like the attitude of this Government. I am able to understand the attitude of Shri Vajpayee. I am able to understand the attitude of Shri Madhu Limaye. They are very clear in their expression, but this Government is dubious.

AN HON. MEMBER : Ambiguous.

SHRI SEZHIYAN : Ambiguous.

AN HON. MEMBER : Dubious is correct.

SHRI SEZHIYAN : Whenever they go to the Hindi people, they say, "In the Constitution we have given the place to Hindi" and whenever they come to us they say, "You have the Nehru assurance". In the end they do not satisfy anybody; they do not satisfy even themselves.

Yesterday Mr. Chavan paid a compliment to us, the DMK by saying that we are democrats. I think, he also believes in democracy and he also is a democrat. He says that in a democracy opinions should change. I say, in a democracy there is nothing as closed. The Constitution itself is not a closed affair. The entire official language policy also is not a closed thing. Our plea is : Re-open the subject.

When there was a momentous agitation, when there was apprehension in South India and in Madras, Mrs. Indira Gandhi, when she was the Minister of Information and Broadcasting, came there and the first words she said were, "A rethinking is necessary". We call for a re-thinking which is necessary now. We call for a reapprai-

sal of the whole official language question and of the Constitutional position. Let us sit round in a round table conference. Let Seth Govind Das present his case and let Mr. Vajpayee present his case ably. Let there be simultaneous translation so that we will also understand what he is making out. We can sit at the round table together and come to a conclusion, we can evolve the language policy. But just because there is a clause put in the Constitution should we obey meekly to a wrong?

The other day some one was saying that the Nehru assurance is not above the Constitution. I accept that the Constitution is above that. But the people are above the Constitution. Millions of people who speak Tamil, Telugu, Marathi and Bengali are above the Constitution. You should satisfy them and solve the problem once for all instead of treating it as a lingering one from election to election asking Shri Vajpayee and me to fight and then try to say, "This is an extreme; that is an extreme; I will give a *via media*." This *via media* is going to plunge us in the dark abyss. Be either on this side of the river or on the other side of the river. Do not plung *via media* and go along the river and eventually into the sea of confusion.

Therefore, let us be clear about it. They say that they want to implement the assurance of the late Prime Minister, Mr. Nehru. If they had been honest and prudent, they would have said that English shall continue to be the official language for all official purposes. Why this complicated muddle? Why are you trying to please or deceive both sides? This is a Bill, primarily, to allay the apprehensions of non-Hindi speaking people. These are concessions to be given to the non-Hindi speaking people. There need not be any concession to the Hindi-speaking people. Already, the Constitution makers had given a big concession to them. If you are not satisfied with the assurance given by Nehru, that is another thing. You repudiate that. If you accept you should be clean and clear about it.

Regarding the word 'may', I would like to quote here one sentence written by Mr. Nehru himself in the year 1963 when the original Bill was on the anvil. The Members of the D.M.K., Mr. Frank Anthony and others had written a personal letter to the Prime Minister, Mr. Nehru.

SHRI MAHANT DIGVIJAI NATH (Gorakhpur): Is he making a general speech or speaking on the amendments? (*Interruption*)

SHRI RAJARAM: Even Swamijis are becoming politicians and angry too.

SHRI SEZHIYAN: I am speaking on my Amendment No. 82, that is, for 'may' substitute 'shall'. This is what the Prime Minister, Mr. Nehru, himself stated in his reply to our letter of the 18th April, 1953:

> "I think that the use of the word 'may' in clause 3 of the Bill is quite adequate for the purpose. It is well known that in this context, it means 'shall'."

Therefore, according to the late Prime Minister, Mr. Nehru, the word 'may' means 'shall'. In spite of that, there is all this confusion. I want them to be clear about it.

SHRI TULSIDAS JADHAV: On a point of order, Sir. (*Interruption*)

MR. DEPUTY-SPEAKER: On what?

श्री तुलशी दास जाधव : उपाध्यक्ष महोदय, मेरा प्वाइन्ट आफ़ आर्डर है ....।

SHRI V. KRISHNAMOORTHI (Cuddalore): We will also not allow you to speak.

SHRI TULSIDAS JADHAV: This is not against you.

मैं आपको सपोर्ट करने के लिए कहता हूं, आपके खिलाफ नहीं है। यह जो अमेण्डमेंट आई है, इसकी जरूरत नहीं है, क्योंकि यहां लिखा है कि.....

MR. DEPUTY-SPEAKER: If it is a question whether it is a repetition within the fold of the framework of the Constitution, I will give a ruling. Now that an amendment has been admitted and it has been moved, for the time being, whatever you have got to say, you say it later on and not now.

SHRI SEZHIYAN: Regarding the word 'may', I would like to quote here two famous English judgments. One is of Lord Selborne Julius *vs.* Oxford where he says:

> "They are potential and never significant of any obligation."

[Shri Sezhiyan]

It gives power but there is an obligation.

In another case, it has been said :

> "'May' never can mean 'Must' so long as the English language retains its meaning;
>
> "but it gives a power and there it may be a question in what cases it becomes his duty to exercise that power."

Because so much heat has been generated. I would like to ask the Government to go into the question and settle it once and for all. Earlier, when I was speaking, The Swami rose up in anger. I am able to understand his anger and that shows the intolerance of the Hindi-speaking people. Why Rajaji who was for Hindi in 1939 has now become a severe opponent of Hindi imposition ? Then, Dr. Suneti Kumar Chatterjee who was the President of the Rashtra Bhasha Prachar Samiti in Bengal, who was a noted Hindi writer and who was also given the famous title of Sahitya Vachaspathi by Hindi Sahitya Samelan has this to say :

> "I honestly feel that I am seeing an incipient Hindi Imperialism...."

Why are you driving the persons who were on your side to go to the other side ? It is because of your intolerance.

Even at the time of Constituent Assembly, those who were in favour of Hindi had visualised Hindi not only as an official language, a link language, but they visualised for it almost an empire. One Mr. R. V. Dhulekar coming from U.P., and a strong Hindi protagonist, when he was talking in the Constituent Assembly, said :

> "I say, it is the official language and it is the national language. You may belong to another nation, but I belong to the Indian nation, the Hindi nation, the Hindustani nation.."

So, what is behind all these things ? Just by making Hindi the official language, they want to convert the entire India as 'Hindia', as 'Hindi Nation' and not Indian Nation. That is the thing we are objecting to. We are fighting not for English, but for our own mother-tongue. Unless our mother-tongue gets the proper place in the Constitution, in the Parliament, the struggle will go on for ever—for how long, we do not know.

SHRI KRISHNA KUMAR CHATTERJI : I oppose the first amendment and I do oppose strongly the amendment moved by the DMK Member.

The prolonged continuation of the English language as the official language is the logical conclusion of a national folly that we committeed when we accepted freedom through negotiation. (*Interruptions*) I am sorry I cannot speak in Hindi.

The negotiated freedom cannot have all the excellent attributes and virtues of a real freedom achieved through a revolutionary process. The two Members who moved the amendments should remember that English survives today in the sacred land of ours as the illegitimate child born out of the continuing process of illicit intimacy between free India and the foreign language which only yesterday was an instrument of oppression, domination, exploitation and even humiliation. (*Interruptions*) I ask one question of the hon. Members who have moved the first amendment and the subsequent amendments : how long are you going to nurture this illegitimate child and put your head down under shame because we cannot evolve a national language of our own ? I heard the other day the statement of the Education Minister; in answer to a question he said that no allocation of funds had been made for the development of the regional languages, and even for the proper development of the Hindi language which has been accepted as the link language. I will recall the memories of the people of this country to the speech delivered by Mahatma Gandhi on 25-1-1948 and which was reported in *Harijan* on 1st February, 1948 : In that speech, he said :

> "Hindustani was to be the *lingua franca, Rashtra Basha,* of India, but it could not take the place of the provincial tongues. It could not be the medium of instruction in the provinces—much less English."

He has made it clear that, after Independence, the country should not lose any time to accept a link language for the whole of India, so that India can survive as a

free nation and not be under the slavery or serfdom of a foreign power.

With these words, I would appeal to the members on the other side, who are preaching for the retention of English by introducing the word 'shall', that we should remember that if we want to preserve our culture, our tradition and our freedom, we cannot pursue in continuing the process of degeneration by accepting English for all time to come. With these words, I storngly oppose the amendments moved before the House.

SHRI TENNETI VISWANATHAM : I am submitting to you, Sir, that the learned speaker speaking in English said that there is 'illicit intimacy' between India and English language. I think these words can be expunged, Sir.

SOME HON. MEMBERS : No, no.

MR. DEPUTY-SPEAKER : I would request the hon'ble Members that while arguing they must use dignified expressions.

SHRI TENNETI VISWANATHAM *rose—*

MR. DEPUTY SPEAKER : I have warned him now. (*Interruptions*)

When this question 'shall' or 'may' used to come up, it was debated with all the legal and other background. I was one of the participants. Mr. Sezhiyan, you have seen it.

SHRI SEZHIYAN : I would like to quote you.

MR. DEPUTY-SPEAKER : Do not quote me. I was there. I would request the Minister just to refresh the memory as to what happened, just for the guidance, is not intervening.

SHRI GOVINDA MENON : It is only for this purpose that I am intervening.

SHRI MADHU LIMAYE : Please do not interfere, you can intervene.

SHRI GOVINDA MENON : In clause 2, the words used is 'may'. I heard two hon. Members stating that 'may' should be changed to 'shall'. Now, Sir, if you read Article 343 of the Constitution and clause 2 of this Bill, you will find that the intention is to invest a power with the Central Government to continue the use of the English language after the passing of the Act. It is well-known. Sir, that when an authority is invested with power for the purpose of advancing justice, that power is a compulsory force. I do not want to speak on that matter, I will just quote from the well known text-book by Maxwell, 'Interpretation of Statutes', where it is said :—

> "Statutes which authorise persons to do acts for the benefit of others, or, as it is sometimes said, for the public good or the advancement of justice have often given rise to controversy when conferring the authority in terms simply enabling and not mandatory. In enacting that they 'may' or 'shall', if they think fit of 'shall have power,' or that 'it shall be lawful' for them to do such acts, a statute appears to use the language of mere permission, but it has been so often decided as to have become an axiom that in such cases such expression may have—to say the least—a compulsory force." Therefore, I have no doubt...

SHRI NAMBIAR : You put in straightaway. Why all this roundabout way of catching the nose ?

SHRI GOVINDA MENON : I have absolutely no doubt that there is a compulsory force with respect to the use of 'may'. Mr. Nambiar put the question, "Why not straightaway use the word 'shall' ?" I will now try to demonstrate that it may lead to absurdity. (*Interruption*) I shall try to demonstrate, in spite of the interruption, that it may lead to an absurdity, because if 'shall' is used, it will read like this :

> "Notwithstanding the expiration of the period of fifteen years from the commencement of the Constitution, the English language shall, as from the appointed day, continue to be used, in addition to Hindi...."

then you go to the proviso :—

> "Provided that the English language shall be used.."

This is the reason why 'may' has to be used here. Because there is a proviso where the word 'shall' has been used, the word 'may' has to be used here. That is how I demonstrate that it will lead to an absurdity if 'shall' is used.

श्री स० मो० बनर्जी : मैं आपने संशोधन नम्बर 116, 117, 118, तथा 188, 189, 190 को सदन के सामने पेश करना चाहता हूं।

सब से पहले मैं यह कहना चाहता हूं कि मैं उत्तर प्रदेश से चुनाव जीत कर आया हूं। मैं अहिन्दी भाषा भाषी हूं। आम तरीके से मेरे दक्षिण के जो भाई हैं उनके दिमागों में शायद यह भावना हो सकती है कि मैं चाहता हूं कि हिन्दी उनके ऊपर जबर्दस्ती लादी जाए। आज उत्तर प्रदेश में भावनाएं भड़की हुई हैं, लोग उत्तेजित हैं। लेकिन आप देखें कि यह उत्तर प्रदेश ही एक ऐसा प्रदेश है जिस ने मुझे तीन मर्तबा जिताया है। तीन बार मैं वहां से इलैक्शन जीत कर आया हूं।

श्री इन्द्रजीत गुप्त (अलीपुर) : चीफ मिनिस्टर भी उसने बनाया था।

श्री स० मो० बनर्जी : चीफ मिनिस्टर बना कर उन्हें निकाला भी तो है।

हमारे संविधान में यह कहा गया है कि पंद्रह साल के बाद अंग्रेजी का स्थान हिन्दी ले लेगी। वह पंद्रह वर्ष की अवधि कभी की समाप्त हो चुकी है। अभी तक हिन्दी को उसका स्थान नहीं दिलाया गया है। जब उसको उसका उचित स्थान नहीं दिलाया गया तब हम लोगों ने सोचा कि जब हिन्दी को राज भाषा मान लिया गया है तो उसकी तरक्की के लिए भी तो कुछ होना चाहिए। अगर आज लोग यह कहते हैं कि हिन्दी की तरक्की हुई है तो मैं उन से कहना चाहता हूं कि नहीं हुई है। मैं समझता हूं कि जब तक अंग्रेजी यहां रहती है तब तक हमारे देश की किसी भी भाषा की उन्नति नहीं हो सकती है फिर चाहे वह हिन्दी हो या उर्दू हो तमिल हो या बंगला हो, मराठी हो या गुजराती हो। कोई भी भाषा हो उसकी उन्नति नहीं हो सकती है। इस वास्ते मैं मन्त्री महोदय से जानना चाहता हूं कि वह हमें बतायें कि हिन्दी को राज भाषा माना गया है तो उसकी तरक्की के लिए वह क्या व्यवस्था करने जा रहे हैं।

आपने इस बिल में कहा है।

'for all the officials purposes of the Union for which it was being used immediately before that day; and

(b) for the transaction of business in Parliament :'

मैं कहूंगा कि पार्लियामैंट में तो कम से कम यह छूट हर मैम्बर को दी जानी चाहिए कि वह अपनी भाषा में बोल सके। आठवें शैड्यूल में हमारी चौदह या सोलह भाषायें दी हुई हैं। उन में से किसी भी एक भाषा में बोलने की माननीय सदस्यों को छूट होनी चाहिए। क्यों इस सदन में मेंबर्ज को इससे वंचित किया जाता है? क्यों उसको इसकी आज्ञा नहीं दी जाती है कि अपनी भाषा में बोल सके।

आज हमारे देश में जो विदेशी आते हैं चाहे वे किसी भी देश से आते हों, चाहे कोई प्रधान मन्त्री आए या राष्ट्रपति आए कभी हम उनको नहीं दिखा सके हैं कि हम भी उनकी तरह से अपनी भाषाओं में बोलते हैं। मैं समझता हूं कि अपनी ही भाषा में अगर हम भाषण दें तो उससे कहीं अच्छा भाषण दे सकते हैं जोकि हम अंग्रेजी में देते हैं, जोकि एक विदेशी भाषा है। अपनी भाषा में अगर हम बोलें तो शायद गलतियां कम हों। यह मेरा तो अनुभव है और मैं समझता हूं कि आपका भी होगा।

हमारी एमेंडमेंट में क्या है? यही तो है। मैं चाहता हूं कि सदन इसको सोचे और हमारे जो संशोधन हैं उनको गम्भीर रूप में ले। अगर हमारे संशोधनों को मान लिया जाए तो हो सकता है कि हमारे जो डी० एम० के० के भाई हैं जो दूसरे दक्षिण के भाई हैं उनको तसल्ली हो जाए और शायद वे इस बिल को मान लें।

15.34 hrs.

[SHRI G. S. DHILON *in the Chair.*]

मेरा एमेंडमेंट क्या है? पहला एमेंडमेंट मेरा है :

Page 1, line 12, *omit* (a).

Page 2, *for* line 1, *substitute* :

Provided that English and all the languages mentioned in the Eighth schedule of the Constitution shall be used for the transaction of business in Parliament."

दूसरा एमेंडमेंट क्या है :

Page 2,—*for* lines 2 to 6, *substitute*—

"Provided that Hindi shall be used for purposes of communication between the Union and a State which has adopted Hindi as its official language;

"Provided further that Hindi accompanied by a translation in English shall be used for purposes of communication from the Union to a State which has not adopted Hindi as its official language;"—

यह मेरा संशोधन एक कदम और आगे बढ़ता है इसका मतलब यह है कि जिन्होंने तमिल भाषा को अपनाया है, या मराठी को अपनाया है, या गुजराती को अपनाया है वे भी अगर चाहें तो हिन्दी का इस्तेमाल कर सकते हैं और यहां से अंग्रेजी के साथ-साथ हिन्दी में भी उनको पत्र जा सकते हैं।

"Provided further that Hindi or English or the official language of the State concerned shall be used for the purposes of communication from a State which has not adopted Hindi as its official language to the Union;

"Provided further that Hindi or English or the official language of the State sending the communication shall be used for purposes of communication between one State and another".

आज एतराज किस चीज का है? यह कहना गलत है कि कोई राजनीतिक पार्टी या पार्टियां लोगों को उकसा रही हैं, विद्यार्थियों को भड़का रही हैं। कोई भी राजनीतिक पार्टी ऐसा नहीं करना चाहती है। आज सवाल यह नहीं है। अभी इस सदन में कहा गया है कि मेरी मुआज्ज बहन सुशीला रोहतगी के घर पर आक्रमण हुआ। उस आक्रमण की मैं घोर निन्दा करता हूं। लेकिन आप देखें कि दक्षिण के भाईयों को डर है कि उन के ऊपर हिन्दी लादी जा रही है। उसी तरह से जितने भी हिन्दी भाषा भाषी लोग हैं जैसे उत्तर प्रदेश के हैं, बिहार के हैं, राजस्थान के हैं, हरियाणा के हैं या और लोग हैं उनके दिमागों में यह जरूर भय है कि उनके ऊपर अंग्रेजी जबर्दस्ती लादने की कोशिश हो रही है। इस चीज को अगर आज आप हटा लें इस शक को और इस भय को दूर कर दें तो यह भाषा समस्या बहुत आसानी से हल हो सकती है।

इसमें ट्रांसलेशन की बात कही गई है। लेकिन आप देखें कि हिन्दी के बारे में हिन्दी भाषी लोगों की भावनाएं क्या हैं। वे यह नहीं चाहते हैं कि हिन्दी को किसी पर जबर्दस्ती लादा जाए। इसी बात को ले कर उत्तर प्रदेश के दो मन्त्रियों को गिरफ्तार किया गया है। उनको मारा गया, सब कुछ किया गया। लेकिन उसके बावजूद वहां के मुख्य मन्त्री ने कहा है कि उन्होंने कोई अनकांस्टीट्यूशनल काम नहीं किया। अपनी समझ के अनुसार उन्होंने सही काम किया है। अगर उत्तर प्रदेश सरकार आपको हिन्दी में पत्र लिखना चाहती है तो उसके ऊपर आखिर यह बन्दिश क्यों लगाई जाती है कि वह अंग्रेजी का ट्रांसलेशन भी उसके साथ भेजे। अगर हिन्दी को समझने में यहां किसी को कठिनाई होती है तो यहां उसका ट्रांसलेशन करवाया जा सकता है।

मैंने एंथनी साहब के भाषण को सुना है, लोबो प्रभु साहब के भाषण को सुना है। किसी ने नहीं कहा कि सिर्फ अंग्रेजी रहे। सब ने कहा है कि माननीय सदस्यों को अपनी अपनी भाषाओं में भी बोलने की छूट

[श्री स०मो० बनर्जी]

होनी चाहिए। अगर आपने इसकी छूट दे दी तो यह जरूरी नहीं है कि सभी अपनी-अपनी भाषाओं में बोलेंगे। लेकिन हम कोशिश कर सकते हैं कि अपनी भाषा में ही बोलें। मैं भी कोशिश कर सकता हूं कि टूटी-फूटी बंगला भाषा में ही बोलूं। हमारे डी० एम० के० के भाई जब वे तमिल में भाषण करते हैं तो धारा प्रवाह बोलते हैं लेकिन आज उनको इसकी इजाजत नहीं है। यह बात नहीं है कि अंग्रेजी को हम देश निकाला दे देंगे। हम चाहते हैं कि शैक्सपीयर हमारे दिमागों में रहे, हमारे दिलों में रहे। जितने अंग्रेजी भाषा के बड़े बड़े कवि हुए हैं, जितने भी बड़े बड़े लेखक हुए हैं, वे हमेशा हमारे दिलों और दिमागों में रहें, उस भाषा का इतिहास, साहित्य, पोयटरी हमेशा देश में रहे, उसके बारे में मुझे कोई शिकायत नहीं है। लेकिन हम अपनी भाषाओं को नहीं भूल सकते हैं। नेता जी सुभाष चन्द्र बोस के भतीजे, शरत चन्द्र बोस के सुपुत्र श्री अमिय नाथ बोस ने कहा है कि गीतांजली पर जो नोबल पुरुस्कार मिला है वह उसकी अंग्रेजी ट्रांसलेशन की वजह से मिला है। कितनी बड़ी लज्जाजनक बात उन्होंने कही है। इतने बड़े आदमी के वह सुपुत्र हैं, इतना डील-डाल वाला उनका जिस्म है, सुभाष बोस के वह भतीजे हैं लेकिन फिर भी वह बिल्कुल गलत बात कह रहे थे।

उनकी एक दूसरी बात का भी मैं खंडन करना चाहता हूं। बंगाल के बारे में उन्होंने कहा कि बंगाली व मद्रासी फाइट करेंगे? मैं पूछना चाहता हूं कि फार व्हट? मैं कहता हूं कि जब तक बंगाल में डा० सुनीति कुमार चटर्जी हैं, प्रो० हिरेन मुखर्जी जैसे लोग हैं इस तरह की कोई बात नहीं हो सकती है। वे लोग बंगाल के लोगों को श्री बोस से ज्यादा अच्छी तरह से जानते हैं। मैं कहना चाहता हूं कि इस तरह की चीजों को न रेज किया जाए क्योंकि बंगाल के बाहर भी लाखों बंगाली बसते हैं।

मेरी बहन श्रीमती सुचेता कृपलानी बंगाली हैं, मैं बंगाली हूं। हम देश के सभी भागों में बसे हुए हैं। लेकिन हम ने कभी प्रान्तीयता का प्रश्न नहीं उठाया और इस प्रकार की धमकी नहीं दी कि किसी प्रश्न पर अमुक अमुक प्रान्त वाले एक हो जाएंगे। अगर भाषा के प्रश्न को ले कर किन्हीं प्रान्तों के युनाइट करने की धमकी दी जाएगी, तो देश के टुकड़े-टुकड़े हो जाएंगे।

जो लोग अंग्रेजी को रखना चाहते हैं, वे उस को हमेशा के लिए रखें। हमें कोई एतराज नहीं है। लेकिन जो अंग्रेजी बोलना या लिखना नहीं चाहते हैं, उन पर जबर्दस्ती अंग्रेजी लाद दी जाए, मैं समझता हूं कि वह गलत होगा। मैं सरकार से केवल यही निवेदन करना चाहता हूं कि भाषा के आधार पर देश की एकता खत्म न हो जाए। हम जानते हैं कि हमारे देश में साम्प्रदायिकता कभी-कभी सिर उठाती है। हम यह भी जानते हैं कि कई प्रश्नों को लेकर प्रान्तीयता भी अपनी झलक दिखा रही है। अगर भाषावाद का यह विष बढ़ने दिया गया, तो देश के टुकड़े-टुकड़े हो जाएंगे। हम लोगों की कोशिश यह होनी चाहिए कि हर एक व्यक्ति खड़ा हो कर कहे कि पहले मैं हिन्दुस्तानी हूं और उसके बाद बंगाली, बिहारी या महाराष्ट्रियन हूं।

हमारी जंगे-आजादी की तारीख हमें क्या बताती है? उस जमाने में हम "इनकलाब जिन्दाबाद" के नारे लगाते थे, क्या लोग उस को अंग्रेजी में लगाते थे? "सरफ़रोशी, की तमन्ना अब हमारे दिल में है", क्या यह गीत अंग्रेजी में गाया जाता था? राम प्रसाद बिसमिल को जब फांसी के तख्ते पर ले जाया जा रहा था, तो उसने कहा था, "हम ने जब वादिये-गुरबत में कदम रखा था, दूर तक यादे-वतन आई थी समझाने को"। मैं यह पूछना चाहता हूं कि जंगे-आजादी के जमाने में जिन नारों और गीतों ने करोड़ों लोगों को प्रेरणा दी थी, क्या वे अंग्रेजी में थे।

आज अंग्रेजी के झगड़े में हिन्दी भाषा को खत्म किया गया है, जबह किया गया है। हम चाहते हैं कि अंग्रेजी को रखा जाए और तब तक रखा जाए, जब तक कि हमारे तमाम भाई हिन्दी सीखने और उसको अपनाने के लिए राजी नहीं हो जाते हैं; हिन्दी किसी पर लादी न जाए, लेकिन यह भी जरूरी है कि हिन्दी और देश की दूसरी भाषाओं को भी बढ़नें का मौका दिया जाए।

मैं कहना चाहता हूं कि अगर मजहब आपस में बैर करना नहीं सिखाता है, तो भाषा भी आपस में झगड़ा करना नहीं सिखाती है। हम सब एक हैं और एक हो कर हम इस बिल में जरूरी एमेंडमेंट को मन्जूर करें और दिखाएं कि हमारे देश में वास्तव में एकता है। वर्ना देश के टुकड़े-टुकड़े हो जाएंगी। कांग्रेस' हुकूमत ने देश को बांटा और पाकिस्तान को जन्म दिया। मैं उसको कहना चाहता हूं कि भाषा के आन्दोलन को कुचलने के बाद अगर वह देश को बांटें न, तो अच्छा होगा।

इन शब्दों के साथ मैं आशा रखता हूं कि हमने जो एमेंडमेंट्स दिए हैं, सरकार उनको मंजूर कर लेगी। अगर सरकार उनको मन्जूर नहीं करना चाहती है, तो वह अपनी तरफ़ से ऐसे एमेंडमेंट्स लाए या माननीय सदस्य, श्री मधु लिमये, या मुअज्जिज बहन, श्रीमती सुचेता कृपालानी, के एमेंडमेंट्स को मानें। इन एमेंडमेंट्स में जो भावना निहित है, सरकार उनको स्वीकार करे, वर्ना लाठी और गोली से और लोगों को जेलों में भेजने से यह भाषा आन्दोलन खत्म नहीं हो सकता है।

श्री मनुभाई पटेल (डभोई) : सभापति महोदय, प्रस्ताव पर मैंने जो संशोधन पेश किये हैं, उनके बारे में मैं बाद में अपने विचार प्रकट करूंगा। डी० एम० के० के नेता ने जो संशोधन पेश किया है, मैं उसका विरोध करना चाहता हूं। इस देश में स्वराज्य के बाद जनता को स्वराज्य की अनुभूति कराने के लिए और स्वराज्य के अधिकार और सुविधाएं उपलब्ध कराने के लिए हमारा सारा कारोबार मातृभाषाओं में चलना चाहिए था। संविधान में इस सम्बन्ध में पंद्रह साल की जो अवधि रखी गई थी, हमारी कमनसीबी से उस अवधि में हम इस काम को पूरा नहीं कर पाए। दक्षिण भारत में, और खासकर तमिलनाड के दोस्तों में, यह दशहत है कि उन पर हिन्दी ज़बर्दस्ती लादी जाएगी या भाषा के सम्बन्ध में उनके साथ ज़बर्दस्ती की जाएगी। मैं समझता हूं कि उस दशहत को मिटाने के लिए ही यह काम्प्रोमाइस बिल आया है। मैं स्पष्ट कर देना चाहता हूं कि मैं इस बिल को काम्प्रोमाइस बिल क्यों कहता हूं।

हमारे संविधान में यह तय हो गया है कि देश की राजभाषा देवनागरी लिपि में लिखी जाने वाली हिन्दी रहेगी। चूंकि हिन्दी वाले यह कहते हैं, इस लिए मैं यह नहीं कहता हूं। मैं हिन्दी वाला नहीं हूं। मैं हिन्दी-भाषी प्रान्त का नहीं हूं। मैं इस सवाल को समझने की कोशिश करता हूं न तो हिन्दी-भाषी प्रान्त वालों की दृष्टि से और न अहिन्दी-भाषी प्रान्त, दक्षिण या तामिलनाड या डी० एम० के० की दृष्टि से। जब मैं एक भारतीय की दृष्टि से इस प्रश्न को समझने की कोशिश करता हूं, तो मुझे लगता है कि अगर हमारे देश में कोई राजभाषा हो सकती है, तो वह हमारे संविधान के शिड्यूल की एक भाषा ही हो सकती है, देश से बाहर की कोई भाषा नहीं हो सकती है। जो लोग समझते हैं कि इस व्यवस्था से उनको कुछ तकलीफ होगी, मुश्किल पेश आएगी, तो उनकी सुविधा के लिए, अगर उनके हिन्दी सीख लेने तक, हिन्दी की शिक्षा पा लेने तक, कोई उचित समय मर्यादा निश्चित कर दी जाती है, तो उनको उसे स्वीकार कर लेना चाहिए। लेकिन वे इस काम्प्रोमाइस बिल को भी स्वीकार नहीं करते हैं। जो संशोधन पेश किया गया है, उसकी भावना यह है कि अंग्रेजी असीमित समय तक जारी रहे। अगर उसके बाद भी वह इस बिल का विरोध करते हैं, तो मुझे दुख होता है। वे कहते

[श्री मनुभाई पटेल]

हैं कि इससे उनको संतोष नहीं होगा, उन लोगों को तभी संतोष होगा, जब संविधान में तबदीली की जाएगी।

यदि डी० एम० के० के मित्रों की यही भावना है, तो मैं उन को विनम्र विनती करना चाहता हूं कि वे जनता का मिजाज देखें। मैं यह भी स्पष्ट कर देना चाहता हूं कि सब अहिन्दी-भाषी हिन्दी के विरोधी नहीं हैं। उस दिन जब श्री मनोहरन् बोल रह थे, तो मैंने बीच में कहा था :

You are not representing all non-Hindi States. I also come from a non-Hindi State. You are representing not the South Indian States. You are not representing Tamilnad. You are representing merely the DMK party.

SHRI G. VISWANATHAN : The Congress Party was defeated in Tamilnad. (*Interruption*)

SHRI MANUBHAI PATEL : At least keep your minds open and just try to hear me. I am speaking in English this much only just to convince you, so that you can understand it.

SHRI G. VISWANATHAN : Why was the Congress Party defeated ? That is the main reason.

DR. M. SANTOSHAM (Tiruchendur) : They do not represent one party, they represent a whole section.

SHRI MUHAMMED SHERIF : The D.M.K. formed a joint front. They got the support of all the non-Congress parties. They represent the whole State.

श्री मनुभाई पटेल : मैं समझता हूं कि माननीय सदस्यों को इस बात पर गुस्सा नहीं आना चाहिए। जब वह कह रहे थे कि हम सात अहिन्दी-भाषी प्रान्तों का प्रतिनिधित्व करते हैं, तब हम नें कहा था कि सात अहिन्दी-भाषी प्रान्तों में से सिर्फ़ एक प्रान्त यानी तामिलनाड और उस में भी सिर्फ़ डी० एम० के० वाले हिन्दी का विरोध करते हैं। माननीय सदस्य जो कुछ भी कहें, यह एक वास्तविकता है और इस वास्तविकता को उन्हें स्वीकार करना चाहिए। अगर इस काम्प्रोमाइस बिल के खिलाफ़, इस काम्प्रोमाइस फ़ारमूला के खिलाफ भी कोई संशोधन आता है, तो मुझे लगता है कि यह भावना ठीक नहीं है। यदि हम इस भावना को आगे बढ़ायेंगे, तो देश में एकता नहीं होगी। हमारे मित्रों को आज जनता का मिज़ाज देखना चाहिए।

आज देश में अंग्रेजी के खिलाफ़ आन्दोलन हो रहा है और डी० एम० के० के मित्रों को ऐसा नहीं लगना चाहिए कि यह आन्दोलन तमिल के खिलाफ़ है। वह तमिल के खिलाफ़ नही है बल्कि वह अंग्रेजी के खिलाफ़ हैं। जब अंग्रेजी के खिलाफ़ कोई आन्दोलन होता है, तो उन को बुरा नहीं लगना चाहिए। हां, इस, आन्दोलन का जो तरीका है, मैं उस से सहमत नहीं हूं। किसी भी बात के पक्ष में या विरोध में आन्दोलन करने का सब को अधिकार है, लेकिन जिस तरह से अंग्रेजी के खिलाफ़ आन्दोलन चल रहा है, वह एक बुरी बात है। मैं भी अंग्रेजी के खिलाफ़ हूं। लेकिन सरकारी सम्पति को जलाना, किसी के घर पर हमला करना, अगर किसी विद्यार्थी के पैन पर अंग्रेजी का नाम है, तो उस को तंग करना गलत बातें हैं। राज्य सभा के माननीय सदस्य, श्री राजनारायण, ने ट्रेन को आध घन्टे के लिए रोक दिया। यहां पर भी जनसंघ के एक माननीय सदस्य ने इसी प्रकार का एक कार्य किया। श्री वाजपेयी ने उस के लिए जो क्षमा चाही, मैं उस की प्रामाणिकता में पूरा विश्वास करता हूं। मुझे विश्वास है कि श्री वाजपेयी उस को पसन्द नहीं करते हैं, जैसे कि मैं भी पसन्द नहीं करता हूं। लेकिन उन के पसन्द न करते हुए भी जब बाहर जनसंघ और दूसरे लोग आन्दोलन में सम्मिलित हो कर अंग्रेजी के खिलाफ़ भावना को इस तरीके से प्रकट करते हैं, तो उस से हिन्दी के खिलाफ़ वातावरण पैदा होता है और हिन्दी का अहित होता है।

मैं इसलिए कहता हूं कि हिन्दी भाषी, हिन्दी की मांग करनें वाले और हिन्दी से प्रेम करनें वाले दोस्तों, यदि हिन्दी को आगे बढ़ाना है तो ऐसी कार्यवाही से तो हिन्दी का ही गढ़ खोद रहे हैं। मैं एक अहिन्दी भाषावाला हूं। लेकिन क्योंकि हिन्दी को राष्ट्रभाषा, सिर्फ राजभाषा नहीं, राष्ट्रभाषा हम मानते हैं, इसीलिए बड़े कष्ट के साथ कोशिश करते हैं कि हिन्दी सीखनें के लिए और मैं समझता हूं, उन की इस भावना की मैं कद्र करता हूं कि तामिलनाड के और दूसरे प्रान्त के लोगों के लिए कितनी मुश्किल पड़ती होगी इस को सीखनें में लेकिन जब हिन्दी वाले हिन्दी को आगे बढ़ानें में कोशिश नहीं करते हैं और बीच में रोड़े डालते हैं तो दूसरे को क्या कहें? आन्दोलन तो ठीक है, लेकिन मैं पूछना चाहता हूं कि हिन्दी वालों ने हिन्दी को आगे बढ़ाने के लिए कितनी कोशिश की? गुजरात में अंग्रेजी को हमने प्राथमिक शिक्षा से हटाया। आठवीं कक्षा से उसे पढ़ाने की कोशिश हमने की। बड़ा आन्दोलन हुआ। हम विरोध करते हैं कि प्राइमरी कक्षा से अंग्रेजी नहीं आनी चाहिए, इस के पढ़ानें का इंतजाम आठवीं से होगा। तो वह कहते थे कि उत्तर प्रदेश में तो तीसरे दर्जे से अंग्रेजी को पढ़ा रहे हैं।

श्री अटल बिहारी वाजपेयी : हमने हटा दिया।

श्री मनुभाई पटेल : नहीं हटाया है। आप नें सिर्फ यूनिवर्सिटी में एडमिशन के लिए अंग्रेजी साथ न हो, इतना हटाया है। लेकिन अंग्रेजी एक भाषा कर के तीसरे से और छठे से कम्पलसरी है। इस को हटाइए..

श्री अटल बिहारी वाजपेयी : कम्पलसरी नहीं है।

श्री मनुभाई पटेल : तो मैं कहता हूं कि हिन्दी को यदि आगे बढ़ाना है तो यह सब रचनात्मक कदम उठानें होंगे। लेकिन मैं इसका विरोध नहीं करता हूं। कल मेरे मित्र देशमुख साहब कह रहे थे.... (**व्यवधान**).. मैं एक मिनट में कान्क्लूड करता हूं।

सभापति महोदय : आप नें मूव भी कर दिया या ऐसे ही बोल रहे हो।

श्री मनुभाई पटेल : मूव तो किया हुआ है। उन का जो एमेंडमेंट है उस का मैं विरोध कर रहा हूं।

जहां तक अंग्रेजी के लिए यहां इतना चल रहा है कि अंग्रेजी यहां पर हो और सब चाहते हैं अंग्रेजी को, लोग मानते हैं और दुनिया में बाहर मानते हैं तो कल जब भाई देशमुख बोल रहे थे तो उन्होंने कहा कि रूस में कैसी हालत हुई थी आदरणीय विजयलक्ष्मी जी की जब कि वह अपना क्रेडेंशियल ले कर गई थीं। खैर, उन्होंनें नां किया। लेकिन मैं मास्को गया था। जब मास्को यूनिवर्सिटी में गया, मैं नें एक बार यह बात यहां रखी थी कि मैं जब अंग्रेजी बोल रहा था तो एक रूसी विद्यार्थी ने आ कर कहा कि आप हिन्दुस्तानी में बात नहीं कर सकते? तो हम को बड़ी शर्म आई। फिर हिन्दुस्तानी में बात शुरू की तो उन को संतोष हुआ। इतना ही नहीं, खुश्चेव से हमारी मुलाकात हुई। खुश्चेव के साथ हम अंग्रेजी में बात करते थे और खुश्चेव साहब रूसी में बोलते थे तो उन का इंटरप्रेटर खुश्चेव का हिन्दी में बोलता था। हम नें पूछा कि क्यों हिन्दी में बोलते हो? तो उस ने कहा कि आप का यह हिन्दुस्तान का डेलीगेशन है, और हिन्दुस्तान की भाषा हिन्दी है अंग्रेजी नहीं। मैं कहना चाहता हूं कि अपनें सी० एम० के० के मित्रों से कि हिन्दुस्तान के अन्दर तो हम इस भाषा का आदर इसलिए करते हैं कि आप लोगों को भी इस के अन्दर मानते हैं लेकिन दुनिया के दूसरे देश वाले मानते हैं कि इस स्वतन्त्र देश की, आजाद भारत की सत्तावर भाषा है तो हिन्दी है, अंग्रेजी नहीं। यदि इस भावना की वह लोग कदर करते हैं तो हम तो इस देश में एक साथ रहनें वाले हैं, साथ में आगे बढ़ेंगे और जब इस भावना से सरकार एक कम्प्रोमाइज बिल लाई है तो 'में' की जगह 'शैल' रखनें का आग्रह ले कर आप इस भावना को ठुकराएंगे

[श्री मनुभाई पटेल]

तो मैं समझता हूं कि आज तो हम क्रिटिसाइज कर के रह जाते हैं कि हिन्दी वाले अंग्रेजी के खिलाफ आन्दोलन कर रहे हैं यह गलत कर रहे हैं लेकिन कल को यह आन्दोलन ऐसा भड़केगा कि हम बचा नहीं सकेंगे कितना ही हम विरोध करें ! इसलिए इस आन्दोलन को बचाने के लिये और सारी जाति को, सारे देश को, हर प्रान्त को बचाने के लिये भी 'मैं' और 'शैल' के आग्रह में न पड़िये । ठीक है, जहां तक सुविधा हो, हम हिन्दी सीख लें, जल्दी से जल्दी अंग्रेजी को खत्म करें और 'शैल' का आग्रह न रखें । इतना कहते हुए मैं इस संशोधन का विरोध करता हूं ।

सभापति महोदय : श्री कुन्दू ।

श्री मधु लिमये : मेरी बारी है । बनर्जी के पहले मुझ को बुलाया गया तो उस वक्त वे चाहते थे कि वह बोलें तो मैंने कहा कि ठीक है वे बोलें ।

सभापति महोदय : मेरा ख्याल है कि आप लोग सब मीटिंग में जा रहे थे । अगर मीटिंग में नहीं जा रहे हैं तो आप बोलिये । वह बाद में मीटिंग से लौट कर आने पर बोल लेंगे ।

श्री रघुवीर सिंह शास्त्री : देखिये, ऐसा है कि हम लोगों को जनरल डिस्कशन में भी बोलने का मौका नहीं मिला था और जिस तरह से बहस चल रही है उस में लगता है इस में भी हम को मौका नहीं मिलेगा । इसी तरह 6 बजे जायेंगे और कहा जायगा कि अब मौका नहीं है ।

श्री अटल बिहारी वाजपेयी : नहीं, नहीं । कल भी बहस होगी ।

सभापति महोदय : आप देखिये, इतने ज्यादा अमेंडमेंट्स हैं आखिर किसी तरीके से, ढंग से ही होगा । मेरे से पहले डिप्टी स्पीकर साहब ने कुछ अरेंजमेंट किया था । वह मुझे ध्यान नहीं था । मैं तो इस ध्यान में था कि चार बजे मीटिंग में सब जा रहे हैं । लेकिन अगर नहीं जा रहे हैं, मधु लिमये जी बोलना चाहते हैं तो बोलें ।

श्री मधु लिमये : अध्यक्ष महोदय, इस विधेयक के बारे में जितना ज्यादा लोग समझते हैं कि हमारे द्रविड़ मुनेत्र कड़गम के भाई और संयुक्त सोशलिस्ट पार्टी के दरम्यान फर्क है, मैं मानता हूं कि इतना ज्यादा फर्क नहीं है । उस का कारण मैं यह बताना चाहता हूं कि भाषा विधेयक के बारे में जो बुनियादी दृष्टिकोण होना चाहिये, वह होना चाहिये लोकतंत्र का दृष्टिकोण और इसलिये हम चाहते हैं कि हिन्दुस्तान में लोकतंत्र का विकास करने के लिये जो जनता की भाषाएं हैं उन को अवसर मिलना चाहिये और इस सिद्धान्त के बारे में मेरा ख्याल है कि द्रविड़ मुनेत्र कड़गम के साथियों और हमारे में कोई फर्क नहीं है तो सब से पहले भाषा समस्या का हल लोकतंत्र की दृष्टि से होना चाहिये.....

एक माननीय सदस्य : दोनों का अमेंडमेंट एक हो है ?

श्री मधु लिमये : एक नहीं है ।..... (**व्यवधान**).....हां, अलग-अलग रहे हैं । आप जरा समझने की कोशिश कीजिये । अगर द्रविड़ मुनेत्र कड़गम को आप साथ ले लें तो सारी समस्याएं हल होती हैं । वह कोशिश मैं कर रहा हूं । आप नहीं समझ रहे हैं ।

अध्यक्ष महोदय, राजगोपालाचारी जैसे लोगों के दृष्टिकोण में और इन के दृष्टिकोण में एक बुनियादी फर्क है । यह लोग तमिल के भक्त हैं, राजाजी अंग्रेजी परस्त हैं। आज मैं आप को यह कहना चाहता हूं कि अगर भाषा समस्या को किसी ने उलझाया है, तो मैं गैर-हिन्दी इलाके के लोगों को उतना दोष नहीं देता हूं । असल में हमारे देश में जो सत्ताधारी वर्ग है और इस सत्ताधारी वर्ग में, उत्तर हिन्दुस्तान के हिन्दी इलाके के लोग भी शामिल हैं, और

आज मैं आप का ध्यान इस बात की ओर दिलाना चाहता हूं कि हिन्दी का और लोक भाषाओं का विरोध आज गैर-हिन्दी इलाके के आम लोग नहीं कर रहे हैं, बल्कि हिन्दी इलाके के सत्ताधारी वर्ग के जो लोग हैं हमारे शासन में, आई० सी० एस० में.....

एक माननीय सदस्य : आप भी तो शासन में हैं ?

16 Hrs.

श्री मधु लिमये : मैं नहीं हूं । मेरा अगर वश चलता तो स्थिति यह पहले ही बदल जाती ..(**व्यवधान**)...अब आप को क्यों गुस्सा आ रहा है भाई ? ठीक है, आप मुझ को मेरा समय दीजिये, यह टोकते रहें । मुझे कोई परवाह नहीं, आप खूब टोकिये ।

अध्यक्ष महोदय, मैं आज यह जानना चाहता हूं कि अंग्रेजी को किस ने चलाया ? इस देश के तीन प्रधान मंत्री हिन्दी इलाके के थे । इलाहाबाद के थे । और मैं आप से कहना चाहता हूं कि अगर कम से कम इन लोगों ने गांधी जी की बात को मान कर—हिन्दी हो या हिन्दुस्तानी, में उस झगड़े में नहीं पड़ना चाहता—अगर उस का प्रयोग 15 अगस्त, 1947 से शुरू कर दिया होता, तो मेरा ख्याल है कि बहुत कुछ हद तक आज हिन्दी का विकास हो जाता, राज्य भाषाओं का विकास हो जाता । आज जो इस बिल का विरोध जितना गैर-हिन्दी इलाके के लोग कर रहे हैं, उस से भी ज्यादा विरोध, मैं समझता हूं, हमारे हिन्दी इलाके के जो आई० सी० एस० और आई० ए० एस० के सिंह हैं, झा हैं, तिवारी हैं, कौल हैं, सहाय हैं—ये लोग इस का कम विरोध नहीं कर रहे हैं । इस लिये अध्यक्ष महोदय, अगर इस बुनियादी बात को पकड़ेंगे तो भाषा समस्या का हल हम लोग निश्चित रूप से निकाल सकते हैं । लोकतन्त्र का सिद्धान्त में किस लिये रख रहा हूं—शासन ऐसी भाषा में चले, सरकार का काम, सरकार के जो कार्यालय हैं उन का काम, अदालतों का काम, ऐसी भाषा में चले, जिसको जनता आसानी से समझ सके । मैं चाहता हूं कि जब बंगाली भाषा विकसित है तो क्या वजह है कि बंगाली भाषा में उच्च न्यायालय का काम नहीं होता । ये लोग मानते हैं कि बंगाली बहुत समृद्ध भाषा है, लेकिन आज भी कलकत्ते के उच्च न्यायालय में बंगाली का इस्तेमाल नहीं है, वहां के कार्यालयों में बंगाली का इस्तेमाल नहीं है...बंगाल के विश्वविद्यालयों में बंगाली का इस्तेमाल नहीं है । इस लिये साहित्य की दृष्टि से बंगाली भाषा समृद्ध हो सकती है, लेकिन इस दुनिया में जो आधुनिक प्रयोग हैं, उन प्रयोगों के लिये बंगाली आज भी समृद्ध नहीं है, जैसे हिन्दी समृद्ध नहीं है । इस लिये, अध्यक्ष महोदय, सब से पहले मैं यह कहना चाहता हूं कि अगर लोकतन्त्र का विकास करना है तो ऐसी भाषाओं में ही सरकारी काम-काज को चलाना चाहिये, जिन भाषाओं को जनता समझ पाये ।

दूसरे,—यह होना चाहिये कि किसी के ऊपर भी भाषा के बारे में जबरदस्ती नहीं होनी चाहिये । कल हमारे मित्र श्रीकान्तन नायर साहब ने यहां पर घोषणा की कि हिन्दी साम्राज्यवाद मुर्दाबाद । अगर साम्राज्यवाद है तो जरूर मुर्दाबाद करो, लेकिन साथ ही साथ दूसरे किस्म का अगर साम्राज्यवाद है, तो उस का भी मुर्दाबाद होना चाहिये ।

अध्यक्ष महोदय, कल जब श्री अंबाजागम साहब बोल रहे थे, तो एक कार्ड उन्होंने सदन के सामने रखा था, जिसमें तमिलनाड के व्यक्ति ने राष्ट्रपति जी को जो अपना आवेदन-पत्र भेजा था, उस का उल्लेख था । मैं मानता हूं कि या तो राष्ट्रपति जी को तमिल में उस का जवाब देना चाहिये था—वह सब से बढ़िया चीज हो जाती—लेकिन यदि वह सम्भव नहीं था तो अंग्रेजी में जवाब देना चाहिये था । लेकिन साथ ही साथ अगर हिन्दी इलाके के लोगों के ऊपर या जो ऐसे इलाके हैं, जिन्होंने हिन्दी को अपने मन से

[श्री मधु लिमये]

स्वेच्छा से कबूल किया है, ऐसे इलाकों पर अगर अंग्रेजी थोपी जायेगी तो उस को भी एक किस्म का घृणास्पद साम्राज्यवाद माना जायेगा ।

आज में आप के सामने उदाहरण पेश करना चाहता हूं —इसी दिल्ली शहर में ऐसा हुआ है । यह सफदर जंग अस्पताल का किस्सा है—वहां के एक कर्मचारी का नाम है ब्रह्म प्रकाश कौशिक । इन को वहां के डिप्टी मेडिकल सुप्रिन्टेन्डेन्ट ने एक ऐसा पत्र दिया कि उस का वे अर्थ ही नहीं समझ सके । कहा जाता है कि वह अंग्रेजी में था । लेकिन अंग्रेजी किस प्रकार की होती है—वह आप सब जानते हैं, यहां भी हम उस के उदाहरण पाते हैं । कल ही श्री प्रभूनारायण सिंह को जो आरोप पत्र दिया गया था, उस में लिखा था कि आप यहां 'हैजिटशन' करने के लिये आये हैं । ऐसी रद्दी अंग्रेजी हमारे देश में चलती है । तो इस तरह की अंग्रेजी में कौशिक साहब को पत्र दिया गया । तब कौशिक साहब ने कहा कि कृपया हिन्दी में लिख कर समझाइये, मैं आपकी भाषा को पूर्ण रूप से समझ नहीं पाया । उस के बाद उन को एक आरोप पत्र दिया जाता है कि तीन महीने के अन्दर अगर आप अंग्रेजी नहीं सीखेंगे—11 साल से जो स्थायी आदमी है, उस को कहा जाता है—आपको नौकरी से अलग किया जायेगा । अब मैं पूरा पत्र पढ़कर आपके सामने रखता हूं—

"Shri Braham Prakash Kaushik while functioning as a Pharmacist Dispenser on 30-10-1967 sent a note to Dy. Medical Superintendent in Hindi that he could not understand his language fully".

उसने अंग्रेजी के लिये नहीं कहा था । उस ने तो यह कहा था कि उस की जो भाषा है—जो भ्रष्ट अंग्रेजी थी—वह उसको समझ नहीं पाया.....

श्री क० ना० तिवारी (बेतिया) : वह प्रेस्क्रिप्शन कैसे पढ़ेगा ?

श्री मधु लिमये : वह प्रेस्क्रिप्शन नहीं था दूसरे किस्म का नोट दिया गया था । आगे उस को कहा गया—

"and he might be given orders in Hindi so that he might be able to comply with. Being a Pharmacist he is supposed to know English as well. Since he has stated that he cannot understand English, it is doubted whether he is able to read the prescriptions of the doctors which are written in English. Since dispensing medicines by persons not knowing the language the doctors use, is dangerous to the life of patients, Government finds difficulty in retaining his services. He is directed to familiarise with the language used by doctors within three months from the date of issue of this letter. His retention or otherwise of his services will be considered at the end of this period."

11 साल से वह दवाई दे रहा है, तो प्रेस्क्रिप्शन वगैरह के बारे में वह नहीं था । लेकिन चूंकि उन्होंने कहा कि आपकी भ्रष्ट अंग्रेजी को वह समझ नहीं पाया है, उस नोट को हिन्दी में लिख कर दीजिये, तो उस को 11 साल की सेवा के बाद नौकरी से निकालने की बात की जाती है ।

आज मैं ताकत से कहता हूं कि अगर गैर-हिन्दी इलाके के लोगों के ऊपर आप हिन्दी लादगे तो विद्रोह करने का उन का अधिकार मैं कबूल करूंगा, लेकिन हिन्दी इलाके की जनता पर अगर अंग्रेजी लादने की कोशिश आज से कोई करेगा तो ऐसी आग फैलेगी, जिसमें यह सरकार दह जायेगी । मैं चेतावनी देना चाहता हूं—मैं नहीं चाहता कि किसी भी मद्रास के आदमी के ऊपर, बंगाल के आदमी के ऊपर जबरदस्ती की जाये—अब जबरदस्ती का सवाल नहीं है ।

अब तीसरा सवाल है—न्याय-अन्याय का । इन्होंने कहा है कि नौकरियों का मामला है । हां, मैं कबूल करता हूं, नौकरियों का मामला है और न्याय के आधार पर इस को हल करना चाहिये । कहा जाता है कि ढाई साल पहले मद्रास में जो आन्दोलन हुआ, उस में भी पहल छात्रों ने की, नौजवानों ने की और

आज जो आन्दोलन उत्तर प्रदेश में चल रहा है, उस में भी छात्र और नौजवान पहल कर रहे हैं । मैं नहीं मानता कि मद्रास के नेताओं ने हीं उन को उकसाया होगा और मैं यह भी नहीं मानता कि उत्तर भारत में नेता लोग हीं उन को उकसा रहे हैं। मैं आपको स्पष्ट रूप से बताना चाहता हूं कि आज लाखों बच्चों के दिलों में यह डर पैदा हो गया है कि हमारा क्या भविष्य होने वाला है । इस लिये जब तक गैर-हिन्दी इलाके के छात्रों और नौजवानों को और हिन्दी इलाके के छात्रों और नौजवानों को आप आश्वासन नहीं देते हैं कि उन के लिये किसी किस्म की जबरदस्ती नहीं होगी, विकास के लिये उन को अवसर मिलेगा, तरक्की के लिये उन को समान अवसर मिलेंगे, तब तक यह डर कम नहीं होगा । तो न्याय-अन्याय का इस में सवाल उठता है । अध्यक्ष महोदय, मैं बंगाल का उदाहरण देना चाहता हूं—जब बंगाल में कम्पनी सरकार ने राज शुरू किया, तो उस से पहले तहसीलदारों की नौकरियों में, मैजिस्ट्रेटों की नौकरियों में 99 प्रतिशत फारसी जानने-वाले, हिन्दुस्तानी जानने वाले मुसलमान रहते थे। जब अंग्रेजी राज्य शुरू हुआ तो अंग्रेजी भाषा शुरू हुई । हिन्दुओं ने और खास कर हिन्दुओं में जो भद्र लोग, ऊंचे लोग गिने जाते हैं, उन्होंने अंग्रेजी को अपनाया। 100 में से 99 प्रतिशत लोग उन स्थानों पर हिन्दू, भद्र लोग आ गये और एक प्रतिशत भी मुसलमान नहीं रह गये और उसी चीज को लेकर बंगाल में मुस्लिम लीग ने हिन्दुस्तान का बटवारा करने का आन्दोलन चलाया । आज नौकरियों में विभिन्न राज्यों को जो अवसर मिला है, उस के आंकड़े अगर आप देखेंगे तो आपको मालूम होगा कि जब अंग्रेजी राज्य शुरू हुआ तो हिन्दुओं की इन ऊंची जातियों ने सब से पहले अंग्रेजी को अपनाया, वही लोग आज नौकरियों में ज्यादा हैसियत पाते हैं, उन का सबसे ज्यादा हिस्सा है, मद्रास में भी इन्हीं ऊंची जातियों के लोग इस म हैं । अखिल भारतीय सेवाओं में पहला नंबर तमिलनाड का है, उसके बाद बंगाल का नम्बर आता है और उसमें भी आप देखेंगे कि यह भद्र लोग, ऊंची जाति के लोग ज्यादा हैं । अब बम्बई में आइये तीसरा नम्बर पंजाब और बम्बई का आता है। उसमें भी आप देखेंगे कि जिन लोगों ने, जिन समाजों ने अंग्रेजी सभ्यता को और अंग्रेजी भाषा को सब से पहले अपनाया, आज नगरों में, बड़े नगरों में, राज्यों में तथा केन्द्र में उनको सब से ज्यादा स्थान है । असम है, उड़ीसा हैं, राजस्थान है या बिहार है इन राज्यों को नौकिरयों में उनकी लोक संख्या के अनुपात में कोई हिस्सा नही है । इसलिये यह सवाल कभी न कभी आ जायेगा । अगर हमारे यह दोस्त लोग समझते हैं कि हिन्दी कम से कम हिन्दी इलाकों के लिये आ जायेगी तो उनकी तो वह मातृभाषा है । उसमें उनका फायदा है । कभी-कभी मुझे यह दलील समझ में नहीं आती है ।

कभी कहा जाता है कि हिन्दी किसी की मातृभाषा है ही नहीं । सेंशस में बिहारी नाम की एक भाषा आ गई है । मेरी समझ में नहीं आता क्योंकि बिहारी यह कोई भाषा नहीं है। फिर राजस्थानी है । षड्यन्त्र पूर्वक फ्रेंक ऐन्थोनी जैसे लोगों ने यह चलाया है कि हिन्दी कोई भाषा ही नहीं है तो यह जो इतनी सारी बोलियां हैं क्या उनको भाषाएं करोगे ? अब किसी की बोली भोजपुरी है तो भोजपुरी नाम की तो कोई भाषा है नहीं। इसी तरीके से और बोलियों की भी भाषाएं करोगे, तो हिन्दी कोई भाषा नहीं रह ही जाती । यह एक ओर कहा जाता है और दूसरी ओर यह भी कहा जाता है कि हिन्दी उनकी मातृभाषा है तो हिन्दी आने से नौकरियों में उनको ज्यादा सुविधाएं मिलेंगी । दो परस्पर बिल्कुल विरोधी बातें हैं । अगर आप मुझको मौका देंगे तो देश की हर एक भाषा को इस ढंग से खत्म कर सकता हूं । विदर्भ में फिर बेदर्भी कायम करेंगे और खानदेश में अहिराणी क्योंकि ये बोलियां वहां बोली जाती हैं और वह अलग है। कोंकण में कोंकणी बोली जाती है। फ्रेंक ऐन्थोनी जैसे उलटे दिमाग वाले लोग कह सकते

[श्री मधु लिमये]

हैं कि मराठी नाम की कोई भाषा ही नहीं है। इस तरीके की दलीलों से हम लोग प्रभावित नहीं हो सकते। मैं यह कहना चाहता हूं कि इनकी जो इसके बारे में दलील है कि हिन्दी भाने से जिनकी मातृभाषा हिन्दी है या जिनकी पढ़ाई हिन्दी में होती है उनको विशेष मौका मिल जायेगा, सुविधा मिल जायेगी तो उसके लिये मेरा जवाब यह है कि जो अंग्रेजी को चालू रखना चाहते हैं गैर-हिन्दी इलाके के लोग उनके लिये या तो राज्यवार कोटा निश्चित किया जाये या अंग्रेजी को चलाने वाले जो लोग हैं उन सभी राज्यों को उनकी लोक संख्या के अनुपात में एक मिलाजुला अंग्रेजी का कोटा रखिये.....

16.15 Hrs.

[Mr. Deputy-Speaker *in the Chair*.]

MR. DEPUTY-SPEAKER : He may try to conclude now. There are a number of hon. Members who have not participated in the general discussion. Therefore, I said that the maximum time limit should be 10 minutes and not more than that.

श्री मधु लिमये : मैं साधारण बहस में नहीं बोला हूं। मैं एक ही दफा बोलने वाला हूं।

उपाध्यक्ष महोदय : माननीय सदस्य अपना भाषण समाप्त करें।

श्री मधु लिमये : मैं एक ही दफे बोलने वाला हूं। बाकी मेरे बाद एक और बोलेगा और वह पांच मिनट में खत्म कर देगा। मैं भी बस १० मिनट में समाप्त कर दूंगा।

SHRI NAMBIAR : I am losing my time. I must get my full time. Not a single minute should be reduced from my time.

MR. DEPUTY-SPEAKER : He will get his time. I am requesting him to conclude. Mr. Limaye should conclude now. I will not give any time for their second speaker; it will be very difficult; he has already taken so much of time. Now he should conclude.

श्री मधु लिमये : मैं खत्म करने की जरूर कोशिश करूंगा। उन को इस तरीके का आश्वासन अगर वह चाहते हैं कि नौकरियों में भविष्य में हम को न्यायोचित हिस्सा मिले तो जरूर दिया जाय यां तो राज्यवार कोटा निश्चित किया जाये मुझे ऐतराज नहीं है या अंग्रेजी को केन्द्रीय भाषा के रूप में चलाते रखने वाले जो गैर-हिन्दी राज्य हैं उन राज्यों के लिये, अंग्रेजी वालों के लिये कोटा निश्चित कर दिया जाय लोक संख्या के अनुपात में तो भी मुझे कोई ऐतराज नहीं है। उसके बाद अगर हिन्दी इलाके के लोग सारा काम हिन्दी में करना चाहेंगे तो उनको भी ऐतराज न होना चाहिये। फिर हमारी लड़ाई होगी जो हिन्दी इलाके के यह जो अंग्रेजी परस्त सिंह, झा, कौल और त्रिपाठी हैं, उन लोगों से हमारी लड़ाई होगी और उससे हम निबटने के लिये तैयार हैं।

अभी हमारे सामने जो विधेयक है उसमें मैंने संशोधन किया है उसके नम्बर 136 और 138 हैं। असल में संविधान में यह कहा गया है कि 15 साल के बाद केन्द्रीय भाषा का प्रयोग होगा, अर्थात् हिन्दी का प्रयोग होगा। कुछ विशिष्ट कामों के लिये अंग्रेजी चल सकती है :

"For such purposes as may be specified in the law"

असल में सब कामों के लिये आप नहीं चला सकते हैं लेकिन जो गैर-हिन्दी इलाके के लोग हैं उनके मन में जो एक भय है उसे हम दूर करना चाहते हैं। इसलिये मेरी तरमीम यह है कि दिल्ली में जितनें केन्द्रीय सरकार के कार्यालय हैं उन कार्यालयों में जो गैर-हिन्दी इलाके के लोग हैं जो अंग्रेजी को चलाना चाहते हैं उन कर्मचारियों को और अफसरों को यह सुविधा हो कि वे अंग्रेजी में काम करें। उनके लिये अलग से विभाग खोला जाय। सारा काम वे अंग्रेजी में करें। उनके ऊपर हिन्दी सीखने की, हिन्दी में लिखने की बिल्कुल जबर्दस्ती न की जाये। उसके लिये अगर संवैधानिक गारन्टी देनी हो तो वह भी हम देने के लिये तैयार हैं। बाद में कोटे के मुताबिक होगा। आज जो शुरू में अन्याय है उसको भी

हम दूर कर सकेंगे । मैं किसी को निकलवाना नहीं चाहता हूं नौकरी से ।

साथ-साथ जो केन्द्रीय कार्यालय गैर हिन्दी इलाकों में हैं जिन्होंने अंग्रेजी को कबूल किया है उन केन्द्रीय कार्यालयों में भी वह अंग्रेजी चला सकते हैं । जो केन्द्रीय कार्यालय हिन्दी इलाके में हैं या ऐसे राज्यों में हैं जिन्होंने हिन्दी को कबूल किया है, मेरा ख्याल है कि गुजरात, महाराष्ट्र आज नहीं तो कल, एक, दो साल में उसे कबूल करने वाले हैं। इन इलाकों में जितने केन्द्रीय कार्यालय हैं वहां अनिवार्य रूप में हिन्दी में काम चले । हिन्दी इलाके के कर्मचारियों को मैं छूट नहीं देना चाहता हूं उनको तो अनिवार्य रूप से हिन्दी में काम करने लग जाना चाहिये। वहां हिन्दी का अब विकास नहीं होगा तो फिर कब होगा । हिन्दी के लगातार इस्तेमाल से ही हिन्दी का विकास होगा और वह बढ़ेगी । पार्लियामेंट में, गैर-हिन्दी इलाके के जो लोग हैं उनको पुरी छूट है अगर वह अपनी भाषा में बोलना चाहें तो बोलें । उसके लिये मैं लड़ रहा हूं कि यहां मौका होना चाहिये । अनुवाद का इन्तजाम मुश्किल नहीं है । अगर अन्य भाषाओं से केवल हिन्दी, अंग्रेजी में अनुवाद का इंतजाम किया जाता है तो कोई मुश्किल बात नहीं है । 14 भाषाओं में एक साथ अनुवाद करना चाहिये । दूसरे देशों में ऐसा इंतजाम है । हम तो चाहते हैं कि देश की जो भाषाएं हैं उन भाषाओं में अगर यहां कोई बोलना चाहे तो उसका हिन्दी में और अंग्रेजी में तर्जुमा तत्काल किया जाये। मैं जानता हूं कि हमारे द्रविड़ मुन्नेत्र कड़घम के जो भाई हैं वह अद्भुत वक्ता है तामिल में लेकिन बेचारों को यहां मौका नहीं मिलता । इसी तरह दूसरे इलाके के लोग हैं । महाराष्ट्र से नाना पाटिल आते हैं, चह्वाण साहब के पहले से बहुत बड़े नेता थे 1942 क्रान्ति के लेकिन यहां चुप बैठे रह जाते हैं और उन्हें बोलने का मौका नहीं मिलता है । जो लोग बोलना चाहेंगे अपनी-अपनी भाषा में उनको यहां बोलने की सुविधा हो । अनुवाद का इंतजाम किया जाय । अगर वह अंग्रेजी में बोलना चाहते हों तो उसके लिये भी कोई रोक नहीं होनी चाहिये बाकी जैसा मैंने कहा भारतीय भाषाओं के अनुवाद का इंतजाम होना चाहिये ।

उसके बाद अब मैं खण्ड नम्बर 2 के चौथे हिस्से पर आता हूं जो मेरी दृष्टि से बहुत महत्वपूर्ण है । चौथे हिस्से को हम बहुत खतरनाक समझते हैं । लोग सारा जोर दे रहे हैं पत्र-व्यवहार पर लेकिन आपको बेवकूफ बनाया जा रहा है, उलझाया जा रहा है । दफ्तरी काम में अन्य राज्यों के या केन्द्र के साथ पत्र-व्यवहार का काम 5 प्रतिशत भी नहीं होता है । असल में तो दफ्तरों में कार्यालयों में फाइलों का काम होता है । चौथे हिस्से में यह कहा गया है कि नियम बनाने का अधिकार बड़े नौकरशाहों को मिलेगा, मंत्री की बात कोई सुनेगा नहीं । यह एल० पी० सिंह वगैरह नियम बनायेंगे । इसमें अन्याय की गुंजाइश है । गैर-हिन्दी इलाके के कर्मचारियों के ऊपर हिन्दी का अन्याय होगा और हिन्दी इलाके के ऊपर अंग्रेजी का अन्याय होगा जिसका कि सबूत हम ने दिया है । इसलिये मैं यह अधिकार नौकरशाह लोगों को देना नहीं चाहता । पार्लियामेंट मेरा संशोधन कबूल करे जिसमें यह कहा गया है कि गैर-हिन्दी इलाके के जो कर्मचारी और अफसर हैं उनको इस तरीके से काम बांटा जाय उनकी नियुक्तियां इस तरह हो जायें कि उनके ऊपर हिन्दी में काम करने की किसी तरीके की जबर्दस्ती न हो और साथ-साथ हिन्दी इलाके के जो कर्मचारी और अफसर हैं उनके लिये अपना सारा काम हिन्दी में करने की अनिवार्यता हो ।

उपाध्यक्ष महोदय : माननीय सदस्य समाप्त करें ।

श्री मधु लिमये : उपाध्यक्ष महोदय, एक बात मैं ताकत के साथ कहना चाहता हूं कि हिन्दी इलाके में जो अपने को बड़े बुद्धिमान समझते

[श्री मधु लिमये]

वाले लोग हैं वह जब तक अपनी भाषा की इज्जत करना नहीं सीखेंगे तब तक उन को कोई नैतिक अधिकार नहीं है बंगालियों से अपेक्षा करने का कि वह भी हिन्दी की इज्जत करें। सबसे पहले जो हिन्दी इलाके के बड़े लोग हैं, वैज्ञानिक हैं, अधिकारी हैं, मंत्री हैं, बड़े समीक्षक हैं और साहित्यकार हैं उनके मन में, आज मैं कहना चाहता हूं कि एक हीनत्व की भावना है। उनके मन ही में यह बात है कि हिन्दी बड़ी भाषा नहीं हो सकती है।

अभी श्री श्रीकंठन नायर ने कहा कि हिन्दी जंगली भाषा है, गंवारों की भाषा है। मुझे उनकी इस बात पर गुस्सा नहीं आया। इसका कारण यह है कि जिस अंग्रेज़ी भाषा की आज प्रशंसा की जाती है वही अंग्रेज़ी भाषा सोलहवीं और सतरवीं शताब्दी में खुद अंग्रेज़ लोग कहते थे कि गंवारों की भाषा है, गंवार भाषा है, लेटिन की तरह यह समृद्ध भाषा नहीं है, हमारी भाषा जंगली भाषा है। लेकिन उन्होंने फैसला किया इस लिये कि वहां भी कुछ हमारे जैसे लोग जो कहते थे कि अगर अंग्रेज़ी जंगली भाषा है तो भी हमारी भाषा है, हम इसका इस्तेमाल करेंगे। जब उन्होंने ऐसा किया तब जा कर शैक्सपीयर और मिलटन पैदा हुए। दो सौ साल पहले इंग्लैंड की अदालतों में फ्रेंच भाषा चलती थी। लेकिन आज यहां कहा जाता है कि कानून अंग्रेज़ी के बिना कैसे होगा। अगर दो सौ साल पहले हमारे जैसे लोग इंग्लैंड में नहीं होते और ताकत के साथ यह नहीं कहते कि हम अंग्रेज़ी का इस्तेमाल करेंगे तो आज भी फ्रेंच भाषा वहां चलती। और अंग्रेज़ी का जो आज महत्व बढ़ा है, अंग्रेज़ी आज जो साम्राज्य फैला हुआ है वह उस वक्त नहीं था, वह कभी नहीं फैलता। उन्नसवीं सदि में भी अंतरराष्ट्रीय क्षेत्र में फ्रेंच चलती थी। लेकिन अमेरिका जब दुनिया का सबसे बड़ा राष्ट्र हो गया तब जा कर अंग्रेज़ी का महत्व हुआ है।

मैं इसको माननें के लिये तैयार नहीं हूं कि अंग्रेज़ी विश्व भाषा है। एक ज़माना था जब ग्रीक को माना जाता था कि यह विश्व भाषा बननें जा रही है, । अरबी भाषा भी बनने जा रही है · · ·

MR. DEPUTY-SPEAKER : The hon'ble Member should conclude now. He has taken nearly half an hour.

श्री मधु लिमये : आखिरी वाक्य कह कर समाप्त करता हूं। एक ज़माना था जब लोग कहते थे कि ग्रीक विश्व भाषा है, अरबी विश्व भाषा है, फ्रेंच विश्व भाषा है अंग्रजी विश्व भाषा है। और एक ज़माना आयेगा जब लोग कहेंगे कि अंग्रेज़ी विश्व भाषा नहीं है। मैं नहीं कहता हूं कि हिन्दी या हिन्दुस्तानी बनें · · ·

एक माननीय सदस्य : हो जायेगी।

श्री मधु लिमये : मैं इतना अहंकार नहीं दिखाता। मैं मानता हूं कि हिन्दी में तमिल में, बंगला में वह क्षमता व ताकत है कि जितनी अंग्रेज़ी भाषा ताकतवर हुई है उतनी ही हमारी एक-एक भाषा हो सकती है।

इस लिऐ इन भाषाओं के विकास के लिये मैं माननीय सदस्यों से अनुरोध करता हूं कि वे मेरे संशोधनों का समर्थन करें।

श्री कुशोक बाकुला (लद्दाख) : भारत को स्वतंत्र हुए बीस वर्ष हो गये हैं परन्तु दासता की भावना अभी तक बहुत-से भारतीयों में मौजूद है। यह हम सभी भारतवासियों के लिये शर्म का विषय है। अंग्रेज़ तो चले गये पर अभी तक हम उनकी भाषा को गले से लगाये हुए हैं। यदि वास्तव में देखा जाये तो अंग्रेज़ लोग हम भारतवासियों पर ऐसी गहरी छाप छोड़ कर गए हैं जिस को एक दम से मिटाना बहुत मुश्किल है। जहां तक भाषा का सम्बन्ध है, अंग्रेजों नें हिन्दी आदि भारतीय भाषाओं को मिटानें तथा अंग्रेज़ी का प्रचार करने का भरसक प्रयत्न किया। भारत के कुछ भागों में तो हिन्दी जानने वालों की संख्या नगण्य है।

स्वतंत्रता प्राप्ति के बाद भारत की राज-भाषा का स्थान अंग्रेज़ी को प्राप्त हुआ।

उसका कारण था कि यही एक ऐसी भाषा थी जो कि भारत के विभिन्न भागों में रहने वाले शिक्षित लोग समझ तथा बोल सकते थे । इसी भाषा ने भारत के शिक्षित लोगों को एकता के सूत्र में बांधा । भारत की शिक्षण संस्थाओं में सिन्दी के माध्यम से शिक्षा इस लिये नहीं दी जा रही क्योंकि हमारे पास पर्याप्त पुस्तकें उपलब्ध नहीं थी । जहां तक विज्ञान का सम्बन्ध है, हिन्दी माध्यम के प्रयोग का प्रश्न ही नहीं उठता ।

ऐसी स्थिति में यदि कुछ भागों के लोगों की आलोचनाओं तथा हिंसात्मक कार्यों के दबाव में आकर राज भाषा विधेयक रोक दिया जाये तो यह राष्ट्र के लिये हानिकारक सिद्ध होगा । इससे भेदभाव और बढ़ जायेगा तथा हिंसात्मक कार्यों में वृद्धि हो जायेगी । हम एक दम से सारे भारतीयों पर हिन्दी नहीं लाद सकते । यदि ऐसा किया गया तो पुर्वी तथा दक्षिणी भारत के लोगों के प्रति अन्याय होगा । वे लोग भी भारतीय हैं तथा उनका भी हक होना चाहिये ।

इन स्थितियों को ध्यान में रखते हुए हमें इस राजभाषा विधेयक को नहीं रोकना चाहिये । परन्तु अंग्रेजी अनिश्चित काल तक नहीं चल सकती । इसका अन्त होना ही चाहिये । परन्तु उसका अन्त करने से पहले हमें हिन्दी का प्रचार इस गति से करना होगा जिससे कि भारत के विभिन्न भागों में रहने वाले लोग जितनी जल्दी सम्भव हो हिन्दी समझ सकें तथा बोल सकें । उस समय तक भारत के विभिन्न भागों को एकता के सूत्र में बांध कर रखने के लिये अंग्रेजी को जारी रखना ज़रूरी है । परन्तु जिन राज्यों में हिन्दी के द्वारा कार्य चलाना सम्भव हो वहां हिन्दी का प्रयोग अति शीघ्र ही प्रारम्भ करना चाहिये ।

जैसा कि मैंने अभी कहा है अंग्रेजी अनिश्चित काल तक नहीं रह सकती । परन्तु अंग्रेजी को जल्दी हटाने का भार हम लोगों के ऊपर है । सभी हिन्दी प्रेमियों को बजाये इसके कि वे हिंसात्मक कार्यवाहियों में लगें उनको हिन्दी के प्रचार का कार्य करना चाहिये । अहिन्दी भाषी क्षेत्रों में हिन्दी का प्रचार पुरे ज़ोर के साथ करना होगा । इस कार्य में भारत सरकार को पूरी मदद देनी होगी । जहां तक शिक्षण संस्थाओं का सम्बन्ध है—अनिवार्य हिन्दी का प्रयोग हर एक राज्य की हर एक शिक्षण संस्था में करना चाहिये । जहां तक विश्व-विद्यालयों की शिक्षा प्रणाली का सम्बन्ध है, जहां सम्भव हो हिन्दी माध्यम का प्रयोग आवश्यक है । परन्तु जहां तक विज्ञान तथा अन्य तकनीकी विषयों का सम्बन्ध है वहां अंग्रेज़ी के बिना कार्य चलाना असम्भव है ।

अत: मेरा विचार है कि हम लोगों को शोर मचानें तथा हिंसात्मक कार्यों में उलझनें के बजाय हिन्दी की सेवा में लगना चाहिये । जब तक हर एक भारतीय हिन्दी समझ व बोल न सके तब तक हिन्दी का प्रचार करते रहना चाहिये । परन्तु एक दम से अहिन्दी भाषी क्षेत्रों में भी हिन्दी का लादना उनके प्रति अन्याय होगा तथा यह लोकतंत्र के सिद्धांतों के भी विरुद्ध होगा । इस लिये इस समय राज भाषा विधेयक को नहीं रोकना चाहिये ।

SHRI NAMBIAR : (Tiruchirappali) : My amendments are amendments Nos. 69, 70, 73, 74 and 76.

Before going to the specific clause, I would like to mention here that as my party has already stated here, I stand for a compromise solution through this Bill. But, unfortunately, the Government are being pressurised to water it down further and negate what was promised to the non-Hindi-speaking people. I am no hater of English nor am I a hater of Hindi; I love both. There is no reason why we should hate Hindi. At the same time, there is no reason why we should hate English also.

The Hate-English-Campaign which is going on now is not one for hating English but for hating the non-Hindi-speaking people. That is how we take it because of the intolerance shown towards us in this very House. If Members of Parliament

[Shri Nambiar]

from the non-Hindi-speaking areas are not tolerated, if there is no tolerance towards us, colleagues sitting by their side, I do not know how much of intolerance they will show to the people outside. We can imagine it very well. My love for Hindi has been reduced by 75 per cent during the last seven days by the way the Hindi-supporters are behaving.

My party does not hate Hindi. My party is in the Hindi-speaking area also, and I speak to the workers there in Hindi even with my broken Hindi. I love them. I have no hatred towards them. But the so-called Hindi-supporters should treat us with equal love. We are not lovers of English for its own sake, but till such time as the people understand Hindi, we should allow English to continue. But if they say '*Angrezi Hataao*', how can English continue for the transitional period? Therefore, in the name of supporting Hindi, they are imposing Hindi on the non-Hindi-speaking people, and I would like to say here categorically that we shall oppose any such attempt not only by words, but with all our might.

Coming to the section, the hon. Law Minister stated that 'may' has the meaning of 'shall' and he tried to explain it. That does not convince me. That is why I press my amendment No. 69 which, if accepted, would make the section read thus :

> "Notwithstanding the expiration of the period of fifteen years from the commencement of the Constitution, the English language shall, as from the appointed day, continue to be used....."

If there is a repetition of 'shall' in the proviso, that portion can be deleted, so that it makes the position clear. So if he wants to allow English to continue as a second language, as a link language, till certain conditions are fulfilled, then let him accept my amendment. That will clear one of our main doubts. He must come forward and do it. There is no meaning in indulging in quibbling here and creating trouble.

My next amendment is No. 70 which seeks to delete 'in addition to Hindi' from line 11 on page 1. After it is accepted, the section will read :

> "Notwithstanding the expiration of the period of fifteen years from the commencement of the Constitution, the English language.....continue to be used".

Why should 'in addition to Hindi' be there? Sub-clause (a) says 'for all the official purposes of the Union for which it was being used immediately before that day'. Immediately before that day, Hindi is already there. Therefore, why do you put in 'in addition to Hindi'? That means you want to make it so emphatic that Hindi is made to look so supreme whereas the other 13 national languages of India do not find a place at all there. Therefore, do not give undue importance to Hindi. Hindi is a lovable language. It is spoken by a large section of people. We welcome it. We love it. We will talk to them in Hindi. But now we do not know. What is the use of my loving someone whom I do not see and know?

AN HON. MEMBER : Love is blind.

SHRI NAMBIAR : Love is blind.

Therefore, we oppose imposition. We will try to learn it voluntarily, not under any pressure from any quarter. The more you pressurise, the more we will hate and the more we will oppose you. Then if you threaten us, we will say 'goodbye'. Therefore, do not try those tactics. We are not afraid of threats.

SHRI KANWAR LAL GUPTA : We love you.

SHRI NAMBIAR : Those who want to spread Hindi must behave very well and show their love by their behaviour. This burning of cars and beating of South Indian students will have its own repercussion...

SHRI KANWAR LAL GUPTA : This is not fair. I must correct the hon. Member ....

SHRI NAMBIAR : My next amendment is No. 73. There I want to say that in page 2 in sub-clause (2) after item (iii), our more items, as I have specified, shall be added. A translation in English shall be given in these cases also. Take the case of correspondence between a State Government which has adopted Hindi as its official language and a citizen or institution

from a non-Hindi-speaking State. I come from a non-Hindi State. Suppose I write a letter to the U.P. Government I will write in English. I am a citizen of this country. I expect a reply from the UP Government to me. They can write in Hindi but with a translation in English.

SHRI RAJARAM : Who is accepting him as a citizen of India ?

SHRI NAMBIAR : If they do not accept me as a citizen of India, I will fight those who are opposing me with all my might. We will fight with all our might.

It reads further :

> "between any court in a State wherein Hindi is adopted as its official language and any citizen or institution in a non-Hindi State;"

I know a case where a South Indian batch came here with a car and they got into some trouble. After they returned, they got an order from the court in New Delhi in Urdu, and the person could not understand what it was. That gentleman had to go all around to find an Urdu-knowing person to get a translation. In such cases, please send a translation in English, that is my request. You send your order in whatever language you like, but provide us with a translation.

Further :

> "between all the offices of the Central Government including Defence, Railways, Labour etc. situated in Hindi speaking area and any citizen or institution in a non-Hindi State."

All-India offices like railways, posts and telegraphs, defence etc., have got their headquarters in Delhi. If what Mr. Limaye said is accepted, what will happen is that everything will be done in Hindi here, and a railwayman in Tuticorin, 1800 miles away from here, will write a letter and get a reply in Hindi, and what the hell will he do with it ? He will tear it to pieces, and he will say the railway has no business to run in the non-Hindi area. Therefore, if you misuse your authority here, you will have to stop the trains somewhere near Wardha; south of that when they go, they will be kicked back. That is what I say. Do not try to impose. My contention is this. Treat us as equals, we will treat you with respect. If you treat us with contempt, you will get it back with a hundredfold strength, you must know it.

SHRI RAJARAM : In his own country, he wants to be treated equally. What a pity. You must do something for him.

SHRI NAMBIAR : Coming to my amendment No. 74, it wants lines 25 and 26 of page 2 of the Bill to read like this :

> "a translation of the same in the English language shall be provided along with the Hindi text thereof."

omitting the rest of it namely :

> "till such date as both the staff of the Ministry, Department, office, corporation or company aforesaid from which such communication is sent and the staff of the Ministry, Department, office, corporation or company aforesaid in which it is received, have acquired a working knowledge of Hindi",

because it so loosely worded, so vague. "Till such time as the staff get knowledge" can be interpreted in anyway. Tomorrow, some departmental head may say that the time has come for you to start in Hindi only. Therefore, when we are legislating let us legislate properly. So, this must be deleted. That is my amendment No. 74.

Lastly, let me not be misunderstood by my friends. I am for a compromise. Compromise means compromise, give and take. We give, the non-Hindi people give you one thing, that we shall try our best to learn Hindi, and what do we take in return, that you do not impose Hindi on us. We cannot afford to hate English, we will use English to the extent that we need, and we will use English for our children's benefit, so that they can have an opening to the entire world, because English is used internationally. Therefore, stop your hate-English business, and do business in a proper way. Then, you will have friends in the South.

श्री ओंकारलाल बोहरा (चित्तौड़गढ़) : उपाध्यक्ष महोदय, अन्तरात्मा से इस बिल के पक्ष में न होते हुए भी मैंने कल इस लिए इस बिल के पक्ष में वोट दिया कि यह प्रश्न

[श्री ओंकारलाल बोहरा]

केवल भाषा का प्रश्न नहीं रहा, पार्टी का नहीं रहा, बल्कि आज यह प्रश्न राष्ट्रीय एकता का प्रश्न बन गया है ।

आप ने यह कथा सुनी होगी कि दो महिलायें एक बच्चे के लिए लड़ते हुए एक काजी के पास गईं । एक ने कहा कि यह बच्चा मेरा है और दूसरी नें कहा कि मेरा है । जब काजी ने कहा कि इस बच्चे के टुकड़े कर दो और दोनों को बांट दो, तो उस बच्चे की असली मां ने कहा कि नहीं, इस बच्चे के टुकड़े न करो, इस को दूसरी महिला को सौंप दो । हम लोग जो हिन्दी-भाषी हैं, जो हिन्दी प्रान्तों से आते हैं, इस प्रश्न को लेकर हमारी स्थिति उस बच्चे की असली मां जैसी हो गई है । यह जानते हुए कि हिन्दी भाषा जनता आज हिन्दुस्तान में बहुमत में है, यह जानते हुए कि हिन्दी भाषा का प्रचलन सारे हिन्दुस्तान में है, कन्याकुमारी से लेकर काश्मीर तक और आसाम से लेकर मद्रास तक हिन्दी खूब अच्छी तरह से समझी जाती है, खूब अच्छी तरह पहचानी जाती है, सब जगह वह सर्वसुलभ है, लेकिन फिर भी किसी एक राज्य के कारण या कुछ लोगों की वजह से आज इतने बड़े प्रश्न के ऊपर हमें इतनी गंभीरतापूर्वक सोचना पड़ रहा है कि यह हमारी राष्ट्रीय एकता का प्रश्न है । यह किसी पार्टी पालिटिक्स का प्रश्न नहीं है । महान दुर्भाग्य की बात तो यह है कि हम लोगों ने आजादी के बाद समस्याओं को धक्का लगाने की आदत सीखी है, समस्याओं को दबाने की आदत सीखी है । समस्याओं का समाधान समस्याओं को दबाना नहीं है । बहुत प्रारम्भ से ही आजादी के तुरन्त बाद ही जिस समस्या का हल हो जाना चाहिए था वह समस्या हम ने दबायी । पन्द्रह वर्ष के बाद या आज यह कहना चाहिये कि 18 वर्ष के बाद हम आज पुनः इस समस्या पर चर्चा कर रहे हैं और मैं कहना चाहता हूं कि जो गलती हम नें आजादी के बाद की वह गलती पुनः दोहराने जा रहे हैं । आज हम समस्या को पुनः धक्का लगा रहे हैं। समस्या का समाधान नहीं दे रहे हैं । आज आवश्यकता थी कि हम इस समस्या का हल प्रस्तुत करते कि हिन्दी इस देश की राष्ट्रभाषा के रूप में अब क्रियान्वित की जानी चाहिए । लेकिन जैसा कि मैं नें कहा राष्ट्रीय एकता से बढ़ कर हमारा कोई बड़ा मकसद नहीं हो सकता । मुझे अभी बड़ा आश्चर्य हुआ कि जब हमारे भाई नम्बियार नें कहा कि हमें अंग्रेजी के नाम से घृणा की निगाह से देखा जाता है, हमें छोटा समझा जाता है । यह सुन कर बड़ा दुख हुआ । इस से बढ़ कर दुखद बात [और नहीं हो सकती कि मद्रास का एक भाई यह कहे कि या डी० एम० के० का भाई यह कहे कि हमें नीचा समझा जाता है या हमें हीन समझा जाता है । मैं अदब के साथ उन से कहना चाहता हूं कि आज उत्तर भारत में और केन्द्रीय सचिवालय में मद्रास के व्यक्ति अच्छी से अच्छी पोस्टों पर हैं । बंगाल में राजस्थान में सभी जगह वह हैं और कई जगह जगह चीफ मिनिस्टर भी रहे हैं रियासतो के अन्दर । तो मैं नहीं समझता कि उन्होंने अपने आप को इस हीन स्थिति में क्यों महसूस किया ? मैं नहीं समझता कि डी० एम० के० वालों के अन्दर यह भावना क्यों है कि हमें छोटा समझा जाता है या हमें अलग समझा जाता है या हमारे ऊपर कोई चीज लादी जाती है ? मैं उन से कहना चाहता हूं कि यह वह देश है जिस में एक दिन मद्रास का भी प्राइम मिनिस्टर बनेगा । एक दिन था जब डाक्टर राधाकृष्णन् हमारे राष्ट्र के राष्ट्रपति थे । मैं नहीं समझता कि वह किस कारण से इस हीन भावना के शिकार हैं कि उन को छोटा समझा जाता है । मैं अदब से कहना चाहता हूं , इस हिन्दुस्तान के अन्दर कोई भी ऐसी बात नहीं है जिस में किसी भी नागरिक को कोई हीन समझे । मद्रास के भइयों से और खास तौर से डी० एम० के० के भाइयों से मैं अपील करना चाहता हूं कि वह केवल मद्रास को हिन्दुस्तान

न समझें । वह यह समझें कि वह मद्रासी नहीं हैं, एक हिन्दुस्तानी नागरिक हैं । कन्याकुमारी ही नहीं बल्कि नागालैंड, राजस्थान और उत्तर प्रतेश भी उनका है और इस देश के अन्दर, इस पार्लियामेंट के अन्दर, इस सारे हमारे माहौल के अन्दर उन का उतना ही हक है, मद्रास से भी अधिक । वह मद्रासी नहीं हैं वह हिन्दुस्तानी हैं । उत्तर प्रदेश में भी उन का उतना ही हक है । इसलिये सब से पहले मैं डी० एम० के० के भाइयों से और अपने माननीय मित्र नम्बियार से निवेदन करूंगा कि यह जो भावना आप के मन में पैदा हो गई है कि हमें हिन्दी और अंग्रेजी के नाम पर छोटा समझा जाता है उसे आप दिल से निकालिए और सच तो यह है कि यह हमारा लोकतांत्रिक विकास है । और हम इस बुनियादी समस्या को जनतंत्र के रूप में देखना चाहते हैं । चूंकि हमारे सम्मुख प्रधान मंत्री ने एक आश्वासन दिया था उस आश्वासन का यह मतलब नहीं है कि उस आश्वासन को आप अपना अधिकार समझ लें, अपना हक समझ लें । उस आश्वासन का सीधा मतलब यही है कि हम प्रेम से आप को जीतना चाहते हैं । उस आश्वासन का सीधा अर्थ यह था कि आज जो वस्तुस्थिति है, संविधान में जो हम ने हिन्दी को स्वीकार किया है उस के लिए अपने को तैयार करें । दुर्भाग्य की बात है कि आप उस के लिए अपने को तैयार करने के बजाय अंग्रेजी के लिए अपने आप को तैयार करते हैं । हैं और अंग्रेजी के लिए संघर्ष करते हैं । अंग्रेजी निश्चित रूप से इस देश के लिए गौरव की चीज नहीं है । मिस्टर फ्रैंक ऐंथनी ने कहा कि अंग्रेजी राष्ट्रीय एकता का आधार है । मैं उन से कहना चाहता हूं कि अगर इस राष्ट्र के टुकड़े हुए हैं, इस राष्ट्र की बरबादी हुई है और अगर यह राष्ट्र आज इस पद-दलित अवस्था में आया है, आजादी के बाद भी इस राष्ट्र का जो आर्थिक पतन हुआ है, हमारी सार्वजनिक समस्याएं, शासकीय समस्याएं, इन सब के मूल कारण को देखा जाय तो वह अंग्रेजी है। इस अंग्रेजी ने इस देश के अन्दर दो वर्ग पैदा किए हैं— एक शासक वर्ग और एक शासित वर्ग । मैं सचमुच कहना चाहता हूं कि यह अंग्रेजी है जिस ने इस देश को टुकड़ों में बना रखा है । और इसी वजह से आप जनता का सम्बन्ध शासन से नहीं बन पाया । जब तक शासन में अंग्रेजी रहेगी, हमारे व्यवहार में, हमारे प्रत्येक क्षेत्र में और जीवन के हर ढांचे में जब तक अंग्रेजी रहेगी चाहे वह तामिलनाड में हो, चाहे बंगाल में हो, चाहे राजस्थान में हो, चाहे उत्तर प्रदेश में हो, देश के लाखों लोग इस स्वराज्य को स्वराज्य की तरह महसूस नहीं करेंगे । इसलिये मैं कहना चाहता हूं कि यह अंग्रेजी है जिस ने हमारे देश की एकता को भंग किया है, यह अंग्रेजी है जिस ने हमारे देश के करोड़ों लोगों को शासन की सुविधा और सुख से वंचित करने में सब से बड़ा पार्ट ले किया है । इसलिये अंग्रेजी के प्रति हमें नफरत पैदा करनी होगी । मैं इस के साथ-साथ यह कहना चाहता हूं कि अगर हम अंग्रेजी के प्रति नफरत पैदा नहीं करते तो हमारा जो राष्ट्रीय गौरव है, हमारे राष्ट्रीय सम्मान का जो तकाजा है वह कमजोर पड़ जाता है ।

अंग्रेजी से नफरत हमारी इस वजह से नहीं है कि अंग्रेजी साहित्य बुरा है, बल्कि अंग्रेजी के प्रति नफरत हमारी इसलिए है कि यह अंग्रेजी हमें उस गुलामीकी याद दिलाती है । उन दिनों की याद दिलाती है जिस ने हमारे टुकड़े-टुकड़े किए । इसलिये अंग्रेजी को जब तक हम विदा नहीं देंगे, जब तक हटाएंगे नहीं, तब तक हमारी राष्ट्रीय एकता की बुनियादी शिला और बुनियादी आधार बनेंगे नहीं । हमारी राष्ट्रीय एकता, मैं यह भी कहना चाहता हूं कि इतनी नाजुक नहीं है, इतने नाजुक धागे से बंधी हुई नहीं है कि वह एक छोटे से प्रश्न पर टूट जाये । मैं कहना चाहता हूं अपने डी० एम० के० के भाइयों से कि हमारी सांस्कृतिक जड़ें

[श्री ओंकारलाल बोहरा]

संस्कृति के बुनियादी सम्बन्ध, हमारी भारतीय भाषाएं और वांगमय इतने प्राचीन और इतने मजबूत हैं, हमारी नींवें इतनी गहरी हैं कि एक छोटे से प्रश्न से हमारे राष्ट्र के टुकड़े नहीं हो सकते ।

इन शब्दों के साथ मैं संक्षेप में यह कहना चाहता हूं कि जो सुचेता बहन ने अमेंडमेंट्स दिए हैं उन का मैं समर्थन करता हूं । जैसा कि लोबो प्रभु ने कहा कि क्यों नहीं हिन्दी के साथ साथ 14 भारतीय भाषाएं हों, मैं उन से निवेदन करना चाहूंगा कि जब वह यह बात यहां रखते हैं तो वह भूल जाते हैं कि हम ने हिन्दी को कुछ प्रान्तों की या कुछ राज्यों की मातृभाषा बह है इसलिए आफिशियल लैंग्वेज के रूप में स्वीकार नहीं किया है । वह कुछ प्रान्तों की मातृभाषा या कुछ प्रान्तों की भाषा हो सकती है । लेकिन जो हमने संविधान की या राष्ट्र की भाषा माना है वह हिन्दी माना है इसलिए हिन्दी को उस रूप में उन 13 भाषाओं से अधिक महत्व मिलना स्वाभाविक है और अंग्रेजी की जगह उस का आना स्वाभाविक है । इन शब्दों के साथ मैं बिल का समर्थन करते हुए जो भी संशोधन हम लोगों की तरफ से आये हैं उन का समर्थन करता हूं और यह कहना चाहता हूं कि अगर हिन्दी और अंग्रेजी को हम साथ चलाएंगे तो मुझे इस बात का डर है कि अंग्रेजी की जड़ें मजबूत होंगी और हिन्दी की जड़ें कमजोर होंगी । अन्तरात्मा से मेरे मन में यह भय है कि हिन्दी और अंग्रेजी जब तक साथ चलती रहेंगी हिन्दी अपना स्थान प्राप्त नहीं करेगी । इसलिए मैं चाहता हूं खास तौर से सरकार से निवेदन करना चाहता हूं कि इन पिछले 20 वर्षों में जो हमने अकर्मण्यता दिखाई, जो हम ने शिथिलता दिखाई, जो हमने गलतियां कीं, आज उनको स्वीकार करें और भविष्य में हम जल्दी से जल्दी हिन्दी को अपने स्थान पर लाने के लिए कोई ऐसे अमली कदम उठाए जिससे वास्तविक रूप में हिन्दी अंग्रेजी का स्थान ले सके । इन शब्दों के साथ मैं अपनी बात समाप्त करता हूं ।

SHRI N. SREEKANTAN NAIR (Quilon) : Mr. Deputy-Speaker, Sir, I am the first Malayalee in this House to speak on this subject about the sentiments of the Malayalee people. Many persons spoke about the sentiments of Malayalees without knowing what it is. Before I go into it, let us recollect the lessons of Indian history. Never in the past, never in its long history, this country allowed any section of this country to rule over another section. That is why hordes of Muslims invaded this country; that is why the English, the Dutch, the French and the Portuguese ruled over this country. If these Hindiwalas try to rule over the other parts of the country, I can say definitely what is going to happen. I had been to my home State of Kerala last week. Hundreds of people came and asked me, what is happening in North India ? What is happening in Parliament ? What is our fate ? We have no industries. The Central Government has not given us any industries. They do not give us rice. They do not give us sugar. Also, they would not allow us to go anywhere outside and get any employment. If we go to Maharashtra, the Shiva Sena will molest our women and stab us in the back. If we go to the Hindi-speaking areas, the government-sponsored repression drives us out. Then, what is going to be our fate ? I know that it is a question of existence, sheer survival.

Let us not forget the history of this country. Let us understand certain plain facts. Over the past four thousand years, before the Britishers came, India was never one; it was never under one hegemony or empire politically. That is one point. Secondly, after the British came to India, it was the English language which brought us together. It is the English language which unified us. Let us not forget that.

Now, after the British have left us, there is a tussle between the various sections of the people, various linguistic areas, of this country. It is a tussle, and in a friendly tussle what do you do ? You elect an

umpire to regulate the tussle. English language is that umpire. If you do not want an umpire to preside over the friendly tussle between the various linguistic groups, it will become a bloody tussle. Do you want a friendly tussle or a bloody tussle ?

The unity of India cannot be maintained if Hindi is imposed on the non-Hindi-speaking people. Neither could it be done by invoking the provisions of the Constitution. It has to be remembered that the Dravidian languages are the oldest languages known to the world. The Dravidian languages have nothing to do with Indo-Aryan philology, inflections, syntax or Indo-Aryan grammar. We do not understand their gender, the unnatural gender of the Hindi language. We do not understand the inflections and grammer of the Hindi language, because it is a foreign language to us. We come from an entirely different area which has its own languages with their grammar, syntax and literature. So, let us try to understand each other.

Let them not try to boss over the people of the South. Let them not think that Kerala will remain an idle spectator. We will not burst till the pressure comes. But if the pressure does come and we burst, it is not a question of stopping a train here or there, as some Member of the Rajya Sabha did. We will stop the whole civic life of this country. So, do not be under any mistaken notion.

In the end I plead that we want English to continue as an umpire between the demands of the Hindi-speaking people and the demands of the non-Hindi-speaking people. We want it to be a friendly match with an umpire. But if it is to be a bloody match, if it is to be war, let it be.

श्री प्रेम चन्द वर्मा (हमीर पुर) : जनाब, मैं आपका बड़ा आभारी हूं कि आपने मुझे बोलने के लिये समय दिया । मैं विधेयक इस का जिस सूरत में यह पेश किया गया है, उस सूरत में इस की मुखालफित करता हूं और मैं समझता हूं कि अगर यह विधेयक इसी सूरत में पास कर दिया जाता है तो यह हिन्दी के लिये कातिल साबित होगा । मगर मैं गृह मंत्री जी से अपील करना चाहूंगा कि श्रीमती सुचेता कृपलानी और श्री बाल्मिकि चौधरी जी तथा हमारे दल के अन्य सदस्यों की ओर से जो संशोधन 172, 173, 174, 175, 176 और 178 आये हैं, अगर उन को हमारे गृह मंत्री जी मान लें, तो मैं इस बिल का समर्थन करूंगा ।

अध्यक्ष महोदय, मैं अब कुछ बातें जो हमारे डी०एम०के०, स्वतन्त्र पार्टी और वामपंथी कम्यनिस्ट सदस्यों ने कही हैं और उन्होंने जो गलत आंकड़े पेश किये थे, उन की तरफ आपकी तवज्जह दिलाना चाहता हूं । श्री पीलू मोदी ने कहा था कि केवल 35 लाख लोग हिन्दी जानते हैं, हिन्दी पढ़ते हैं—उन्होंने यह एक सफेद झूठ बोला था । मैं इस सिलसिले में आपके सामने आंकड़े रखना चाहता हूं और वे इस प्रकार ह—बिहार, मध्य प्रदेश, राजस्थान, उत्तर प्रदेश, दिल्ली, हरियाना, पंजाब, हिमाचल प्रदेश और जम्मू-काश्मीर, इन के हमारी लोक-सभा में 240 सदस्य हैं और इन प्रदेशों की आबादी 20 करोड़ 25 लाख है और इन में से 3 करोड़ 77 लाख आदमी पढ़े लिखे हैं यानी 22.8 लोग पढ़-लिखे हैं । अब मैं दूसरी तरफ उन सूबों का जिक्र करूंगा, जो सूबे हिन्दी के मुखालिफ नहीं हैं—जैसे, आसाम, गुजरात, महाराष्ट्र, उड़ीसा, आन्ध्र, मैसूर, मणिपुर, त्रिपुरा, वगरह—इन के हमारी लोक-सभा में 175 सदस्य हैं, इन सूबों की आबादी 15 करोड़ 43 लाख है और इन में से 3 करोड़ 94 लाख लोग पढ़े लिखे हैं यानी इन की कुल आबादी का 30.6 लोक पढ़े लिखे हैं । अब जो सूबे अंग्रेजी का नाम लेते हैं, या जो अहिन्दी भाषी प्रदेश हैं—जैसे बंगाल, मद्रास, केरल, नागालैंड, गोआ-दमन-दीव, पाण्डीचेरी वगैरह, इन के इस हाउस में 105 सदस्य हैं और इन की आबादी 8 करोड़ 73 लाख है । इन में से 2 करोड़ 91 लाख लोग पढ़े लिखे हैं और इस तरह से इन के पढ़े लिखे लोगों

[श्री प्रेम चन्द वर्मा]

की परसेन्टेज 36.20 है। अब मैं यह बताऊंगा कि हिन्दी बोलने वाले कितने हैं और अंग्रेजी बोलने वाले कितने हैं। इन आंकड़ों से यह साबित होता है कि पार्लियामेन्ट में हिन्दी बोलनेवालों की तादाद 240 है, यानी 46 परसेन्ट सदस्य बनते हैं, ऐसे प्रदेश जो हिन्दी के हामी हैं, जिनको हिन्दी से मुखालफित नहीं है उनकी तादाद 175 है यानी 34 परसेन्ट बनते हैं—इस तरह से कुल 80 फीसदी लोग इस हाउस में हिन्दी प्रदेश के हैं या जिन को हिन्दी से मुखालफित नहीं है, केवल 20 फीसदी लोग ऐसे हैं, जिनको हिन्दी से मुखालफित है।

इस समय में एक बात और कहना चाहूंगा—अभी मेरे साथियों ने कहा है कि हम इस देश में प्रजातन्त्र को चलान चाहते हैं लोकतन्त्र की इज्जत करना चाहते हैं, लोकतन्त्र के उसूलों पर चलना चाहते हैं—ऐसी सूरत में मैं नहीं समझता कि अगर वह लोकतन्त्री राज्य चाहते हैं, अगर वह लोक तन्त्र की सेवा करना चाहते हैं, अगर वे लोक तन्त्र की इज्जत करते हैं, तो यह कहां तक मुनासिब है कि 20 फीसदी लोगों की राय 80 फीसदी लोगों पर लाद दी जाय। यह कहां का इन्साफ है।

मोदी साहब ने कहा कि अगर जबरदस्ती हिन्दी लादी गई तो यहां सिविल वार हो जायगी। सिविल वार कहना, उपाध्यक्ष महोदय, बड़ी छोटी सी बात है, लेकिन इस के क्या परिणाम हो सकते हैं, इस के क्या नतायज हो सकते हैं—क्या उन्होंने उस पर गौर किया है। वह केवल मद्रास और केरल में ही नहीं हो सकती, वह बाकी जगहों पर भी हो सकती है। उस से देश की क्या हालत होगी—उस पर भी कुछ गौर कर लिया जाय। मैं एक बात कहना चाहता हूं—शायद उन को बुरी न लगे—एक शेर के रूप में कहना चाहता हूं—एक खूबसूरत औरत, जिसने सारी उम्र शादी नहीं की थी, वह किसी के पास रही, लेकिन आखिर में उस को ख्याल आया—

पढ़ के वह नज्म मेरी
दिल में तो हैरां होंगे,
देख कर शक्ल मेरी
खूब परेशां होंगे,
बे रुखी में तो कटी
उन की जवानी सारी,
आखरी उम्र में क्या
खाक़ वे मेहरबां होंगे।

मैं यह बात साफ तौर से कहना चाहता हूं कि जिन लोगों की जिन्दगी इस बात में गुजरी है कि देश के टुकड़े कराने के नारे के ऊपर या अहिन्दी भाषी इलाकों में हिन्दी का विरोध करके चुनाव जीत कर इस हाउस में इन कुर्सियों पर आकर बैठें हैं, उनको अब मालूम होने लग गया है कि अगर हम उसी तरह से रहे तो हम चल नहीं सकते और इसी वजह है अब वेने अपने ट्रेंड में लचक पैदा कर रहे हैं। वे अब राष्ट्रीयता की बातें करने लगे हैं, उन को अब समझ आने लगी है। अगर अब भी उन को समझ आ जायगी तो मैं समझता हूं कि हम लोग,हिन्दी भाषाई इलाके के लोग, उत्तर भारत के लोग उन को छाती से लगाने को तैयार ह। हम सिविल वार का नारा नहीं देते, लेकिन एक बात कह देना चाहता हूं —हालांकि मुझे कहनी नहीं चाहिये थी—अगर वे वहां पर सिविल वार करेंगे, तो हम सिविल वार नहीं करेंगे, लेकिन मैं अपने प्रदेश, हिमाचल प्रदेश में जा कर, थोड़े से डोगरों, को लेकर, जिनकी तादाद कम से कम 11 होगी, अपना सिर अपनी तलवार से काट कर उनको बतायेंगे कि अगर देश में सिविल वार की तो हम जान दे देंगे। लेकिन हम सत्याग्रह करके, भूख हड़ताल करके सिविल वार नहीं करेंगे। हम चाहते हैं कि हम मर्दों की तरह से कुर्बानी दें, बहादुरों की तरह से कुर्बानी दें और इस देश की एकता को बचायें।

हम देश की एकता को बचाने के लिये, इन को सही रास्ते पर लाने के लिये सब से बड़ी कुर्बानी करने के लिये तैयार हैं ।

दूसरी बात—कम्युनिस्टों के बारे में है । वे भी अजीब-अजीब बोलियां बोल रहे ह, लेकिन उन की असली हालत क्या है—वह भी एक शेर में आपको बताऊंगा—

जब मक़बरा हुमायूं में
जा कर छुपे ज़फ़र,
की चुपके से फिरंगी को
अपनों ही ने खबर,
बमुश्किल दुश्मनों से
तो बच सकता है मगर,
अपनो से बच के कोई
भला जायगा किधर ।

यह इन की हालत है—जो ये हमारे बीच में यहां पर बैठे हुए हैं । यह कम्युनिस्टस उन दुश्मनों का प्रतिनिधित्व करते हैं, चीनी शासको का जिन्होंने कि जबरदस्ती हमारी भूमि हड़पी हुई है और जिनसे कि हमारी लड़ाई भले ही आज सक्रिय रूप में न हो रही है लेकिन वह लड़ाई जारी है और तब तक जारी रहेगी जब तक कि हम उन शत्रुओं से अपनी जमीन पुनः वापिस नहीं ले लेते हैं । वे ही कम्युनिस्ट्स लोग यहां पर देश में भाषा की बात के लिए दूसरों को उकसाते हैं.....

17 HRS.

उपाध्यक्ष महोदय : माननीय सदस्य का समय समाप्त हो रहा है ।

श्री प्रेम चन्द वर्मा : मैं आप से यह कहना चाहता हूं डी० एम० के० वालों से कहा है और दूसरे कम्युनिस्ट भाइयों से भी यह बात कही हुई है यह मुखालफत, यह जितने झगड़े, फसाद खड़े किये जा रहे हैं इस से देश का भला नहीं होने वाला है । इस देश का भला तभी हो सकता है जब हम कोई आपस बें बैठ कर फैसला करें । हम हिन्दी भाषा भाषी लोगों ने आपस में बैठ कर इस राज-भाषा संशोधन विधेयक के बारे में फैसला किया है और हम ने होम मिनिस्टर को अर्ज किया है कि हमारे जो संशोधन हैं उन संशोधनों को वह मंजूर कर लें । उस के अलावा हम ने इस बात को चाहा है कि हिन्दी और अंग्रेजी दोनों भाषाओं को चलने दिया जाय । किसी पर किसी भाषा को लादा न जाय । मैं समझता हूं कि इस से किसी की भी बुराई नहीं होने वाली है । हिन्दी वाले देश में हिन्दी भाषा में काम कर सकते हैं और अंग्रेजी वाले अंग्रेजी में काम कर सकते हैं । अगर हम ने देश की एकता को कायम रखना है तो उस के लिए जरूरी है कि हम एक दूसरे को एकोमोडेट करें ।

उस के साथ साथ मैं आप से यह निवेदन करना चाहूंगा और आप के द्वारा भारत सरकार और सब लोगों से प्रार्थना करूंगा कि हिन्दी को अगर हम ने राजभाषा के रूप में माना है तो सब से पहले हमें लोकसभा सचिवालय से यह कोशिश करनी चाहिये कि हिन्दी के इस्तेमाल को यहां पर पूरा मौका मिले । मैं आप से यह अर्ज करूंगा कि आप के इस लोक सभा सेक्रेटिरियट में हिन्दी को पूरे तरीके से उत्साहित नहीं किया जाता । मुझे खेद के साथ कहना पड़ता है कि यहां पर हिन्दी के साथ सौतेला सलूक किया जाता है । यहां पर अंग्रेजी में किये गये प्रश्नो के उत्तर हिन्दी में नहीं दिये जाते हैं । मैं चाहूंगा कि लिखित और मौखिक अंग्रेजी प्रश्नों के उत्तर भी हिन्दी में आने चाहिएं । इन पिछले 15 वर्षों में लोक सभा सचिवालय हिन्दी के प्रचार और विकास के लिये अपने यहां पहल कर सकता था जोकि उस ने नहीं की । मैं चाहता हूं कि लोक सभा सचिवालय में हिन्दी को बढ़ाने की तरफ ध्यान दिया जाय ।

[श्री प्रेम चन्द वर्मा]

चूंकि समय नहीं है इसलिये और ज्यादा न कहते हुए अन्त में मैं अप के द्वारा सरकार से यही दरख्वास्त करूंगा कि मेरे इन संशोधनों को मान लिया जाय और मुझे आशा है कि मंत्री महोदय हमारे इन संशोधनों को स्वीकार करेंगे और मैं उस प्रकार से संशोधित किये जाने वाले विधेयक का स्वागत करता हूं ।

MR. DEPUTY-SPEAKER : According to intimation received from Members, the following amendments to clause 2 of the Official Languages (Amendment) Bill are desired to be moved :

Amendments Nos. 12, 15 to 17, 21 to 25, 27, 29 to 31, 34, 36, 38, 43, 44, 46, 49, 51 to 53, 69, 70, 72 to 79, 81, 83 to 89.

SHRI V. KRISHNAMOORTHI : What about my Amendment No. 82 ?

MR. DEPUTY-SPEAKER : According to the intimation received, we have noted them and we have prepared the chart....

SHRI V. KRISHNAMOORTHI : I had sent a chit saying that I move all the amendments in my name. Amendment No. 82 is in my name.

MR. DEPUTY-SPEAKER : Amendment No. 82 is covered by some other amendment.

SHRI V. KRISHNAMOORTHI : We need not duscuss the merit of the amendment. I want to move my amendment No. 82.

MR. DEPUTY-SPEAKER : There is a certain procedure. If a certain amendment is covered by another amendment, it is duplication....

SHRI V. KRISHNAMOORTHI : There may be hundreds of duplicate amendments. I am very particular of my amendment No. 82 and it should be added here.

MR. DEPUTY-SPEAKER : We treat some amendments as redundant because they are covered by the other amendments. Mr. Krishnamoorthi's amendment is covered by some other amendment.

SHRI SEZHIYAN : At this stage, all the amendments are moved. Only at the stage of putting them to the vote of the House, if there are similar amendments we do not put them to vote.

MR. DEPUTY-SPEAKER : There is no question of omitting any amendment submitted by any group or individual. The point is this. Almost word by word, similar amendments are there.

SHRI V. KRISHNAMOORTHI : Please bear with me for a minute. There is no necessity to omit anything now..... (*Interruptions*)

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : When it comes to putting them to the vote of the House, this principle can be applied. If the members want to move their amendments now, they can be allowed.

MR. DEPUTY-SPEAKER : I can allow. But there are more than 154 amendments. We have, therefore, tried to eliminate the similar ones..

SHRI N. SREEKANTAN NAIR : The usual practice is to allow the members to move the amendments..... (*Interruptions*)

SHRI V. KRISHNAMOORTHI : I am very particular that Amendment No. 82 should be included.

MR. DEPUTY-SPEAKER : It will be noted for the time being. I may tell Mr. Krishnamoorthi that we have evolved a certain rational procedure which we are following. Amendment No. 69 reads :

"For 'May' *substitute* 'Shall' "

This is his amendment also.

SHRI V. KRISHNAMOORTHI : On Amendment 69, can we press for a division ? You can include my name also in that.

MR. DEPUTY-SPEAKER : He is well within his rights to press for a division on that. He may please not try to alter the procedure. If there is any mistake, we will correct it.

श्री मधु लिमये : एक बात इस में है कि एक अमेंडमेंट है "शैल" वाला, वह अगर अपना प्रस नहीं करते हैं ो उनको मौका दिया जा सकता है ।

MR. DEPUTY-SPEAKER : That is alright.

Now I will continue reading out the list. If anything is omitted by mistake, it may please be corrected.

Amendments Nos. 92, 93, 97, 98, 100, 102, 105, 110, 111, 116 to 118, 132, 136, 137, 139,...

श्री मधु लिमये : अमैंडमेंट नम्बर 138 का क्या हुआ ?

MR. DEPUTY-SPEAKER : There is exactly a similar amendment. He may read the whole thing. If there is any mistake we will correct it.

Now I continue reading it.

Amendments Nos. 145, 148, 151, 159 to 162, 168, 170, 171, 173, 174, 176, 178, 188 to 190, 193.

श्री ओ० प्र० त्यागी : यह अमैंडमेंटस पर बहस हो रही है या जनरल डिस्कशन हो रहा है ?

MR. DEPUTY-SPEAKER : I have already explained it. We decided upon procedure that all the amendments for Clause 2 would be moved. We cannot change the structure of the Clause as it is. So, what we have decided is that one or two Members from each Group will speak on the amendments that they have moved. Of course, some of the Members have used this as a platform for general discussion. I entirely agree with the hon. Member. There is some grievance which I have taken note of and that will be compensated while allotting the time later on. For those regions where the representatives had no opportunity to speak even once, I must give them an opportunity. I am trying to cover that area. The hon. Member will get his time.

SHRI RAGHUVIR SINGH SHASTRI: I beg to move:

Page 1,—

after line 13, *add*—

"Provided that the Central Government shall lay down specific targets annually for the more extensive use of Hindi in the official business of the Union." (12)

SHRI KANWAR LAL GUPTA : I beg to move :

Page 2,—

for lines 1 to 6, *substitute*—

"a State which passes resolution in its Legislature that English shall be used for official purposes, shall communicate with Centre and with other States in English.

(2) Notwithstanding anything contained in section 3, a State which has adopted Hindi as its official language shall use Hindi alone for purpose of communication with Centre and with other States." (15)

SHRI ATAL BIHARI VAJPAYEE: I beg to move :

Page 2,—

after line 13 *insert*—

"Provided further that Hindi shall be used for purposes of—

(i) communication between the Union and a State which has adopted Hindi as its official language; and

(ii) any reply by the Union to a communication in Hindi." (16)

SHRI RAGHUVIR SINGH SHASTRI : I beg to move :

Page 2,—

after line 13, *insert*—

"Provided further that the communication between the Union and a State which has adopted Hindi as its official language shall be in Hindi only." (17)

Page 2,—

for lines 14 to 31 *substitute*—

"(2) Notwithstanding anything contained in sub-section (1) where Hindi is used for the purpose of communication between any office of the Central Government or company owned

[Shri Raghuvir Singh Shastri]

or controlled by the Central Government and any such other office situated in an area other than the Hindi speaking areas a translation of the same in English shall be arranged in the Office receiving the communication if sufficient number of staff having working knowledge of Hindi is not available in that office." (21)

SHRI YAJNA DUTT SHARMA (Amritsar) : I beg to move :

Page 2,—

for lines 14 to 31 *substitute*—

"(2) Notwithstanding anything contained in sub-section (1) where Hindi is used for purposes of communication between any office of the Central Government or corporation or company owned or controlled by the Central Government and any such office is situated in an area other than the Hindi speaking areas, a translation of the same shall be arranged in the office receiving the communication if majority of the staff having working knowledge of Hindi is not available in that office." (22)

Page 2,—

for lines 14 to 31 *substitute*—

"(2) Notwithstanding anything contained in sub-section (1) Hindi shall be used for communication between one office of the Central Government, corporation or company owned, controlled or financed by the Central Government and any other such office situated in the Hindi speaking areas and in respect of communications sent in Hindi to such offices in the other areas, arrangements to the extent necessary may be made for translation in English in the offices where such communications are received." (23)

SHRI N. S. SHARMA (Domariaganj) : I beg to move :

Page 2,—

for lines 14 to 31 *substitute*—

"(2) Notwithstanding anything contained in sub-section (1) where English is used for purposes of communication between any office of the Central Government or company or corporation owned or controlled by the Central Government and any such other office or company or corporation, a translation of the same shall be provided in Hindi along with the English text." (24)

Page 2,—

for lines 14 to 31 *substitute*—

"(2) Notwithstanding anything contained in sub-section (1) where Hindi is used for purposes of communication between any office of the Central Government or company or corporation owned or controlled by the Central Government and any such other office is situated in an area other than the Hindi speaking areas, a translation of the same shall be arranged in the office receiving the communication if the majority of the staff in that office does not possess a wroking knowledge of Hindi." (25)

SHRI NITIRAJ SINGH CHAUDHARY (Hoshangabad) : I beg to move :

Page 2,—

for lines 25 to 31, *substitute*—

"and if the receiving Ministry, Department or office of the Central Government or corporation or company owned or controlled by the Central Government or any office thereof needs English translation of the Hindi text received by them, they may get such a translation prepared till their staff have acquired working knowledge of Hindi :

Provided that the Central Government may from time to time examine if the staff of the Ministry, Department or its office or corporation or company owned or controlled by it, has acquired working knowledge of Hindi and when the Central Government is so satisfied translation of Hindi texts in English shall stop." (27)

SHRI KANWAR LAL GUPTA : I beg to move :

Page 2,—

for lines 25 to 31, *substitute*—

"arrangements may be made for a translation of the same in the English language at the receiving end till such date as the staff of the Ministry, Department, office, corporation or company aforesaid in which it is received have acquired a working knowledge of Hindi provided that the time limit for acquiring a working knowledge of Hindi shall not exceed five years from the commencement of this Act." (29)

SHRI N. S. SHARMA : I beg to move:

Page 2,—

for lines 25 to 31, *substitute*—

"a translation of the same in the English language may be arranged for in the Ministry, Department, office, corporation or company aforesaid in which such communication is received." (30)

Page 2,—

for lines 25 to 31, *substitute*—

"the office sending such communication shall not be required to furnish its translation in English but arrangements for such translation may be arranged to the extent necessary in the office receiving communication if a majority of staff in that office has not acquired working knowledge of Hindi." (31)

SHRI KANWAR LAL GUPTA : I beg to move :

Page 2,—

after line 31, *insert*—

"Provided that the time limit for acquiring a working knowledge of Hindi shall not exceed five years from the commencement of this Act." (34)

Page 2,—

for line 33, *substitute*—

"both Hindi language and English." (36)

Page 3,—

after line 8, *insert*—

"Provided that the Central Government or a Central Ministry, Department or office thereof or a company owned or controlled by the Central Government or any office of such company shall use Hindi alone for the purpose of communication with a State which has adopted Hindi as its official language :

Provided further that Hindi letters sent to any office of the Union Government shall be replied in Hindi." (38)

Page 3,—

after line 21, *insert*—

"Provided that no employee willing to work in Hindi shall be required to work in English or required to furnish English translation of a note or communication written in Hindi." (43)

SHRI RAGHUVIR SINGH SHASTRI : I beg to move :

Page 3,—

after line 21, *insert*—

"Provided that any communication received in Hindi in an office of the Central Government or a company owned or controlled by the Central Government shall be replied to in Hindi." (44)

SHRI N. S. SHARMA : I beg to move:

after line 21, *insert*—

"Provided that no restriction shall be imposed on the use of Hindi by any employee of Government for official purposes." (46)

SHRI KANWAR LAL GUPTA : I beg to move :

Page 3,—

for lines 24 to 29, *substitute*—

"shall remain in force until resolution for the discontinuance of the use of the English language for the purposes mentioned therein has been passed by the Legislature of the State which has not adopted Hindi as its official language." (49)

SHRI N. S. SHARMA : I beg to move:

Page 3,—

for lines 26 to 29, *substitute*—

"therein have been passed by both the Houses of Parliament by a two-third majority." (51)

SHRI KANWAR LAL GUPTA : I beg to move :

Page 3,—

for lines 26 to 29, *substitute*—

"therein have been passed by both the Houses of Parliament by a simple majority". (52)

SHRI RAGHUVIR SINGH SHASTRI : I beg to move :

Page 3, lines 26 and 27,—

for—

"Legislatures of all the States which have not adopted Hindi as their official language."

substitute—

"Legislatures of the two-third of States of the Union." (53)

SHRI NAMBIAR : I beg to move :

Page 1, line 10,—

for "may" *substitute* "shall" (69)

Page 1, line 11,—

omit, "in addition to Hindi." (70)

SHRI N. S. SHARMA : I beg to move:

Page 2,—

omit lines 14 to 31. (72)

SHRI NAMBIAR : I beg to move :

Page 2,—

after line 24 *insert*—

"(iv) between two State Governments wherein one of the State Governments which adopted Hindi as its official language;

(v) between a State Government which has adopted Hindi as its official language and a citizen or institution from a non-Hindi State;

(vi) between any court in a State wherein Hindi is adopted as its official language and any citizen or institution in a non-Hindi State;

(vii) between all the offices of the Central Government including Defence, Railways, Labour etc. situated in Hindi Speaking area and any citizen or institution in a non-Hindi State," (73)

Page 2,—

for lines 26 to 31, *substitute*—

"provided along with the Hindi text thereof" (74)

SHRI N. S. SHARMA : I beg to move :

Page 2,—

after line 31 *insert*—

"Provided that where any communication is sent in English by any office, company or corporation aforesaid, a translation in Hindi language shall accompany the English text." (75)

SHRI NAMBIAR : I beg to move :

Page 2, line 33,—

(i) *omit* "both"

(ii) *after* "language" *insert* "shall"

(iii) *after* "Hindi" *insert*, when necessary," (76)

SHRI K. G. DESHMUKH (Amarvati): I beg to move :

Page 2, line 33,—

(i) *for* "English" *substitute* "Hindi".

(ii) *for* "Hindi" *substitute* "English". (77)

Page 3, line 29,—

omit "each House of". (78)

SHRI N. S. SHARMA : I beg to move :

Page 3,—

after line 29 *insert*—

(6) An intensive and comprehensive programme shall be prepared and implemented by the Government of India for accelerating the spread and development of Hindi and its progres-

sive use for the various official purposes of the Union, and an annual Report giving details of the measures taken and the progress achieved shall be laid on the Table of both Houses of Parliament and sent to all State Governments." (79)

SHRI SEZHIYAN : I beg to move :

Page 1,—

for lines 10 and 11 *substitute*—

"English language and all the languages in the Eighth Schedule of the Constitution shall, from the appointed day, be used,—" (81)

Page 1, line 13,—

for "that day" *substitute*—

"the commencement of the Constitution". (83)

Page 2,—

after line 13 *insert*—

"Provided further that nothing in this sub-section shall be construed as preventing a citizen from using a language listed in the Eighth Schedule of the Constitution or English for purposes of communication with the Union". (84)

Page 2,—

for lines 25 to 31 *substitute*—

"an English version of the same shall also be provided along with Hindi version". (85)

Page 3, line 4,—

for "and forms of tender issued"

substitute—

"forms of tender issued, and all kinds of communications and correspondence". (86)

Page 3,—

after line 8 *insert*—

"Provided that where the aforesaid, Department, office, corporation, company or citizen is in a State which has not adopted Hindi as its official language, all the correspondence, communications and others referred to in sub-section (2) and sub-section (3) shall be in English only." (87)

Page 3, line 18,—

omit "either in Hindi or" (88)

Page 3, line 21,—

for "in both the languages" substitute—

"in Hindi" (89)

श्री शारदानन्द (सीतापुर) : मैं प्रस्ताव करता हूं—

खण्ड 2(2), अन्तिम 6 पंक्तियों के स्थान पर यह रखा जाये, अर्थात :—

"उसका अंग्रेजी अनुवाद जब कभी जरूरी हो पूर्वोक्त उस मंत्रालय, विभाग, दफ्तर, निगम या कम्पनी जिसमें ऐसा पत्र प्राप्त होगा, में तब तक तैयार कराने की व्यवस्था करली जायेगी, जब तक उस मंत्रालय विभाग, दफ्तर, निगम या कम्पनी के अधिकांश कर्मचारी हिन्दी में काम चलाऊ योग्यता प्राप्त कर लें।" (92)

श्री यज्ञदत्त शर्मा : मैं प्रस्ताव करता हूं। खण्ड 2) उप-खण्ड (5) से पूर्व यह परन्तुक जोड़ा जाये, अर्थात् :—

"परन्तु सरकार के किसी कर्मचारी द्वारा सरकारी प्रयोजन से हिन्दी के प्रयोग के ऊपर कोई भी बन्धन नहीं लादा जा सकेगा।" (93)

Page 1, line 11,—

after "used" insert—

"for a specified period not exceeding the period of five years". (97)

Page 1,—

after line 13, insert—

"Provided that the Central Government shall lay down targets annually to promote and spread the use of Hindi language for official purposes of the Union". (98)

Page 2, line 2,—

for "shall" *substitute* "may". (100)

[Shri Yagya Datt Sharma]

Page 2,—

after line 13, *insert*—

"Provided further that only Hindi shall be used for purposes of—

(i) communications between the Union and a State which has adopted Hindi as its official language; and

(ii) sending replies by the Union to communications received in Hindi language". (102)

SHRI HARDAYAL DEVGUN : I beg to move :

Page 2,—

for lines 14, to 31, *substitute*—

"(2) Notwithstanding anything contained in sub-section (1), where Hindi is used for purposes of communication between any office of the Central Government or corporation or company owned or controlled by the Central Government and any such office as is situated in an area other than the Hindi speaking areas, a translation of the same shall be arranged in the office receiving the communication if majority of the staff having working knowledge of Hindi is not available in that office :

Provided that where any communication is sent in English by any office, company or corporation aforesaid, a translation in Hindi language shall accompany the English text." (105)

SHRI YAJNA DATT SHARMA : I beg to move :

Page 3,—

after line 8, *insert*—

"Provided that the Central Government shall prepare every year a scheme for the progressive use of Hindi for official business of the Union in the next year :

Provided further that a report regarding the use of Hindi language for the said business in the preceding year and every such scheme and report shall be laid before both Houses of Parliament." (110)

SHRI HARDAYAL DEVGUN : I beg to move :

Page 3,—

after line 8, *insert*—

"(3A) The Central Government shall prepare every year—

(a) a scheme for the progressive use of Hindi for official purposes of the Union in the next year;

(b) a report regarding the use of Hindi for the said purposes in the preceding year, and every such scheme and report shall be laid before both the Houses of Parliament." (111)

SHRI S. M. BANERJEE : I beg to move :

Page 2,—

for lines 2 to 13 substitute—

"Provided that State Governments may use either Hindi or English languages while communicating with the Union or for their inter-communication and the Union Government shall reply to such communications in that language." (116)

Page 2,—

after line 13 *insert*—

"Provided further that Hindi shall be used for the purposes of—

(i) any communication within the Union and a State which has adopted Hindi as its official language; and

(ii) any reply by the Union to a communication in Hindi." (117)

Page 2,—

after line 13, *insert*—

"Provided further that the communication exchanged between the Union and a State which has adopted Hindi as its official language shall be in Hindi alone." (118)

SHRI SURENDRANATH DWIVEDY (Kendrapara) : I beg to move :

Page 2,—

after line 13, *insert*—

"Provided further that the Union shall reply all communications receiv-

ed from the States, either in Hindi or in English, as the case may be, in the same language." (132)

SHRI MADHU LIMAYE : I beg to move :

Pages 1 and 2,—

for lines 12 and 13 and 1 to 13 respectively substitute—

"(a) by Government employees from State and Union territories, whose legislatures and territorial Councils have passed a resolution in favour of English as an additional Union language, before 1st June, 1968 and who have chosen to work in the English section to be set up in each Government department in Delhi:

(b) by Government employees in Government offices located in States and territories mentioned in clause (a) :

(c) by Members of Parliament from State and territories mentioned in clause (a) :

Provided that no State or territory mentioned in clause (a) shall be compelled to use Hindi for purposes of communication between the Union and a State or a territory which has not adopted Hindi as its official language and between one State and another State where either the State concerned has not adopted Hindi as its official language :

Provided further that nothing in this sub-section shall be construed as preventing a State which has not adopted Hindi as its official language from using Hindi for purposes of communication with the Union or with a State which has adopted Hindi as its official language, or by agreement with any other State." (136)

Page 2,—

for lines 26 to 31, *substitute*—

"Provided by the Translation Bureau attached to the Ministry, Department or corporation or company along with the Hindi text till such date as the States mentioned in clause (a) of sub-section (1) have not passed a resolution in favour of Hindi and till such time as employees mentioned in clause (a) of sub-section (1) continue to work in the English Section." (137)

Page 3,—

for lines 9 to 21, *substitute*—

"(4) Without prejudice to the provisions of sub-section (1), or sub-section (2), or sub-section (3), the Central Government shall provide for the setting up of two sections, a Hindi Section and an English Section in each Ministry, Department and office and shall so distribute employees and work as between these two Sections as will not compel employees from the States and territories mentioned in clause (a) of sub-section (1) of this section to work in Hindi nor place them at a disadvantage on the ground that they do not have proficiency in Hindi." (139)

SHRI P. RAMAMURTI : I beg to move :

Page 2,—

after line 13, insert—

"Provided further that every State, which has adopted one of the languages of the Eighth Schedule of the Constitution shall have the right to communicate with the Union and receive a reply in that language." (145)

SHRI DEORAO PATIL (Yeotmal) : I beg to move :—

Page 2, line 33,—

for "English language and Hindi" *substitute*—

"Hindi and English language" (148)

SHRI HEM RAJ (Kangra) : I beg to move :—

Page 3, line 26,—

for "Legislatures of all the States" *substitute*—

"Legislatures of two-third of the States" (151)

SHRI RANE : I beg to move :—

Page 2,—

for lines 25 to 31, *substitute*—

"a translation of the same in the English language shall also be provided along with the Hindi text thereof for five years from the date of enforcement of this Act." 159)

Page 3,—

after line 8, *insert*—

"Provided that for the purposes of interpretation by courts, only the Hindi version of contracts, agreements, licences, permits, notices and forms of tenders mentioned above shall be taken into consideration." (160)

Page 3,—

for lines 14 to 21, *substitute*—

"rules ensure that the persons serving in the Indian Union are not placed at disadvantage on the ground that they do not have proficiency either in Hindi or English language, or both" (161)

Page 3,—

for lines 26 to 29, *substitute*—

"therein have been passed by Legislatures of majority of States which have not adopted Hindi as their official language." (162)

SHRIMATI SUCHETA KRIPALANI : I beg to move :—

Page 2,—

for lines 25 to 31, *substitute*—

"a translation of such communication in the English language or, as the case may be, in Hindi shall also be provided till such date as the staff of the concerned Ministry, Department, office or corporation or company aforesaid have acquired a working knowledge of Hindi." (168)

SHRI DEORAO PATIL : I beg to move :—

Page 3, line 24,—

for "resolutions" *substitute*—

"a resolution". (170)

Page 3,—

for lines 26 to 29, *substitute*—

"therein has been passed by each House of Parliament". (171)

SHRIMATI SUCHETA KRIPALANI : I beg to move :

Page 2,—

for lines 2 to 6, *substitute*—

"Provided that the English language shall be used for purposes of communication between the Union and a State which has not adopted Hindi as its official language.

Provided further that where Hindi is used for purposes of communication between one State which has adopted Hindi as its official language and another State which has not adopted Hindi as its official language, such communication in Hindi shall be accompanied by a translation of the same in the English language." (173)

Page 2, line 7,—

for "Provided further" *substitute* "Provided also" (174)

Page 2, line 15,—

for "Hindi" *substitute* "Hindi or the English language". (176)

Page 2, line 33,—

for "both the English language and Hindi *substitute* "both Hindi and the English language". (178)

SHRI S. M. BANERJEE : I beg to move :

Page 1, line 12,—

Omit "(a)". (188)

Page 2,—

for line 1, *substitute*,—

"Provided that English and all the languages mentioned in the Eighth Schedule of the Constitution shall be used for the transaction of business in Parliament :" (189)

Page 2,—

for lines 2 to 6, *substitute*—

"Provided that Hindi shall be used for purposes of communication between the Union and a State which

has adopted Hindi as its official language :

Provided further that Hindi accompanied by a translation in English shall be used for purposes of communication from the Union to a State which has not adopted Hindi as its official language :

Provided further that Hindi or English or the official language of the State concerned shall be used for the purpose of communication from a State which has not adopted Hindi as its official language to the Union :

Provided further that Hindi or English or the official language of the State sending the communication shall be used for purposes of communication between one State and another." (190)

SHRI NITIRAJ SINGH CHAUDHURI: I beg to move :

Page 2,—

for lines 25 to 31, *substitute*—

"shall be in Hindi, but the Central Government may by rules framed under section 8, and till such time the staff in the aforesaid Ministry, Department, office, corporation or company have acquired a working knowledge of Hindi, provide for translation of the communication into English by the Ministry, Department, office, corporation or company receiving the communication." (193)

श्री शिंकरे (पंजिम) : मैं गोआ से आता हूं। गोआ एक छोटा सा प्रदेश है। लेकिन छोटा सा प्रदेश होते हुये भी वह हमेशा आदर्शों के लिए जिन्दा रहा है और आदर्शों के लिए लड़ता रहा है। मैं आपसे कहूंगा कि जिन के ऊपर हमेशा आक्रमण होते हैं वे ही अपनी भावनाओं को भली प्रकार प्रकट कर सकते हैं। गोआ पर हमेशा आक्रमण होते रहे हैं, उसके धर्म पर, उसकी संस्कृति पर, उसकी परम्पराओं पर, उसकी भाषा पर होते रहे हैं। भारत की तो केवल स्वतन्त्रता पर आक्रमण हुआ लेकिन हमारी इन सब चीजों पर हुये हैं। गोआ में हम लोगों के पूर्वजों को लड़ना पड़ा, उनको अपना खून देना पड़ा इस वास्ते कि हमारी भाषा पर और हमारे धर्म पर आक्रमण हुए। इसलिए मैं जानता हूं कि भाषा के बारे में हम गोआ वासी लोगों की भावनायें कितनी प्रज्जवलित होती हैं।

मैं आपको बतलाना चाहूंगा कि स्वतन्त्रता से पहले गोआ में माध्यमिक, प्राथमिक आदि जो एजुकेशन होती थी वह पौरचुगीज भाषा में होती थी। हमें अवसर नहीं दिया जाता था कि हम अपनी मातृभाषा, जोकि मराठी है उसमें शिक्षा ले सकें। इसीलिए हम जानते हैं कि मातृभाषा क्या होती है, राष्ट्र भाषा क्या हो सकती है। इसलिए मैंनें अपना पहला भाषण इस सदन में अपनी मातृभाषा मराठी में किया और उसके बाद जितनें भी भाषण मैंनें दिये, चार भाषण मैंनें दिये वे राष्ट्र भाषा हिन्दी दिये। मैंनें अपनें पहले क एक भाषण में कहा था कि स्वतन्त्रता से पहले ही, गोआ की स्वतन्त्रता से पहले ही हम लोग कहा करते थे कि हमारी राष्ट्र भाषा हिन्दी हो। इस बात को हम तब भी कहा करते जब कि भारत स्वतन्त्र नहीं हुआ था।

जब हम गोआ के प्राइवेट स्कूलों में मराठी में शिक्षा लेते थे तब गोआ के प्राइवेट प्राथमिक स्कूलों में हम लोगों नें हिन्दी को सीखना शुरू किया। इस वास्ते गोआ में जितना आदर मराठी का होता है उतना ही आदर हिन्दी का भी होता है। यहां आकर मैंनें कभी कभी हिन्दी इम्पीरिलिज्म की बात को सुना है। इस सदन में ही वह बात सुनी है। इसको सुनने के बाद मुझे बड़ा दुख हुआ, खेद हुआ, यातना पहुंची। कहा जाता है कि पोप से ज्यादा पोप का शिष्य कर्मठ होता है। इसको मैंनें यहां देखा है। यहां भी पोप के ऐसे शिष्य हैं, अंग्रेजी के भक्त हैं जो चाहते हैं कि हिन्दुस्तान में अंग्रेजी हमेशा हमेशा के लिए बनी रहे उनकी भावना खुद अंग्रेजों से भी ज्यादा कर्मठ है।

SHRI V. KRISHNAMOORTHY : Is he an agent of the Shiva Sena ?

श्री शिकरे : मैं शिव सेना को भी जानता हूं और आपकी द्रविड़ मुनेत्र कड़गम की सेना को भी जानता हूं। शिव सेना का प्रश्न आप लोग उपस्थित करते हैं। बम्बई में ऐसा क्यों होता है? क्यों शिव सेना का गठन होता है? इसलिए होता है कि वहां जो मराठी भाषी लोग हैं उनके साथ दक्षिण भारत के लोग समरस नहीं हो पाते हैं। वहां सिन्धी भाई रहते हैं, पंजाबी भाई बम्बई में रहते हैं, बंगला भाई रहते हैं, उड़िया भाई रहते हैं उनके साथ वहां द्वेष नहीं किया जाता है। इसका कारण यह है कि वे लोग बम्बई के लोगों की, जो मराठी भाषी लोग हैं उनकी भावनाओं की इज्जत करते हैं। उनसे समरस हो जाते हैं। जो उन लोगों की भावनाओं से समरस नहीं होते हैं उनके साथ द्वेष किया जाता है। मैं नहीं करूंगा। मैं उन लोगों को सीधा रास्ता दिखाऊंगा। लेकिन वहां कुछ लोग हैं जो ऐसे लोगों का द्वेष करते हैं।

SHRI VASUDEVAN NAIR (Peermade) : Is he justifying the Shiva Sena?

SHRI V. KRISHNAMOORTHY : We are not discussing Shiva Sena now. The hon. Member is justifying the Shiva Sena which was condemned by the Home Minister here.

He should confine himself to the Bill and not go into other matters.

श्री प्रकाशवीर शास्त्री (हापुड़) : इन्होंने शिव सेना की चर्चा नहीं की, उधर से चर्चा हुई तभी इन्होंने उसके बारे में कहा।

श्री शिकरे : मैंने अभी कहा है कि मैं समर्थन नहीं करता हूं।

यहां पर हमको यह भी सुनना पड़ा है कि हिन्दी फोरन लैंगुएज है। मैं कहना चाहता हूं कि हिन्दी फारेन लैंगुएज नहीं है, वह है अखिल भारतवर्ष की भाषा। हिन्दी उत्तर प्रदेश की लैंगुएज नहीं है, बिहार की नहीं है, वह भारत की लैंगुएज है। मैं यह भी कहूं कि मैं जो हिन्दी यहां बोल रहा हूं, वह प्रकाशवीर जी शास्त्री की हिन्दी नहीं है, सेठ गोविन्ददास जी की हिन्दी नहीं है, बल्कि मैं कहूंगा कि सामान्य लोगों ने, संत महंतों ने फकीर बैरागियों ने, कलाकारों ने जिस हिन्दी का प्रसार किया है, जिस हिन्दी को पुरुस्कृत किया है, यह वह हिन्दी है। मैं कहूंगा कि जितना प्रचार हिन्दी का भी श्री प्रकाशवीर शास्त्री जी ने या सेठ गोविन्ददास जी ने या इनके समान दूसरे लोगों ने किया है उससे ज्यादा प्रचार मेरे गोमान्तक की लता मुंगेश्कर ने किया है, आशा भोंसले ने किया है। हिन्दी जब राजकारों की तरफ से आती है तब तो उसका विरोध हो सकता है लेकिन जब कलाकार उसका प्रसार करने के लिए आगे आते हैं तब उनका विरोध नहीं हो सकता है और विरोध नहीं हुआ है।

आपने मद्रास में हिन्दी के कलाकारों का, हिन्दी का पिक्चर्ज का बायकाट करने के प्रयत्न किये लेकिन आप फेल हो गए।

AN HON. MEMBER : What happened in Bombay?

SHRI G. VISWANATHAN : He is wrong. There was a student movement and they wanted to stop that film, but our Public Works Minister Shri Karunanidhi intervened and prohibited that movement.

MR. DEPUTY-SPEAKER : Whoever may have done it must have taken the consensus into account. That is the hon. Member's contention.

श्री शिकरे : वह प्रयत्न फेल हुआ क्योंकि वहां की जनता चाहती थी कि हिन्दी पिक्चर्ज वहां दिखाई जायें। इस हिन्दी के मामले में भी यही बात होगी। जो चाहते हैं कि अंग्रेजी हमेशा हमेशा इस देश में रहे, उनका यह हेतु सफल नहीं होगा।

यहां मैं एक बात जोर देना चाहता हूं। हम गोआ के लोग चाहते थे कि गोआ का विलीनीकर महाराष्ट्र में हो। वह केवल भाषावार राज्य-रचना की दृष्टि से नहीं था।

आप जानते ही हैं कि हमारे गोआ में अनेक कारखानें खुल गए हैं। वे उद्योग धंधों के नहीं, वे कारखानें हैं हाई स्कूल और कालेज। वहां दस कालेज खुल गए हैं। इन कालेजों में से पदवीदार ग्रेजुएट निकलते हैं। हर साल हजारों ग्रेजुएट निकलते हैं। हमारे यहां गोआ में उनके लिए जगहें नहीं हैं। उनको जाना पड़ेगा हिन्दुस्तान के दूसरे भागों में। वे महाराष्ट्र में जायेंगे वहां उनको जाब मिलेंगे। वहां समस्या को तमिलनाड और केरल में लोगों को फेस करना पड़ेगा। तमिलनाड और केरल में। कितने लोगों को जाब्ज मिलेंगे ? मद्रास में तमिल सीखने के बाद कितनें को जाब्ज मिलेंगे, केरल में कितनों को मिलेंगे ?

SHRI NAMBIAR : He is frightening us.

MR. DEPUTY-SPEAKER : Let him continue.

श्री शिकरे : जब मैं इस सदन में पहली बार बोला, तो अपनी मातृभाषा मराठी में बोला। उसके बाद मैंनें जो भाषण किये, वे राष्ट्रभाषा हिन्दी में किये। हमारा गोआ, छोटा सा गोआ, आदर्शों के लिए जिन्दा रहा है। और आदर्शों का ही प्रसार करता रहेगा। मेरा कर्तव्य है सत्य परिस्थिति का, आने वाली परिस्थिति का कथन करना।

मैं मद्रास और केरल के अपने मित्रों को कहना चहता हूं कि उनको अखिल-भारत की ज्यादा गर्ज है, क्योंकि जब हमरे गोआ जैसे छोटे क्षेत्र में ग्रैजुएट्स की पल्टनें तैयार होती हैं, तो उन के यहां तो शिक्षा-प्राप्त युवकों की संख्या बहुत अधिक होगी। उन लोगों को जाब्ज चाहिएं, जो अखिल-भारत में ही मिल सकती हैं।

SHRI N. SREEKANTAN NAIR : We from Kerala also went to liberate them. We liberated them.

श्री शिकरे : क्या उन लोगों को अंग्रेजी के माध्यम से नौकरियां मिलेंगी ? नहीं मिलेंगी। उत्तरी हिन्दुस्तान में हिन्दी भाषी को ले कर जो पहला आन्दोलन हुआ है, वह जाग्रत लोगों का है। लेकिन इस के बाद क्या होगा यह माननीय सदस्य स्वयं सोच सकते हैं।

मैं तो इस ओपीनियन का था कि सदन में जिस विधेयक पर विचार हो रहा है, उसमें अंग्रेजी के प्रयोग के बारे में टाइम लिमिट भी रखी जानी चाहिए थी। यदि इस विधेयक में टाइम लिमिट की व्यवस्था कर दी जाती है, तो अहिन्दी-भाषी लोगों को किसी प्रकार की गलतफहमी नहीं रहेगी, और वे आने वाली विशिष्ट परिस्थिति के लिए पूर्व तैयारी कर सकेंगी। यह बहुत आवश्यक है कि भाषा के सम्बन्ध में जो परिवर्तन होगा, उस के लिए सब वर्ग अभी से तैयारी करना प्रारम्भ कर दें, ताकि परिवर्तन के समय किसी को कोई असुविधा न हो और आने वाली विशिष्ट परिस्थिति में काम-काज में कोई रुकावट न पड़े।

उपाध्यक्ष महोदय, मैं आप का बहुत आभारी हूं कि आपने मुझे मौका दिया।

श्री चन्द्रिका प्रसाद (बलिया) : उपाध्यक्ष महोदय, इस विधेयक ने हमारे जन-मानस को उद्वेलित कर रखा है और सारे भारतवर्ष में तूफान मचा हुआ है। डी०एम०के० के हमारे मित्रों का कहना है कि उन पर हिन्दी न लादी जाये, लेकिन उनको इस बात का भी ध्यान रखना चाहिए कि हिन्दी-भाषी लोगों पर अंग्रेजी को भी न लादा जाये। मैं समझता हूं कि उन लोगों को न तो अंग्रेजी से मतलब है और न तमिल से। वे तो भाषा को हथियार बना कर भारत पर शासन करना चाहते हैं। हम भारतीय पुत्र हैं, हम तमिल पढ़ने के लिए तैयार हैं, चाहे वह कितनी भी कठिन क्यों न हो। हिन्दी इतनी आसान है, लेकिन हम फिर भी तमिल पढ़ने के लिए तैयार हैं। वास्तव में यह उनकी पोलीटिकल चाल है। वे कहते हैं कि हम उन पर हिन्दी लादना चाहते हैं और वे हम को साम्राज्यवादी कहते हैं। लेकिन उन के दिल में पाप है और वे भाषा को माध्यम बना कर देश पर शासन करना चाहते हैं और इस

[श्री चन्द्रिका प्रसाद]

लिए अंग्रेजी को अनिश्चित काल के लिए बनाए रखना चाहते हैं।

इस विधेयक के इस सदन में पेश होने से हमारे विरोधी इस का लाभ उठा रहे हैं और कांग्रेस के एम०पीज के खिलाफ एक जन-आन्दोलन खड़ा कर रहे हैं। मैं बलिया का रहने वाला हूं। हम लोग हिन्दी के पक्ष में है, लेकिन वहां पर हमारे खिलाफ "चन्द्रिका प्रसाद मुर्दाबाद" और "ताराकेश्वर पाण्डेय मुर्दाबाद" के नारे लगाए जाते हैं और जनसंघ के लोग हमारे विरुद्ध आंदोलन करते हैं। हमारे प्रधान मंत्री ने कहा है कि इन लड़कों को यह आन्दोलन करने के लिए उकसाया गया है। इसका सबूत यह है कि यू० पी० के जनसंघ के दो मंत्रियों ने लड़कों की हिंसात्मक कार्यवाहियों का समर्थन किया है और कहा है कि वे ठीक कम कर रहे हैं। उसी तरह से संयुक्त सोशलिस्ट पार्टी के मंत्री दिल्ली में आ कर दफा 144 का उल्लंघन कर रहे हैं। मैं पूछना चाहता हूं कि जब संविधान बनाया गया था, तो क्या यह सोचा गया था कि मंत्री दफा 144 को तोड़ेंगे, जेल म जायेंगे और वहां पर बैठ कर मंत्रियों के रूप में आर्डर पास करेंगे। यह सब पोलीटिकल चाल है।

हमें याद आता है कि जब 1942 की मूवमेंट के समय हमारे नेता जेलों में बन्द थे, तो मि० एमेरी ने यह स्टेटमेंट दिया था कि अगर यहां के लोग लाइनें उखाड़ेंगे, जेल तोड़ेंगे, और पुलिस चौकियों को जलायेंगे, तो हम उनको कुचल देंगे। चूंकि उस समय हमारे लोगों के पास कोई प्रोग्राम नहीं था, इसलिए उस स्टेटमेंट से प्रेरणा ले कर लोगों ने ये सब काम करने शुरू कर दिये थे। उसी प्रकार इस समय बाहर जो आन्दोलन हो रहा है, उस की जवाबदेही डी० एम० के० पर ही है। उन्होंने दक्षिण में जो कुछ किया था, उत्तर भारत में अब उसका प्रदर्शन हो रहा है। इस समय जो आग जल रही है, जनसंघ और संयुक्त सोशलिस्ट पार्टी उस में घी की आहुति डाल रहे हैं। अब यह केवल भाषा का प्रश्न नहीं रह गया है, बल्कि इस की आड़ में कांग्रेस शासन को उलटने का प्रयत्न किया जा रहा है। इसीलिए हिन्दी के पक्षपाती होते हुये भी हमें इस विधेयक के समर्थन में मत देना पड़ता है। कांग्रेस के सदस्य होते हुये हम कैसे अपनी आंखों से यह देख सकते हैं कि कांग्रेस शासन को उलटने का प्रयत्न किया जाये? इसलिये हम को इस विधेयक के पक्ष में वोट देना पड़ता है। जब हमारा देश स्वतन्त्र हुआ, तो राष्ट्रीय स्वाभिमान रखने वाले सभी नागरिकों की यह स्वाभाविक इच्छा हुई कि देश का काम-काज देश की भाषाओं में हो। संसार के सभी स्वतन्त्र देश अपना काम-काज अपनी भाषाओं में करना चाहते हैं और कर रहे हैं। लेकिन हमारे देश में अंग्रेजी की वकालत करने वालों को देख कर दुख और तकलीफ होती है कि वे लोग अंग्रेजी की गुलाम जहनियत का परिचय दे रहे हैं। संविधान बनाते समय यह निश्चय किया गया था कि विभिन्न राज्यों में उन के प्रादेशिक भाषाओं तथा केन्द्रीय कार्य और अन्तर्राज्यीय व्यवहार के लिए हिन्दी को अपनाया जाये। भाषा परिवर्तन में किसी को कोई असुविधा न हो, इस दृष्टि से संक्रामण काल में अंग्रेजी को पंद्रह वर्ष तक जारी रखने का निश्चय हुआ।

उस के बाद कुछ लोगों को यह आशंका हुई और इस बारे में यह प्रचार किया गया कि हिन्दी को अपनाए जाने से उन को नौकरियों के सम्बन्ध में कठिनाई होगी। इस पर पंडित जी ने कुछ आश्वासन दिये। 1963 का भाषा विधेयक यह साफ जाहिर करता है कि वह नेहरू जी के आश्वासनों का प्रतीक था। उन्होंने कहा था कि हिन्दी को किसी की इच्छा के विरुद्ध लादा नहीं जायेगा। लेकिन उन्होंने या शास्त्री जी ने यह कभी भी नहीं कहा था कि सरकारी काम-काज में हिन्दी का प्रयोग बन्द कर दिया जाये और जो व्यक्ति हिन्दी में काम कर सकते हैं, उन्हें ऐसा करने से रोक दिया

जाये । यह तो नेहरू जी और शास्त्री जी के आश्वासनों के अर्थ का अनर्थ किया जा रहा है ।

मैं सरकार से यह निवेदन करना चाहता हूं कि माननीय सदस्य श्री बाल्मीकी चौधरी और श्रीमती सुचेता कृपालानी ने जो संशोधन रखे हैं, उन को स्वीकार कर लेना चाहिये ।

जहां तक इस विधेयक का सम्बन्ध है, मैं चाहता हूं कि इस में कुछ आवश्यक संशोधन कर दिये जायें । इस विधेयक में यह व्यवस्था की गई है कि यदि कोई केन्द्रीय कार्यालय किसी दूसरे केन्द्रीय कार्यालय को हिन्दी में पत्र भेजेगा, तो उस के साथ अंग्रेजी का अनुवाद अनिवार्य रूप से लगाना होगा । मैं समझता हूं कि अंग्रेजी अनुवाद भेजना आवश्यक नहीं होना चाहिये । इसके अतिरिक्त हिन्दी का प्रयोग बढ़ाने के लिये कोई निश्चित कार्यक्रम बनाया जाना चाहिये और उसकी पूर्ति के लिये कोई लक्ष्य निर्धारित किया जाना चाहिये । यह भी व्यवस्था की जानी चाहिये कि हिन्दी-भाषी राज्यों की सरकारों के साथ केन्द्र की ओर से हिन्दी में ही पत्र-व्यवहार किया जाये । हिन्दी-भाषी राज्यों में स्थित केन्द्रीय सरकार के कार्यालयों में हिन्दी में काम किये जाने की अनुमति दी जाये । सरकारी कर्मचारियों को इस बात की छूट दी जाये कि यदि वे चाहें, तो वे अपना काम हिन्दी में कर सकें । यह व्यवस्था भी की जानी चाहिए कि अंग्रेजी पत्रों के साथ हिन्दी अनुवाद भी भेजा जाये ।

इन शब्दों के साथ मैं इस बिल का समर्थन करता हूं ।

SHRI TENNETI VISWANATHAM (Visakhapatnam) : I am very glad you have been able to find some small time, a little time, for me.

Although I am not satisfied with the Bill, and I am not satisfied with some of the sentiments expressed in support of the Bill, still, as a matter of choice of evils, as the best thing under the circumstances. I accept it as several people have said, and as the Home Minister has said, as a compromise.

AN HON. MEMBER : It is good.

SHRI TENNETI VISWANATHAM : I am told that it is good, I have done it because I felt it was good in the interests of this country to have some peace. Whatever we say on the floor of this House must lead to peace outside.

AN HON. MEMBER : Not lasting peace !

SHRI TENNETI VISWANATHAM : We must also be peaceful in our attitudes, in our language, in our gesture, in our behaviour. And unless we are peaceful in word, deed and thought, I do not think this great country can go forward to attain the ideals for which our people fought and sacrificed their properties and lives. That is why I accept it. Not that I disagree with some of the sentiments expressed on this side of the Opposition in opposition to the Bill; not that I completely agreed with what has been said and which should not have been said in favour of the Bill. Still, as I said, I certainly accept this Bill.

One thing which is lacking in the Bill is this : there is no sense of equality. Although the Constitution says equal status and opportunity should be given to all, this Bill does not give equal status to the various languages mentioned in the Eighth Schedule. It is for status and honour that men die, that nations fight; and not merely for the sake of some pelf but for honour. We feel that all the languages mentioned in the Eighth Schedule are not given an equal status.

Sir, I do not go into the various arguments that have been already advanced but I would refer to a few sentences which were uttered by the Home Minister yesterday. He said :

> "But, in the meanwhile, whatever link language we have for our purposes, try to use it for some time till everybody considers and says, 'I now know Hindi : I will come and participate in the administeration of this country, in the politics of this country, in the cultural life of this country.' "

Mark these words, "I now know Hindi; I will come and participate in the administration of this country.....". Sir, until I know Hindi I have no right—is it presu-

[Shri Tenneti Viswanatham]

med—that I have no share in the administration of this country? If men who do not know Tamil rule that part of the country where Tamil is the language, rule Andhra Pradesh where Telugu is the language, if a person who does not know these languages is entitled to rule that portion of the country, I who do not know Hindi, am I not entitled to rule the rest of this country? I believe, the Home Minister did not really mean—

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : I did not really mean it.

SHRI TENNETI VISWANATHAM : I agree. I have grown old enough to understand these things, but the language comes; it oozes out. And in spite of a lot of self-control which the Home Minister exercised yesterday, still, this sentiment came.

Protestations of love today have been made on both sides of the House. Everybody says we will love each other, and they are loving very violently also. "We love you; who said no? We love you." But the thing is, in the heart there must be love. The moment we realise that everybody in this country has got an equal status, that every linguistic group has got an equal status with the other linguistic-group, whatever the strength may be, then only can we go forward in this country. Otherwise, we shall be doing something which I shudder to speak.

This Government today is ruling over a country, the extent of which is greater than the country ruled by King Sri Ramachandra of Ayodhya, greater than the country ruled by Bhagwan Sri Krishna; from Kashmir to Cape Comorin they are ruling this country. Then, should they not try to be more liberal and generous-minded? Should they not have more imagination rather than entering into legal quibbles and squabbles and saying, because arithemetically some linguistic group of people is greater in number, they must rule or that language must rule and let the other languages take care of themselves?

A friend is denying what I say. It is always denied; I know the imperialist always denies it. I do not want to bandy words. Several of them are my old colleagues. Let them understand and be generous. We have pleaded here for generosity. The hon. Minister says about a future Non-Hindi man, "I now know Hindi; please let me participate in the administration of this country". Sir, I am reminded of two lines of a poem :

> "Have we come all the way for this
> To part at least without a kiss?"

Have we made all this great fight to be told in the end that until we know Hindi, we have no right to participate in the administration of this country?

SHRI K. N. TIWARY : Who says that?

AN HON. MEMBER : The Home Minister.

SHRI Y. B. CHAVAN : I never said it.

SHRI TENNETI VISWANATHAM : I am quoting from his speech. It is within quotation marks :

> "I now know Hindi; I will come and participate in the administration of this country, in the politics of this country, in the cultural life of the country."

SHRI Y. B. CHAVAN : You are quoting out of context.

SHRI TENNETI VISWANATHAM : As a matter of concession to us, he said it; I do not find fault with it. Yesterday he had a very conciliatory and generous mind, which should always be there, not merely in language, but in heart. If he is generous in heart, he would have said, "Let us work out a solution; there is no use fighting in these matters because we have to pull on together. We cannot fight amongst ourselves." (*Interruption*). If the hon. member listen to me, he will be able to follow the trend of my thought. I know it is difficult for him, because we come from another part of the country. If I am speaking without any strong adjective, you must realise with what self-restraint I am speaking. All that I say is, "Let the non-Hindi-speaking people feel that they are participants in this vast joint adventure of rebuilding a country, which will be greater than other countries in a short time". Are we not equal partners? There are rich and poor people. Are they not treated as equals in the eye of law? A man with 7 children and a man with no children are treated equally.

SHRI ATAL BIHARI VAJPAYEE: He has to pay more income-tax.

SHRI TENNETI VISWANATHAM: Whether you are 42 per cent or whether we are only 7 or 10 per cent, on the political platform, we must have equality of status. Do everything to make us feel like that; we shall not ask for anything more or anything less.

One or two friends said this is all a fight for pelf, for services. All politics, all governments are run for the sake of this problem of food. As our Upanishads say, there are 5 *kosas—annamaya kosas* around Atma. All political life is meant for the enrichment of this *annamaya kosa*. Therefore, we have to take care of this *annamaya kosa*. That is why the Food Minister has come now. Therefore, do not look at us with ridicule when we talk of services. In a democracy, particularly of a socialistic pattern, about 80 per cent of Government is carried on by the services. 80 per cent of files do not come to the Ministers at the Central or State level. Therefore, these services are important. Unless the services are familiar with the geography and history and language of this country, they are likely to commit several mistakes. Recently I asked an officer, who does not belong to Maharashtra, "What is the distance between Bombay and Koyna?" I really wanted to visit the Koyna dam. Only next morning there was that earthquake. That officer did not know the distance because he did not come from that area. He said, it may be 250 or 300 miles. If such an officer takes up a file about Koyna, he would say, "I will take it up later. "I shall call my Section Officer and find out what it is." That is what he will say. The services are very important for us. I do plead that if this country has got to make a smooth progress, in all the services which are not filled up by competition like IAS, in all the Central services, there must be a quota to the various States proportionate to their population. There is absolutely no harm. You are willing to give equal status. After all, I am not asking for quota in the services where posts are filled up by competitive examination; I am asking only for the other Central services.

AN HON. MEMBER: What about the Cabinet?

SHRI TENNETI VISWANATHAM: No, I do not ask for it in the Cabinet. Cabinet is the sole responsibility of the Prime Minister, depending upon the political pressure. It does not depend upon the language pressure. Therefore, I would not ask for that. But the services are so important and, therefore, I ask quota there.

As I said, we are agreeing to this compromise and we agree to English. Let me ask my friend who want to remove English now and here, what have they done these last twenty years? Have they counted the Central laws which are now in force? Have they been translated into the various languages. Translation into Hindi alone is not enough. Because they have got all-India binding nature, they must be translated into as many languages as we have got States. There are statutory rules. Have you done anything to translate them? From tomorrow, if you say "English *hatao*" what are you going to do about your statutory rules and laws? It is not merely a matter of communication. All discussion yesterday and today centred upon the question of communication, in what language Shri Jagjivan Ram will ask Shri Brahmananda Reddy to send 10,000 tons of rice to Kerala, whether it will be in Hindi or in English.That will not serve our purpose. The whole law is in English. The laws to be translated. The statutory notifications have to be translated, which will take time. They have got to be adopted by the House. Each such translation must be passed by Parliament on the floor of the House; otherwise, they will have no binding effect and courts of law will not look into mere translations. It takes time. So, let us not be in a hurry.

When I plead for some time and say that we should not be in a hurry, do not mistake me; please do not think that the non-Hindi-speaking people, particularly those who come from this side, that we love English and therefore, ours is a vested interest. We do not love English alone. We love every language in the world. If I am capable of learning other languages, I will learn all of them. But the point is due to historical circumstances, English is there. Have you made

[Shri Tenneti Viswanatham]

any effort to do without it? Have you made any effort to have ready all the translations of the statutes, statutory rules, statutory notifications and all that? No. You have done nothing. The States have done nothing. Therefore, do not decry those who say let English continue for some time. I am not one of those who say "English for ever". English for ever in England, I agree. English for sometime at the United Nations, I agree. But, for us, it is a matter of necessity for some time and it is bound to be here. I do not also agree that everything should be done either in Hindi or nothing else.

If you say "Hindi and English" or "English or Hindi" always what about the other languages? Tomorrow you are going to introduce the regional languages in every university. But what is the status that you give to those languages on the national forum? We want equal status. What it is, what concrete shape it should take, I will not be able to say in ten minutes, and neither will you be able to accept it at once. Let us have a Parliamentary Commission. Let us sit together and see how we can make all these languages equal in status; whether they are spoken by only 2 crores or 6 crores of people, it does not matter. Therefore, my appeal to all sections of the House is to think in peace, to talk in peace and act in peace and do something to solve this problem once for all.

श्री रघुवीर सिंह शास्त्री : माननीय उपाध्यक्ष महोदय, मैं अपने संशोधन नं० 12, 17, 21 44 और 53 प्रस्तुत करता हूं। इस विषय में मेरा कहना यह है कि जब से भारत के संविधान में यह अनुच्छेद जोड़ा गया था कि हिन्दी भारत की राज्य भाषा होगी, मालूम यह पड़ता है तभी से प्रभावशाली तत्व हमेशा यह प्रयत्न करते रहे कि हिन्दी को जो यह दर्जा दिया गया है कि यह संविधान की पुस्तक में ही नजरबन्द रहे और हिन्दी को बाहर हवा नहीं लाना चाहिये और इसी लिये हिन्दी को कभी असमर्थ बता कर तो कभी राष्ट्र की एकता के लिये घातक बता कर, उस के चारों तरफ दीवार खड़ी की जाती रही।

मैं पूछना चाहता हूं कि संविधान की धारा 344 में जो यह प्रावीजन है कि दो कमीशन बनाये जायेंगे और कमीशन के बाद एक कमेटी बनाई जायगी और ये कमीशन यह सोचेंगे कि अंग्रेजी पर हमें कितनी पाबन्दी प्रयोग में लानी चाहिये और हिन्दी के प्रयोग को कितना बढ़ाना चाहिये—लेकिन इस सरकार ने कोई दूसरा कमीशन क्यों नहीं बनाया और न ही कोई कमेटी बनी। आज प्रतिबन्ध की बात होती है—प्रतिबन्ध लगना चाहिये अंग्रेजी पर लेकिन सरकार प्रतिबन्ध हिन्दी पर लगा रही है। इस सारे विधेयक को पढ़ कर देखें तो मालूम होगा कि प्रतिबन्ध हिन्दी पर लगाया जा रहा है। हमारे इतिहास की एक घटना है, जिसे आमतौर पर सभी लोग जानते हैं—पाण्डवों के कुल में महाराज शान्तनु हुए हैं, उन्होंने एक नाविक—मल्लाह की लड़की से विवाह करना चाहा—उस ने यह शर्त रखी कि मैं आपके महल में चल सकती हूं, लेकिन आपकी जो महारानी है, राज्य उस की सन्तान को न मिल कर मेरी सन्तान को मिले और ऐसा ही हुआ। तो आज यह मालूम पड़ता है कि महारानी तो हिन्दी है, लेकिन उस पर प्रतिबन्ध लगा दिया गया है कि आप महारानी के सिंहासन पर तो बैठे रहेंगी लेकिन राज्य मिलेगा अंग्रेजी के विचित्र वीर्य को, भीष्म पितामह को राज्य नहीं मिलेगा। आज तो फैमिली प्लानिंग का युग है—जो हिन्दी रूपी महारानी है, उसका आपरेशन कर दिया गया है, जिससे कि हिन्दी भाषा का प्रसार न हो सके और अंग्रेजी को छूट दे दी गई है, उसको ऐसी दवाइयां खिलाई जायेंगी कि तुम ज्यादा से ज्यादा सन्तान उत्पन्न करो, जिससे कि तुम्हारी तादाद बढ़े और फिर जनसंख्या के आधार पर तुम क्लेम कर सको कि यह तो मेरा ही घर है, मैं ही यहां रहने वाली हूं। यहां पर कुछ सज्जनों ने टाइम की बात की है। मैं आपसे कहना चाहता हूं कि हिन्दी को जब संविधान में राज-भाषा बनाया गया तो 15 वर्षों का बनवास तो उसी समय दे दिया गया था। उसके बाद 1963 में एक नया एक्ट आया और अब एक और नया बिल लाया गया है।

आज दुनिया यह जानती है कि टाइम की बात तो इस को टालने के लिये की जाती है, टाइम मांगते रहो, मामला चलता रहेगा, इस तरह से हिन्दी कभी नहीं आयेगी और अंग्रेजी की जो स्थिति इस समय है, वह हमेशा के लिये बनी रहेगी।

इस विधेयक में एक और बड़ी विचित्र चीज है। कहा जाता है कि देश की एकता की दृष्टि से यह लाया गया है परन्तु बात बिलकुल उलटी है उससे देश को दो भागों में बांटा गया है—हिन्दी भाषी राज्य और अहिन्दी भाषी राज्य। अहिन्दी भाषी राज्यों को यह अधिकार दिया गया है कि जब तक वे नहीं कहेंगे, जब तक सारे के सारे हिन्दुस्तान अहिन्दी राज्य नहीं चाहेंगे तब तक हिन्दी की जुबान पर ताला लगाया गया है और इस ताले को लगाकर ताली उनको दी गई है जिनको हिन्दी पर कभी रहम नहीं आयेगा, कभी दया नहीं आयेगी और वे कभी भी उसकी जुबान पर लगे हुये ताले को खोलने वाले नहीं हैं।

मैं कहना चाहता हूं कि हमारे देश में प्रजातन्त्र है और हमारा प्रजातन्त्रीय संविधान है, अगर वस्तुतः आप प्रजातन्त्रीय परम्पराओं को डालना चाहते हैं तो आप ऐसा कीजिये—जैसा मैंने अपने संशोधन में दिया है—जब तक देश के दो-तिहाई राज्य नहीं कहेंगे, तब तक अंग्रेजी चलेगी, इस में तब तक कोई तबदीली नहीं होगी, जब तक दो-तिहाई राज्य नहीं कहेंगे, तब तक इस व्यवस्था में कोई परिवर्तन नहीं होगा। हमारा प्रजातान्त्रिक संविधान है—उसको दृष्टि में रखते हुये यह अन्याय की बात है कि कुछ राज्यों को अधिकार दे दिया जाय, उन राज्यों को अधिकार दे दिया जाय जो यह कहते हैं कि हिन्दी विदेशी भाषा है, जो कहते हैं कि हम हिन्दी साम्राज्यवाद स्वीकार नहीं करेंगे, उन की बातों से तो हमें ऐसा मालूम पड़ता है कि वे हमें भी विदेशी कह रहे हैं।

हमारे बहुत से भाइयों ने अंग्रेजी को एकता का देवदूत बनाकर दिखाया और कहा कि यह अंग्रेजी की बड़ी कृपा है कि भारत को एक प्रशासनिक इकाई में बांध कर दिखाया। मैं आप से कहना चाहता हूं कि अंग्रेजी की साम्प्रदायिक तलवार ने इस देश को तीन टुकड़ों में बांट दिया, उन्होंने पाकिस्तान बनाया फिर भी उन को एकता का देवदूत बना कर ये लोग याद करते हैं—इससे ज्यादा उनकी बुद्धि पर तरस की बात और क्या हो सकती है। इसलिये मैं कहना चाहता हूं कि अंग्रेज हमारे देश को तीन टुकड़ों में बांट कर गया, और बाकी जो बचा-खुचा है, उसे यह अंग्रेजी भाषा बांटेगी।

आज हमारे डी०एम०के० के भाई अपने आप को कहते हैं कि उनका और हमारा खून एक नहीं है। हम को वह विदेशी कहते हैं और अपने आप को द्रविड़ कहकर यहां के मूल निवासी मानते हैं। अपने को और हम को अलग-अलग कुल का मानते हैं। अंग्रेज इतिहास ने जो भारतवासियों के बीच में एक दूसरे के प्रति अलगाव पैदा करने की भावना पैदा की है यह उसी का कुपरिणाम है। अंग्रेजी को और उसके साहित्य व इतिहास को तिलांजलि दी जाय और अपने प्राचीन साहित्य व इतिहास को गले लगा कर उस का अध्ययन किया जाय तो पता लगेगा कि हम में और उन में कोई अलगाव नहीं है जैसा कि इन अंग्रेजी इतिहासकारों ने पैदा करने का प्रयास किया है। हमारा और उनका खून एक ही है। हमारा और उनका वंश एक ही है। हमारी और उन की जाति एक है। हमारा और उनका देश एक ही है और वह यह हमारा भारत देश है। जैसा कि मैंने कहा उन भाइयों ने जो अभाग्यवश इतिहास पढ़ा है वह अंग्रेजों का लिखा हुआ है और अंग्रेज हमेशा के लिये हमारे देश के अन्दर इस प्रकार के विषैले प्रचार के बीज बो गये हैं जिससे इस देश की जातियां कभी एक जगह इकट्ठी नहीं हो सकतीं, एक सूत्र में नहीं बंध सकतीं।

[श्री रघुवीर सिंह शास्त्री]

श्रीमन्, मैं कहना चाहता हूं कि यह संशोधन विधेयक एकता के ऊपर सब से बड़ी चोट करता है। मैं अपने कांग्रेसी सदस्यों से अपील करूंगा कि जहां उन्होंने देश की स्वाधीनता प्राप्त करने के लिए और उस के कंधों से यह गुलामी का जुआ उतार फेंकने के लिए उस अंग्रेजी साम्राज्य के हीरे जवाहरात के मुकुट को लात मार दी और उसे परे फेंक दिया वहां जब मैं उन अपने भाइयों को इस अंग्रेजी भाषा रूपी दासी के धूल भरे, कीचड़ में सने पैरों में पड़ा हुआ देखता हूं तो मुझे उन की बुद्धि पर तरस आता है कि आखिर इन्हें आज हो क्या गया है ? क्या उन्हें यह पता नहीं है कि देश आज उन से क्या अपेक्षा रखता है । यह सरकारी सचिवालय केवल कुछ थोड़े से सरकारी कर्मचारियों के लिए नहीं है बल्कि यह जनता के लिए है और आज जनता जनार्दन यह निश्चय कर चुकी है कि जहां-जहां उसने अपने को अंग्रेजों की दासता से मुक्त किया है वहां वह इस अंग्रेजी की गुलामी के मोह से भी अपने को मुक्त करके रहेगी ।

अंग्रेजों ने अपने राजनैतिक स्वार्थ की खातिर आम जनता को इन सचिवालयों से दूर रखा था और उन्हें थोड़े से सरकारी कर्मचारियों के लिए ही खोल रखा था, लेकिन जनता आज निश्चय कर चुकी है वह इन महलों में घुसेगी और उसे आप कब तक रोकेंगे ? जैसा मैंने कहा आज जनता का निर्णय है और तमाम देश भक्तों से उस की अपील है कि जिस प्रकार से अंग्रेजों का जुवा हमने उतार कर फेंक दिया उसी तरीके से अगर राष्ट्र का गौरव व मान कायम रखना चाहते हैं तो इस अंग्रेजी के जुवे को भी उतार फेंक दिया कर जाय । मैं इन शब्दों के साथ अपील करता हूं कि यह विधेयक हमारी राष्ट्रीय एकता के लिए, संविधान की दृष्टि से और न्याय की दृष्टि से बड़ा आपत्तिजनक है ।

मैं एक बार और स्पष्ट कर देना चाहता हूं कि जहां हम हिन्दी भाषा वाले अपने लिए न्याय प्राप्त करना चाहते हैं वहां हम अन्य जो इस देश की प्रादेशिक भाषाएं हैं, बंगला आदि उन के लिये भी उसी तरह का न्याय प्राप्त करना चाहते हैं और मांग करते हैं कि उन स्थानों पर सारा कामकाज उन प्रादेशिक भाषाओं में चलाया जाय और आल इंडिया लैविल पर और जितने भी हिन्दी भाषा-भाषी प्रदेश हैं वहां सारा कामकाज हिन्दी में चलाया जाय । हिन्दी जो संविधान द्वारा स्वीकृत देश की राजभाषा है समय आ गया है कि व्यवहार की दृष्टि से भी उसका अपेक्षित स्थान उसे दिलाया जाय । अगर कोई प्रतिबन्ध लगना चाहिए तो वह अंग्रेजी के ऊपर लगाया जाना चाहिये, हिन्दी पर कोई प्रतिबन्ध नहीं होना चाहिए । मैं आशा करता हूं कि इन सब बातों को दृष्टि में रखते हुये इस विधेयक में ठोस संशोधन किये जायेंगे ।

श्रीमती सावित्री श्याम (आंवला) : उपाध्यक्ष महोदय, राजभाषा संशोधन विधेयक जो इस सदन में प्रस्तुत किया गया है मैं समझती हूं कि वह प्रतीक है सहनशीलता का, सहिष्णुता का और उदारता का । लेकिन बड़ा अफसोस है कि जो लोग अंग्रेजी के समर्थक हैं वह उस के कद्रदान नहीं हुए ।

जब मैं तमिलनाड के सदस्यों के भाषण सुन रही थी तो मुझ को लगता था कि वह उस भाषा में बोल रहे हैं जैसे कि वह इस देश के रहने वाले नहीं हैं । मद्रास कहां का हिस्सा है ? आज भाषा के नाम पर हम प्रदेशों की बात करते हैं । यह तो दुर्भाग्य रहा इस देश का कि भाषा के नाम पर प्रदेश बनते रहे लेकिन आज भी हम उस से पीछे नहीं हटे हैं ।

जहां तक इस बात का प्रश्न है कि इस देश की भाषा क्या होगी और क्या है, यह प्रश्न अब नहीं उठता है । इस प्रश्न का उत्तर मिल चुका उस दिन जिस दिन भारत का संविधान अपनाया गया । भारतीय संविधान परिषद् ने जिसमें सारे देश के कोने-कोने के चुने हुये प्रतिनिधियों ने भाग लिया था और जोकि सभी क्षेत्रीय भाषाओं के ज्ञाताओं और विशेषज्ञों की समाज थी उस ने अच्छी तरह से सब पहलुओं

पर विचार करने के बाद अपना भाषा सम्बन्धी निर्णय किया था कि आजाद हिन्दुस्तान की राज भाषा हिन्दी होगी । उस के पीछे तर्क था कि हिन्दी सारे देश में कुछ डाइलैक्ट्स के परिवर्तनों के साथ सारे देश में बोली जाती है । यदि बोली नहीं जाती है तो समझी जाती है, और यदि समझी नहीं जाती तो आसानी से सीखी जा सकती है । क्योंकि वह एक आसान भाषा है ।

जिस समय ईस्ट इंडिया कम्पनी वाले यहां आये और अंग्रेजों को इस देश का शासन चलाने की आवश्यकता पड़ी तो सब से पहला काम उसने यह किया कि पूरे देश के अन्दर उस ने अंग्रेजी स्कूलों का एक जाल बिछा दिया और आज हम लोग उस में इतने घुल गये कि आज उस अंग्रेजी भाषा को ही हम अपनी भाषा कहने लगे और नहीं चाहते हैं कि वह हमारे देश से जाय । हम उस को राष्ट्र भाषा के रूप में भी मानने को तैयार हुये । लेकिन मेरा कहना है कि कोई भी देश अपने लिए गर्व नहीं कर सकता जिसका कि अपना झंडा न हो और जिसकी अपनी भाषा न हो । अगर यह चीजें उस के पास अपनी नहीं हैं फिर मैं नहीं समझती कि उस के पास क्या है ? किसी विदेशी की भाषा जिसके कि गुलाम हम सदियों रहे हों उस विदेशी भाषा को हमारे देशवासी गर्व के साथ कहें कि वह हमारी भाषा है और वह देश की राजभाषा और राष्ट्रभाषा होगी, हमारी सम्पर्क भाषा होगी तो उस को यह जनता जिसने कि इस संसद को बनाया है वह हरगिज बर्दाश्त नहीं करेगी ।

मैं इस बात को निःसंकोच कहना चाहती हूं कि इसकी जिम्मेदारी तीन बड़े तत्वों पर रही । सब से पहली जिम्मेदारी कांग्रेस सरकारों की रही चाहे वह प्रान्तों में थीं और चाहे वह केन्द्र में थीं । उन्होंने नहीं चाहा कि हिन्दी बढ़े और हिन्दी में देश का कार्य हो और हिन्दी में दक्षता लोग हासिल करें । दूसरी बड़ी जिम्मेदारी उन बड़े सरकारी अधिकारियों की रही जोकि सारी सरकारी मशीनरी के संचालक हैं और आज उन्होंने अपने आप को डेमोक्रेसी का कस्टोडियन भी कहना प्रारम्भ कर दिया है । उन्होंने अपने स्वार्थवश हिन्दी के प्रति घोर उपेक्षा का रवय्या अपनाया । वह नहीं चाहते कि हम और आप उन को समझें और उनको जानें । तीसरी बड़ी जिम्मेदारी, मुझे माफ करें, हिन्दी के उग्र समर्थकों की है, हिन्दी के उन ऐग्रैसिव समर्थक लोगों की है, जिन्होंने कि हिन्दी, हिन्दी का नारा तो बहुत लगाया लेकिन हिन्दी के लिए दरअसल कुछ किया नहीं । ठीक जिस तरीके से कि घाना व जर्मनी की ऐग्रैसिव नेश्नलिज्म खत्म हो गई उसी तरीके से हिन्दी के साथ भी एक कुसेवा और असेवा हमारे उन भाइयों ने हिन्दी का नारा लगा कर हिन्दी के प्रति की है । नारा तो उन्होंने हिन्दी का लगाया लेकिन हिन्दी के लिए साहित्य उपलब्ध नहीं किया । छोटे बालकों के लिये उपयोगी किताबें नहीं बनाईं । हिन्दी की वकालत करते हुये सारी कार्यवाही सारी कारस्पौंडेंस अंग्रजी में की । हिन्दी के बहुत बड़े समर्थक सेठ गोविन्द दास जी के हिन्दी साहित्य सम्मेलन के जो पत्र आते हैं वह भी अंग्रेजी में आते हैं । बहुत दुर्भाग्य है इस देश का यदि जिस चीज की वकालत की जाय उस को उसी भाषा में न किया जाय और उस के लिए प्रयास न किया जाय । इतना ही नहीं आज भी जिस रूप में हिन्दी का नारा लगाया जा रहा है उससे भी हिन्दी की सेवा होने वाली नहीं ।

MR. DEPUTY-SPEAKER : Is she concluding in two minutes ?

SHRIMATI SAVITRI SHYAM : No. I have not been accommodated in the General Discussion. I would like to have at least ten more minutes. I can continue tomorrow.

MR. DEPUTY-SPEAKER : She may continue tomorrow.

BUSINESS ADVISORY COMMITTEE

ELEVENTH REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH): I beg to present the Eleventh Report of the Business Advisory Committee.

MR. DEPUTY-SPEAKER: The House stands adjourned till 11 A.M. tomorrow.

18 HRS.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, December 15, 1967/Agrahayana 24, 1889 (Saka).

L98LSS-[cp]/67—1010—1-3-68—GIPF.